Thursday, March 9, 1978
Phalguna 18, 1899 (Saka)

LOK SABHA

DEBATES

(Fourth Session)

(Vol. XI contains Nos. 11-20

LOK SABHA SECRETARIAT
NEW DELHI

CONTENTS

No. 13, *Thursday, March* 9, 1978/*Phalguna* 18, 1899 (*Saka*)

	COLUMNS
Oral Answers to Questions:	
*Starred Questions Nos. 228 to 230 and 232 . .	1—27
Re. Adjournment Motion : . . .	27—30
Short Notice Question No. 1. . .	30—42
Written Answers to Questions:	
Starred Questions. Nos. 225, to 227, 231, 233 to 235, 237 to 241, 243 and 244.	42—54
Unstarred Questions Nos. 2087 to 2111, 2113 to 2145, 2147 to 2153, 2155 to 2180, 2182 to 2227, 2229 to 2281 and 2283 to 2286. .	54—251
Recognition to Congress Party (I) as a party in Lok Sabha. .	252—255
Papers Laid on the Table.	256—258
Message from the President. .	258
Re. Report of the Inquiry Committee on Shri Jayaprakash Narayan's Treatment.	258—280
Business Advisory Committee.	
Thirteenth Report. .	280—283
Passports (Amendment) Bill—*Introduced*	283
Matters under Rule 377	284—292
(i) Regularisation of Telephone Operators by Delhi Telephone Authorities.	284
(ii) Reported deforestation operation and indiscriminate felling of trees.	285—288
(iii) Reported move to shift Tractor factory from Pratapgarh . .	288—289
(iv) Reported shifting of head office of Hindustan Fertiliser Corporation from Calcutta.	289—290
(v) Proposed strike by LIC Development officers.	290—292

PARLIAMENT LIBRARY
Acc ....
Date ....

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

COLUMNS

Railway Budget, 1978-79—General Discussion . . . 292—294

Shri Tej Pratap Singh . . . . 292—298

Shri D. N. Tiwary . . . . 298—304

Shri C. M. Stephen . . . . . . 304—315

Shri P. V. Periasamy . . . . . 315—319

Shri Ram Kanwar Berwa . . . 319—324

Dr. Laxminarayan Pandeya . . . . 324—333

Shri D. G. Gawai . . . 333—338

Shri M. Ram Gopal Reddy . . . . 338—339

Prof. P. G. Mavalankar . . . . . . 339—345

Shri Y. P. Shastri. . . . . . 345—355

Shri Amar Roy Pradhan . . . . 355—359

Shri Janardhana Poojary . . . . 359—363

Shri Ram Prakash Tripathi . . . . . 363—367

Shri George Mathew . . . . . . 368—370

Shri Syed Kazim Ali Meerza . . . 372—379

Shri Ishwar Chaudhry . . . . 379—384

Shri P. A. Sangma . . . . . 384—387

Shri Chandradeo Prasad Verma . . . . 387—391

Shri Shrikrishna Singh. . . . . 391—394

Re. Motion for Adjournment—

Reported Statement by the Prime Minister on Merger of Sikkim. 371—372

LOK SABHA

Thursday, March 9. 1978/Phalguna 18, 1899 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Frustation among Job-Seekers

*228. SHRI K. LAKKAPPA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government are aware of reports of widespread frustration among the job-seekers because of their inability to secure employment through the employment exchanges in spite of waiting for years; and

(b) what is the outcome of the employment generating schemes initiated by Government during recent years?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b): A statement is laid on the Table of the House.

Statement

Government are seized of the seriousness of the unemployment situation prevailing in the country. Despite the substantial employment opportunities created through the development plans in the past and by the special employment generating schemes initiated in recent years, the problem has continued to cause anxiety. Government have therefore decided that the primary objective of the next phase of development plan would be the removal of unemployment and substantial under-emloyment, within approximately 10 years. The Planning Commission is drawing up the next plan in which creation of employment opportunities in different sectors of the economy will be one of the primary objectives.

SHRI K. LAKKAPPA: My question is very specific. He should not have laid the statement on the Table of the House. I request you kindly to ask the Minister to reply to the point. My question is:—

"Whether Government are aware of reports of wide spread frustration among the job-seekers because of their inability to secure employment through the employment exchanges in spite of waiting for years",

The statement laid on the Table of the House is a general statement. If the Minister fails to give correct information to this House, it is really a breach of privilege He cannot give a bald answer which he has given to the question.

So, I would like to put my question. There is an explosive situation in this country, especially, for the last one year or so. The frustration has not only increased but that has also created an atmosphere of unrest in the country among the unemployed youths. They are waging a war not only in the rural part but also in the cities. From various replies that we have collected, it seems the present Government is not in a position even to create an atmosphere of any such employment potential either through planning or through some other way.

That is why I am asking why has the present Government of India failed to provide concrete proposals to meet this explosive situation. The statement that is being given is that they will eradicate the unemployment problem within ten years. Mere empty words will not bring anything. I want to know what exactly is the scheme you have for the last one year to absorb the unemployed and what exactly is the situation that you have created in various States through the Employment Exchanges to guarantee jobs. I am asking a specific question. Will you now kindly answer that?

SHRI RAVINDRA VARMA: Mr. Speaker, Sir, perhaps, I have been cautioned by the hon. Member to give a pointed reply. There is a presumption in this statement,—that there is a point in his question. I shall not cross swords with him on that. I shall try to look for the point. The question relates to Employment Exchanges, what they have been able to do, and what they can do to deal with the problem of finding employment. As far as this limited question is concerned......

SHRI K. LAKKAPPA: How much frustration has it created?

SHRI RAVINDRA VARMA: If my hon friend does not want to feel further frustration, he should listen to the answer. Otherwise he will have double frustration. He is frustrated for the last one year.

SHRI K. LAKKAPPA: Don't enter into a dialogue. You will please answer.

SHRI RAVINDRA VARMA: Sir, can I be sure that he will not start a dialogue and I can answer? The position is that the Employment Exchanges are not meant to generate opportunities for employment. They are neither recruiting agencies nor are they meant for the generation of employment opportunities. They constitute referral agencies.

Sir, a similar or an almost identical question was raised and answered in this House last week on the Employment Exchanges. I then made it very clear that according to the present rules, there is nothing to compel every unemployed person to register with the Employment Exchanges. The present Employment Exchanges Act lays down that it is necessary for the public sector undertakings as well as non-agricultural establishments in the private sector employing twentyfive persons or more to notify vacancies. These vacancies are notified and registered with the Employment Exchanges and persons who want to seek jobs register themselves with the Employment Exchanges. Therefore this is a case of a referral service. And when the vacancies are notified, then the Employment Exchanges pass on the names of persons who are qualified to the appointing authorities. Therefore, the wider question of generation of employment does not relate to the administration of Employment Exchanges. But, as far as the question of the feelings of frustration is concerned, it is quite well known that mounting unemployment does cause frustration. This Government has never said that unemployment can be eradicated in one year. The entire exercise of the plan is to orient our economy towards the generation of employment opportunities.

SHRI K LAKKAPPA: Mr. Speaker, Sir, I am not satisfied with the answer that has been given by the hon'ble Minister. The employment exchanges in the country are full of corruption, nepotism and favouritism. Only kith and kin of those employed in public undertakings or private undertakings are being employed. This is the situation which is prevailing and you are not in a position to take any action. Recently, the Planning Commission has come out with a theory that we cannot give job guarantee. Then, how will this frustration stop? Will you kindly bring a Constitution Amendment

guaranteeing right to work to meet the unemployment problem in the country?

SHRI RAVINDRA VARMA: Sir, this is a general question. It is not for the Labour Ministry in this context to deal with a question of constitutional amendment of the kind the hon'ble Member has referred to. As far as the Government is concerned it has made it clear that its planning will be oriented towards the abolition and elimination of unemployment within ten years.

श्री हुकम चन्द कछवाय : पिछली सरकार ने तीस सालों में रोजगार की कोई व्यवस्था नहीं की, उसी का परिणाम है कि आज देश में शिक्षित बेरोजगारों की संख्या बहुत ज्यादा बढ़ गई है। मैं जानना चाहता हूं जैसा इस सरकार ने दस सालों में सब को रोजगार देने की बात कही है और रोजगार न दिये जाने पर उन्हें बेकारी भत्ता देने की बात कही यदि उन्हें रोजगार न दिये जा सके तो सरकार उन्हें बेकारी भत्ता कब से देना आरम्भ करेगी ? आपने यह भी कहा है कि योजना आयोग इस बात का प्रयास कर रहा है कि जल्दी से जल्दी ऐसी वित्तीय व्यवस्था की जायगी जिसमें लोगों को अधिक से अधिक रोजगार दिये जा सकें। मैं जानना चाहता हूं—वह कौनसी वित्तीय व्यवस्था है, जिसमें लोगों को अधिक रोजगार मिल सकें ? इस सम्बन्ध में योजना आयोग द्वारा कब तक निर्णय लिया जायगा।

SHRI RAVINDRA VARMA: Sir, this question relates to the Planning Commission and the Plan that is going to be placed before the country. I do not think that it is possible for me to anticipate, but when the Draft of the Plan is published it will be seen that the entire emphasis of the Plan is on the generation of employment opportunities.

As for the second part of the question relating to giving allowance to those who are unemployed, I may say that Government has not given any such undertaking or made any statement to this effect. The question has been raised more than once, and it has been stated by the Prime Minister that at present Government does not have any such Plan under consideration.

SHRI DHIRENDRANATH BASU: In view of the tense situation throughout the country arising from unemployment problems whether Government is considering payment of unemployment allowance?

MR. SPEAKER: He has already answered this question. He has said 'no'.

श्री राम प्रकाश त्रिपाठी : अध्यक्ष महोदय इस सदन में कई बार कहा गया है कि एम्पलायमेंट एक्सचेंज के वर्किंग के बारे में कोई नया पैटर्न बनाने के लिये सरकार विचार कर रही है जिससे उसमें व्याप्त भ्रष्टाचार, पक्षपात और दूसरी बुराइयां दूर की जा सकें। मैं जानना चाहता हूं कि ऐसा पैटर्न सरकार कब तक लायेगी, जिससे कि एक सही सिद्धान्त के आधार पर लोगों को रोजगार मिल सके ?

SHRI RAVINDRA VARMA: A similar question was answered last time, or a little earlier. Last week, I did say in the House that complaints about corruption, nepetism, inefficiency, bribery Delays, etc. had been received, and to look into this entire question and find ways of streamlining the working of Employment Exchanges, a Committee has been appointed on the 1st of March.

SHRI VARUNACHALAM: The hon. Minister has stated that the Government has no programme for giving aid to the unemployed people. At the same time, whether the Government will come forward to grant any subsidy to State Governments if they come forward with such proposals?

SHRI RAVINDRA VARMA: No such proposals have come, and, therefore, the question has not been considered. But as far as the attitude of the Government to the utilisation of funds from the Consolidated Fund of India for providing an unemployment allowance is concerned, the attitude of the Government has been made clear. But I would like to add a few more sentences. The magnitude of the problem is well-known. Crores of people are unemployed in this country, and this fact is well known to the hon. friend opposite as well as to the Government. Provision of an allowance of this kind would mean expenditure of a colossal magnitude, and whether the social utility that can be derived by spending the money on an allowance is greater than the advantage that can be derived by investing that money for generating further employment is the question that Government has to consider; and considering this question, the Prime Minister has stated that it is more advantageous to use our limited resources for the generation of employment.

श्री राम सेवक हजारी : अध्यक्ष महोदय, मैं आपके माध्यम से यह कहना चाहता हूं कि बेरोजगारी की समस्या एक अहम समस्या है और सरकार की तरफ से जो जवाब आ रहा है वह वैसा ही है जैसा कि पिछली सरकार देती थी। मैं माननीय मन्त्री जी से यह जानना चाहता हूं कि इस समस्या को हल करने के लिए क्या कोई ठोस योजना, कोई समयबद्ध कार्यक्रम सरकार ने बनाया है। इस सत्र में सदन के माननीय सदस्यों को क्या आप यह जानकारी देंगे कि कोई ठोस समयबद्ध कार्यक्रम आपने इसके लिए बनाया है और बेरोजगारी को दूर करने की दिशा में आप क्या कार्यवाही कर रहे हैं ?

SHRI RAVINDRA VARMA: I will request the hon. Member to wait till the Plan is published.

SHRI K. MALLANNA: Sir, it has been stated in the Statement that the Planning Commission is drawing up the next plan in which creation of employment opportunities in different sectors of economy will be one of the primary objectives. May I know from the hon. Minister what are those plans? The second part of the question, that is, (b) is: what is the outcome of the employment generating schemes initiated by Government during recent years? May I know from the hon. Minister, what is the answer for this question?

SHRI RAVINDRA VARMA: His first question relates to the details of the plan and I have already answered that question. It is not possible for me to anticipate the plan. It is not a part of the responsibility of the Employment Exchanges to deal with the plan. Now, on the second part of the question that he has asked, I would say that if in recent years adequate success had been chalked up, we would not have been in the present situation.

श्री हीरा भाई : मैं आपके माध्यम से माननीय मन्त्री जी से यह कहना चाहता हूं कि वर्तमान जो परिस्थिति है, उसमें रोजगार के दफ़्तर सिर्फ जिला केन्द्रों पर ही हैं जबकि सैकड़ों मील लम्बा चौड़ा एरिया कस्बों में जहां पर पढ़े और बिना पढ़े-लिखे काफ़ी लोग बेरोजगार हैं। मैं यह जानना चाहता हूं कि उन लोगों के लिए रोजगार का रजिस्ट्रेशन कराने के लिए सरकार ने क्या व्यवस्था की है ?

SHRI RAVINDRA VARMA: The number of employment exchanges that we have today might not be adequate. The question of increasing the number as well as any other means that we can adopt to facilitate registration will be considered by the Committe.... (*Interruptions*).

MR. SPEAKER: Next question. We have taken 20 minutes over this question.

Deaths due to Forcible Sterilisation

*229. SHRI D. G. GAWAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have received the report of the committee set up to find out the cases of deaths due to forcible sterilisation in the country;

(b) when the report was submitted to Government and the salient feaures thereof; and

(c) what follow-up action is proposed to be taken by Government in pursuance of the recommendations of this committee?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राजनारायण) : (क) से (ग) एक विवरण सभा पटल पर रख दिया गया है ।

विवरण

1. देश में जबरन नसबन्दी के कारण कुल कितने व्यक्तियों की मौतें हुई, इसका पता लगाने के लिए केन्द्रीय सरकार ने कोई समिति स्थापित नहीं की है ।

2. आपातकाल में दिल्ली संघ शासित क्षेत्र में परिवार नियोजन कार्यक्रम को कार्यान्वित करने के बारे में स्वास्थ्य एवं परिवार कल्याण मन्त्रालय ने अपनी 15-7-77 की अधिसूचना सं० जेड 28015/26/आई० एन० क्यू०/77-स्थापना-II द्वारा एक तथ्य-अन्वेषण समिति नियुक्त की थी । निम्नलिखित विषयों के बारे में सभी तथ्यों की सूचना एकत्र करना इस समिति के विचारार्थ विषय था :—

(क) 25 जून 1975 को आपात काल की घोषणा होने तक परिवार नियोजन की विभिन्न विधियों और खास कर नसबन्दी के लक्ष्य निर्धारित करने का आधार और आपातकाल के दौरान उसमें किये गये परिवर्तन, यदि कोई हों, और ऐसे परिवर्तनों के कारण ।

(ख) वे परिस्थितियां जिनमें आपात काल के दौरान परिवार नियोजन में नसबन्दी के तरीके को उच्चतम प्राथमिकता दी गई और इस कार्यक्रम में नये गैर-सरकारी संगठनों को लाया गया ।

(ग) नसबन्दी करने के ढंग और उनसे सम्बन्धित शिकायतें और आरोप ।

(घ) परिवार नियोजन कार्यक्रम को कार्यान्वित करने के लिए केन्द्रीय सरकार द्वारा जारी किये गये निर्देश/हिदायतें और दिल्ली प्रशासन और/अथवा स्थानीय निकायों द्वारा खास कर नसबन्दी के मामले में उनसे हट कर काम करना और इस प्रकार हट कर चलने के लिए आदेश देने वाले या इस प्रकार चलने को अनुमोदित करने वाले व्यक्ति ।

(ङ) निम्नलिखित विशेष मामले ।

(i) अनिवार्य अथवा जबरदस्ती नसबंदियों के फलस्वरूप हुई मौतों की शिकायत ।

(ii) अनिवार्य अथवा जबरदस्ती नसबन्दी के मामलों में नसबन्दी के बाद पैदा हुए विकारों की शिकायत ।

(iii) उपर्युक्त (i) और (ii) में उल्लिखित शिकायत

बतलाने वाले व्यक्तियों को दी गई चिकित्सा, धन अथवा अन्य किसी प्रकार की राहत का स्वरूप ।

तथ्य अन्वेषण समिति ने 3 फरवरी, 78 को अपनी रिपोर्ट सरकार को प्रस्तुत की थी । जबरन नसबन्दी और इसके कारण हुई परेशानियों, मौतों तथा समस्याओं के बारे में तथ्य अन्वेषण समिति को 855 शिकायत मिलीं । इनमें से 538 शिकायत करने वाले व्यक्ति समिति के सम्मुख प्रस्तुत हुए जिनमें से 268 सरकारी कर्मचारी और 270 अन्य लोग थे । तथ्य अन्वेषण समिति ने उन 91 सरकारी कर्मचारियों, अधिकारियों, सामाजिक कार्यकर्ताओं तथा अन्य लोगों के बयान लिए जिनका आपात स्थिति के दौरान दिल्ली संघ शासित क्षेत्र में परिवार नियोजन कार्यक्रम को चलाने में हाथ था ।

3. इस समिति के निष्कर्ष उस जांच आयोग को भेज दिए गए हैं जिसके अध्यक्ष न्यायमूर्ति श्री शाह हैं । सरकार उन पर क्या कार्यवाही करेगी, इसका निर्णय उस आयोग की रिपोर्ट पर निर्भर करेगा ।

श्री डी० जी० गवई : मैं आपके माध्यम से, स्वास्थ्य मन्त्री जी से पूछना चाहता हूं कि एमर्जेन्सी के दौरान ऐसे कितने लोगों की जबर्दस्ती नसबन्दी की गयी जिनकी आयु 80 साल की थी और जिनकी लाइफ इसके कारण गयी ? माननीय मन्त्री महोदय ने अपने उत्तर में यह नहीं बताया कि ऐसे कितने लोगों की मृत्यु हुई । ऐसे बहुत से लोगों की मृत्यु हुई है । बहुत से ऐसे लोगों की भी मृत्यु जबर्दस्ती नसबन्दी के कारण हुई है जो कि 70 साल के थे ।

श्री राजनारायण : अध्यक्ष महोदय पहले यह बात सम्मानित सदस्य समझ लें कि हमने देश भर के लिए कोई जांच समिति नहीं बिठायी थी । दिल्ली प्रदेश के लिए हमने यह पता लगाने के लिए एक तथ्य अन्वेषण समिति जरूर बिठायी थी कि एमर्जेन्सी के दौरान दिल्ली में क्या ज्यादतियां हुई हैं । उस कमेटी ने अपनी रिपोर्ट दे दी है और उस रिपोर्ट को हमने शाह आयोग के पास भेज दिया है । उस रपट में क्या-क्या बातें हैं, वे इस सदन को तब तक नहीं बतायी जा सकतीं जब तक कि शाह आयोग उस पर विचार न कर ले और शाह आयोग उस पर विचार कर निर्णय न दे दे । (**व्यवधान**)

SHRI H. L. PATWARY: Mr. Sathe should address the Chair, not the Minister.

MR. SPEAKER: Let him answer the question.

श्री राजनारायण : 1974–75 में 85 मौतें हुईं, 1975–76 में 219, 1976–77 में 914 और 1977–78 में 121 मौतें हुई हैं : यह आंकड़ा मैं खाली दिल्ली प्रदेश का नहीं दे रहा हूं यह अब सारे देश का दे रहा हूं ।

श्री डी० जी० गवई : एमरजेंसी के दौरान इस प्रकार के मृतकों के कुटुम्बियों के लिए सरकार ने पांच हजार रुपया मुआवजा देने की घोषणा की थी । मैं जानना चाहता हूं कि कितने लोगों को यह सरकारी मदद मिली है ?

श्री राजनारायण : बहुत उचित जानकारी माननीय सदस्य ने प्राप्त करने की कोशिश की है । विभिन्न राज्य सरकारों ने मृत व्यक्तियों के परिवारों को 1975–76 1976–77 और 1977–78 सितम्बर, 1977 तक 37 लाख 38 हजार 150 रुपये का भुगतान किया है —(**इंटरप्शंज**) मैं कुछ छिपाने वाला नहीं हूं । हमारी आदत लोग जान गए हैं । मैं संख्या दे सकने में अपने आपको असमर्थ अनुभव कर रहा हूं....

Not to give full information to the House is a sin from my point of view. This is the people's House and the people's questions must be discussed and debated publicly.

SHRI RAGHAVALU MOHANA-RANGAM: I am thankful to you for having spoken in English.

SHRI RAJ NARAIN: I speak even, Kannad, Telugu, Tamil, Marathi and Bangla. I respect equally all the national languages of the nation. But English is not the national language of the nation.

हम लोग 28 मार्च 1977 को सत्ता में आए। पहली जो सरकार थी, श्रीमती इंदिरा गांधी की सरकार, उसने यह बात जिलों पर छोड़ दी थी, राज्यों पर छोड़ दी थी जिस को चाहें एक हजार दे सकते हैं, दो हजार भी दे सकते हैं, डेड़ हजार भी दे सकते हैं, तीन हजार भी दे सकते हैं, चार हजार भी दे सकते हैं, मैक्सिमम पांच हजार तक दे सकते हैं। नहीं भी दे सकते हैं। यह उनका आर्डर था। जब हम आए तो जनता पार्टी की सरकार ने इसको बहुत ही सफाई से कहा कि वे जो तमाम वैरियर्ज लगे हुए हैं इनको खत्म समझा जाए। नसबन्दी की वजह से जिस की भी मृत्यु हुई है उसके परिवार को पांच हजार रुपया मुआवजा सरकार को देना होगा। यह दिक्कत है जिस की वजह से हम टोटल नम्बर नहीं दे पा रहे हैं।

श्रीमती प्रेमलाबाई चव्हाण : डाक्टरों ने करप्शन करके उस राशि में से आधी राशि जो अपनी जेबों में डाली है क्या उसकी भी आपको जानकारी है और है तो उसके बारे में आपने क्या कार्रवाई की है ?

श्री राज नारायण : मैं सम्मानित सदस्या का बड़ा ही अनुगृहीत हूंगा अगर वह हमारी सरकार के नोटिस में ऐसे करप्शन के मामले लाएं। वह इत्मीनान रखें कि उनकी शिकायत पर कार्रवाई होगी, तनिक भी किसी के साथ रियायत नहीं की जाएगी। हमारे पास इसकी कोई जानकारी उपलब्ध नहीं है कि किस डाक्टर ने कितना, आधा, तिहाई, चौथाई लिया और लिया भी या नहीं लिया।

श्रीमती प्रेमलाबाई चव्हाण : सी० बी० आई० की आप मदद ले सकते हैं।

श्री दुर्गाचन्द : मंत्री महोदय ने कहा है कि हमारी सरकार ने 37 लाख रुपये से अधिक का मुआवजा दिया है उन लोगों को जो मर गये हैं। तो मैं जानना चाहता हूं कि मुख्तलिफ़ राज्यों का ब्रेक-अप क्या है और कितने-कितने केसेज़ हर राज्य में हुए यह मंत्री जी बतायें।

श्री राज नारायण : अफ़सोस के साथ कहना पड़ता है कि राज्य सरकारों की शिथिलता के कारण ब्रेक-अप दे सकने में असमर्थ हूं।

श्री सोमजी भाई दामोर : जो आंकड़े दिये हैं वह पैसे के दिये हैं मंत्री जी ने कम्पेन्सेशन की रकम बतायी लेकिन किस-किस राज्य में कितनी मौतें हुई और कितने व्यक्तियों को कम्पेनसेशन मिला है यह बताने में वह असमर्थ हैं। इसलिए मेरी मांग है कि इस प्रश्न को पोसपोन किया जाए। क्योंकि हमारा ध्येय यह जानने का है कि जितने लोग मरे हैं अत: इसकी जानकारी मंत्री महोदय को देनी चाहिये।

श्री राज नारायण : श्रीमन्, सवाल स्पष्ट नहीं है। स्पष्ट कीजिये तो उत्तर दूं।

श्री कचरूलाल हेमराज जैन : मंत्री जी ने अभी अपने उत्तर में बताया है कि आपातकाल में नसबन्दी में जो लोग मर गये हैं पूरे देश में, और आपने अभी कहा है कि केवल दिल्ली प्रदेश की ही जांच हो रही है। तो क्या आप दिल्ली प्रदेश के मंत्री हैं या भारत के अन्य प्रान्तों में भी जो ज्यादतियां हुई हैं उसकी जांच कौन करायेगा और कब करायेगा ?

श्री राज नारायण : माननीय सदस्य को मालूम है कि शाह आयोग इमरजेंसी के समय हुई ऐट्रोसिटीज को जांच कर रहा है। केवल दिल्ली के लिये हमने अपने यहां पहले से बनाया था क्योंकि दिल्ली में बहुत ज्यादा जबरदस्ती हुई थी और ज्यादा मौतें हुई थीं इसलिये दिल्ली के लिये बनाया है। दिल्ली केन्द्र शासित प्रदेश है और दूसरे राज्य अपने अपने क्षेत्र में स्वतंत्र हैं। वह अपने आंकड़े खुद हमारे पास भेज सकते हैं। यह दोनों का अन्तर जरा समझ लेना चाहिये।

India's Image Abroad

*230. SHRI DURGA CHAND: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have made any assessment of India's image in foreign countries, particularly in neighbouring countries of India's foreign policy after the assumption of office by Government in March last year;

(b) if so, what are the details thereof; and

(c) what follow-up action has been taken in this regard?

विदेश मंत्री (श्री अटल बिहारी वाजपेयी) : (क) से (ग). सरकार विदेशों में भारत की प्रतिष्ठा को प्रस्तुत करने के विषय में निरंतर मूल्यांकन करती रहती है। यदि हमारे कार्य-संचालन या कार्य निष्पादन में कोई कमजोरियां होती हैं तो इस स्थिति को सुधारने के लिए तत्काल कदम उठाये जाते हैं।

जनता सरकार के सत्ता में आने के बाद, अपनी विदेश यात्राओं के दौरान विशेषकर अपने पड़ौसी देशों की यात्रा के दौरान और भारत की यात्रा पर आने वाले अनेक देशों के नेताओं, उनके साथ अपनी बातचीत में मुझे स्पष्ट रूप से यह अनुभव हुआ कि विदेशी प्रचार माध्यम और जनमत ने भारत में हुए राजनीतिक परिवर्तनों और देश के भीतर लोकतन्त्रीय शक्तियों के पुनरुत्थान को पूरी तरह समझा है। सरकार की वास्तविक गुटनिरपेक्षता की नीति और निकट पड़ौसियों के साथ अपने द्विपक्षीय संबंधों में महत्वपूर्ण सुधार करने में हमारी सफलता की ओर भी ध्यान दिया गया है और विभिन्न देशों के प्रभावकारी वर्गों ने इसका स्वागत किया है।

हमारी विदेश प्रचार व्यवस्था की समीक्षा के लिए जो चंचल सरकार समिति गठित की गयी थी उसने अपनी अन्तरिम रिपोर्ट दे दी है और उसकी अन्तिम रिपोर्ट की प्रतीक्षा है। इस अन्तरिम रिपोर्ट की जांच की जा रही है।

श्री दुर्गा चन्द : अध्यक्ष महोदय, इसमें कोई शक नहीं है। कि जब से जनता गवर्नमेंट ने पावर ली है, दूसरे देशों के साथ हमारे रिलेशन्स के बारे में विदेश मंत्रालय में काफी सुधार हुआ है, जिसका श्रेय हमारे विदेश मंत्री जी को जाता है।

अभी शाह ईरान यहां आये थे और उन्होंने एक मूव इनिशियेट किया था कि एशियन कन्ट्रीज़ में कामन मार्केट बनाये जाने चाहियें, जैसे कि वैस्टर्न और यूरोपियन कंट्रीज में कामन मार्केट हैं। मैं जानना चाहता हूं कि क्या हमारी सरकार ने उस मूव के बारे में अपने अम्बैसेडर्स को कहा है कि इसे इनिशियेट किया जाये? क्या कामन मार्केट के उनके मूव को हमारी सरकार एक्सैप्ट करेगी और उसे कराने के लिये क्या इंतजाम करेगी?

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, यह प्रश्न तो इसमें से निकलता नहीं है, क्योंकि प्रश्न प्रचार के सम्बन्ध में है। अगर एसिया के बाजार के बारे में कोई अलग सवाल पूछा जाये तो मैं उसका उत्तर देने के लिये तैयार हूं लेकिन मैं इतना कह सकता

कि इस भूखंड में विचारों, लोगों, सामानों और सेवाओं के आने-जाने का मार्ग सरल हो, इस बुनियादी विचार से भारत सहमत है। लेकिन जब तक और देश इस बात के लिये तैयार नहीं होंगे, इस सम्बन्ध में कोई अंतिम निर्णय नहीं हो सकता।

श्री दुर्गा चन्द : दूसरा प्रश्न यह है कि मंत्रालय ने चंचल सरकार कमेटी एक्सटर्नल पब्लिसिटी सैट-अप के लिये कायम की थी और उसकी अंतरिम रिपोर्ट आ गई है, मैं मंत्री महोदय यह जानना चाहता हूं कि इस कमेटी की टर्म्स आफ़ रैफ़रेंस क्या थीं और इसने जो ब्राड-बेस्ड रिकमैंडेशन्स की हैं, वह क्या हैं ?

श्री अटल बिहारी वाजपेयी : इस समिति से कहा गया था कि विदेशों में भारत की ओर से जो प्रचार की व्यवस्था है उसका वह पुनर्मूल्यांकन करे और यह सुझाव दे कि भारत की सही छवि को विदेशों में ठीक तरह से प्रतिबिम्बित करने के लिये कौन से प्रभावी कार्य किये जा सकते हैं।

समिति ने इस बारे में सिफारिशें की हैं, जिस पर सरकार विचार कर रही है। मैंने अपने उत्तर में कहा है कि हम अंतिम रिपोर्ट की प्रतीक्षा कर रहे हैं, उस रिपोर्ट के आने के बाद सरकार उन सिफारिशों पर निर्णय लेगी और उससे सदन को अवगत करायेगी।

SHRI K. GOPAL: The hon. Minister will agree with me that the Foreign Service is a strictly professionalist service. But what is happening now is that they have only a bureaucratic approach to problems. They do not have any specific qualifications to be Ambassadors, or even to serve in the Missions. I can tell the hon. Minister that they come to office and go on time. There is absolutely no public relations. What he needs to do is only public relations, as a Foreign Service man. How do these people project India's image abroad? Apart from calling routine conferences of these people once in a way, will the hon. Minister tell us whether he will organize orientation courses regularly to these people, to keep them abreast of the developments abroad? Even small countries are known better in foreign countries. Has the hon. Minister got any such plans?

SHRI ATAL BIHARI VAJPAYEE: If there is any need for re-orientation course, that should have been done long ago.

SHRI K. GOPAL: It should be done periodically. You cannot do it once and say it is all over.

SHRI ATAL BIHARI VAJPAYEE: I am inclined to agree with the hon. Member.

SHRI K. GOPAL: My question is about periodic....

MR. SPEAKER: Let the Minister fully answer it.

SHRI ATAL BIHAR VAJPAYEE. The hon. Member has made a very good suggestion and I will give it careful consideration.

PROF. P. G. MAVALANKAR: I entirely agree with the hon. Minister that our image abroad has, by and large, gone up, and I congratulate the Government for the record of one year. But may I invite his attention to the answer which he gave to me specifically, some time back, to the question on external publicity? While the matter is being under review by some Committee, it has to be looked into in the context of the limited financial resources of the country. I want therefore to ask him whether he will consider reducing the number of Indian Embassies and Missions abroad, which now number more than one hundred, many of them not doing any effective job. Instead of that, will he cut off part of their expenses and use that for more spending on imaginative and better publicity to make India's image abroad more directly relevant to the countries

concerned? If he does not agree, may I ask him whether in view of the Chanchal Sarkar Committee's interim report—we do not want to know the contents at this stage—he will see to it that within the existing framework there is scope for upgrading the working and publicity methods in the day to day administration of the Embassies abroad and keeping contact and liaison between the nationals of those countries and the Indians who visit them and the Indian diplomats working there?

SHRI ATAL BIHARI VAJPAYEE: If anybody is to be congratulated, it is the people of India who voted for democracy. We do not claim any special credit. So far as the question of upgrading is concerned, our Missions have been advised to keep in close touch with the agencies involved in the publicity work. We are making some changes, wherever necessary. The Indians who go abroad are also being utilized for projecting India's image, and our Missions have been asked to look after such persons.

डा० बलदेव प्रकाश : मैं मंत्री महोदय से एक स्पेसिफ़िक प्रश्न के बारे में जानकारी लेना चाहता हूं। उन्होंने आज ही अखबार में देखा होगा कि ज़ाम्बिया के प्रधान मंत्री ने हिन्दुस्तान की जनता सरकार ने जो.

MR. SPEAKER: I have allowed a separate Calling Attention on that.

डा० बलदेव प्रकाश : प्रश्न यह है कि जहां तक हमारे प्रचार के साधनों का सम्बन्ध है, ज़ाम्बिया में हमारे जो प्रतिनिधि बैठे हुए हैं, वे क्या कर रहे हैं, जबकि यहां जो कुछ हो रहा है, उसकी उस देश को जानकारी ही नहीं है, और उसमें उलट तस्वीर वहां पर बनी हुई है।

श्री अटल बिहारी वाजपेयी : समाचारपत्रों में जो प्रकाशित हुआ है, वह मैंने भी देखा है, और हम इस सम्बन्ध में जानकारी एकत्र कर रहे हैं। ज़ाम्बिया के हाई कमिश्नर को बुला कर भी इस बारे में पूछ-ताछ की जा रही है। ज़ाम्बिया हमारा मित्र-देश है। अगर उसे कोई जानकारी चाहिए थी तो किसी समाचारपत्र में चिट्ठी लिखने के बजाये कूटनीतिक मार्गों के द्वारा हम से सम्बन्ध स्थापित करना चाहिए था। लेकिन हमारे हाई कमिश्नर ने क्या किया, इसके बारे में भी हम पता लगा रहे हैं।

श्री मोहम्मद शफ़ी कुरेशी : अभी विदेश मंत्री ने पाकिस्तान का दौरा किया था, और शाह ईरान यहां तशरीफ़ लाये थे। उस दौरे के असर के बाद क्या मंत्री महोदय इस बात पर ग़ौर करेंगे कि इंडिया और पाकिस्तान में जो युनाइटिड नेशन्ज़ आबज़र्वर्ज़ टीम है, उसे जम्मू-काश्मीर से विद्ड्रा कराया जाये ?

[شری محمد شفی قریشی : ابھی بدیش منتری نے پاکستان کا دورہ کیا ہے اور شاہ ایران یہاں تشریف لائے تو - اس دورے کے اثر کے بعد کیا منتری مہودے اس بات پر غور کرینگے کہ انڈیا اور پاکستان میں جو یونائیٹڈ نیشنز ابزروز ٹیم ہے - اسے جموں و کشمیر سے ودھڈرا کرایا جائے -]

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, यह सवाल इसमें से कहां उठता है ?

श्री कंवर लाल गुप्त : अध्यक्ष महोदय जनता पार्टी की सरकार बनने के बाद और विशेषतः वाजपेयी जी के एक्सटर्नल अफेयर्स मिनिस्टर बनने के बाद देश में एक तरह का सस्पिशन और डाउट था फारेन पालिसी के बारे में लेकिन यह खुशी की बात है कि एक साल के बाद वह सारे संदेह दूर हो गये। मैं माननीय मंत्री जी से पूछना चाहता हूं, जब वह पाकिस्तान गये थे तो पाकिस्तान और हिन्दुस्तान के बीच आने जाने के अंदर जो बहुत दिक्कतें हैं और कई-कई महीने लगते हैं, क्या वहां पर यह प्रचार किया जा रहा है कि हिन्दुस्तान उसके लिए जिम्मेदार है ?

क्या मंत्री जी बतायेंगे कि इस संबंध में उन्होंने पाकिस्तान वालों से बात की या हाई कमीशन से बात की ? और इसी प्रकार से क्या चाइना के बारे में भी आने जाने के संबंध में कोई इस तरह की बात हुई है ?

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय यह कहना ठीक नहीं है कि पाकिस्तान में इस आशय का प्रचार हो रहा है कि भारत की ओर से आने जाने के मार्ग में कठिनाइयां पैदा की जा रही हैं। सचमुच में आने जाने का जो भी फैसला होगा और जो भी सुविधाएं होंगी उनका निर्णय दोनों देशों को करना पड़ेगा। जब मैं पाकिस्तान में था तब भी मैंने इस बात को वहां कहा और भारत आने के बाद उसको दोहराया है कि हमें पासपोर्ट और विज़ा देने के नियम सरल बनाने चाहिएं। अगर पाकिस्तान हमें करांची में कौंसुलेट खोलने की इजाजत दे तो हम पाकिस्तान को बम्बई में कौंसुलेट खोलने की अनुमति देने को तैयार हैं, इस से हर आदमी को यहां दिल्ली नहीं आना पड़ेगा और पाकिस्तान में हर आदमी को इस्लामाबाद जाने की जरूरत नहीं पड़ेगी।

श्री मनीराम बागड़ी : अध्यक्ष महोदय मैं मंत्री महोदय को मुबारकबाद देता हूं इस नाते से नहीं कि वे मंत्री हैं बल्कि इस नाते से कि डाक्टर लोहिया की एक विचारधारा को उन्होंने छुआ है कि भारत पाक और बंगला देश का एक महासंघ बने। वह महासंघ की बात तो नहीं है लेकिन कुछ आने जाने के पासपोर्ट में सहूलियत देने की बात उन्होंने की है। जैसा उन्होंने अपने जवाब में कहा है मैं उसका स्पष्टीकरण चाहता हूं क्योंकि कोई न कोई मुल्क तो आगे हो कर खतरा लेगा। यह बराबरी की बात इसमें नहीं चल सकती है कि पाकिस्तान करेगा तब भारत करेगा या बंगलादेश करेगा तब भारत करेगा। बल्कि किसी न किसी मुल्क को पहल करनी पड़ेगी थोड़ा छोटा मोटा खतरा लेने के लिए। तो क्या माननीय मंत्री जी ऐसा वायुमंडल बनायेंगे कि भारत पाक और बंगला देश के अंदर आने जाने के लिए, जैसे नेपाल आने जाने के लिए किसी पासपोर्ट की जरूरत नहीं है वैसे ही इन तीनों मुल्कों के अंदर किसी पासपोर्ट की जरूरत न हो और जैसा उन्होंने कहा कि व्यापार के लिए समान सहूलियत देंगे तो जैसे गुड़ का बड़ा संकट भारत के अंदर आया और गुड़ की डिमांड पाकिस्तान के अंदर है। यहां से आप ने डेलीगेशन को इजाजत दी है कि पाकिस्तान में जा कर गुड़ की फरोख्त कर सकता है लेकिन यहां पर गुड़ की फरोख्त के ऊपर पाबन्दी है। क्या विदेश मंत्री व्यापार मंत्री से यह बात कहेंगे कि गुड़ के ऊपर जो प्रतिबन्ध है वह हटाया जाय ?

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय भारत और नेपाल के संबंध इस माने में अद्वितीय हैं कि हमारा और उनका सीमांत खुला हुआ है। लेकिन सीमा को खुला रखने का निर्णय भारत और नेपाल दोनों ने मिल कर किया है। अगर अन्य पड़ोसी देश इस तरह का सम्बन्ध स्थापित करने के लिए तैयार हों तो भारत उस पर गंभीरता से विचार करने को प्रस्तुत है। लेकिन यह मामला दोनों पक्षों की सहमति से ही हो सकता है। बागड़ी जी ने ठीक कहा कि किसी को तो पहल करनी पड़ेगी तो भारत पहल करने के लिए तैयार है और पहले के रूप में ही मैं पाकिस्तान गया था।

SHRI KRISHNA CHANDRA HALDER: I would like to know from the hon. Minister whether Government is considering sending a goodwill mission consisting of Members of Parliament to improve the image of our country in the neighbouring foreign countries including China.

SHRI ATAL BIHARI VAJPAYEE: It is for you, Sir, to decide about sending a parliamentary delegation.

SHRI VASANT SATHE: While congratulating Shri Vajpayeeji on the good work that he is doing to continue to maintain the image of our country abroad and on receiving the invitation to visit China. I would like to know from him remembering his first speeches about our land that is at prsent in possesion of China, whether he would ensure that first proper steps will be taken to ensure that in trying to restore the relationsship, we do not skip in any way or slip in any way in our interests.

SHRI ATAL BIHARI VAJPAYEE: promise to ensure that.

चीन के उप-प्रधान मंत्री द्वारा दिया गया वक्तव्य

*232. श्री जगदीश प्रसाद माथुर :
श्री चित्त बसु :

क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या चीन के उप-प्रधान मंत्री ने अपनी हाल की नेपाल यात्रा के दौरान भारत-चीन संबंधों में सुधार करने के बारे में कुछ संकेत दिये थे;

(ख) क्या सरकार को इस बारे में अधिकृत रूप में कोई प्रस्ताव प्राप्त हुए हैं; और

(ग) इस बारे में भारत सरकार की क्या प्रतिक्रिया है?

विदेश मंत्री (श्री अटल बिहारी वाजपेयी): (क) भारत-चीन संबंधों के बारे में चीन के उप-प्रधान मंत्री की कथित टिप्पणी की ओर भारत सरकार का ध्यान आकर्षित किया गया है जो उन्होंने 4 फरवरी 1978 को काठमांडू में एक संवाददाता सम्मेलन में नीचे लिखे अनुसार की थी :—

"भारतीय पक्ष की ओर के वक्तव्यों पर हमने ध्यान दिया है। जहां तक चीन का संबंध है हम दोनों देशों के बीच संबंधों को निकटतर लाने के इच्छुक हैं। परन्तु द्विपक्षीय संबंधों के मामलों में दोनों पक्षों की ओर से प्रयास जरूरी होंगे।"

(ख) और (ग). राजनयिक सूत्रों के माध्यम से निरन्तर संपर्क के परिणामस्वरूप पंचशील सिद्धान्तों के आधार पर द्विपक्षीय संबंधों को सुधारने के लिए कई ठोस प्रस्तावों पर काम हो रहा है। भारत और चीन के बीच पारस्परिकता और आपसी लाभ के आधार पर विभिन्न क्षेत्रों में आदान-प्रदान हो रहा है। सीधे व्यापार एवं जहाजरानी संबंध पुनः स्थापित किये गये हैं और दोनों देशों के तकनीकी और अन्य कार्मिकों की यात्राओं के आपसी आदान-प्रदान को बढ़ाने के लिए अन्य उपाय खोजे जा रहे हैं।

श्री जगदीश प्रसाद माथुर : अध्यक्ष महोदय इस प्रश्न को रखने के पश्चात् परिस्थिति में काफी परिवर्तन आया है। कल आप चीन से आये विशेष प्रतिनिधि-मण्डल से मिले हैं। इस सम्बन्ध में कुछ नये सुझाव क्या उन्होंने दिए हैं जिसके आधार पर आपको उन्होंने चीन की यात्रा का निमन्त्रण दिया है? सरकारी प्रवक्ता की ओर से जो आज विज्ञप्ति प्रकाशित हुई है उसमें भी पंचशील के सिद्धांतों को आधार मानकर कुछ बातें की गई हैं। आपने भी अपने वक्तव्य में पंचशील को आधार माना है लेकिन पंचशील को आधार मानते हुए भारत के ऊपर चीन ने आक्रमण किया था इसलिए पंचशील के सिद्धांतों को आप उसी रूप में मान रहे हैं या जिस प्रकार से हमारी भूमि पर आज उनका कब्जा बना हुआ है उस संदर्भ में भी आपने अपनी वार्ता में कोई प्रगति की है और उसका कोई उत्तर आने पर ही आगे कोई वार्ता होगी?

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय पंचशील के सिद्धांत का आधार यह है कि भिन्न भिन्न आर्थिक और राजनीतिक

व्यवस्थाएं होते हुए भी देशों के बीच में सह-अस्तित्व हो सकता है और होना चाहिए। उसकी दूसरी मुख्य बात यह है कि किसी भी देश को किसी दूसरे देश के घरेलू मामलों में दखल नहीं देनी चाहिए। तीसरी बात यह है कि यदि कोई विवाद खड़ा होता है तो उसको शांति के साथ बिना बल प्रयोग के हल किया जाना चाहिए। हम इस कसौटी पर अपने सबसे बड़े पड़ोसी चीन के साथ जो सीमा का प्रश्न है उसको हल करना चाहते हैं। उन्होंने भी यह आशा प्रकट की है कि इस आधार पर प्रश्न हल हो जायेगा और हमने भी इसी आशा को व्यक्त किया है।

SHRI JAGDISH PRASAD MATHUR: I do not want to put further question.

श्री एच० एल० पटवारी : मैं विदेश मंत्री जी से यह जानना चाहता हूं कि वे विदेशों के साथ सम्बन्ध सुधारने के जो प्रयास कर रहे है—क्या इस सम्बन्ध में पूर्वाचल के राज्यों का भी ध्यान रखा जायेगा। अभी तक पूर्वाचल के राज्यों और असम का एम्बसडर्स की एप्वाइन्टमेन्ट में विदेश सेवाओं में कोई ध्यान नहीं रखा गया है क्या वे अब उन का ध्यान रखेंगे ?

श्री अटल बिहारी वाजपेयी अगर किसी क्षेत्र की उपेक्षा की गई है तो उस का ध्यान जरूर रखा जायेगा।

SHRI SAUGATA ROY: May I know whether the Chinese delegation that has come on a goodwill mission to India has come with a letter from the Chinese Foreign Minister inviting our Indian Foreign Minister to visit Peking and, if so, whether the Minister has decided to accept the invitation to go to China on a goodwill mission so that the relationship between the two countries could be improved?

AN HON. MEMBER: Whether he will go with Mr. Subramaniam Swamy.

SHRI SAUGATA ROY: Let him take Mr. Subramaniam Swamy with him.

SHRI ATAL BIHARI VAJPAYEE: The invitation has been accepted in principle. But the visit will take place at an appropriate time and after due preparations. After what has happened in the past, there should be no euphoria on our relations with China.

श्री बृज भूषण तिवारी : अध्यक्ष महोदय क्या मंत्री महोदय बतलायेंगे कि चीन की जो यात्रा वे करने वाले हैं जिसका निमन्त्रण उन्होंने स्वीकार किया है क्या उस यात्रा के दौरान किसी ठोस प्रस्ताव पर वार्ता करने का उनका विचार है या केवल सद्भावना में ही वह यात्रा की जायेगी ?

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय यदि चीन जाने का निर्णय होगा तो वह सद्भावना के साथ होगा मगर यात्रा के परिणाम कुछ ठोस निकलें इस बात को ध्यान में रख कर वह यात्रा होगी।

SHRI B. RACHAIAH: May I know whether it is a fact that an impression has been created in other countries, including China, that the Scheduled Castes and Scheduled Tribes, the minorities and the neo-Buddhists have been throttled under the Janata Government and, if so, what measures is he going to take to arrest that impression?

SHRI ATAL BIHARI VAJPAYEE: There is no such impression.

श्री ओम प्रकाश त्यागी : अध्यक्ष महोदय मैं मंत्री महोदय से जानना चाहता हूं—चाइना हमारे मीजोरम और नागालैंड के विद्रोहियों को लगातार ट्रेनिंग दे रहा है . . .

MR. SPEAKER: Don't spoil the atmosphere.

श्री ओम प्रकाश त्यागी : मैं पंचशील के आधार पर ही अपनी बात कह रहा हूं।

क्या मंत्री महोदय ने चीनी-दूतावास से इस सम्बन्ध में लिखा-पढ़ी की है कि चीन और भारतवर्ष के बीच अच्छे सम्बन्धों को स्थापित करने के लिये इस प्रकार की जो कार्यवाहियां हैं कि हमारे विद्रोही लोगों को ट्रेनिंग दे कर हमारे खिलाफ भड़काया जा रहा है उसको रोका जाय ?

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय जब कभी भी इस तरह की घटनायें हमारे ध्यान में आती हैं तो उन्हें उन के साथ उठाया जाता है ।

RE: MOTION FOR ADJOURNMENT

Reported Statement by the Prime Minister on merger of Sikkim

SHRI K. LAKKAPPA (Tumkur): I have sent an adjournment motion on the statement made by the Prime Minister regarding annexing of Sikkim. You kindly adjourn the House for a discussion on the definite issue This is a very important issue.

MR. SPEAKER: I had received it at about 10.45 hours. It is under my examination. I will let you know the result tomorrow.

(*Interruptions*)

SHRI K. LAKKAPPA: This is very important. It should be taken up today. This is a very important issue. (*Interruptions*) The responsible Prime Minister of India ought not to have made such a Statement. This is a very important issue. (*Interruptions*) He has made such a statement. (*Interruptions*). Against the sovereignty of this country, he has made such a statement. I will request you to consider my adjournment motion.

MR. SPEAKER: I am considering..

(*Interruptions*)

SHRI SAUGATA ROY (Barrackpore): You inform us what has been done. We gave notice before 10 O'clock in the proper form, in a proper way. (*Interruptions*)

श्री हुकम चन्द कछवाय (उज्जैन) : मैं एक व्यवस्था चाहता हूं । क्या प्रश्नों के बाद अल्प सूचना प्रश्न नहीं लिया जाएगा ? यह अल्प सूचना प्रश्न है . . . (व्यवधान)

MR. SPEAKER: I am examining the matter, I have told you. I will give the decision tomorrow.

(*Interruptions*)

श्री हुकम चन्द कछवाय : अल्प सूचना प्रश्न पहले चलेगा :

SHRI K. LAKKAPPA: When there is an adjournment motion.... (*Interruptions*). Short Notice Question..... (*Interruptions*). The Prime Minister of India is attacking the sovereignty of this country.

श्री हुकम चन्द कछवाय : माननीय अध्यक्ष जी मैं आप की व्यवस्था चाहता हूं । यह शार्ट नोटिस क्वेश्चन है । इस को आप पहले लेंगे या उन की बात सुनेंगे ।

SHRI K. LAKKAPPA: The Prime Minister of India is attacking the Sovereignty of India. Our sovereignty is in danger. This is a very important question; it cannot be postponed. (*Interruptions*).

श्री हुकम चन्द कछवाय : पहले यह शार्ट नोटिस क्वेश्चन लिया जाना चाहिए और उस के होने के बाद आप अपनी बात कहिये । अगर इस तरह की बात आप करेंगे तो हम आप का भी शार्ट नोटिस क्वेश्चन नहीं लेने देंगे । पहले इस शार्ट नोटिस क्वेश्चन का जवाब आ जाए फिर आप अपनी बात कहें । अध्यक्ष जी मैं इस बारे में आप की व्यवस्था चाहता हूं ।

MR. SPEAKER: I am on my legs. I have received two notices. The matter is being examined be me.

(*Interruptions*)

SHRI A. C. GEORGE (Mukandapuram): You are not hearing me. You give your ruling after hearing me.

MR. SPEAKER: I have not come to a decision at all.

(Interruptions)

You can come and tell me in the chamber.

(Interruptions)

One by one, I am dealing..........

(Interruptions)

SHRI A. C. GEORGE: In the history of the Indian Parliament, this is the first time that the Prime Minister of the country is questioning the very national integrity of this country. It is something which we should discuss immediately. Never in the history of the country or even of the world.... *(Interruptions)*

श्री हुकम चन्द कछवाय : माननीय अध्यक्ष जी, प्रश्नोत्तर काल के बाद शार्ट नोटिस क्वेश्चन होना चाहिए ।

SHRI K. P. UNNIKRISHNAN (Badagara): I am on a point of order.

श्री हुकम चन्द कछवाय : अध्यक्ष जी, मेरा प्वाइन्ट आफ आर्डर है । मैं आप की व्यवस्था चाहता हूं । मेरे प्रश्न का जवाब दीजिए । जो शार्ट नोटिस क्वेश्चन है, उस के बारे में आप क्या कर रहे हैं ?

MR. SPEAKER: The arrangement of the business is: first of all, Questions then Short notice Question and thereafter come the other matters.

SHRI K. LAKKAPPA: Adjournment Motion.

MR. SPEAKER: Adjourment Motion comes after the Short Notice Question.

SHRI K. P. UNNIKRISHNAN: On a point of order, arising out of your observations. You just now mentioned that you were examining the Adjournment Motion. Under what rule or procedure have you the authority to say that you are going to examine the Adjournment Motion? On Adjournment Motion, you have no such right. I want to have it clarified here and now. *(Interruptions)*

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, ऐसा नहीं चलेगा । मैं आपकी व्यवस्था चाहता हूं । पहले शार्ट नोटिस क्वेश्चन आएगा ।

MR. SPEAKER: The Short Notice Question comes first Mr. Nawab Singh Chauhan.

SHORT NOTICE QUESTION

आकाशवाणी, छतरपुर के एक इंजीनियर द्वारा की गई आत्म हत्या

1. श्री नवाब सिंह चौहान : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश में स्थित छतरपुर आकाशवाणी केन्द्र पर 1–3–78 को एक इंजीनियर ने आत्म हत्या कर ली ;

(ख) यदि हां, तो घटना का पूर्ण विवरण क्या है; और

(ग) क्या पुलिस ने मृत व्यक्ति के पास से कोई पत्र बरामद किया है और यदि किया है तो उसमें क्या लिखा है ?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Shri R. C. Agarwal, Engineering Assistant working at the Chhatarpur station of A.I.R., is understood to have committed suicide on the night of 28-2-1978.

(b) and (c). On receipt of the information, an Addl. Chief Engineer of A.I.R. and the Chief Vigilance Officer of the Ministry of Information and

Broadcasting were deputed to proceed to Chhatarpur to hold a preliminary enquiry into the matter. Full details of the incident and also whether the Police has recovered any letter from the deceased person and, if so, the contents thereof will be known only after receipt of the enquiry report.

श्री नवाब सिंह चौहान : श्रीमान् इस घटना को घटे 9 दिन हो गये और इनके पास अभी तक सूचना नहीं आयी है। मेरी सूचना यह है कि अधिकारीगण मामला दबाना चाहते है। इसी तरह से पहले भी एक आदमी ने छत से कूद कर आत्म हत्या की थी उसने भी लैटर छोड़ा था लेकिन उसके बावजूद कोई कार्यवाही नहीं हुई। इस घटना के बाद सम्बन्धित स्टेशन डायरेक्टर को तरक्की कर दी गयी। इसी तरह से एक श्री मोहन सिह मेंगर रेल गाड़ी में मरे पाये गये। उनके स्टेशन डायरेक्टर को एक्सटेंशन दिया गया। जो अधिकारी अपनी जांच करने के लिए छतरपुर भेजे गये हैं उनके विरुद्ध भी शिकायतें हैं। आज जनता की यह मांग है कि इस काण्ड की जांच पार्लियामेंट के सदस्यों की कमेटी के द्वारा हो या फिर किसी जज के द्वारा यह जांच हो। अन्यथा यह इंक्वायरी ठीक नहीं होगी। ऐसे मामलों में अधिकारियों के खिलाफ कोई कार्यवाही नहीं होना, इसीलिए छोटे-छोटे आदमियों को ऐसे कदम उठाने पर मजबूर होना पड़ता है। अगर अब कार्यवाही नहीं की गयी तो आगे चल कर और भी ऐसी घटनाएं हो सकती हैं। इसलिए मैं मंत्री महोदय से यह आश्वासन चाहता हूं कि क्या वे पालियामेंट के सदस्यों की एक कमेटी बना कर इसकी जांच करायेंगे या किसी जज के जरिये से यह जांच करायेंगे? अन्यथा जांच का कोई परिणाम सामने नहीं आयेगा और सभी सबूत खत्म कर दिये जायेंगे। अत: मंत्री जी आश्वासन दें।

श्री श्याम सुन्दर लाल : हिन्दी में सवाल किया है और हिन्दी में उत्तर आना चाहिये।

श्री लाल कृष्ण अडवाणी : अध्यक्ष महोदय, यह बहुत गम्भीर समस्या है और सरकार ने.......

SHRI RAGAVALU MOHANARANGAM: Sir, hereafter, if any Member raises a question in English, the answer should come only in English. If they are not in a position to tolerate, why should we tolerate? (*Interruptions*).

MR. SPEAKER: The direction given in this House is, wherever the Minister knows both the languages, if the question is put in English, the answer must be given in English; (*Interruptions*) and when the question is put in Hindi, the Minister is required to give an answer in Hindi. That is the direction given (*Interruptions*).

SHRI K. GOPAL: Then why did the Hon. Minister answer in Hindi when I put a question in English? The Hon. Health Minister must also answer in English.

चौधरी बलबीर सिंह : मेरा व्यवस्था का प्रश्न है। आपने अभी कहा है कि अंग्रेजी में सवाल हो तो उसका जवाब अंग्रेजी में आए और हिन्दी में सवाल हो तो उसका जवाब हिन्दी में आए। यह आपने जो बात कही है रूल्ज के खिलाफ है। रूल्ज के मुताबिक चाहे सवाल अंग्रजी में है या हिन्दी में है मिनिस्टर जिस जबान में उसका जवाब देना चाहे उसी जबान में वह जवाब दे सकता है। आप रूल्ज को देख लें। मिनिस्टर जिस जबान में जवाब देना चाहे उसी जबान में दे सकता है। उसे कोई आदमी इसके लिए मजबूर नहीं कर सकता है कि वह हिन्दी में दे या अंग्रेजी में दे। सवाल चाहे अंग्रेजी में है चाहे हिन्दी में है वह किसी भी जबान में जवाब दे सकता है। यही व्यवस्था आज तक रही है। यही हमारा रूल है। आपने जो रूलिंग दिया है वह गलत है। (**इंटरप्शंज**) मैंने प्वाइंट आफ आर्डर आप से किया है, आपने इसका

जवाब देना है । दूसरे माननीय सदस्यों की बात सुनने से पहले आप इसका जवाब दें ।

MR. SPEAKER: No, no.

SHRI RAGAVALU MOHANARANGAM: This is a point for clarification. One day, when I asked you whether it is not required, on the floor of the House, that when a Member asks a question in a particular language and that particular language is known to the Minister, he has to answer only in that language, you said on that day that the Minister can give an answer in any of the two languages, that is Hindi or English. But now you say that he can reply only in Hindi.

MR. SPEAKER: No, I did not say that: you are misunderstanding me.

चौधरी बलबीर सिंह : रूल्ज को दुबारा आप देख लें । प्रेसीडेंट भी यही रहा है । उसको भी आप आब्जर्व कर लें । प्रेसीडेंट के मुताबिक भी और रूल्ज के मुताबिक भी जो मिनिस्टर जिस जबान में जवाब देना चाहे दे सकता है ।

MR. SPEAKER: I have heard you, Mr. Balbir Singh. Yes, Mr. Minister, you can carry on.

SHRI SYED KAZIM ALI MEERZA: Sir, is it not the discretion of the Minister to give a reply either in English or Hindi? The direction given by the Chair is there—the previous one—that it is at the option of the Minister to give a reply in either. I would like to have a ruling from the Chair as to whether it is at the discretion of the Minister to give a reply in English or Hindi.

SHRI KANWAL LAL GUPTA: The rule is, if there is a question, whether in English or Hindi, it is at the discretion of the Minister to give a reply in either language. Nobody can force him to reply either in Hindi or English. These are the rules.

3942 L.S.—2.

SHRI K. GOPAL: You gave a ruling that if the Minister knows both the languages and if the question is in English, he should reply in English and if the question is in Hindi, he should reply in Hindi. The problem arises when Shri Raj Narain knows both the languages, but he refuses to answer to a question put in English in English. What is the position then?

Today, the Minister started his reply in English, why was he forced to reply in Hindi? (*Interruptions*).

SHRI RAGAVALU MOHANARANGAM: If the Minister does not know either English or Hindi, what would be the position then?

MR. SPEAKER: We would consider that at that time.

PROF. P. G. MAVALANKAR: On a point of order, Sir. My point of order is simple and it arises from the observations you made a little while ago on this question...(*Interruptions*). You know that there is the facility of simultaneous interpretation in both the languages, *viz.* English and Hindi. You observed that the Minister must reply in Hindi if the original question is in Hindi and *vice versa*. By your observation, you are taking away the discretion of the Minister to speak in the language he chooses to make use of. Your observation sometime back was, if I understood you correct, restricted to that fact only where the Ministers were unable to speak either in English or in Hindi, that they would speak in the language in which they have got ore proficiency, and translation is in any case available. But wherever the Minister has got proficiency in both the languages, I do not think, with great respect, the Chair can direct the Minister to speak in a particular language.

In this instance, Advaniji started in English. He has proficiency in both the languages. He started in English and when he started in English, I do not see why our friends should have

asked him to speak in Hindi. Your ruling came that he would continue in Hindi. If he has proficiecy in both the languages, he must have the freedom to use any language. He started in English, let him continue. Your ruling is only for those Ministers, who cannot speak in English, to speak in Hindi and for which translation is available.

MR. SPEAKER: The matter is governed by the earlier ruling. Please go on.

श्री मनीराम बागड़ी : अध्यक्ष जी, सवाल यह नहीं है कि हिन्दी में करा जाय तो समझते हैं कि नहीं, अंग्रेजी में कोई कहता है वो समझते हैं कि नहीं । सवाल यह है.. (व्यवधान)

हिन्दी को तो नौकरानी बनाया जा रहा है और अंग्रेजी को रानी बनाया जा रहा है । यह सवाल है । इसके ऊपर बहुत दिन से हम चुप हैं और यह बर्दाश्त करने जा रहे हैं ...(व्यवधान)

SHRI RAGAVALU MOHANARANGAM: There is no translation in English.

श्री मनीराम बागड़ी : हिन्दी राष्ट्र की भाषा है । आज अगर गांधी जी होते तो क्या होता, डा० लोहिया होते तो क्या होता अंग्रेजी रहेगी या हिन्दी रहेगी ?

श्री लाल कृष्ण अडवाणी : छतरपुर की घटना बहुत गम्भीर है और सरकार ने उसका बहुत गम्भीर दृष्टिकोण लिया है ।

SHRI K. GOPAL: English is the only national language.

SHRI RAGAVALU MOHANARANGAM: He has to give the answer only in English.

SHRI K. GOPAL: You started in English but you have been forced to speak in Hindi.

MR. SPEAKER: What is this, Mr. Gopal? You are the Secretary of the Party.

SHRI RAGAVALU MOHANARANGAM: Why should he be forced? Otherwise, we will walk out.

SHRI K. GOPAL: If he has started in Hindi, I can appreciate but he is forced.

THE PRIME MINISTER (SHRI MORARJI DESAI): May I say that I have said several times in the House that we do not want to force English on anybody. But that does not mean....

SHRI K. GOPAL: Or Hindi on anybody.

SHRI MORARJI DESAI: But that does not mean that we want to force Hindi on anybody. But you cannot also force English on anybody...... (*Interruptions*) But that is what is sought to be done. Will you please hear what I am saying? Constitutionally, Ministers who can speak in both the languages, can speak in both the languages. But if somebody can speak only in English and not in Hindi, then he will reply to Hindi questions in English. He cannot help it. Another person does not know English. Then he will have to speak in Hindi......

SHRI K. GOPAL: There we agree.

SHRI MORARJI DESAI: But just as it is the right of every hon. Member to speak in English or Hindi, it is also the right of the Minister to do so. But I have advised my colleagues not to create difficulties unnecessarily and if anybody speaks in English he may reply to him in English if he is able to do so. I have said that. But I object to the compulsion, if that compulsion takes place...... (*Interruptions*)

SHRI K. GOPAL: The compulsion came from your side.

MR. SPEAKER: He has a right to change also.

SHRI VASANT SATHE: Please do not change.

आपने अंग्रेजी में शुरू किया और जब आपको वहां से कहा गया तो आपने हिन्दी में स्विच ओवर किया।

SHRI L. K. ADVANI: Even though there may be no obligation, I have conscientiously tried to follow the practice of replying to questions in English, in English and questions in Hindi, in Hindi. If I corrected myself to-day it was because it was pointed out that the question was in Hindi and, therefore, I should reply in Hindi; I immediately corrected myself, not because of any ruling but because this is the practice that I have been trying to follow. It is not because of any compulsion. To any question that comes in English, I will reply in English. But this question was asked in Hindi, therefore, I am replying in Hindi.... (*Interruptions*)

यह कहना गलत है कि इस मामले में किसी भी प्रकार की ढील-ढाल हुई है। जैसा कि मैंने मूल प्रश्न के उत्तर में कहा है, जैसे ही इस बात की सूचना मिली यहां से दो उच्च अधिकारी छतरपुर भेजे गये, और वे कल रात्रि को लौटे हैं। वे मुझे आज कल में रिपोर्ट देंगे। लेकिन जब तक वे लिखित रिपोर्ट दें, उससे पूर्व ही मैंने टेलीफ़ोन से जानकारी की और उनकी प्रिलिमिनरी फाईंडिंग के आधार पर वहां के एसिस्टेंट स्टेशन इंजीनियर, श्री जी० सी० गुप्ता को सस्पेंड कर दिया है। अगर इससे भी आगे कोई कार्यवाही करने की जरूरत होगी, तो सरकार करेगी। मैं इस मामले को गम्भीरता से देख रहा हूं।

श्री नवाब सिंह चौहान : हमारे यहां एक ऐसी परम्परा रही है कि जितने बड़े लोग या उच्च अधिकारी हैं, उनके खिलाफ़ कुछ नहीं किया जाता है, और छोटे छोटे लोगों के विरुद्ध कार्यवाही की जाती है। मैंने इस बारे में मिसालें भी दी थीं। यहां पर ऐसे अनेक अधिकारी हैं, जिनके विरुद्ध बदचलनी की एनक्वायरी हो रही है, मगर उनके प्रोमोशन्ज किये जा रहे हैं। इस मामले में नान-गज़ेटिड कर्मचारियों की चीफ़ इंजीनियर आदि के खिलाफ़ शिकायत थी कि वे लोग उनकी कतई परवाह नहीं करते हैं, उन्हें दबाते हैं और उन्हें छुट्टियां नहीं दी जाती हैं। और मंत्री महोदय उन्हीं अधिकारियों से यह एनक्वायरी करा रहे हैं। दिल्ली में भी एक कर्मचारी ने छत से कूद कर आत्महत्या कर ली थी। अगर यही स्थिति रही तो और भी ऐसी घटनायें होंगी। इसलिये क्या मंत्री महोदय यह उचित नहीं समझते हैं कि इस एनक्वायरी के लिए एक जज को मुकर्रर किया जाये ? मैं यह एशोरेंस चाहता हूं।

श्री लाल कृष्ण अडवाणी : माननीय सदस्य ने 1974 की एक घटना का उल्लेख किया है। मैं इतना ही कहना चाहूंगा कि पूर्वकाल में कुछ ग़लत परम्परायें होंगी, कुछ गलतियां हुई होंगी; उन्हें सुधारने की सतत कोशिश हो रही है। जब यह रिपोर्ट आयेगी, तो अगर और कोई कार्यवाही करने की ज़रूरत होगी, तो वह ज़रूर की जायेगी।

श्री लक्ष्मी नारायण नायक : मंत्री महोदय ने अभी बताया है कि जो अधिकारी जांच करने गये थे, वे जांच करके कल लौट आये हैं। उस समय से अभी तक मंत्री महोदय को जानकारी क्यों नहीं मिल सकी है ? अगर मंत्री महोदय आवश्यक जानकारी ले लेते, तो यहां सही उत्तर दिया जा सकता था। छतरपुर आकाशवाणी में तमाम कर्मचारी वहां के बड़े अधिकारियों, एन० सी० शर्मा और जी० सी० गुप्ता, के खिलाफ़ हैं, क्योंकि वे उन्हें परेशान करते हैं। रमेश अग्रवाल के भाई की शादी थी। 26 फरवरी से उनकी छुट्टी स्वीकृत हो चुकी थी, लेकिन उन्हें 27 फरवरी को ड्यूटी पर बुलाया गया। उन्होंने विनय की कि हमारे भाई की शादी है, हमें जाना है, हमें ड्यूटी पर न लगाइये। उन्हें

डांटा गया और परेशान किया गया। इस कारण से यह आत्महत्या हुई है। मेरा आग्रह है कि मंत्री महोदय सदन में सही कारण बतायें।

श्री लाल कृष्ण अडवाणी : वे अधिकारी कल रात को लौटे हैं और उन से मेरी बातचीत हुई है। मैंने सदन को यह भी जानकारी दी है—मूल प्रश्न में यह पूछा नहीं गया था—कि जो उनका इम्मीडिएट अधिकारी था, जिसका नाम अभी माननीय सदस्य ने लिया है, प्रिलिमिनरी एनक्वायरी में ऐसा लगता है कि उनकी हैरासमेंट के संदर्भ में उन्होंने आत्महत्या की है; उसे सस्पेंड कर दिया गया है। आगे भी कार्यवाही करनी होगी, लेकिन जब तक मैं पूरी रिपोर्ट को नहीं देखता तब तक मैं निर्णय नहीं ले सकता हूं।

SHRI VAYALAR RAVI: This question of suicide of an officer is only the culmination of certain things happening not only in this station but in the entire organisation. There is discontentment among the junior officers. Because of so much of concentration of power in the Station Authority, which is not a new thing, juniors are harassed.

Among the Contract Artists, there are very good artists—even in painting, etc., which would completely come under the Station Director. People may not go the extent to committing suicide. They are suffering. In this background will you please look into the matter of grievances of these officers and make some machinery to find out the way immediately to stop or prevent any such occurrences in future.

SHRI L. K. ADVANI: I appreciate the point that an incident of this kind only highlights something that is deeply enrooted in the whole system and unless there is accessibility to officers and there is machinery inbuilt in the whole system to allay the grievances properly and expeditiously, things can take an ugly turn. Since the day I heard about this, I immediately called for all things and procedures and I have been insisting upon accessibility to senior officers of the junior employees and subordinates in the matter of allaying grievances.

श्री युवराज : यह जो दो आत्महत्या की घटनाएं घटी हैं, क्या माननीय मंत्री जी ने उनके संबंध में यह जानने की चेष्टा की है कि जिन्होंने आत्महत्या की उनके पास से कोई चिट्ठी बरामद हुई और उस चिट्ठी में जो उनके साथ ज्यादती की गई थी उन तमाम बातों का उल्लेख था? जो इन्वेस्टिगेशन या जांच उस आधार पर हो रही है क्या इस सम्बन्ध में जांच करने की कोशिश की है? यदि हां, तो वे ज्यादतियां कौन कौन सी हैं?

श्री लाल कृष्ण अडवाणी : पुलिस का कहना है कि कोई चिट्ठी बरामद नहीं हुई। लेकिन जो सस्पेंशन किया गया है वह इस आधार पर किया गया है कि यह बात सही है कि प्राइमाफेसी जो उनके इम्मीडिएट आफिसर थे उन्होंने उनको परेशान किया था और उस परेशानी के कारण उन्होंने आत्महत्या की। इसीलिए उनको सस्पेंड किया गया है।

श्री निर्मल चन्द्र जैन : वर्तमान कानून के आधार पर जिन उच्च अधिकारी को सस्पेंड किया गया है उनके ऊपर उसके बाद जो भी कार्यवाही होगी उसमें वह सजा उतनी नहीं होगी जितना बड़ा कि उनका अपराध है जिसके कारण एक व्यक्ति को आत्महत्या करनी पड़ी और वह अपनी जान से गया।... (व्यवधान)... 302 का मामला तो यह होता नहीं लेकिन क्या मंत्री महोदय इसमें यह कोशिश करेंगे कि कानून में कुछ इस प्रकार का परिवर्तन किया जाये जिससे जो लोग इस प्रकार तंग करते हैं उनके खिलाफ ज्यादा सख्त कार्यवाही की जा सके?

श्री लाल कृष्ण अडवाणी : यह घटना कई कारणों से बनी है और उसमें जो व्यक्ति डायरेक्टली कंसर्न्ड है वह दोषी होगा लेकिन जो सिस्टम्स हैं वह भी शायद दोषी होंगे तो उस सब को सुधारने की कोशिश करनी पड़ेगी। केवल मात्र कानून में ज्यादा दण्ड की व्यवस्था करने से कुछ होगा नहीं।

श्री हुकम चन्द कछवाय : क्या माननीय मंत्री जी बताने का कष्ट करेंगे कि मृतक व्यक्ति ने और अन्य कर्मचारियों ने अनेकों शिकायतें उस अफसर के खिलाफ की हैं? यदि हां, तो वह सारी शिकायतें सदन में बताने को तैयार हैं कि किस किस प्रकार की शिकायतें उस अधिकारी के खिलाफ थीं? दूसरे यह जो व्यक्ति मरा है वह इस अधिकारी के हैरान करने के कारण मरा है, इसलिए इसका वही अपराध है जो 302 का अपराध करने वाले का होता है, तो क्या सरकार उसको उसी प्रकार का दण्ड दिलाने की कृपा करेगी? इसके अलावा मैं यह जानना चाहता हूं कि आपको यह सूचना कब मिली है, आपने कब व्यक्तियों को जांच करने के लिए भेजा है और कितना समय बीच में लगा है? क्या यह प्रश्न आने के बाद आप ने जांच करवायी है या इसके पहले आपको सूचना मिल चुकी थी?

श्री लाल कृष्ण अडवाणी : जिस रात्रि को यह घटना घटी, रात को शायद बारह साढ़े बारह बजे घटी होगी और उसी रात को दो ढाई बजे यहां सूचना मिली। शायद पांच छः बजे मुझे उन्होंने सूचना दी होगी और उसी दिन हम ने अधिकारियों को भेजा। उसमें कोई विलम्ब नहीं हुआ है। जहां तक उस व्यक्ति को दण्ड देने का सवाल है उसके खिलाफ प्रारंभिक कार्यवाही की गई है, बाकी आगे जरूरत होगी तो वह भी की जायेगी।

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, सवाल का जवाब नहीं आया। उस अधिकारी के खिलाफ बहुत सी शिकायतें हैं, क्या वह सब शिकायतें सदन के सामने रखी जायेंगी?

MR. SPEAKER: You have answered that.

WRITTEN ANSWERS TO QUESTIONS

Demand of AITUC for Payment of Bonus for 1977

*225. SHRI M. KALYANASUNDARAM:

SHRI K. A. RAJAN:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether he has received a letter from the General Secretary of AITUC urging Government to take urgent steps to ensure payment of 8.33 per cent bonus for the accounting year commencing in 1977; and

(b) if so, the details and Government's reaction thereto?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes, Sir.

(b) Apart from urging the Government to take steps to extend the statutory provision of 8.33 per cent minimum bonus for the accounting year beginning in 1977, the AITUC have also requested for waiving the ceiling of 20 per cent for bonus payments under bilateral agreements/settlements. They have also sought to widen the coverage of the Payment of Bonus Act.

The entire question will be reviewed by Government as part of the exercise to evolve an integrated Policy on Wages, Incomes and Prices.

Blast at Sydney near Hilton Hotel

*226. SHRI AHMED M. PATEL:
SHRI SHYAM SUNDAR GUPTA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have received any report from the Government of Australia in regard to the blast at Sydney near the Hilton Hotel where the high dignitaries were staying on the 12th February, 1978;

(b) if so, the details thereof;

(c) whether the Prime Minister had received any threatening letter before this Conference was held; and

(d) if so, the details of the security arrangements made for the Prime Minister?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) No, Sir.

(b) Does not arise.

(c) No threatening letter was received before the Conference.

(d) It is customary for host Governments to make adequate and effective security arrangements when conferences of this nature are held at which Heads of States/Governments are expected to participate. In the context to present day widespread terrorist activities, the Australian Government had made elaborate security arrangements to ensure the safety of visiting dignitaries and members of their delegations.

Following the explosion, the security arrangements were further strengthened against possible contingencies. We have reason to be satisfied at the security precautions taken by the Australian Government.

Assets left by Indians in Vietnam

*227. SHRI D. D. DESAI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether a large number of Indians formerly in South Vietnam had returned to India after the unification of Vietnam;

(b) if so, whether they have left behind huge assets in that country;

(c) if so, whether Government propose to raise with Vietnam the matter of compensating the Indians for their assets; and

(d) whether any steps have been taken to get these Indians their dues?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) Yes, Sir. 1529 persons of Indian origin/nationality and dependents thereof have been repatriated to India. Some more persons may have come to India on their own. The exact total number is not known.

(b) The Government do not have complete information about the assets left behind having received representations from only two repatriates. It is felt that the total value of the assets left behind may not be very high.

(c) and (d). The matter has been raised informally with the Vietnamese authorities who have assured us of sympathetic consideration of the claims on a case by case basis within the framework of their laws and regulations. Full particulars of all such claims are being collected and further action will follow.

Condition of Indians in Oman

*231. CHAUDHURY BRAHM PRAKASH:
SHRI C. N. VISVANATHAN:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether his attention has been invited to the news item which appeared in the *Times of India* dated

the 10th February, 1978 under the heading "Harrowing plight of Indian labour in Oman";

(b) if so, the reaction of Government thereto;

(c) whether any team of officials has been sent to Oman to study the working conditions of Indians there; and

(d) if so, the observations of this study team and the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes, Sir.

(b) to (d). The Government of India sent a 2-Member Team to look into the matter. The main purpose of the Team's visit was to enquire into the incident in Oman in which a large number of Indian workers were arrested and nearly 200 of them were deported to India. The Team also studied the working conditions of Indian labour in U.A.E. and Saudi Arabia besides their conditions in Oman. The Government is reviewing the situation in the light of the assessments made by the team.

Pending final decision, the Government of India have temporarily banned recruitment of Indian workers for Oman except those required for execution of projects by Indian companies.

Fifth Industrial Relations Conference under auspices of Employers' Association

*233. SHRI SUKHDEV PRASAD VERMA:

SHRI SHARAD YADAV:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether in the recently held Fifth Industrial Relations Conference at New Delhi under the auspices of Employers' Association it has been suggested to Government for change in entire concept of minimum wage, freezing the wage at the present level and non-consideration of bonus as deferred wage;

(b) if so, the reaction thereto and facts thereof; and

(c) what steps are being taken to protect the labourers and workers alike from further exploitation by the employers and capitalists?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) A background paper on Wages, Incomes, and Price Policy for the Fifth Industrial Relations Conference held in New Delhi on 13-14 February, 1978, which seems to have been prepared in the context of the terms of reference of the Study Group set up under the Chairmanship of Shri S. Bhoothalingam, suggests that D.A. might be abolished to coincide with economic policies to stabilize price of bulk commodities which constitute the cost of living index. It has also been suggested that as an adjunct, if wage revision is at all necessary, the neutralisation percentages to meet the price rise must be decided by Government. While suggesting abolition of the present bonus scheme, the paper wants incentive payments' scheme to be introduced wherever feasible.

(b) The Government have taken note of the contents of the paper.

(c) The Government are always vigilant about the interests of workers.

Withdrawal by Newspaper Owners from Wage Board

*234. SHRI P. K. KODIYAN:

SHRI SAMAR MUKHERJEE:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the newspaper owners have withdrawn their representatives from the Wage Boards for Working Journalists and Non-journalists employees;

(b) if so, Government's reaction thereto; and

(c) how do Government propose to meet the situation arising out of the non-cooperative attitude of the newspaper owners towards wage revision for journalists and other newspaper employees?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (c). In December, 1977, the Employers' representatives on both the Wage Boards wrote to the Government that they were withdrawing from the Wage Boards, as their Organisations desired them to do so. Discussions have been held with the representatives of employers and employees, separately and jointly, to resolve the deadlock. The next round of these discussions is expected to take place shortly.

Offer of No-War Pact to Pakistan

*235. SHRI MOHINDER SINGH SAYIANWALA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether any offer of no-war pact has been repeated to Pakistan during his recent visit to that country; and

(b) if so, what is the response thereto?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE): (a) No, Sir,

(b) Does not arise.

Money Order Charges

*237. SHRI BHAGAT RAM: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware that the increase in charges of sending money orders below Rs. 100|- during the emergency was an enormous burden on weakest sections of the population, labouring people who send home remittances; and

(b) what steps are being taken to reduce this burden?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) The increased rate of Money Order commission on Money Orders below Rs. 100, introduced in 1976 is marginal.

(b) Does not arise.

Private Practice by Government Doctors

*238. SHRI SHIV SAMPATI RAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to lay a statement showing:

(a) the places in the country where Government doctors are allowed private practice;

(b) the reasons for allowing them private practice;

(c) whether it is not a fact that in case the government doctors are allowed private practice, they give more attention towards private persons than towards those who go for treatment in Government-run hospitals and dispensaries; and

(d) whether it is proposed to put a ban on private practice by Government doctors throughout the country?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) to (d). The requisite information is being collected from

the State Governments/Union Territory Administrations and the same will be laid on the Table of the House.

Inter-State Migrant Labourers

*239. SHRI SIVAJI PATNAIK:

SHRI MUKHTIAR SINGH MALIK:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) what steps have been taken to guarantee amenities like minimum wages, shelters and legal protection to inter-state migrant labourers;

(b) whether the Government are considering to ban the system of inter-state migrant labourers who are taken by contractors to other States for cheap labour; and

(c) if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Reference is presumably to Dadan Labour who are usually recruited from Orissa for work in construction projects located outside the State (Orissa). The Compact Committee appointed sometime ago to go into the question of Dadan Labour of Orissa and to suggest measures for eliminating abuses of this system has recommended suitable legislation for such inter-state migrant working. The matter is being examined in consultation with the State Governments and other interests concerned.

(b) and (c). The current endeavour is to eliminate the abuses of the system by administrative and legislative measures and not to abolish it as it would adversely affect the employment and earnings of such workers.

Micro-Wave Line between Shillong and Calcutta

*240. SHRI SOMNATH CHATTERJEE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government propose to conduct a high-level investigation into the working of micro-wave line between Shillong and Calcutta which does not work 12 hours a day;

(b) if so, when and if not, the reasons therefor; and

(c) the steps Government propose to take to run the micro-wave line effectively?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) and (b). No, Sir. The microwave system between Calcutta and Shillong has been working satisfactorily.

(c) Does not arise.

Birth and Death Rate

*241. SHRI HITENDRA DESAI:

DR. LAXMINARAYAN PANDEYA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to lay a statement showing:

(a) the birth and death rates for the last five years in each of the States and Union Territories; and

(b) have Government fixed any target for the same?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) A detailed statement showing the birth rates and death rates estimated by the Registrar General on the basis of the Sample Regis-

tration Scheme is placed on the Table. [*Placed in Library. See No.* LT-1754/78]. The estimates are subject to sampling and reporting errors.

(b) No targets for birth and death rates are fixed for individual States and Union Territories. The national demographic objective of the Family Welfare Programme as laid down in the Fifth Five Year Plan was to bring down the birth rate to the level of 30 per thousand of population by 1978-79. However, considering the recent trends in the performance of the Family Welfare Programme and the demographic trends, the Joint Conference of the Central Council of Health and Family Welfare at its meeting in January. 1978, felt that the objective of reducing the birth-rate to 30 per thousand population by 1978-79 was unattainable. The Council, therefore, recommended adoption of the revised demographic objective of reduction in the birth-rate to 30 per thousand population in 1982-83. This is under consideration of the Government.

Medical Store Depot, Madras

*243. SHRI A. MURUGESAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to lay a statement showing:

(a) the amount invested during the last five years for the operation of the pharmaceutical industry attached to the Government Medical Store Depot, Madras;

(b) the programmes of production, the nature of Stores planning to be produced, the actual quantity and value of output and the extent of slippages in the programme with reasons therefor; and

(c) particulars of any concrete plan to modernise the factory so as to contribute purposefully to the needs of the common man?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) The requisite information is given below:

Year	Fixed Capital Investment (Plant Machinery and Buildings)	Recurring Investment (Materials and Man power employed)
	Rs.	Rs.
As on 1-4-72	5,62,765	..
1972-73	26,519	43,83,517
1973-74	46,104	35,52,452
1974-75	30,439	37,39,830
1975-76	669	49,51,956
1976-77	..	49,49,000

(b) The production programmes are drawn up a year in advance, based on the forecast of demands likely to be received from the public hospitals, subject to changes on the basis of actual demands with reference to machine capacity, man-power availability of raw materials and electric power. The factory manufactures common type of drug formulations

e.g. tablets, powders, tinctures, ointments, liniments, syrups and bandages.

The actual quantity and value of the output is as follows:—

QUANTITY OF OUT-PUT

Year	Litres	K.Gs.	Tablets	Bandages	Value of output
					Rs.
1972-73 . . .	3,16,875	51,416	7,72,66,560	33,03,084	44,41,512
1973-74 . . .	2,83,324	70,906	4,37,03,200	7,44,030	37,67,869
1974-75 . . .	3,18,237	59,718	3,00,62,050	11,53,350	40,88,797
1975-76 . . .	2,60,359	72,221	1,98,10,200	19,16,060	54,74,348
1976-77 . . .	2,04,844	94,618	4,37,38,100	14,81,840	50,97,738

The extent of slippages in the progammes which is around 10 per cent is mainly due to statutory imposition of power-cut and delayed arrivals of raw materials.

(c) There is no plan to modernise the factory.

Private Practice by Government Doctors

*244. SHRI P. S. RAMALINGAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to lay a statement showing:

(a) the conditions under which Government Doctors are allowed private practice;

(b) the steps taken to ensure that the Government Doctors abide by the conditions;

(c) whether it is a fact that most doctors employed in Government Hospitals and Medical Colleges are misusing the facilities available for diagnosis and treatment in such hospitals and medical colleges for their private gain; and

(d) if so, the number of such cases apprehended and action taken?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ NARAIN): (a) to (d). The doctors working in Central Government Institutions/Hospitals are not allowed to do private practice. In so far as the doctors working under the State Government/Union Territory Administrations are concerned, the requisite information is being collected and will be laid on the Table of the House shortly.

Talks with Pakistan regarding Joint Indo-Pakistan ventures

2067. SHRI OM PRAKASH TYAGI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether during his recent visit to Pakistan any talks took place for having joint ventures to produce goods for West Asian countries; and

(b) if so, the details of the said talks?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) No, Sir.

(b) Does not arise.

Passport Applications received in Goa

2088. SHRI EDUARDO FALEIRO: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of passport applications received so far from Goa from January 1, 1977;

(b) the number of passports issued to the applicants out of those;

(c) number of applications rejected, pending upto the end of December, 1977; and

(d) what steps have been taken to increase the staff in that Passport office?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) to (d). Information is being collected and will be laid on the table of the House.

ग्राम डाकघर

2089. श्री सुखेन्द्र सिंह : क्या संचार मंत्री यह बताने की कृपा करेंगे कि

(क) इस समय कितने गांवों में डाकघरों की सुविधा उपलब्ध है और एक डाकघर के अन्तर्गत औसतन कितना क्षेत्र आता है ;

(ख) मध्य प्रदेश के प्रत्येक गांव में डाकघरों की सुविधा कब तक उपलब्ध करा दी जाएगी ; और

(ग) वर्ष 1976–77 के दौरान कितने नए डाकघर खोले गए तथा कितने डाकघर का दर्जा बढ़ाया गया और उनमें से मध्य प्रदेश में कितने हैं ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) (क) :

1–1971 की जनगणना के आधार पर देश के गांवों की कुल संख्या	575936
2–ऐसे गांवों की संख्या जहां 31–12–77 तक डाकघरों की व्यवस्था थी	108751
3–ऐसे अतिरिक्त गांवों की संख्या जहां 31–1–78 तक चलते फिरते डाकघरों के माध्यम से डाक काउंटर सुविधाओं की व्यवस्था थी	57360
4–31–12–77 को एक डाकघर औसत रूप से कितने देहाती इलाके को डाक सेवा प्रदान करता है :	28.64 वर्ग कि० मी०

(ख) मध्य प्रदेश में 70,883 गांव हैं । इनमें से 6708 गांवों में डाकघरों की व्यवस्था कर दी गयी है । इनके अतिरिक्त 6398 गांवों में डाक काउंटर सुविधाएं दे दी गई हैं ।

गांवों में डाकघर खोलने के लिए डाक सेवा पाने वाली आबादी, नजदीक के मौजूदा डाकघर से उस स्थान की दूरी, घाटे की स्वीकृत सीमा और कम से कम आय की गारंटी की शर्तों का पालन किया जाता है । इन शर्तों के अनुसार हर एक गांव में डाकघर खोलना संभव नहीं है ।

(ग)	देश में	मध्य प्रदेश में
खोले गए डाकघर	2028	207
दर्जा बढ़ाए गए डाकघर	212	29

Impounding Passports of Indians living abroad

2090. SHRI D. B. CHANDRE GOWDA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have impounded passports of Indian nationals living abroad for their involvement in smuggling activities during last one year; and

(b) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) No, Sir.

(b) Does not arise.

मनोहर थाना, जिला झालावाड़ (राजस्थान) में टेलीफोन एक्सचेंज की स्थापना

2091. **श्री चतुर्भुज** : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान के झालावाड़ जिले में मनोहर थाना के लिए टेलीफोन एक्सचेंज मंजूर किया गया हैं ; और

(ख) यदि हां, तो विलम्ब के क्या कारण हैं और कार्य के कब तक पूरा होने की आशा है ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) जी नहीं ।

(ख) किसी एक्सचेंज को स्थापित करने के लिए कार्रवाई तभी शुरू की जाती है जब उस परियोजना को वित्तीय दृष्टि से व्यवहार्य बनाने के लिए काफी संख्या में लोग अपनी टेलीफोनों की मांगें दर्ज करा दें ।

इस मामले में सिर्फ सात टेलीफोनों की मांगें दर्ज कराई गई हैं जो पर्याप्त नहीं हैं। टेलीफोन की वर्तमान मांगों को पूरा करने के लिए इस जगह पर लम्बी दूरी का एक पी सी ओ लगाने की मंजूरी दे दी गई है । आशा है कि यह पी सी ओ वर्ष 78–79 के दौरान खोल दिया जाएगा । इन सात उपभोक्ताओं को इस पी सी ओ से एक्सटेंशन कनेक्शन दिए जा सकते हैं ।

गुजरात के सूरत जिले में पब्लिक काल आफिस तथा टेलीफोन एक्सचेंज वाले स्थान

2092. **श्री छोतू भाई गामित** : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) गुजरात में सूरत जिले के आदिवासी क्षेत्र निझर, उच्छल, सोनगढ़, व्यारा वालाड़े, महुवा, मांडक, मांजरोल तालुकों में कहां-कहां पी० सी० ओ० और टेलीफोन एक्सचेंज हैं ;

(ख) कितने नये पी० सी० ओज तथा टलीफोन एक्सचेंजों की मांग की गई है और कहां-कहां के लिये ; और

(ग) मांग कब तक पूरी हो जायेगी और सरकार द्वारा उठाये जा रहे कदमों का ब्यौरा क्या है ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) उल्लिखित तालुकों में जिन स्थानों पर सार्वजनिक टेलीफोन घर और टेलीफोन एक्सचेंज काम कर रहे हैं, उनके नाम अनुबन्ध-I में दिए गए हैं । [**ग्रन्थालय में रखा गया । देखिए** संख्या एल० टी०/78]

(ख) और (ग). जिन 8 तालुकों का उल्लेख किया गया है उनमें 15 नये सार्वजनिक टेलीफोन घर और 2 नए टेलीफोन एक्सचेंज खोलने की मांग की गई है । इन स्थानों के नाम अनुबन्ध-II में दिए गए हैं [**ग्रन्थालय में रखा गया । देखिए** संख्या एल० टी०/1755/78] इनमें से 2 सार्वजनिक

टेलीफोन घरों की मंजूरी दे दी गई है और शेष प्रस्ताव विचाराधीन हैं। सार्वजनिक टेलीफोन घर खोलने के बारे में नीति बहुत उदार बना दी गई है और इस नीति के अन्तर्गत आने वाले स्थानों में ये सुविधाएं वर्ष 1978–79 की अवधि के दौरान उत्तरोत्तर दे दी जाएंगी। इन दोनों टेलीफोन एक्सचेंजों का यदि औचित्य सिद्ध हुआ तो ये अगले दो वर्षों के दौरान स्थापित कर दिए जाएंगे।

Prospects of Rock Phosphate in Udaipur region

2093. SHRI S. S. SOMANI: Will the Minister of STEEL AND MINES be pleased to state:

(a) the prospects of rock phosphate in Udaipur region of Rajasthan;

(b) the quantum of rock phosphate which is being imported at present; and

(c) the result of the examination regarding the use of rock phosphate conducted by the World Bank at the instance of Government of India?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) There are several occurrences of low to medium grade phosphorite in the Pre-Cambrain rocks of Udaipur District in Rajasthan. These deposits, with varying degrees of the extent of reserves, are Jhamarkotra, Maton, Karbaria-Ka Gurha, Dhakan Kotra, Sisarma, Neemuchmata, Badgaon, Berwas and Bhinder.

Presently Jhamar Kotra and Maton which are the major deposits are under exploitation. Other occurrences have small reserves of low to medium grade quality.

(b) During 1977-78 the quantum of import of rock phosphate would be of the order of 10.80 lakh tonnes and for 1978-79 it has been estimated at 14.20 lakh tonnes.

(c) At the instance of the Government of India, a Preliminary Feasibility Report on Jhamarkotra rock phosphate deposit was prepared by the World Bank in 1973. The Government of Rajasthan has already started exploitation of these deposits departmentally, for the production of directly usable rock phosphate. With a view to developing a suitable process for the beneficiation of low grade rock phosphate of this deposit, both foreign and indigenous agencies were engaged to conduct beneficiation tests. Tests by some agencies have been completed while by some other agencies are under progress.

Survey to find out uneducated unemployed in Lakshadweep

2094. SHRI R. K. MHALGI: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have conducted any survey of the uneducated unemployed in Union Territory of Lakshadweep, especially in Kalapani;

(b) if so, when and with what result;

(c) whether Government have undertaken any measures since then for the employment of uneducated persons in the said territory; and

(d) if no such survey has been completed so far, the reasons therefor and when it shall be conducted in near future?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) No survey of the uneducated unemployed in the Union Territory of Lakshadweep has been conducted.

(b) Does not arise.

(c) Even though no survey has been conducted so far, employment is provided to local candidates whenever vacancies arise on regular basis or otherwise. First preference is always given to local Scheduled Tribe candidates.

(d) No survey has been conducted for want of funds under statistics in the Fifth Five Plan. The survey is being planned during the Sixth Five Year Plan.

Issuance of directives to employers on P. F. investments

2095. SHRI K. PRADHANI: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Central Government have issued some new directives to the employers on the provident fund investments;

(b) if so, the details thereof; and

(c) the number of workers that would be covered thereunder?

THE MINISTER OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI RAVINDRA VARMA): (a) and (b). A copy of the notification issued by the Government of India on 21st May, 1977 is laid on the Table of the House. [*Placed in Library. See* No. LT-1756/78].

(c) The number of subscribers as on 30th September, 1977 was 31.64 lakhs.

इन्जेक्शन से मृत्यु

2096. श्री महीलाल : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 13 फरवरी 1978 के हिन्दुस्तान टाइम्स में 'इन्जेक्शन कांजूज डैथ" शीर्षक के अन्तर्गत प्रकाशित समाचार की ओर दिलाया गया है ;

(ख) यदि हां तो उस, पर सरकार की क्या प्रतिक्रिया है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) जी हां ।

(ख) पूरे तथ्य एकत्र किये जा रहे हैं तथा आवश्यक सूचना सभा पटल पर रख दी जाएगी ।

थाना गाजी, तहसील गढ़वसी, अलवर में टंगस्टन पाये जाने की संभावना

2097. श्री राम कंवर बेरवा : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या राजस्थान के अलवर जिले के थाना गाजी, तहसील गढ़वसी गांव में टंगस्टन पाये जाने की संभावना का पता चला है ; और

(ख) यदि हां, तो क्या सरकार ने इस वारे में कोई सर्वेक्षण किया है अथवा सर्वेक्षण कराने का विचार है और तत्संबंधी ब्यौरा क्या है ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री करिया मुण्डा) : (क) और (ख). राजस्थान के अलवर जिले के थाना गाजी तहसील, गढ़वासी गांव में टंगस्टन की प्राप्ति की अभी तक कोई सूचना नहीं मिली है । इस क्षेत्र में भारतीय भू सर्वेक्षण दवारा किए गए खोज कार्य से भी टंगस्टन खनिजीकरण के कोई स्पष्ट संकेत नहीं मिले हैं । नमूनों का रासायनिक विश्लेषण होना बाकी है ।

Registration of Doctors

2098. SHRIMATI PARVATHI KRISHNAN: Will the Minister of HEALTH AND FAMILY be pleased to state:

(a) whether Government are considering a proposal to replace the system of one-time registration for doctors by periodic registration; and

(b) if so, the details and objective thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Yes.

(b) It is proposed to amend the Indian Medical Council Act, 1956 to provide for periodic registration, once every five years by the medical practitioners. This will help the Medical Council of India to know accurately the total number of practising medical practitioners in the country and the places where they practise.

Export of Non-Ferrous Metal items

2099. SHRI C. K. JAFFER SHARIEF: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether India has entered into a conversion deal with some foreign countries in regard to the export of non-ferrous metal items; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) No, Sir.

(b) Does not arise.

U.S. Assistance for Malaria Control Programme

2100. SHRI MADHAVRAO SCINDIA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the U.S. development assistance to this country for supplementing the Malaria Control Programme, has been resumed by that country; and

(b) if so, the total assistance so far received?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Not yet.

(b) Does not arise.

Representation by Mukhiya of Jogidih Panchayat (Dhanbad) for a Post Office

2101. SHRI A. K. ROY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the representation dated 12th January, 1978 by the Mukhiya of Jogidih Panchayat, P. S. Chandankeyari, Dhanbad for a Post Office, has been received; and

(b) if so, the action taken by the Government to meet the dire necessity of the people of this backward area and a part of Scheduled Caste Constituency?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Yes, Sir.

(b) The P.M.G. Patna has been requested to examine the proposal and send a report on the justification of opening a Post Office at village Jogidih in accordance with the departmental norms.

Closure of Aluminium Corporation of India

2102. SHRI ROBIN SEN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government are aware of the fact that about one hundred workers and their family members of Aluminium Corporation of India Ltd., J. K. Nagar, Asansol died of starvation due to closure of the above factory since last few years; and

(b) whether Government will expedite and take immediate steps to start the above factory, in view of the above facts?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) No, Sir.

(b) The question is under consideration.

Dispensaries and Hospitals in Ladakh

2103. SHRIMATI PARVATI DEVI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of dispensaries and hospitals with bed strength for indoor patients and other specialist available in Ladakh; and

(b) the measures taken to expand health service in Ladakh?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAL YADAV): (a) and (b). The information is being collected and will be laid on the Table of the Sabha.

Introducing S.T.D. between Jamnagar and Bombay and Ahmedabad

2104. SHRI VINODBHAI B. SHETH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government intends to start STD service between Jamnagar and Bombay and Jamnagar and Ahmedabad in view of the trade relations and the defence services situated in Jamnagar; and

(b) if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Yes, Sir.

(b) According to present expectations S.T.D. from Jamnagar to Ahmedabad is likely to be introduced in 1979. Jamnagar-Bombay S.T.D. is expected by 1983.

राज्य चिकित्सा परिषद् द्वारा डाक्टरों को दिए गए लाइसेंस

2105. श्री दयाराम शाक्य : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश में डाक्टरों को राज्य चिकित्सा परिषद् द्वारा दिए गए लाइसेंसों को हमेशा के लिए वैध मान लिया जाता है जिससे लोग मनमानी करते हैं ;

(ख) क्या सरकार एक ऐसी पद्धति चालू करने के बारे में विचार करेगी जिसके अंतर्गत ये लाइसेंस सावधिक रूप से देने का है और समय समय पर डाक्टरों के क्लीनिकों का निरीक्षण किया जाएगा और क्या गरीबों का शोषण रोकने के लिए परीक्षण फीस भी निर्धारित की जायेगी ; और

(ग) यदि उपरोक्त भाग (क) और (ख) का उत्तर स्वीकारात्मक हो तो यह पद्धति कब लागू किये जाने की संभावना है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) जी हां। तथापि यह प्रतीत होता है कि कर्नाटक और महाराष्ट्र राज्य के चिकित्सा व्यवसायियों को किसी प्रकार के आवधिक रजिस्ट्रेशन की जरूरत होती है।

(ख) भारत सरकार भारतीय चिकित्सा परिषद् अधिनियम 1956 को संशोधित करने का इरादा रखती है ताकि सारे देश में भारतीय चिकित्सा परिषद् के साथ चिकित्सा व्यवसायियों के रजिस्ट्रेशन को अनिवार्य करने की व्यवस्था की जा सके तथा इस प्रकारके रजिस्ट्रेशन को प्रत्येक पांच वर्षों में एक बार नवीकरण करवाने की आवश्यकता होगी।

(ग) इस मामले में कार्यवाही की जा रही है। आशा है कि यह सारा काम शीघ्र पूरा हो जाएगा।

Indo-Nepal Trade and Transit Treaty

2106. SHRI MANORANJAN BHAKTA:

SHRI M. RAM GOPAL REDDY:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether any discussions have taken place recently to finalise a new treaty on trade and transit between India and Nepal;

(b) if so, full details thereof; and

(c) whether any agreements have since been signed as a result thereof and if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) to (c). As a result of the discussions held between the official delegations of India and Nepal on matters relating to trade, transit and other attendant subjects in Kathmandu from 26th February to 2nd March 1978, agreement has been reached on the following:

(a) Treaty of Trade;

(b) Treaty of Transit; and

(c) Agreement of cooperation on control of unauthorised trade

It is hoped that formal signing of the documents at the Ministerial level will take place in the near future and the concerned detailed documents on the above subjects will be laid on the Table of the House.

बिरला काटन स्पिनिंग एण्ड वीविंग मिल्स लिमिटेड, दिल्ली में मजदूरों की सेवा समाप्ति

2107. **श्री सुरेन्द्र विक्रम : क्या संसदीय कार्य तथा श्रम मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या बिरला काटन स्पिनिंग एण्ड वीविंग मिल्स लिमिटेड, सब्जी मंडी, दिल्ली में तीन महीने के बाद तत्काल ही 15 दिन की अवधि के लिये मजदूरों की सेवा समाप्त की जाती है ;

(ख) क्या इस मिल का यह नियम कानूनी नियमों के अनुरूप है ; और

(ग) इस मिल में स्थायी और अस्थायी मजदूरों की कुल संख्या कितनी है और उनमें से ऐसे कितने कर्मचारी है जिन्हें तीन महीने के बाद तत्काल ही 15 दिन की अवधि के लिये नौकरी से निकाल दिया जाता है ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) से (ग). दिल्ली प्रशासन, जो कि ग्रौद्योगिक विवाद ग्रधिनियम के ग्रधीन इस मामले में समुचित सरकार है, द्वारा उपलब्ध कराई गई सूचना के ग्रनुसार बिरला काटन स्पिनिंग एण्ड वीविंग मिल्स द्वारा विभिन्न वर्गों के ग्रन्तर्गत इस समय नियोजित श्रमिकों की संख्या इस प्रकार है:—

(i) स्थायी—2814

(ii) स्वज़ी—2051

(iii) ग्रस्थायी तथा नैमित्तिक—1057

इस यूनिट में ग्रस्थायी श्रमिकों की सेवा-ग्रवधियां ग्रौर ग्रन्य सेवा शर्तें प्रमाणित स्थायी ग्रादेशों, समझौतों, ग्रादि द्वारा निर्धारित की जाती हैं। भाग (क) ग्रौर (ग) में निर्दिष्ट श्रमिकों की सेवाग्रों की ग्रभिकथित ग्रनुचित समाप्ति के संबंध में कोई विशेष शिकायतें दिल्ली प्रशासन को प्राप्त नहीं हुई हैं। इस संबंध में विशिष्ट मामलों को, यदि कोई हों, ग्रसंतुष्ट पक्षों द्वारा जांच ग्रौर उपयुक्त उपचारी कार्रवाई करने के लिए दिल्ली प्रशासन के ध्यान में लाया जा सकता है।

Condition of Minorities in Bangladesh

2108. SHRI SAMAR GUHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the President of Bangladesh assured the Government of India during his last visit to India for giving necessary protection and economic facilities to the non-muslim minorities there so as to arrest their tendency to migrate to India; and

(b) if so, facts about the steps taken in fulfilment of such assurance?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) and (b). The question of the condition of the minorities in Bangladesh was one of the important subjects discussed during President Zia-ur-Rahman's visit to India from 19th to 20th December, 1977.

It is our understanding that the Bangladesh authorities appreciate the problem and recognise the need for appropriate measures to be taken to promote confidence and prevent the possibility of migration from Bangladesh.

Protection to Trade of Indian Companies in Arab Countries

2109. DR. VASANT KUMAR PANDIT: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Arab Countries have blacklisted about nine Indian firms for doing business with Israel;

(b) what action have Government taken to protect the trade of these Indian companies in Arab countries; and

(c) whether it is the policy of Government to protect Indian Exporters dealing with UAR and Israel, if so, what steps have been taken?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) According to information recently received, it is understood that the Central Boycott Office of Israel in Damascus is investigating the cases of nine Indian firms for having business dealings with Israel. So far these firms have not been banned in the Arab countries. However, there are many Indian firms which have been blacklisted by the Central Boycott Office of Israel in Damascus.

(b) The firms before being blacklisted, are generally sent a questionnaire by the Central Boycott Office of Israel in Damascus to ascertain the

facts/about the firms business links/dealings with Israel and on the basis of information thus furnished a decision is taken regarding blacklisting and banning in Arab countries. In cases where Indian firms are blacklisted on the basis of a misunderstanding or incorrect information they have to plead their own case before the Central Boycott Office of Israel in Damascus or one of its Regional Offices. Wherever possible the Government endeavours to help through diplomatic channels.

(c) So long as the regulations of the Central Boycott Office of Israel continue to be enforced, it is upto Indian firms to decide whether they would like to lose the Arab market by having dealings with Israel. It is difficult for the Government to give any special protection in this respect. So far no case has come to the notice of Government of India wherein an Indian firm has been blacklisted by the Central Boycott Office of Israel in Damascus for doing business with the Arab Republic of Egypt.

दिल्ली-राजहरा खान क्षेत्रों के किसानों को मुआवजा

2110. **श्री अघन सिंह ठाकुर :** क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली-राजहरा खान क्षेत्रों में जिन किसानों की भूमि अर्जित की गई थी उन्हें कोई मुआवजा नहीं दिया गया है ; और

(ख) यदि हां, तो इसके क्या कारण हैं और किसानों को मुआवजा देने और उनके पुनर्वास के मामले में सरकार का क्या कार्यवाही करने का विचार है ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री करिया मुण्डा): (क) और (ख) भूमि-अर्जन का कार्य जिला समाहर्ता की मार्फत किया जाता है और उसके द्वारा निश्चित की गई मुआवजे की राशि मध्य प्रदेश सरकार के भूमि-अर्जन-अधिकारी के पास पहले से जमा करा दी जाती है। चूंकि सम्बन्धित व्यक्तियों को मुआवजे की राशि का भुगतान राज्य सरकार द्वारा किया जाता है, इसलिए इस बारे में ब्यौरा मालूम नहीं है। फिर भी मध्य प्रदेश सरकार से कहा गया है कि यदि कोई राशि देय है और उसका भुगतान अभी बकाया है तो उसका भुगतान शीघ्र कर दिया जाए।

विदेशों को भेजे गये भारतीय डाक्टर

2111. **श्री रामधारी शास्त्री :** क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) दिसम्बर, 1977 तक कितने भारतीय डाक्टर ईरान, इराक, सऊदी अरब और अल्जीरिया भेजे गये ;

(ख) 31 जनवरी, 1978 तक कितने डाक्टरों के प्रार्थना पत्र सरकार के विचाराधीन हैं ; और

(ग) उनमें सरकारी और गैर-सरकारी डाक्टरों की संख्या कितनी है ?

विदेश मंत्रालय में राज्य मंत्री (श्री एस० कुण्डू): (क) 1-1-1977 से 31-12-1977 तक की अवधि में ईरान, इराक, सऊदी अरब और अल्जीरिया में द्विपक्षीय संविदा के आधार पर नियोजनों के लिए कार्मिक और प्रशासनिक सुधार विभाग के माध्यम से चुने गए भारतीय डाक्टरों की संख्या इस प्रकार है:-

ईरान	774
इराक	4
सऊदी अरब	कोई नहीं
अल्जीरिया	कोई नहीं
जोड़	778

(ख) 31 जनवरी, 1978 तक कार्मिक और प्रशासनिक सुधार विभाग के विशेषज्ञों की नामिका में पंजीकृत विभिन्न शाखाओं के विशेषज्ञ डाक्टरों की कुल संख्या 9825 थी।

(ग) इस संबंध में सूचना एकत्र की जा रही है और सदन की मेज पर रख दी जाएगी।

Amendment to Industrial Disputes Act providing appearance of workers and Management before Reconciliation Officer

2113. SHRI P. RAJAGOPAL NAIUD: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether there is any provision in Industrial Disputes Act to compel the presence of workers and the Management before the Reconciliation Officer; and

(b) if not, whether Government will amend the Act suitably?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). Under the Industrial Disputes Act, 1947, wherever a strike notice is served by employees of a Public Utility Service, conciliation by the Conciliation Officer of the appropriate Government is obligatory. This Act does not, at present, make attendance at conciliation compulsory; this matter is under the consideration of Government in the Context of the proposed Industrial Relations Law.

टेलीफोन निर्देशिकाओं का प्रकाशन

2114. श्री अर्जुन सिंह भदोरिया : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) विभिन्न टेलीफोन जिलों के अन्तर्गत टेलीफोन निर्देशिकायें कब तक प्रकाशित की गईं और वे किस किस तारीख तक के लिए संशोधित थीं ; और

(ख) विभिन्न टेलीफोन जिलों के अन्तर्गत नयी टेलीफोन निर्देशिकाएं कब तक प्रकाशित की जानी हैं और वे किस किस तारीख तक के लिए संशोधित होंगी और वे किस किस भाषा में होंगी ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) और (ख) इस संबंध में ब्यौरे अनुबंध में दे दिए गए हैं। [ग्रन्थालय में रखा गया। देखिए संख्या एल० टी० 1757/78]।

Working of Central Research Institute for Yoga and Vishwayatan Yogashram

2115. SHRI HARI VISHNU KAMATH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Administrator, Central Research Institute for Yoga and Vishwayatan Yogashram has submitted reports monthly or otherwise, on the working of those institutions:

(b) if so, whether the said reports will be laid on the Table;

(c) whether the findings contained in the reports call for further changes in the administrative personnel of the institutions; and

(d) if so, the broad outlines of changes contemplated by Government?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir.

(b) Such reports are not required to be laid on the Table of the House under the provisions of the relevant Act.

(c) and (d). No, Sir. However, suitable administrative changes can be considered as and when necessary.

Incidences of Malaria

2116. SHRI RAGAVELU MOHANARANGAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the incidence of malaria during the last two years as compared to earlier years;

(b) the number of deaths that occurred on account of malaria during last two years;

(c) the steps taken for making a breakthrough for the eradication of malaria; and

(d) the estimated economic loss to nation by sapping of vitality of citizens by malaria and the estimated outlay required for an all out attack on the factors causing the disease?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). A statement containing the required information is laid on the Table of the House. [*Placed in Library. See* No. LT-1758/78].

(c) The Government of India have launched a Modified Plan of Operations for NMEP from 1st April, 1977. Though the ultimate objective of that Plan continues to be eradication of Malaria, for the present it is proposed to contain the disease. The main objectives of the Modified Plan are—

1. to prevent deaths and reduce period of sickness due to Malaria;

2. to maintain industrial and agriculture production by undertaking intensive anti-malaria measures in the affected areas; and

3. to consolidate the achievements attained so far.

4. The salient features of the Modified Plan of Operations are given in the statement laid on the Table of the House. [*Placed in Library. See* No. LT-1758/78].

(d) No definite estimates of economic loss to the nation caused by sapping of vitality of citizens by malaria have been made.

As mentioned in reply to part (c) above, the eradication of the disease is not possible at present. For containment of the disease, a Modified Plan of Operations has already been launched. A provision of Rs. 74 crores has been made during 1978-79 for that purpose.

Extension of Postal and Telecommunication Services to Rural, Backward & Hilly Areas

2117. SHRI NARENDRA SINH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the progress of extension of postal and telecommunications services to rural and backward and hilly areas at the end of January, 1978; and

(b) whether Government have fixed the target for the extension of such services for the current financial year and if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) and (b). The information is given in the table below:—

Schemes for implemenation in the rural including backward, hilly and tribal areas during 1977-78	Targets	Achievements from 1-4-77 to 31-1-78
1. Opening of post offices	3100	2030
2. Provision of postal counter facilities to villages through mobile post offices	50,000	57,360
3. Installation of letter boxes	1,00,000	20·966
(TELECOM)		
PCOs & Telegraph Offices	Telephone Exchanges	
	Target for 1977-78	Achieivements
Target of 4,000 longdistance PCOs and 4,300 telegraph offices has been fixed for the 2 year period 1977-79—1033 PCOs and 1058 telegraph offices have been opened during the period from 1-4-77 to 15-2-78	655	231 from 1-4-1978 to 31-1-78.

घाटे में चल रहे सरकारी क्षेत्र के इस्पात संयंत्र

2118. **श्री वीरेन्द्र प्रसाद :** क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि सरकारी क्षेत्र के कौन-कौन से इस्पात संयंत्र घाटे में चल रहे है और इसके क्या कारण हैं ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री करिया मुण्डा) : वर्ष 1976-77 में सरकारी क्षेत्र के निम्नलिखित इस्पात कारखानों को घाटा हुआ है :—

(क) दुर्गापुर इस्पात कारखाना, दुर्गापुर ।

(ख) इंडियन आयरन एण्ड स्टील कम्पनी लि० ।

दुर्गापुर इस्पात कारखाने को घाटा होने के मुख्य कारण ये थे कि इस कारखाने में सीमित उत्पादन हुआ और इसके कुछ उत्पादों के लिए जो मूल्य दिए जा रहे थे वे अलाभकारी थे । जहां तक इस्को का सम्बन्ध है इसमें उत्पादन कम होने तथा प्रौद्योगिकी पुरानी होने के अलावा संयंत्र प्रतिस्थापन योजना पर अतिरिक्त पूंजीगत व्यय से ब्याज तथा मूल्य ह्रास के अधिक बोझ आदि के कारण भी इस कारखाने के कार्य परिणाम पर प्रतिकूल प्रभाव पड़ा था ।

Problems of People of Indian origin in Sri Lanka

2119. SHRI K. T. KOSALRAM: Will the Minister of EXTERAL AFFAIRS be pleased to state:

(a) whether the problems of people of Indian origin in Sri Lanka were discussed at official and non-official level by the Home Minister during his recent visit to Sri Lanka;

(b) whether opportunity of this visit was made use of by the Home Minister to meet representatives of people of Indian origin in Sri Lanka; and

(c) whether Government propose to send a delegation of Members of Parliament to Sri Lanka to further improve the cordial relations existing between our two countries?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) Yes, Sir. The subject figured in various informal discussions during the visit.

(b) Yes, Sir. Some representatives of the people of Indian origin in Sri Lanka called on the Home Minister at their request.

(c) No, Sir. The Government have no such proposal under consideration.

Complaint of getting right Telephone number at Exchange

2120. SHRI K. MALLANNA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware that the most common complaint made by the telephone owners is about the failure to get the right number, either it is difficult to dial the exchange number or the line get cut immediately one has dialled the required number;

(b) whether one hears the 'engaged' tone along with the ring after dialing the number which causes considerable confusion because it is difficult to ascertain where the number dialled is engaged or the ring is for the person to be contacted; and

(c) if so, the details regarding the steps Government propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) No, Sir.

(b) No, Sir. In very few cases due to induction, or fault, other tone is also heard in the background, but such defects are attended to promptly.

(c) Large systems have central Service observation unit to observe quality of service rendered. All internal exchange equipment and external plants are periodically routine tested and faults cleared.

Verification of Passport Applications

2121. SHRI SHAMBHUNATH CHATURVEDI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government are aware of the difficulties encountered by the applicants particularly the lower middle class now seeking employment in foreign countries in securing verifications of their applications and getting their passports; and

(b) if so, what action is being taken to remove them and prevent malpractices?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERAL AFFAIRS (SHRI S. KUNDU): (a) Whenever such difficulties are experienced the applicants can apply without verification certificates. It is not essential for verification to be secured on passport applications before the passports are issued. The bulk of the passports are, in fact, issued on applications which do not contain verification certificates.

(b) To provide facilities to those who cannot obtain verification certificates, a sworn affidavit system, operating in some States, is being extended to all Regional Passport Offices. Under this system, the applicant can declare or affirm before a First Class Magistrate or Notary Public that the particulars furnished by him in his passport application are correct.

मध्य प्रदेश में इस्पात संयंत्र

2122. **डा० लक्ष्मी नारायण नायक :** क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि सरकार का विचार अगली पंचवर्षीय योजना में मध्य प्रदेश के आदिवासी बाहुल्य तथा पिछड़े जिले में इस्पात संयंत्र स्थापित करने का है ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री करिया मुण्डा) अगली पंचवर्षीय योजना अर्थात् 1978-83 की अवधि में मध्य प्रदेश में नये स्थान पर सर्वतोमुखी इस्पात कारखाना लगाने का कोई प्रस्ताव इस समय सरकार के विचाराधीन नहीं है ।

राष्ट्रीय फाइलेरिया नियंत्रण कार्यक्रम

2123. **श्री ईश्वर चौधरी:** क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) देश के किन-किन भागों में सामान्यत: फाइलेरिया की बीमारी फैलती है और क्या इस बीमारी पर नियन्त्रण पाने की दृष्टि से सरकार ने राष्ट्रीय फाइलेरिया नियन्त्रण कार्यक्रम बनाया है; और

(ख) यदि हां तो इस समय देश में राज्य-वार कितने फाइलेरिया क्लिनिक हैं और प्रत्येक राज्य में कितने नये फाइलेरिया क्लिनिक खोलने का प्रस्ताव है और इसके लिए कितनी धनराशि स्वीकृत की गई हैं ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) जिन राज्यों तथा संघ शासित क्षेत्रों में फाइलेरिया की बीमारी फैलती है वे हैं आंध्र प्रदेश, असम, बिहार, गुजरात, कर्नाटक, केरल, मध्य प्रदेश, महाराष्ट्र, उड़ीसा, तमिलनाडु, उत्तर प्रदेश, पश्चिम बंगाल, अंडमान तथा निकोबार, पांडिचेरी तथा लक्षद्वीप । राष्ट्रीय फाइलेरिया नियंत्रण कार्यक्रम देश में 1956 से चल रहा है ।

(ख) अपेक्षित सूचना का एक विवरण संलग्न है ।

विवरण

राज्य का नाम	28-2-1978 की स्थिति के अनुसार वर्तमान फाइलेरिया क्लिनिकों की संख्या	1978-79 में खोले जाने वाले प्रस्तावित क्लिनिकों की संख्या	अनुमानित खर्च
आंध्र प्रदेश . .	3	—	—
बिहार . . .	3	—	—
गुजरात . . .	4	—	—
तमिलनाडु . .	13	--	—
पश्चिम बंगाल . .	1	--	—
लक्षद्वीप . .	1	—	--
पांडिचेरी . .	--	2	*4.25 लाख रुपये
अंडमान और निकोबार द्वीप समूह	—	1	*2.10 लाख रुपये

*5000 रुपये के हिसाब से प्रति फाइलेरिया क्लिनिक के सामान्य खर्च के अलावा इस रकम में डाइएथिल-कार्बोमेजाइन सहित औषधियुक्त सादे नमक की सप्लाई की कीमत भी शामिल है ।

पारपत्र आवेदन पत्रों का सत्यापन

2124. श्री शिव नारायण सरसूनिया : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या लोक सभा सदस्यों द्वारा पारपत्र आवेदनपत्र को प्रभावित करने के पश्चात् भी केन्द्रीय गुप्तचर्या विभाग द्वारा उनकी छानबीन की जाती है ;

(ख) क्या उप सचिव द्वारा आवेदन-पत्र प्रमाणित किये जाने के पश्चात् भी वही प्रक्रिया अपनाई जाती है ; और

(ग) क्या प्रमाणित न करवाने संबंधी घोषणा के उपरान्त भी पारपत्र प्रार्थना-पत्र पर वही जांच पड़ताल की जाती है ?

विदेश मंत्रालय में राज्य मंत्री (श्री एस० कुण्डू) : (क) और (ख). पासपोर्ट जारी करने से पहले पासपोर्ट संबंधी सभी आवेदन पत्रों का सुरक्षा की दृष्टि से सत्यापन किया जाता है—चाहे उनका सत्यापन संसद् सदस्य, अधिकृत कार्यकारी या न्यायिक अधिकारियों ने किया है—ताकि यह सुनिश्चय हो जाए कि सरकार के सुरक्षा संबंधी रिकार्डों में आवेदक के विरुद्ध कोई प्रतिकूल टिप्पणी नहीं है । यह प्रक्रिया पुलिस द्वारा पहचान और पूर्ववृत्त के सत्यापन की प्रक्रिया से भिन्न है जो इन मामलों में पासपोर्ट जारी करने के बाद अपनाई जाती है ।

(ग) ऐसी कोई घोषणा नहीं की गई है ।

Population Growth

2125. SHRI R. KOLAN THAIVELU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware of the serious growth of population which threatens to set at naught all measures for development; and

(b) if so, the breakthroughs planned on this problem together with the projections planned and the achievements anticipated?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir.

(b) The recent trends in the Family Welfare Programme and the shortfalls in the achievement were reviewed in depth at the Joint Conference of Central Councils of Health and Family Welfare in January, 1978. The Conference recommended that the birth-rate goal should be now fixed at 30 per thousand by 1982-83 and to realise this it has made the following important recommendations:—

(i) Family Welfare Programme should be transformed into a national movement embracing all walks of life and all sections of society.

(ii) The Government should involve all local bodies, market committees; voluntary organisations, public and private sector undertakings and popular leadership at all levels.

(iii) The relevance of operational goals in terms of voluntary sterilisation and other methods for achieving the revised demographic goal should be re-emphasised.

(iv) The minimum age at marriage should be raised to 18 for girls

and 21 for boys in order to improve the maternal and child health and ensure a recognizable demographic impact.

(v) All agencies with potential for motivating public opinon should be utilised.

(vi) Health education at the school and university levels should be assiduously fostered. For this, the State Health Education Bureaus should be revitalised and assured of adequate and timely funds.

(vii) Comunity Health Workers and Dais serving in the rural areas should be harnessed for spreading the message of Small Family Norm.

(viii) In order to increase the rate of acceptance of Family Welfare measures in the urban areas, there is need to increase availability of urban centres, where such centres do not exist, particularly in the slum areas.

The recommendations of the Central Councils are under consideration. The Government have taken steps to strengthen and intensify the educational and motivational activities under the programme and particular attention is being given to extending the immunisation coverage for pregnant mothers and children in the younger age group. Schemes for providing prophylaxis against nutritional anaemia and prevention of blindness due to Vitamin 'A' deficiency are being implemented more effectively. The performance in this regard has already shown improvement over the preceding year. Better maternity care in the rural areas is being ensured through a massive programme for the training of traditional birth attendants (dais) and increase in the number of Auxiliary Nurse Midwives. Facilities for delivery of safe and hygienic services nearer to the homes of the people are to be strengthened by extending the Post-Partum Programme to Sub-district level institutions and by providing equipment, operation theatres and additional beds at selected Taluk level institutions and Primary Health Centres. In order to make the programme of family welfare a mass movement the co-operation of all sections of public opinion and local opinion leaders including voluntary organisations and institutions in the organised labour sector is being sought.

An operational programme in terms of voluntary sterilisations and other methods of contraception to be implemented over the next five years in order to achieve the revised demographic objective is being worked out.

डाक्टर लोहिया की मृत्यु के बारे में जांच समिति

2126. **श्री ब्रज भूषण तिवारी :**

श्री हुक्म देव नारायण यादव :

क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) डाक्टर लोहिया की मृत्यु से सम्बन्धित जांच रिपोर्ट के संबंध में सरकार ने क्या कार्यवाही की है ;

(ख) क्या इस मामले में पुनः जांच करवाने का प्रस्ताव है ; और

(ग) यदि हां, तो कब तक ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) यह मामला सरकार के विचाराधीन है ।

(ख) जी नहीं ।

(ग) यह प्रश्न नहीं उठता ।

Improving Telephone Facility in Balaghat District, M.P.

2127. SHRI KACHARULAL HEMRAJ JAIN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Lanji-Tirodi telephone line in District Balaghat in Madhya Pradesh is linked with Gondia and Tumsar in Maharashtra;

(b) whether there is any proposal under consideration of Government to connect these lines with Balaghat so as to ensure proper communication facilities in the District;

(c) if so, when this work is likely to be done; and

(d) if not, the reasons for not improving communication facilities in Balaghat District, Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Yes, Sir.

(b) to (d). At present there is no proposal to connect these stations to Balaghat as the existing traffic is meagre and does not justify such linkage. The traffic from Lanji is routed via Gondia and is satisfactory. The traffic from Tirodi is routed via Tulsar and Gondia. Provisions of additional circuits between Tumsar and Gondia is being examined.

Appointment of Members of Parliament on the Official Delegations to the U.N.

2128. PROF. P. G. MAVALANKAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the new Janata Government since March last year have appointed any Members of Parliament (both Houses) on one or more of the official delegations, Commissions, etc., at the United Nations and allied international bodies including the specialised Agencies;

(b) if so, full facts thereof, giving the names of such Members of Parliament and the assignment, status, duration of membership in each case; and

(c) the criteria adopted by Government for selecting the persons i.e. Members of Parliament for such services?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) Yes, Sir. 5 Members of Parliament were included as Members of the Indian Delegation to the 32nd Session of the U. N. General Assembly (20th September to 21st December, 1977).

(b) The details are as follows:—

1. Shri H. V. Kamath (Lok Sabha).

2. Shri Ramdhan (Lok Sabha).

3. Shri A. C. George (Lok Sabha).

4. Shri K. Ali Meerza (Lok Sabha).

5. Shrimati S. Kulkarni (Rajya Sabha).

(c) Selection is made taking, inter alia, into account past background, interest in foreign affairs and need for effectively projecting country's point of view in international forums.

Number of Passport Applications and Representation by M.Ps. Re. Verification

2129. SHRI KANWAR LAL GUPTA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) total number of applications received by the Government for issue of passports in the last 9 months;

(b) how many passports have been issued in the aforesaid period;

(c) is it a fact that it takes a long time to get the passport;

(d) if yes, what specific steps have been taken by the Government to expedite the matter;

(e) is it also a fact that the Government have received some representations from Members of Parliament saying that they would not like to sign on the passport applications on account of certain difficulties; and

(f) if yes, what action has been taken by the Government over it?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) and (b). During the period 1st June, 1977 to 28th February 1978, the 9 Regional Passport Offices in India received 10,32,446 applications for passports. During the same period, 7,51,588 passports were granted.

(c) In the case of applications supported by verification certificates signed by the Members of Parliament Government officers of and above the rank of Deputy Secretary and stipendiary first-class Magistrates, the average time-lag between the receipts of an application for a passport and the grant of a passport on it, is two months. For applications not supported by Verification Certificates, the average time-lag is four months.

(d) Government have recently created 375 posts of Lower Division Clerks to cope with the past arrears in the passport offices. To deal with the large current inflow of applications, increasing staff at all levels is under consideration of Government. The simplification of passport procedures is also being examined by Government.

(e) Yes, Sir.

(f) The new liberalised policy regarding passports will be reviewed in August 1978.

Objection by Employers to Amendments of Industrial Disputes Act

2130. SHRI DINEN BHATTACHARYA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether some employers have appealed to the Supreme Court against the amendments to the Industrial Disputes Act relating to closures;

(b) if so, the names of such companies and the nature of their objections; and

(c) the reaction of Government thereto?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes, Sir.

(b) The names of the companies are:

(i) Messrs Excel Wear, Bombay.

(ii) Messrs Apar Private Limited, Bombay.

(iii) Acme Manufacturing Company Limited, Bombay.

All these employers have challenged the constitutional validity of Chapter VB of the Industrial Disputes Act, 1947, as introduced by the Industrial Disputes (Amendment) Act, 1976

(c) Government of India and the State Government of Maharashtra are contesting the petitions in the Supreme Court.

Recommendations of Labour Commission

2131. SHRI PRASANNBHAI MEHTA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Union Government have implemented all the recom-

mendations of the Labour Commission and if not, how many of them are still pending;

(b) whether the present Government have decided to consider the recommendations afresh and if so, which are these recommendations and if not, the reasons for the same;

(c) whether the National Labour Commission had recommended that full fledged collective bargaining agent may not be possible in many industries and a need for an independence forum free from political considerations was stressed; and

(d) whether this is being accepted by Government?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Out of the 300 recommendations made by the National Commission on Labour, 254 have already been implemented; 42 relate to matters covered by the comprehensive industrial relations law which is in the process of finalisation; and the remaining 4 recommendations have already been accepted in principle.

(b) Matters covered by 42 recommendations of the Commission have already been considered afresh by the 30-Member Tripartite Committee in connection with the comprehensive industrial relations laws.

(c) No, Sir. On the contrary in recommending statutory recognition of a representative union as the sole bargaining agent under a central law, the Commission would seem to have assumed that there would be such a union in every industry. The Commission also recommended that an independent authority like the Industrial Relations Commission should have the power to decide the question whether the representative character of a union should be determined by an examination of its membership records or by secret ballot.

(d) In framing proposals relating to recognition of unions, likely to be incorporated in the comprehensive industrial relations law, the Commission's recommendations have been taken into account.

अमरीकी राष्ट्रपति मि० जिमी कार्टर के दौरे के दौरान अमरीकी प्रतिनिधि-मंडल पर व्यय

2132. **श्री हुकम चन्द कछवाय :** क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) अमरीकी राष्ट्रपति, मि० जिमी कार्टर की हाल की भारत यात्रा के दौरान भारत आये अमरीकी प्रतिनिधि मंडल में कितने पत्रकार, राजनयिक तथा विशेषज्ञ थे ;

(ख) क्या भारत सरकार द्वारा इस यात्रा पर किया गया व्यय निर्धारित व्यय सीमा से काफी अधिक था ;

(ग) यदि हां, तो उसके क्या कारण हैं; और

(घ) उपरोक्त व्यय में से कितना व्यय भारतीय रुपयों में हुआ और कितना विदेशी मुद्रा में ?

विदेश मंत्रालय में राज्य मंत्री (श्री एस० कुण्डू) : (क) संवाददाताओं की कुल संख्या 252 थी जिसमें व्हाइट हाउस के प्रेस प्रबंध से संबंधित 40 अधिकारी भी शामिल हैं । राजकीय दल की अतिथि संख्या 63 थी जो भारत सरकार के अतिथि थे । अन्य राजनयिकों और विशेषज्ञों की संख्या 71 थी ।

(ख) राजकीय अतिथियों के संबंध में जो खर्च हुआ वह किसी राज्याध्यक्ष के संदर्भ में सामान्य है । बहुत बड़ी संख्या में आए संवाददाताओं को कारगर सुविधाएं प्रदान

करने और भीड़ को नियंत्रण में रखने तथा सुरक्षा की दृष्टि से अलग से विशेष प्रबन्ध किए गए थे।

(ग) इस यात्रा का विवरण देने के लिए एक प्रेस केन्द्र की विशेष रूप से स्थापना की गई थी जिसका इस्तेमाल राष्ट्रपति के साथ आने वाले संवाददाताओं ने एवं भारतीय तथा अन्य विदेशी पत्रकारों ने किया था। फोटोग्राफरों के लिए स्टैंड, मार्गों पर रुकावट लगाने और पहचान के लिए बैज/लेबल दिए जाने भी जरूरी थे।

(घ) इस यात्रा के लिए 3,22,690/- रुपये के अनुमानित खर्च की स्वीकृति दी गई थी। इसके अतिरिक्त इसी रकम के बराबर का खर्च वास्तविक आंकड़ों के आधार पर पूरा किया जाना है जिसके लिए अभी बिलों की प्रतीक्षा की जा रही है। इस संबंध में कोई विदेशी मुद्रा खर्च नहीं की गई।

Medical Facilities in backward areas

2133. SHRI RANJIT SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the names of those States which are backward in respect of medical facilities;

(b) what steps are being contemplated to remove that backwardness; and

(c) are the Government of India in a position to declare that they have provided all medical and clinical facilities for the country-men at least at such District Headquarters in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). In all over the country, that is in all the States, there are Primary Health Centres—one for 80,000 to 1,00,000 population and sub-centres—one for every 10,000 population, to serve the needs of rural areas including backward and tribal areas. There are about 892 blocks located in tribal and backward areas in different States in the country which need special treatment for provision of the minimum health facilities. 812 Primary Health Centres and 2559 sub-centres are functioning in these tribal blocks. Thus, in more than 86.2 per cent of the tribal blocks PHCs with their sub-centres have been established. In the Fourth Five Year Plan the Government of India also sanctioned a scheme for extending the basic health and family planning services to disadvantaged or difficult areas in the country. This scheme provided for certain incentives to attract doctors and other staff to such areas. In fact, 203 PHCs in 13 States were approved for the grant of special pay to the medical officers and 42 Primary Health Centres in the States of Andhra Pradesh, Madhya Pradesh, Maharashtra, Orissa, Rajasthan, Tripura and U.P. were selected for extending of provision of electricity, water supply and approach roads on the proposal of the respective State Governments. This scheme has, however, been discontinued in the Fifth Five Year Plan.

Besides the above, there are some States who have mobile health units/dispensaries to serve those areas which are difficult and where population is sparse. These States are Gujarat, J & K Karnataka, Kerala, Maharashtra, Manipur, Orissa, Rajasthan, Tamil Nadu and Tripura.

During the Fifth Five Year Plan under the Health Sector of the Minimum Needs Programme, the main emphasis is on the provision of the minimum needs of the people in such areas. This has been followed up with some steps like priority to backward and tribal areas, areas with inadequate communication and hilly areas

having high maternal and infant mortality rate, in matters of posting additional female health workers. Also girls belonging to the tribal/mountainous areas, who wish to take up Auxiliary Nurse Mid-wife/Lady Health Visitors training are encouraged by their being given the facility of direct admission to Auxiliary Nurse Mid-Wife/Lady Health Visitor schools without having to compete with other areas.

In a recent scheme of the Government, that is the Rural Health Scheme, it has been provided that the criteria for selection of the Community Health Workers could be relaxed in case of tribal and difficult areas.

(c) Information in this respect is being collected from the State Governments and will be laid on the Table of the House in due course.

बिहार में निकाले गये खनिज और केन्द्रीय सरकार को मिली रायल्टी

2134. **डा० रामजी सिंह** : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) बिहार में प्रति वर्ष औसतन कितने मूल्य के खनिज निकाले जाते हैं और उन पर केन्द्रीय सरकार को प्रति वर्ष औसतन रायल्टी की कितनी राशि मिलती है; और

(ख) केन्द्रीय सरकार को गत तीन वर्षों के दौरान रायल्टी की कुल कितनी राशि मिली ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री करिया मुण्डा) : (क) और (ख), बिहार में 1975, 1976 और 1977 वर्षों के दौरान निकाले गए खनिजों का मूल्य क्रमश : 353.00 करोड़ रुपये, 382.60 करोड़ रुपये और 374.40 करोड़ रुपये था।

चूंकि खनिजों पर रायल्टी सम्बद्ध राज्य सरकारों को देय होती है अतः केन्द्र सरकार को रायल्टी का भुगतान करने का प्रश्न नहीं उठता।

पोरबन्दर में टेलेक्स कनेक्शनों के लिये आवेदन पत्र

2135. **श्री धर्म सिंह भाई पटेल** : क्या संचार मंत्री यह बताने की कृपा करेंगे कि

(क) गुजरात राज्य के सौराष्ट्र क्षेत्र के पोरबन्दर कस्बे में टेलेक्स कनेक्शनों के लिए कितने आवेदन पत्र इस समय विचाराधीन हैं और ये कब से विचाराधीन हैं ;

(ख) इन आवेदकों को टेलेक्स कनेक्शन कब तक दे दिए जाएंगे; और

(ग) क्या यह सच है कि पोरबन्दर सौराष्ट्र का बहुत बड़ा औद्योगिक कस्बा है और यदि हां, तो वहां पर टेलेक्स सुविधा उपलब्ध कराने में विलम्ब के क्या कारण हैं ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) इस समय पोरबन्दर में टेलेक्स कनेक्शनों के लिए आठ अर्जियां अनिर्णीत हैं। उनमें से एक अर्जी 1971 में, तीन 1975 में, एक 1976 में और तीन 1977 में प्राप्त हुई थीं।

(ख) ऐसा प्रस्ताव है कि लगभग 2 वर्षों में ऊपर बताए गए टेलेक्स कनेक्शन दे दिए जाएंगे।

(ग) अक्तूबर 1977 तक इन कनेक्शनों की इतनी संख्या में मांगे नहीं आई थीं जिनके आधार पर नया टेलेक्स एक्सचेंज स्थापित करने का औचित्य सिद्ध हो जाता।

"IISCO in Shady Deals"

2136. SHRI S. C. MURUGAIYAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government's attention has been drawn to a news item appeared in "Business Standard" dated February 2, 1978 captioning "IISCO in Shady deals"; and

(b) if so, the details and what action has been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) Yes, Sir.

(b) According to the news-item, the audit report of the Calcutta Stockyard of the company has made serious observations regarding certain irregular dealings by the company. These are:—

(i) The Stockyard has been engaged in dubious transactions in steel in total disregard of the established procedure;

(ii) While steel is going to traders through back door, actual users are unable to get their direct allocations from the steel mill;

(iii) Between 1976 and 1977, the stockyard by passed or neglected several demands for steel from companies like Hindustan Steel, Engineers (India) Limited and favoured many private traders;

(iv) In many dealings with traders and recording profit or loss on such deals, the column for recording market prices was not filled up but adjustment for profit and loss had been done;

(v) There are instances where allotments have been made against chits by the Branch Accountant on the instructions of Deputy Chief Sales Manager. It is not understood how such orders were given;

(vi) A thorough investigation into the dealings by the Vigilance Department of the company is suggested.

In his note dated 14th October 1977, the Internal Auditor of the company has made certain observations relating to the functioning of the Calcutta Stockyard of the company. According to the management of the company, the observations are of a preliminary nature as the note was not finalised in consultation with the Sales Department. Even so, the note is being examined in detail and would be considered by the Board of Directors of the Company at its next meeting. Further action would be taken by the company as decided by the Board.

Indigenous medicine system for less developed countries

2137. SHRI VIJAY KUMAR MALHOTRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of the views expressed by the Director General of World Health Organisation (WHO) regarding indigenous medicine systems in less developed countries as reported in Hindustan Times of 13th February, 1978; and

(b) how Government propose to popularise the Indian medicine systems for health care of the masses in the coming years?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) The views expressed by the Director General of World Health Organisation (WHO) as reported in Hindustan Times of 13th February, 1978, are detailed in the enclosed copy of an article published by him in the magazine of the World Health Organisation—November 1977. [Annexure-I Placed in Library. See No. LT—1759/78].

(b) A note with regard to development of Indian Systems of Medicine is enclosed. Annexure II [Placed in Library. See No. LT-1759/78].

Sale of out dated drugs

2138. SHRI SAUGATA ROY: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that in remote villages even in some cities, some chemists are selling 'out dated' drugs taking the advantage of the ignorance of some people which results in a great harm to the patients;

(b) if so, whether Ministry is thinking to appoint committees in every village/city/town who will have a regular checking to prevent the selling of out dated drugs by some chemists; and

(c) the detail thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) The control over the sale of drugs is exercised by the State Drug Controllers under the Drugs and Cosmetics Act and the Rules framed there-under. The State Drug Controllers grant licences for sale of drugs and also inspect the premises of the dealers through Drugs Inspectors to ensure that the conditions of licence, which *interalia* preclude the sale of time expired drugs are observed by the licensee. The information is being collected from the State Governments and will be laid on the Table of the Sabha.

(b) and (c). In the Drugs and Cosmetics Rules the conditions which have to be complied with by a dealer in drugs have been laid down in Rule 65. In respect of drugs for which a date of expiry is printed on the label of the container, a dealer is prohibited from selling or even stocking the drug after the date of expiry is over. In case a dealer is found selling any drug after the date of its expiry is over, he is liable to be prosecuted for committing an offence under Section 18(c) of the Drugs and Cosmetics Act for which the punishment as laid down under Section 27(b) is imprisonment up to three years or with fine or with both. Apart from a prosecution that may be launched against the dealer, his sale licence is also liable to be cancelled or suspended by the Licensing Authority.

As the control over the sale of drugs is exercised by the State Governments, the question of appointment of Committees in every village/city/town by the Government of India does not arise.

Demand and production of steel

2139. SHRI A. BALA PAJANOR: Will the Minister of STEEL AND MINES be pleased to state:

(a) the quantum of demand for steel in the country and the production of steel in the public and private sector;

(b) the percentage of utilisation of capacity in the public sector and the reasons for low utilisation; and

(c) the steps taken or proposed for optimum utilisation of capacity?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) According to the Report of the Working Group on Iron and Steel set up by the Planning Commission for the five year period 1978—83, the estimated demand in the country for steel for the year 1977-78 is 6.935 million tonnes. Production of saleable steel during the first 11 months of the current financial year was 4.896 million tonnes from the public sector steel plants and 1.446 million tonnes from the private sector steel plant of TISCO.

(b) The production of 4.896 million tonnes mentioned above represents capacity utilization of 84.8 per cent in the public sector (excluding capacity

and output of Bokaro where various units are under construction/gestation). The main reasons for low utilization of capacity are frequent restrictions/interruptions in the supply of power, particularly at Bokaro, Durgapur and Burnpur Steel Plants; inadequate supplies of coking coal in terms of quantity and quality; strike at Dugda and Bhojudih Coal Washeries in October, 1977 and indifferent industrial relations situation in some of the plants, particularly at Burnpur.

(e) Among the various steps taken to optimise utilization of the capacity mention may be made of the following:—

(i) reduced track-time for charging of hot ingots into soaking pits.

(ii) higher yields at Rolling Mill.

(iii) better planning for preventive maintenance and major rebuilding/relining/capital repairs.

(iv) better preparation of raw materials

(v) provision of balancing facilities.

(vi) development of new product lines and increase in production of high value items.

(vii) Coal India Limited, has undertaken a programme of augmentation of coal mining and washing capacities.

(viii) improvements for higher furnace/converter availability in the Steel Melting Shop.

(ix) constant liaison is being maintained with the Ministry of Energy, DVC and the coal supplying agencies so as to secure improved supplies of power and coking coal.

(x) import of low ash coal is under consideration.

कोयला खान श्रमिक कल्याण निधि द्वारा सहकारी स्टोरों से ऋण की वसूली

2140. **श्री रीत लाल प्रसाद वर्मा :** क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) कोयला खान श्रमिक कल्याण निधि द्वारा सहकारी स्टोरों को दिये गये ऋणों में से गत 6 मास में कितनी राशि वसूल की गई ;

(ख) यदि कोई राशि वसूल नहीं की गई तो उसे वसूल करने के लिये क्या उपाय किये जा रहे हैं ; और

(ग) क्या ऋण की कुल राशि और उस पर ब्याज की राशि एक करोड़ रुपये के लगभग बैठती है और उस की वसूली की कोई आशा नहीं है ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) उपलब्ध सूचना के अनुसार, 70,000/—रुपये की राशि वसूल की गई है ।

(ख) सहकारी भंडारों के कार्य संचालन की जांच करने तथा (i) उनके कार्य संचालन में सुधार लाने (ii) उनकी वित्तीय व्यवहार्यता को सुधारने तथा (iii) बकाया राशि की बेहतर वसूली सुनिश्चित करने हेतु उपाय सुझाने के लिये एक समिति गठित की गई है ।

(ग) 241.32 लाख रुपये में से 199.76 लाख रुपये की राशि वसूल की गई है । 41.56 लाख रुपये की मूल राशि शेष रह गई है । 30 जून, 1977 को ब्याज 42.41 लाख रुपये था । बकाया राशि वसूल करने के लिए प्रयास जारी हैं ।

Report of Committee on norms for recognition of one union in one industry

2141. SHRI K. RAMAMURTHY:

SHRI OM PRAKASH TYAGI:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Tripartite Committee set up to make recommendations regarding norms for the recognition of unions and *modus operandi* for evolving one union in one industry has submitted its report;

(b) if so, the principal recommendations of the report and if not, the reasons for the delay; and

(c) the earliest period by which the integrated system will be available for the common man on a large scale?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) The Tripartite Committee on Comprehensive Industrial Relations Law and Composition of the Indian Labour Conference, set up on the 18th July, 1977 to consider this and other aspects relating to a Comprehensive Industrial Relations Law submitted its Report to the Central Government on the 21st September, 1977.

(b) Para 6.6 of the Report, copies of which are available in the Parliament Library, contains the views of the Members of the Committee on the aspect of identification of the Collective Bargaining Agent.

(c) The Industrial Relations Bill which is to be introduced in the current session of Parliament is expected to provide for a procedure for identification of a negotiating agent in a unit or industry in a local area.

मंत्रालय में हिन्दी टाइपिस्ट और हिन्दी स्टेनोग्राफर

2142. श्री नवाब सिंह चौहान : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय उनके मंत्रालय/विभाग में कितने हिन्दी टाइपस्टि और हिन्दी स्टेनोग्राफर हैं ;

(ख) उनमें से कितनों का उपयोग पूरी तरह हिन्दी कार्य के लिए किया जाता है ;

(ग) अन्य हिन्दी टाइपिस्टों और स्टेनोग्राफरों का उपयोग न किये जाने के क्या कारण हैं ; और

(घ) क्या इनके उपयोग के लिए योजना बनाई गई है और यदि हां, तो उसका ब्योरा क्या है ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री करिया मुण्डा) : (क) से (घ). इस्पात तथा खान मंत्रालय में राज्य मंत्री के लिए हिन्दी आशुलिपिक का एक पद स्वीकृत है। राज्य मंत्री इस आशुलिपिक का उपयोग हिन्दी कार्य के लिए करते हैं। यद्यपि हिन्दी टंकक अथवा हिन्दी आशुलिपिक के और कोई पद अलग से स्वीकृत नहीं हैं तथापि बहुत से टंककों और आशुलिपिकों को हिन्दी टंकण और हिन्दी आशुलिपि का प्रशिक्षण दिलाया गया है। आवश्यकता के अनुसार हिन्दी कार्य के लिये उनकी सेवाओं का उपयोग किया जाता है।

Integration of Western and Indian system of medicine

2143. SHRI S. D. SOMASUNDARAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is a time bound programme for the integration of the Western and Indian systems of medicine;

(b) the precise position regarding the advances made in this field; and

(c) the earliest period by which the integrated system will be available for the common man on a large scale?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) No, Sir.

(b) and (c). Do not arise.

Bringing white paper on unemployment and relaxation in age

2144. SHRI VASANT SATHE: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government will consider bringing out a white paper on unemployment and how soon; and

(b) in view of the fact that educated unemployed have to wait on an average for 5 years to get employment, will Government consider relaxation of age limit for employment in Government/semi-Government Departments and Public Undertakings to the extent of waiting period in employment registers to avoid growing frustration among educated youth?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) There is no proposal to bring out any white paper on unemployment. The next Five-Year Plan would indicate the employment strategies.

(b) Age limits for recruitment to Central Services/posts are prescribed from time to time keeping in view diverse factors and specially having regard to the qualifications and experience required for that service/post. The basic objective is to ensure that Government is able to secure the services of persons at an age most suited for the service/post concerned.

Decoration of Minister's bungalows during 1977

2145. DR. SUBRAMANIAN SWAMY: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the amounts spent during 1977 by his Ministry and/or its ancillary departments, in decorating various Ministers' bungalows (over and above what was spent by the Works and Housing department and reported in the last Parliamentary Session); and

(b) the amounts, against each Ministerial address, separately?

THE MINISTER OF STATE IN THE MINISTRY OF COMMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) and (b). No expenditure was incurred during 1977 by the Ministry of Communications and/or its ancillary departments on the decoration of the portion of the bungalows utilised for office purposes in respect of Dr. Shanker Dayal Sharma, Shri George Fernandes, and Shri Brij Lal Varma, Ministers, and Shri Bal Govind Verma, Deputy Minister, as the furniture supplied was from the stock already available with the Government. Furniture at the residential office of Shri Narhari Prasad Sukhdeo Sai, Minister of State, at 21, Ashoka Road, New Delhi was partly met from the stock and partly by fresh purchase at a cost of Rs 12,386.70.

Propagation of India's nuclear programme abroad

2147. SHRI SARAT KAR: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have directed our Missions abroad to explain our policy on nuclear programme to the Governments of those countries in view of the growing pressure in the United Nations for a nuclear free zone; and

(b) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) and (b). The international community is well aware of India's firm and consistent policy of utilizing nuclear energy for peaceful purposes only and its principled stand on the concept of nuclear weapon-free zones in the various regions of the world as well as the question of establishment of such a zone in South Asia. No special demarches by our missions abroad to the Governments of their accreditation on these matters have, therefore, been considered necessary.

Liberal issue of visas to visit Pakistan and vice versa

2148. SHRI G. S. REDDI:

SHRI M. A. HANNAN ALHAJ:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether as a result of his visit to Pakistan there will be more liberal visas for Indians to visit Pakistan and *vice versa;* and

(b) if so, the number of visa applications entertained and sanctioned since that visit?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) During the course of his visit to Pakistan, the Foreign Minister had raised the question of liberalisation of visas, facilitating travel and movement between the two countries. The Pakistani side agreed in principle that exchange and movement should be freer. However, detailed proposals have yet to be worked out by the two countries.

(b) In view of (a) above, this does not arise.

Progress of Kudremukh Iron Ore project

2149. SHRI S. R. DAMANI: Will the Minister of STEEL AND MINES be pleased to state:

(a) the progress made on Kudremukh Iron Ore project in relation to its development for supply of iron ore concentrates to Iran;

(b) the details of phasing of the work so as to commence supplies from September, 1980; and

(c) the works completed and the expenditure incurred so far?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) to (c). According to the project schedule, construction of the project proper is to be completed by the end of December, 1979 and start-up, commissioning and commencement of commercial production is to be accomplished within four months thereafter. Shipment of concentrate to

Iran is to commence by the end of August, 1980. The schedule completion dates for some of the major facilities are indicated below:

Facility	Scheduled date of mechanical completion
(1) Tailings dam	June, 1978
(2) Warehouse at Kudremukh	August, 1978
(3) Service building at Mangalore	October, 1978
(4) Slurry pipeline tunnel & pump house	June, 1979
(5) Pre-production development of mine	June, 1979
(6) Tailings handling and pump house	July, 1979
(7) Crushers 1 & 2	October/November 1979
(8) Slurry storage and dewatering plant at Mangalore	November, 1979
(9) Shiploading facilities	November, 1979
(10) Concentrator	December, 1979

The work is progressing as per schedule. Most of the major items of equipment needed have been ordered. Civil engineering work is in progress in various areas such as crushers, concentrator plant, warehouse, tailings dam, slurry storage and dewatering plant, port development etc. Erection of steel structures for the concentrator plant and the warehouse is under way. The road connecting Mangalore Port to Kudremukh Project has since been completed and opened to traffic on 23rd February 1978, about 5 weeks ahead of the schedule. The total expenditure incurred on the project up to 28th February 1978 is Rs. 141.70 crores.

मलेरिया उन्मूलन कार्यक्रम

2150. श्री ग्रमर सिंह वी० राठवा : क्या स्वास्थ्य ग्रौर परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मलेरिया उन्मूलन कार्यक्रम के सर्वेलेन्स कार्यकर्ताग्रों ग्रौर नरीक्षकों की तरह मलेरिया उन्मलन कार्यक्रम के तकनीशियनों को पैथोलोजी में प्रशिक्षण देकर बहु उद्देश्यीय योजना के ग्रन्तर्गत उन्हें लाने की कोई योजना सरकार के विचाराधीन है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है ग्रौर यदि नही, तो इसके क्या कारण हैं ; ग्रौर

(ग) क्या सरकार को इस बारे में कोई ग्रावेदन-पत्र या प्रतिवेदन प्राप्त हुग्रा है; यदि हां, तो तत्संबंधी ब्यौरा क्या है ग्रौर इस बारे में मरकार की क्या प्रतिक्रिया है?

स्वास्थ्य ग्रौर परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) जी नहीं । राष्ट्रीय मलेरिया उन्मूलन कार्यक्रम के तकनीशियनों को बहु-उद्देश्यी योजना के ग्रन्तर्गत लाने का कोई प्रस्ताव नहीं है ।

(ख) (i) राष्ट्रीय मलेरिया उन्मूलन कार्यक्रम के केवल क्षेत्रीय कर्मचारियों को

अर्थात् मलेरिया सर्वेलेंस कार्यकर्ताओं और मलेरिया निरीक्षकों को बहु-उद्देशीय कार्यकर्ता योजना के अन्तर्गत रिओनिन्टेशन प्रशिक्षण के लिए शामिल कर लिया गया है।

(ii) मलेरिया तकनीशियन तकनीशियनों के रूप में कार्य करते रहे हैं। उनका मुख्य कार्य बुखार से पीड़ित रोगियों के रक्त लेपों की जांच करना है।

(ग) सरकार को इस संबंध में कोई पत्र, रिपोर्ट अथवा आवेदन-पत्र नहीं मिला है।

टेलीफोन डाइरेक्टरियों का समय पर प्रकाशन

2151. **श्री मोठालाल पटेल :** क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या विगत में समस्त राजस्थान परिमंडल के लिये एक ही टेलीफोन डाइरेक्टरी प्रकाशित की जाती थी लेकिन अब प्रत्येक डिवीजन और जिले के लिये अलग-अलग डायरेक्टरियां प्रकाशित की जा रही हैं ;

(ख) क्या इस नई पद्धति के परिणामस्वरूप राज्य के टेलीफोन प्रयोक्ताओं को भारी असुविधा हो गई है क्योंकि उनके पास डिवीजनों और जिलों के नम्बर नहीं हैं;

(ग) क्या अधिकांश डिवीजनों और जिलों की डायरेक्टरियां निश्चित समय पर नहीं निकाली जाती हैं उदाहरणार्थ भरतपुर डिवीजन की टेलीफोन डायरेक्टरी काफी समय से उपभोक्ताओं को प्राप्त नहीं हुई है, यदि हां, तो उसके क्या कारण हैं; और

(घ) क्या सरकार डायरेक्टरियों के निश्चित समय पर प्रकाशन और अच्छे किस्म के कागज तथा प्रिंट को सुनिश्चित करने के लिये परिमण्डल अधीक्षकों को निदेश देगी ?

संचार मन्त्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) जी हां।

(ख) किसी डिवीजन या जिले की टेलीफोन डाइरेक्टरी में उस टेलीफोन डिवीजन या टेलीफोन जिले के सभी एक्सचेंजों के टेलीफोन नम्बर उपलब्ध रहते हैं। इसलिए उपभोक्ताओं को किसी प्रकार की असुविधा नहीं होनी चाहिए।

(ग) टेलीफोन डाइरेक्टरियों को समय पर प्रकाशित करने के लिए हर संभव प्रयास किया जाता है। भरतपुर 1977 में ही एक अलग डिवीजन बना है और इस डिवीजन की टेलीफोन डायरेक्टरी जनवरी, 1978 में जारी की गई है।

(घ) टेलीफोन डायरेक्टरिया समय पर प्रकाशित की जाएं इस संबंध में हिदायतें पहले ही जारी की जा चुकी हैं। डायरेक्टरियों में जो कागज इस्तेमाल किया जाता है वह एक स्टैन्डर्ड किस्म का है और यह कागज पूर्ति और निपटान महानिदेशक के जरिये रेट कांट्रैक्ट पर सप्लाई किया जाता है। यह सुनिश्चित करने के लिए कि छपाई अच्छे स्तर की हो, हर संभव प्रयत्न किये जाते हैं।

Reaction to FICCI proposal to scrap D.A. and bonus

2152. DR. V. A. SEYID MUHAMMAD: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) is it true that the FICCI has put forward proposals to Government to scrap dearness allowance and bonus schemes;

(b) if so, the reaction of Government to the proposals; and

(c) what are the proposals put forward to him at the 5th Industrial Relations Conference through the Conference background papers or otherwise?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) A background paper on Wages, Incomes and Prices Policy for the Fifth Industrial Relations Conference held in New Delhi on 13-14 February 1978, which seems to have been prepared in the context of the terms of reference of the Study Group set up under the Chairmanship of Shri S. Bhoothalingam, suggests that D.A. might be abolished to coincide with economic policies to stablize prices of bulk commodities which constitute the cost of living index. It has also been suggested that as an adjunct, if wage revision is at all necessary, the neutralisation percentages to meet the price rise must be decided by Government. While suggesting abolition of the present bonus scheme, the paper wants an incentive payments scheme to be introduced wherever feasible.

(b) Government have taken note of the contents of the Paper.

(c) The Paper, after giving the backdrop against which a rational wages, incomes and prices policy needs to be formulated, contains suggestions regarding minimum wages, machinery for wage revision, wage differentials, inflation and the erosion of real income, the DA system, bonus, income inequalities and an expenditure policy.

Mini Steel Plants closed

2153. DR. BAPU KALDATY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that a number of Mini-Steel Plants are either closed down or on way to be closed down in the country; and

(b) if so, their number and the places where they are located at present?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) and (b). As on 1st January 1978, out of a total number of 124 mini steel plants commissioned, 94 units were operating, as against 85 in October, 1977 and 87 in November 1977. The number of units closed as on 1st January 1978 was 30 as against 43 in November 1977. The State-wise distribution of these 30 closed units is as under:—

Haryana	2
Rajasthan	1
Uttar Pradesh	4
Bihar	1
Madhya Pradesh	3
Gujarat	1
Maharashtra	10
West Bengal	8
TOTAL	30

दिल्ली में अस्पतालों का कार्यकरण

2155. श्री रामदास सिंह : क्या स्वास्थ्य और परिवार कल्यान मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में अस्पताल इन दिनों सन्तोषजनक ढंग से काम नहीं कर रहे हैं और रोगियों को एक्सरे और अन्य परीक्षणों के लिए अन्यत्र जाने को कहा जाता है;

(ख) क्य निर्धन व्यक्तियों को इस कारण स्वयं व्यय वहन करने के अतिरिक्त भारी कठिनाई का सामना करना पड़ता है; और

(ग) ऐसी परिपाटी को समाप्त करने के लिए मन्त्रालय का क्या कार्यवाही करने का विचार है और यदि नहीं, तो उसका औचित्य क्या है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) से (ग). जी नहीं। सरकार को ऐसी कोई शिकायतें नही मिली हैं। इस मामले में और आगे पूछताछ की जाएगी।

Allotment of Plot to E. P. E. Organisation for Construction of Office

2156. SHRI MANOHAR LAL: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the plot allotted to the E.P.F. Organisation near Connaught Place was cancelled which caused a loss of Rs. 3.5 lakhs to this Social Security Department of the poor workers;

(b) whether allotment of the plot was cancelled with the intention to allot the same to the Delhi Pradesh Congress Committee and he had assured in the last session of the Parliament to inquire whether the allotment was cancelled to allot it to somebody else; and

(c) what is the progress in the matter and how much time Government will take to allot the same plot or another plot to the Employees Provident Funds Organisations?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) E.P.F. authorities have reported that as a result of the cancellation of the plot allotted to the E.P.F. Organisation at Barakhamba Lane, the Organisation has lost about Rs. 4,06,000.00 as interest and other charges such as ground rent, expenditure on preparation of building plans by the Achitects and cost of demolition of old Bangalows on the plot.

(b) The allotment made to the Employees Provident Fund Organisation in Barakhamba Road area was cancelled as, according to the recommendations of the New Delhi Redevelopment Advisory Committee, the area was to be developed in an integrated manner. It was decided to allot the entire area to the New Delhi Municipal Committee for development. It was not intended to be allotted to the Delhi Pradesh Congress Committee.

(c) Allotment of a suitable plot is being pursued with the Ministry of Works and Housing.

राजस्थान में रेफरल अस्पताल खोलना

2157. श्री हीरा भाई : क्या स्वास्थ्य और परिवार कल्याण मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत सरकार की योजना के अनुसार राजस्थान को राज्य ने रेफरल अस्पताल खोलने का कोटा दिया गया है;

(ख) यदि हां, तो वहां कितने रेफरल अस्पताल खोले जाएंगे और उक्त अस्पताल किन-किन जिलों और स्थानों पर खोले जाएंगे ;

(ग) क्या जिन क्षेत्रों में रेफरल अस्पताल खोले जाएंगे उन क्षेत्रों के लोगों से योगदान के रूप में धनराशि लेने की शर्त रखी गई है, और यदि हां तो कितनी राशि लेने की शर्त रखी गई है; और

(घ) क्या पिछड़े क्षेत्र में उपर्युक्त अस्पताल नहीं खोले जाएंगे क्योंकि वहां के निवासी उक्त शर्त पूरी करने में असमर्थ हैं और यदि हां, तो इसके क्या कारण हैं ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) और (ख). यहां एसी कोई योजना नहीं है जिसके अन्तर्गत राज्यों में खोले जाने वाले रेफरल अस्पतालों का कोटा नियत किया गया हो।

इस बात को ध्यान में रखते हुए कि ग्रामीण क्षेत्रों में रैफरल सेवाएं अपर्याप्त हैं यह निर्णय किया गया है कि प्रत्येक चार प्राथमिक स्वास्थ्य केन्द्रों में से एक का दर्जा बढ़ा कर 30 पलंगों वाला ग्रामीण अस्पताल बना दिया जाए। पांचवीं पंचवर्षीय योजना के दौरान चिकित्सा, सर्जरी संज्ञाहीनता, प्रसूति तथा स्त्री रोग सम्बन्धी सामान्य एवं विशेषज्ञ सेवाओं की व्यवस्था करने के लिये 1293 प्राथमिक स्वास्थ्य केन्द्रों का दर्जा बढ़ा कर 30 पलंगों वाले ग्रामीण अस्पताल बनाने का विचार था। राजस्थान सरकार भी ऊपर दिये गये पैटर्न तथा प्रत्येक वार्षिक प्लान के लिये उपलब्ध साधनों के अनुसार रेफरल अस्पतालों का विकास करेगी।

(ग) और (घ). ऐसे रैफरल अस्पतालों को खोलने के लिये जनता से चन्दा एकत्र करने का कोई प्रस्ताव नहीं है। अतः लोगों की माली हालत का हिसाब न रखते हुए ये सभी ग्रामीण क्षेत्रों में खोले जाएंगे।

शहरी तथा ग्रामीण क्षेत्रों में बेरोजगार व्यक्ति

2158. **श्री गंगा भक्त सिंह :** क्या **संसदीय कार्य तथा श्रम** मन्त्री यह बताने की कृपा करेंगे कि :

(क) शहरी तथा ग्रामीण क्षेत्रों में अलग अलग बेरोजगार व्यक्तियों की नवीनतम संख्या क्या है; और

(ख) बेरोजगारी को समाप्त करने के लिए, निर्धारित लक्ष्य को प्राप्त करने के लिए यदि कोई समयबद्ध कार्यक्रम है तो वह क्या है?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) राष्ट्रीय नमूना सर्वेक्षण ने अपने 27 वें बार (1972-73) में ऐसे व्यक्तियों की संख्या का अनुमान दिया है जो सामान्यतः रोजगार चाहते हैं तथा रोजगार के लिए उपलब्ध होते हैं (तिथि वार बेरोजगार) यह संख्या ग्रामीण क्षेत्रों में 18.33 लाख तथा शहरी क्षेत्रों में 20.35 लाख दी गई हैं।

(ख) सरकार ने पहले ही यह निर्णय किया है कि विकास योजना के अगले चरण का मुख्य उद्देश्य लगभग दस वर्षों में बेरोजगारी तथा काफी हद तक अल्प रोजगारी को समाप्त करना होगा। इस उद्देश्य की प्राप्ति के लिए सरकार का जिन कार्यवाहियों को करने का प्रस्ताव है उनका ब्यौरा अगली योजना में दिए जाने की सम्भावना है।

चीन के व्यावसायिक प्रतिनिधिमंडल के साथ हुई बातचीत

2159. **श्री भारत भूषण :** क्या **विदेश** मन्त्री यह बताने की कृपा करेंगे कि :

(क) हाल में चीन के व्यापारिक प्रतिनिधि मण्डल की भारत यात्रा के दौरान उनसे इन दोनों देशों के बीच व्यापारिक सम्बन्धों तथा आपसी सहयोग के बारे में किस प्रकार की बातचीत हुई है;

(ख) क्या उन्होंने भारतीय इंजीनियरिंग सामान के लिये कुछ आर्डर बुक कराये हैं; और

(ग) यदि हा, तो ये आर्डर किन-किन फर्मों में बुक कराये गये और इनका मूल्य क्या है ?

विदेश मंत्रालय में राज्य मंत्री (श्री एस० कुण्डू) : (क) 8 से 25 फरवरी, 1978 तक भारत की अपनी सद्भावना यात्रा के दौरान चीन के चार आयात/निर्यात निगमों के प्रतिनिधि मण्डल ने अपने मेजबान भारतीय पब्लिक क्षेत्र निगमों, निर्यात संवर्द्धन परिषदों,

वाणिज्य और उद्योग शीर्षस्थ और क्षेत्रीय निकायों के साथ विस्तारपूर्वक विचार-विनिमय किया। इसके अतिरिक्त चीन के प्रतिनिधिमण्डल ने हाल ही में दिल्ली में हुआ भारतीय इंजीनियरिंग व्यापार मेला देखा और विभिन्न प्रौद्योगिक केन्द्रों के पब्लिक और प्राइवेट क्षेत्रों की यूनिटें भी देखीं। इन विचार-विमर्शों में, जो कि अपने आप में अन्वेषी प्रकृति के थे अतिथि और आतिथ्य निगमों और निरीक्षित यूनिटों के नानाविध क्रियाकलापों पर तथा उनके द्वारा आयातित और निर्यातित मदों के स्वरूप पर द्विपक्षीय व्यापार के विकास में पारस्परिक हित के क्षेत्र तय करने की दृष्टि से विचार किया गया।

(ख) और (ग). सरकार को अभी यात्री-दलों द्वारा इंजीनियरी का सामान बुक किए जाने के विशिष्ट आर्डरों के विषय में तो जानकारी नहीं है लेकिन यह समझा जाता है कि वे भारत में प्रौद्योगिकी के क्षेत्र में कोई उच्चस्तरीय उन्नति से बहुत प्रभावित हुए हैं। उत्पादन क्षेत्र की कई ऐसी चीजें तय हुई हैं जिन का चीन बहुत बड़ा आयातक है और इस प्राक्कलन के आधार पर यह कहा जा सकता है कि भारत इन मदों की आपूर्ति करने की स्थिति में है।

Delegation of Journalists to visit China

2160. SHRI G. TOHRA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether People's Republic of China has invited a delegation of Indian Journalists to visit China;

(b) if so, the details thereof; and

(c) the criteria laid down, if any, to select the journalists to visit China?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) and (b). The Ambassador of China in India has extended an invitation on behalf of the Hsinhua news agency of the People's Republic of China to send a group of 3—5 Indian journalists for a friendly visit to China in March/April this year. The invitation has been accepted.

(c) The matter is receiving attention.

विदेशों के कब्जे में भारतीय भूमि-क्षेत्र

2161. श्री हुकम देव नारायण यादव : क्या विदेश मन्त्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1947 की सीमा रेखा के अन्दर भारतीय भूमि के कितने क्षेत्र पर विदेशों ने गैर-कानूनी कब्जा किया हुआ है और किन-किन देशों ने; और

(ख) क्या सरकार इस भूमि को खाली कराने के लिये इन देशों के साथ वार्ता कर रही है और यदि हां, तो इस वार्ता का आधार क्या है और इसमें क्या प्रगति हुई है ?

विदेश मंत्री (श्री अटल बिहारी वाजपेयी): (क) जम्मू और काश्मीर राज्य के प्रदेश का लगभग 30,200 वर्ग मील क्षेत्र 1947–48 से ही पाकिस्तान के अवैध कब्जे में है। पाकिस्तान अधिकृत काश्मीर का लगभग 2000 वर्ग मील का इलाका भी पाकिस्तान ने 1963 के तथा कथित चीन-पाक समझौते के अन्तर्गत चीन को गैर-कानूनी रूप से दे दिया है।

भारत-चीन सीमा के लद्दाख सेक्टर में भारतीय क्षेत्र का लगभग 14,500 वर्गमील का इलाका चीन के कब्जे में है।

(ख) भारत सरकार की नीति यह है कि पाकिस्तान और चीन द्वारा अनधिकृत रूप से कब्जे में किये गए क्षेत्र को खाली कराने के प्रश्न को द्विपक्षीय वार्ताओं के माध्यम से शान्तिपूर्ण ढंग से निपटाया जाए।

Setting up of Special Courts to try offences under E.P.F. and Miscellaneous Provisions Act, 1952

2162. SHRI L. L. KAPOOR: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have taken any decision to set up Special Courts at all important Centres to try the offences under the E.P.F. and Miscellaneous Provisions Act, 1952, to ensure expeditious disposal of cases; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). The Central Board of Trustees Employees' Provident Fund, has recommended in its 74th meeting held at Bangalore on the 5th December, 1977 that Special Courts may be set up, particularly in areas where the volume of prosecution cases is very large. The recommendation is being examined by Government.

Import of Re-Rollable Steel Scrap

2163. SHRIMATI PARVATHI KRISHNAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it has come to the notice of the Government that the rerollable steel scrap worth Rs. 25 cdd crores is being brought into the country in the guise of ferrous scrap and sold at a premium;

(b) whether it is a fact that the indigenous availability of the ferrous scrap collection is enough to meet the indigenous demand;

(c) if so, what is the reason for granting licence for further import; and

(d) who are the persons/firms involved in this import scandal and what action has been taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) The Government is aware that there have been some newspaper reports alleging such an import of rerollable steel scrap. The correct position is that the Government have recently taken a decision to allow the electric arc furnace units to import limited quantity of certain specified categories of ferrous scrap. This decision has taken after a careful assessment of anticipated shortage in indigenous availability, the low price of scrap prevailing in international market, need for inducing some stabilisation in scrap prices within the country etc. The ferrous scrap permitted for import is for melting in electric arc furnace units and not for rerolling.

(b) No, Sir.

(c) and (d). Questions do not arise.

'ग्रांसुका' के ग्रन्तर्गत निरुद्ध सरकारी तथा गैर-सरकारी क्षेत्र के कर्मचारी

2164. श्री युवराज : क्या संसदीय कार्य तथा श्रम मन्त्री यह बताने की कृपा करगे कि :

(क) क्या 'ग्रांसुका' के ग्रधीन निरुद्ध सरकारी तथा गैर-सरकारी क्षेत्र के तथा प्रतिबंधित संस्थाग्रों से सम्बद्ध कर्मचारियों को, जिनकी सेवायें समाप्त कर दी गई थीं, उनके ड्यूटी पर ग्रनुपस्थित होने की तारीख से, पूरे वेतन तथा भत्ते पाने का ग्रधिकारी घोषित किया गया है;

(ख) क्या उन व्यक्तियों को जिनकी सेवायें ग्रांसुका के ग्रधीन बन्द होने के कारण समाप्त कर दी गई थीं, पुन: सेवा में बहाल किया जायेगा तथा उन्हें बन्दी करने की ग्रवधि

के लिए वेतन-वृद्धि और छुट्टी के लाभ भी दिये जायेंगे; और

(ग) यदि हां, तो इससे सरकारी तथा गैर-सरकारी क्षेत्र के, अलग-अलग, कुल कितने कर्मचारी प्रभावित हुए थे और उन्हें इस नीति का लाभ कब तक मिल जायेगा, और यदि नहीं, तो इसके क्या कारण हैं ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) 14 दिसम्बर, 1977 को इस आशय की हिदायतें जारी की गई थीं कि ऐसे सभी कर्मचारियों को, जो आन्तरिक सुरक्षा कानून के अधीन नजरबन्दी के कारण अपनी नौकरी खो बैठे थे तथा ऐसे कर्मचारियों को भी, जो प्रतिषिद्ध संगठनों के साथ सम्बन्ध के परिणामस्वरूप अपनी नौकरी गंवा बैठे थे, सेवा में बहाल कर दिया जाना चाहिए और उन्हें काम से अनुपस्थिति के अवधि के लिए पूरे वेतन तथा भत्तों का भुगतान इस शर्त के अध्यधीन कर दिया जाना चाहिए कि पूर्ण वेतन तथा भत्तों के भुगतान सम्बन्धी यह रियायत उन व्यक्तियों को नहीं दी जाएगी जिन्हें आपात स्थिति के दौरान माफ़ी मांगने पर जेल से रिहा कर दिया गया था।

(ख) इस प्रकार के सभी कर्मचारियों को सेवा में बहाल करना आवश्यक है और वेतन-वृद्धियां, सेवा निवृत्ति सम्बन्धी प्रसुविधाएं आदि प्राप्त करने के प्रयोजनों के लिए मध्यवर्ती अवधि को ड्यूटी माना जाना है। जहां तक छुट्टी अर्जित करने का सम्बन्ध है, यह एक ऐसा मामला है जिसका निर्णय सम्बन्धित कर्मचारी के रोजगार की शर्तों के अनुसार नियोजक को करना है।

(ग) केन्द्रीय क्षेत्र के 146 सरकारी उपक्रमों से प्राप्त हुई सूचना से यह पता चलता है कि इस प्रकार के 207 कर्मचारियों को सेवा में बहाल किया गया है। निजी क्षेत्र के सम्बन्ध में सही-सही जानकारी उपलब्ध नहीं है।

Misuse of Relief Supplies sent by Indian Red Cross

2165. SHRIMATI MRINAL GORE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have received any complaints from the West Bengal Government or Indian Red Cross—Bengal Unit about the misuse of relief supplies sent by Indian Red Cross—H.Q. New Delhi for the use of refugees from Bangladesh being sold in Calcutta market;

(b) if so, whether Government have taken any action on the same; and

(c) details of the misuse and action taken?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDABMI PRASAD YADAV): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

S.T.D. between towns of Goa and Cities of Country

2166. SHRI EDUARDO FALEIRO: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the time by which S.T.D. system is likely to be provided between the towns of Goa and cities of the rest of the country; and

(b) whether the Ministry have under consideration any scheme in respect of the above and if so. the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI (a) and (b). S.T.D. service has already been introduced amongst Panjim, Vasco and Margoa. Panjim is also expected to be linked

to Bombay on S.T.D. in about 3 months. The ultimate objective is to introduce S.T.D. amongst all cities|towns but this will be done only progressively keeping in view the demands on financial and material resources.

Vacant posts in Goa Medical College

2167. SHRI EDUARDO FALEIRO: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of posts of teaching staff and their designation which are vacant in the Goa Medical College;

(b) since when is each of these posts vacant and reasons thereof; and

(c) steps proposed to be taken to fill the vacant posts?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDABMI PRASAD YADAV): (a) and (b). As far as the Ministry of Health and Family Welfare are aware, 14 posts of teaching staff as detailed in the attached Statement to this reply have been lying vacant in Goa Medical College, Panaji with effect from the dates mentioned against each.

(c) Regular vacancies in the grade of Professor are required to be filled by direct recruitment and by promotion through Departmental Promotion Committee in the ratio of 50 : 50. For certain posts of Professors the Union Public Service Commission have already recommended the candidates who will join shortly and for certain others requisitions to the Union Public Service Commission have already been sent for filling by direct recruitment. Regular vacancies in Associate|Assistant Professors are proposed to be filled by promotion through Departmental Promotion Committee which is likely to be held soon. For short-term vacancies which are not regular, the Government of Goa have been authorised to make their local arrangement on ad-hoc basis till the vacancies are filled on regular basis.

Statement

Sl. No.	Name of post	Since when vacant	Latest position with regard to the filling up of the post
1	Professor of Biochemistry	26-10-77	A requisition for the post is pending with the U.P.S.C. They are yet to advertise the post.
2	Professor of Ophthalmology	1-1-77	The U.P.S.C. have already selected a candidate for the post. An offer or appointment has been sent to the selected candidate. He is yet to join.
3	Professor of Surgery	29-1-77	This vacancy had arisen consequent on the ad-hoc promotion of Dr. (Smt.) S. D. Gupta to Supertime Grade I post of Medical Superintendent. Central Hospital, Dhanbad. Since this was only a short-term vacancy, Dr. Narinder Singh was appointed to this post on an ad-hoc basis. The appointment has, however, been cancelled, at the instance of the Government of Goa as they have informed that they have taken necessary action to fill up the post by their own arrangements.

Sl. No.	Name of Post	Since when vacant	Latest position with regard to the filling up of the post
4	Professor of Anaesthesiology .	29-1-77	The U.P.S.C. have already selected Dr. D. S. Dubey for this post. The A.C.C. have been requested to approve his appointment. Their reply is still awaited.
5	Professor of E.N.T. . .	6-8-77	Offer of appointment has been sent to the U.P.S.C. nominee Dr. B. M. Abrol of the All India Institute of Medical Sciences who is yet to join.
6	Associate Professor of Medicine	29-7-76	The vacancy arose due to the termination of service of Dr. Tikare who is on unauthorised leave abroad. The post is to be filled by Departmental Promotion Committee which is going to be convened shortly.
7	Associate Professor of Obstetrics & Gynaecology	30-6-75	The vacancy in the post arose due to the foreign assignment of Dr. P. Rajeram. This is not a regular vacancy and cannot be filled on regular basis.
8	Assistant Professor of Surgery	23-12-76	The post is being filled by Departmental Promotion Committee which is going to be held shortly.
9	Assistant Professor of Forensic Medicine	4-4-64	The post has been advertised by the U.P.S.C. twice but without result. The post will be advertised again.
10	Assistant Professor of E.N.T.	30-8-77	The vacancy has arisen consequent on the ad-hoc promotion of Dr. P. L. Verma as Associate Professor. Since this is not a regular post, it cannot be filled in regular basis.
11	Assistant Professor of Obstetrics & Gynaecology.	1-3-76	The post is to be filled through Departmental Promotion Committee which is going to be held shortly.
12	Assistant Professor of Ophthalmology.	17-11-77	The post is to be filled through Departmental Promotion Committee which is going to be held shortly.
13	Lecturer in Anatomy . .	19-5-77	The vacancy in the post arose consequent on the ad-hoc promotion of its incumbent Dr. R. V. Desai as Assistant Professor. Till the regularisation of Dr. Desai in the higher post it cannot be filled on a regular basis.
14	Lecturer in Orthopaedic Surgery.	7-6-73	Dr. R. K. Dusaj who was selected for this post by the U.P.S.C. has declined to accept the offer of appointment. Action is being taken to fill up the post by U.P.S.C. again.

U.S. research in Indian system of Ayurveda Medicine

2168. SHRI SUKHDEO PRASAD VERMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a team of American medical professionals recently visited India to undertake research project on the Indian system of Ayurveda medicine;

(b) whether Government also participated in the project with Americans;

(c) if so, the facts thereof; and

(d) further action to be taken to popularise the system of Ayurvedic medicine both within and outside the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAG-DABMI PRASAD YADAV): (a) Yes, Sir.

(b) No, Sir. A delegation of American medical scientists from Southern Illinois University School of Medicine, Springfield, Illinois, visited India in response to an invitation by the President of the Central Council of Indian Medicine.

(c) Does not arise as the visit of the delegation was not sponsored by the Government.

(d) Indian systems of medicine are being utilised in the Rural Health Scheme which was launched on the 2nd October, 1977. Steps have been taken to improve the quality of education, promote research activities and produce herbal medicines on a large scale. In addition, some of the new schemes under consideration are: training of village practitioners; provision of medical care through Indian Systems of Medicine and Homoeopathy at Primary Health Centre and Sub-Centre levels and training of undergraduate teachers and establishment of regional institutes in I.S.M. While the Government's efforts are to develop and utilise these systems in a big way in this country, due consideration will be given to any foreign Government's request for our assistance in introducing and developing Ayurveda in that country.

Outcome of Regional Commonwealth Conference

2169. SHRI SUKHDEO PRASAD VERMA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) what has been the outcome of Indian leaders visit to the Regional Commonwealth Conference of Asian & Pacific Countries;

(b) and whether the question of peace zone in Indian Ocean also figured during the Conference, if so; and

(c) the details thereof and reaction of representatives of various countries attending the Conference?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) The statement by the Prime Minister in the Lok Sabha|Rajya Sabha dated 24th February, 1978 details the outcome.

(b) and (c). Yes, Sir. The Communique issued at the end of the Sydney Meeting, dated 16th February, 1978, reads as follows as regards the Indian Ocean:

> "Heads of Government took note of the talks between the United States and the Soviet Union on mutual limitations of their military presence in the Indian Ocean and the assurances given by both Countries that they would report on the progress of their talks to the Chairman of the Ad Hoc Committee of

the United Nations. In this connection they expressed the earnest hope that practical steps would be taken for the implementation of the Declaration of the Indian Ocean as a Zone of Peace and other subsequent related Resolutions adopted by the United Nations General Assembly. They urged all the great powers as well as other major meritime users of the Indian Ocean to cooperate effectively with the littoral and hinterland states and with the Ad Hoc Committee in the current consultations for convening a conference on the Indian Ocean. They looked forward to the forthcoming meeting in New York of all the littoral and hinterland states as the next step towards the eventual convening of a full scale conference on the Indian Ocean."

Export of telephone equipment by Indian Telephone Industry

2170. SHRI DURGA CHAND: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Indian Telephone Industry is receiving a large number of orders for supplying telephone equipment to foreign countries;

(b) if so, what are the details of the orders received from each foreign country during the last three years, year-wise;

(c) what is the foreign exchange earned on that account during the above period; and

(d) what are the orders pending at present from each country?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) to (d). The information is being collected and will be laid on the Table of the House shortly.

Upgradation of a Medical College in Kerala

2171. SHRI P. K. KODIYAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Kerala Government has requested to Centre to upgrade one of the Medical Colleges in the State as an Institute of Medical Sciences on the lines of the Pondicherry and Chandigarh Medical Science Institutes; and

(b) if so, what decision has been taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) The Government of India has not received any proposal from the Kerala Government in this regard.

(b) Does not arise.

Government Hospital at Karavatti, Lakshadweep

2172. SHRI R. K. MHALGI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that number of important posts such as Chief Medical Officer and Surgeon are vacant since long in the Government Hospital at Karavatti (Lakshadweep), a Union territory;

(b) if so, the details thereof, the posts and the duration of vacancy;

(c) what are the reasons for the same;

(d) when these posts will be filled up; and

(e) what speed/measure will be taken to attain the target date?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) to (e). The information is being collected and will be laid on the Table of the Sabha.

Target fixed for steel production during current year

2173. SHRI K. PRADHANI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the target of steel production during the current year had been fixed by Government; and

(b) if so, when the target is likely to be achieved and what steps Government have taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) and (b). The target of steel production from the integrated steel plants for 1977-78 is 9.25 million tonnes of ingot steel and 7 37 million tonnes of saleable steel. The total production for the 11 months period, April 1977—February 1978, was 7.742 million tonnes of ingot steel and 6.298 million tonnes of saleable steel. The production for the full year 1977-78 is estimated at 8.6 million tonnes of ingot steel and 7.0 million tonnes of saleable steel. This will be short of the target for ingot steel by 7.0 per cent and of the target for saleable steel by 5.1 per cent, though the production will exceed the production in 1976-77 by 2.0 per cent in terms of ingot steel and 1.1 per cent in terms of saleable steel.

The production in 1977-78 has been affected adversely on account of a number of factors such as frequent restrictions/interruptions in the supply of power, particularly at Bokaro and Durgapur Steel Plants and at IISCO, certain problems in the supply of coking coal in quantity and quality; strike at Dugda and Bhojudih Coal Washeries in October, 1977, and indifferent industrial relations in some of the plants, particularly at IISCO.

Close and constant liaison is being maintained with the Ministry of Energy. D.V.C. and the coal supplyings agencies so as to secare improved supplies of power and coking coal.

Number of under-employed

2174. SHRI CHATURBHUJ: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) the latest figures available about the number of people under-employed in the country. State-wise; and

(b) the steps taken to create jobs to overcome the problem?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Attention is invited to reply given to part (a) of the Unstarred Question No. 723 answered in Lok Sabha on 16th June, 1977, which provides the latest available information.

(b) it is the primary objective of the next phase of the Development Plan to remove unemployment and substantial under-employment within approximately 10 years.

Ayurveda University in Kerala

2175. SHRI K. A. RAJAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Kerala State Government has submitted a scheme for establishing an Ayurveda University in the State and also for establishing a National Institute of Ayurveda for Union Government's approval and necessary financial assistance; and

(b) if so, the details and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir.

(b) The proposal of the Government of Kerala for the establishment of an Ayurvedic University in that State, involving an expenditure of Rs. 2,59,35,400, with Central assistance was not approved, as States are normally concerned with the setting up of Universities.

The proposal of the Government of Kerala for the establishment of an Institute of Ayurvedic Studies and Research envisages the formation of an autonomous body, with Central and State assistance, to administer the following four institutions:—

1. Post-graduate Centre in Ayurveda College, Trivandrum—(Centrally sponsored scheme).
2. Pharmacognosy Unit, Poojapura, (run by the Government of Kerala.)
3. Regional Research Institute, Poojapura, (of the Central Council for Research in Indian Medicine and Homoeopathy).
4. Central Research Institute (Ayurveda) Cheruthuruthy (of the Central Council for Research in Indian Medicine and Homoeopathy).

The State Government intends to locate the first 3 institutions, mentioned above, in one campus for better coordination and management. It has also been stated that 12.9 acres of land would be available adjacent to the Institute where new construction could be put up to accommodate the Postgraduate courses and other units to be established under the new set up.

The objective of the proposal is to coordinate the activities of the different research and educational units, already functioning, and to foster comprehensive research and advanced studies in Ayurveda. The administration of the Institute would be vested in a Governing Body consisting of representatives of the Central and State Governments. The proposal is under the consideration of the Government of India.

Increase in accidents in IISCO

2176. SHRIMATI PARVATHI KRISHNAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that the number of accidents has increased in IISCO during the year compared to the previous years;

(b) if so, the details and reason therefor; and

(c) what measures are proposed to be taken to reduce the number of accidents?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) and (b). There has been an increase in the number of accidents during the year 1977 as against the preceding years as indicated below:

	1975	1976	1977
Number of accidents	358	548	877

The majority of the accidents were, however, of minor nature, as evidenced by the decline in the severity rate (number of man-days lost per million man-hours worked) from 856 in the year 1975 to 752 in the year 1977.

(c) The following steps are being taken to minimise the number of accidents:—

(i) imparting safety training to supervisors and Officers;

(ii) Implementation of suggestions given by Safety Committees and Safety Department of the Company; and

(iii) Arousing safety consciousness amongst workers through periodic safety campaign and other safety educational programmes including effective inter-personal communication.

Changes suggested in Policy for Import and Export of Steel

2177. SHRI MADHAVRAO SCINDIA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether All India Stainless Steel Industries Association have suggested for changes in the import and export policy for stainless steel;

(b) if so, the details of the suggestions submitted by the Association;

(c) whether Government are considering these suggestions; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) Yes, Sir.

(b) The suggestions mainly are for continuing the policy for direct allotment of stainless steel plates, sheets and strips by the canalising agency on a long term basis without any restriction on thickness, quality, dispensation of "No objection certification", reduction of prices, consideration of advance licence application from exporters of stainless steel products without production of export orders, allowing direct import/clearance from bonded warehouse for the exporters of stainless steel products and delegation of powers to the regional licensing authorities for taking decisions on advance licence applications.

(c) and (d) All relevant aspects, including the above suggestions are being considered while formulating the policy for the next year.

Non-Payment of Salary to Watch and Ward Staff of Aluminium Corporation of India

2178. SHRI ROBIN SEN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether he is aware of the fact that the Watch and Ward staff who are still on duty in Aluminium Corporation of India which is under lock out since last few years, have not been getting their salary for last two months; and

(b) if so, will the Government take necessary steps so that the Watch and Ward staff who are still on duty do get their due salary?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) and (b) The Corporation has reported on 3-3-1978 that salary for security and other essential staff for January, 1978 was still not paid owing to lack of resources and stoppage of disbursement of loan sanctioned by Industrial Reconstruction Corporation of India Ltd. since October, 1977; and that it had since succeeded in making alternative arrangements for funds for paying salary for January and February, 1978.

Employment to Dependent of Harijan Workmen of BCCL killed in Firing

2179. SHRI A. K. ROY: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the judicial enquiry in the Sijua firing on 15 November, 1973 killing six Harijan workmen of BCCL in Dhanbad by the security force of the management found the firing unjustified;

(b) whether even after the report no compensation and employment were given to the dependent of the victims; and

(c) if so, will the Ministry take up these cases with the Ministry of Energy to save the starving families of the deceased of unjust firing from extinction?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (c). The judicial inquiry into the firing at Gaslitan Colliery, Sijua on the 15th November, 1973 had held that the firing was unjustified. Of the six persons who died as a result of the firing five were harijans and workmen of the Colliery. The sixth was not a harijan nor a workman of the Colliery. In reply to Lok Sabha Unstarred Question No. 509 on 16th November, 1977 it had been stated that no compensation had been paid to the dependents of those killed in the firing. The Ministry of Engery are considering in consultation with the Ministry of Law the question of the liability of BCCL for payment of compensation. The Ministry of Labour have advised the concerned authorities to take a sympathetic view of the matter.

Denial of facilities in Hospitals to Sweepers of Nationalised Collieries, Dhanbad

2180. SHRI A. K. ROY: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the sweepers employed in the nationalised collieries in Dhanbad are denied admission into the central hospital under the Ministry of Labour though the clerks and other surface workers get these facilities; and

(b) if so, the reason for these discrepancies and what steps Government want to take on that?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) No Sir. Free indoor medical facilities have been provided from December 1977 to sweepers employed in all the coal mines in the hospitals of the Coal Mines Welfare Organisation.

(b) Does not arise.

Gold Mines in Ladakh

2182. SHRIMATI PARVATI DEVI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that Chilling village in Zanskar, Ladakh, is famous for gold mines;

(b) whether Government propose to survey the area and study the possibility of scientific exploitation of gold mining in this area; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) No, Sir.

(b) and (c) Do not arise.

Retrenchment of Workmen by Indian Schools of Mines, Dhanbad

2183. SHRI A. K. ROY: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the question of illegal retrenchment of muster roll workmen by the Indian School of Mines, Dhanbad has not been taken up by the Regional Labour Commissioner, Dhanbad;

(b) whether recently the Supreme Court has brought Educational Institutes also under the purview of the Industrial Dispute Act; and

(c) if so, what step the Central Government propose to take to give relief to the victimised workmen of the Indian School of Mines?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) No such complaint has been made to the Regional Labour Commissioner (Central), Dhanbad but the Ministry of Education has received some complaints in this regard.

(b) Educational institutions which fulfil the tests laid down by the Supreme Court will come under the purview of the Industrial Disputes Act.

(c) In view of the latest judgement of the Supreme Court the aggrieved employees may take up the matter with the concerned State industrial relations machinery.

विश्व बैंक से वित्तीय सहायता प्राप्त करने हेतु उत्तर प्रदेश सरकार द्वारा अनुरोध

2184. **श्री राजेन्द्र कुमार शर्मा** : क्या **स्वास्थ्य और परिवार कल्याण** मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश सरकार ने ग्रामीण क्षेत्रों में प्राथमिक चिकित्सा केन्द्र स्थापित करने हेतु विश्व बैंक से वित्तीय सहायता प्राप्त करने के लिए केन्द्रीय सरकार से अनुरोध किया है; और

(ख) यदि हां, तो तत्सम्बन्धी मुख्य बातें क्या हैं और इस पर सरकार की क्या प्रतिक्रिया है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) जी नहीं ।

(ख) यह प्रश्न नहीं उठता ।

Proposed Investment by Iran in India

2185. DR. LAXMINARAYAN PANDEYA:
SHRI D. B. CHANDRE GOWDA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the fields in which Iran has offered to invest; and

(b) the terms and conditions and the basis on which the capital will be invested in India?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) and (b). Iran has offered to participate in or finance certain projects such as Alumina Project for the Eastern Coast deposits of bauxite, Paper and Pulp Factory for Tripura and the Second Stage of Rajasthan Canal. For this purpose, Iran has offered to make available additional crude oil supplies annually at OPEC price on credit terms or lumpsum payment, as may be suitable. The rupee equivalent of these instalments or the lumpsum, as the case may be, would be funded in India, for investment or expenditure or could be used to finance approved projects. The details are yet to be decided upon by the two Governments.

Setting up of Orissa Alumina Project

2186. SHRI K. PRADHANI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government propose to choose ALCAN of Canada for undertaking feasibility study to set up the Orissa Alumina Project; and

(b) if so, the details regarding collaboration in this connection?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) No, Sir.

(b) Does not arise.

Existence of Bonded Labour

2187. SHRI AHMED M. PATEL:
SHRI P. K. KODIYAN:

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government are aware that the evil of bonded labour is still existing in the country;

(b) if so, the States where such evil is still existing; and

(c) the measures taken by Government to tackle it effectively?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes, Sir.

(b) The State Governments of Andhra Pradesh, Bihar, Gujarat, Karnataka, Orissa, Madhya Pradesh, Maharashtra, Kerala, Rajasthan, Tamil Nadu, Uttar Pradesh and the Union Territory of Mizoram have reported the incidence of bonded labour system in their areas.

(c) For the purpose of abolition of bonded labour system, the Bonded Labour System (Abolition) Act, 1976, has been enacted which took effect from 25-10-1975. The State Governments/Union Territories, who are responsible for the implemtnation of the Act, have been addressed from time to time, to take appropriate action under the various provisions of the Act, and also to undertake surveys to identify the bonded labour so as to free and rehabilitate them. The 32nd Round of the on-going National Sample Survey is likely to throw up information on the extent of the prevalence of the system in various areas.

Rehabilitation of the released bonded labour is being undertaken under the various Central and State on going Schemes, also by providing them with loans for the purpose on differential rates of interest where available. To speed up the process of rehabilitation, the Centre also propose to provide financial assistance to States where resources available under the on-going schemes are inadequate.

Search for Foreign Capital for Integrated Steel and Aluminium Plant

2188. SHRI D. D. DESAI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether there has been any response to his search for getting foreign capital interested in construction of integrated steel and aluminium plants to be paid for the export of steel and alumina;

(b) if so, details thereof; and

(c) if so, how Government are going to find the rupee resources for setting up these plants?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a) to (c). During the course of discussions in the fourth meeting of the Indo-USSR Joint Commission, held in New Delhi over March 1—6, 1978, progress was made in regard to the setting up of an alumina plant of approximately 600,000 tonnes per annum, in Andhra Pradesh, on compensation basis. Progress has also been made for the setting up of a blast furnace with a capacity of 1.0 million tonnes capacity per annum of foundry grade pig iron.

Regarding the former, two contracts have been signed between the Bharat Aluminium Company and M/s. Tsvetmetpromexport, USSR, for the latter to carry out an evaluation of the bauxite deposits, and a feasibility study for an alumina plant based on these bauxite deposits in Andhra Pradesh, on 'compensation basis. If found feasible, the Soviet side would assist in the design and construction of the plant and this investment would

be repaid through the export of alumina to the USSR. In regard to the blast furnace complex, the details regarding the work to be undertaken by each side, the items of equipment and materials to be supplied by the Soviet side etc. are to be discussed separately.

For the development of Orissa bauxite, a feasibility study would be prepared by M/s. Aluminium Pechiney of France. The stage for negotiating international finance would arise after the feasibility of the project has been established.

It is expected that rupee resources required for the above projects would be found from over all Plan resources under the Five Year Plan currently being finalised.

Family Planning Targets for 1979

2189. SHRI K. LAKKAPPA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the family planning targets fixed for 1979 are not likely to be achieved and they are being revised;

(b) the reasons therefor;

(c) whether Government are contemplating reorientation in their family planning programmes; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). The demographic objective of the Family Welfare Programme as laid down in the Fifth Five Year Plan was to bring down the Birth Rate to the level of 30 per thousand of population by 1978-79. The progress under Family Welfare Programme was reviewed at the Fourth Joint Conference of the Central Councils of Health and Family Welfare, held in January, 1978, and it was felt that the objective of reducing the Birth Rate to 30 per thousand by 1978-79 was not attainable. The Conference, therefore, recommended that the Birth Rate goal should be fixed at 30 per thousand in 1982-83. The reason for the non-achievement of the earlier objective was the short fall in the performance of the Family Welfare Programme in relation to the targets set for Fifth Five Year Plan. The widespread complaint of compulsion and coercion in the implementation of the programme during Emergency has hampered progress in recent months.

(c) and (d). The present Government's aim is to lift family planning from its old and narrow concept and to give it a proper shape in the overall philosophy of family welfare. The change in the name of the programme from Family Planning to Family Welfare is an indication of the new orientation of the policy towards the programme. Under the new policy, the programme will be pursued vigorously as a wholly voluntary programme and as an integral part of a comprehensive policy covering education, health, maternity and child care, family welfare, women's rights and nutrition. There will not be any element of compulsion or coercion in the implementation of the programme. The Government have taken steps to strengthen and intensify the educational and motivational activities under the programme and particular attention is being given to extending the immunisation coverage for pregnant mothers and children in the younger age group. Schemes for providing prophylaxis against nutritional anaemia and prevention of blindness due to vitamin 'A' deficiency are being implemented more effectively. The performance in this regard has already shown improvement over the preceding year. Better maternity care in the rural areas is being ensured through a massive programme for the training of traditional birth attendants (dais) and increase in the

number of Auxiliary Nurse Midwives. Facilities for delivery of safe and hygienic services nearer to the homes of the people are to be strengthened by extending the Post Partum Programme to Sub-district level institutions and by providing equipment, operation theatres and additional beds at selected Taluk level institutions and Primary Health Centres. In order to make the programme of family welfare a mass movement the co-operation of all sections of public opinion and local opinion leaders including voluntary organisations and institutions in the organised labour sector is being sought. The programme of family welfare will be implemented by the present government vigorously with the close involvement of local elected leaders.

National Programme for prevention of Visual Impairment and Control of Blindness

2190. SHRI DRUGA CHAND: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Central Government have launched National Programme for Prevention of Visual Impairment and Control of Blindness;

(b) if so, the details thereof;

(c) whether any priority is given for the hilly and backward areas under the programme;

(d) if so, what are the details thereof;

(e) whether Himachal Pradesh has been covered under the programme; and

(f) whether the voluntary agencies are involved in the implementation of the programme, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Yes.

(b) The National Programme was approved in November, 1976. Its main objectives are (i) to disseminate information about eye care through all media of mass communication with particular emphasis on ocular health of children, and all other vulnerable groups, (ii) to augment ophthalmic services in a manner that relief can be given to the community in the shortest possible time and simultaneously and (iii) to establish a permanent infrastructure ofr community oriented eye health care. To achieve this, the services to be developed, in phases, are:—

(i) Establishment of 80 mobile units.

(ii) Strengthening of 5000 primary health centres.

(iii) Strengthening of 400 district hospitals

(iv) Strengthening of eye departments of about 30 medical colleges.

(v) Development of 20 Regional Institutes of Ophthalmology in the country.

(c) and (d) Under the National Programme, various services are to be developed in the States/Union Territories to provide comprehensive opthalmic services to people in the country including hilly and backward areas where such facilities do not already exist with priority being accorded to Hilly and Backward areas.

(e) Yes.

(f) The voluntary agencies are actively associated with the National Programme. These agencies are being given financial assistance for organisaing comprehensive eye care camps in the rural areas where these facilities do not already exist.

Number of Push Button Telephone Equipments Manufactured by Indian Telephone Industry

2191. SHRI DURGA CHAND: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of push button telephone equipment manufactured by the Indian Telephone Industry so far;

(b) what is the cost of a push button telephone equipment;

(c) the number of such equipment which has been sold and at what cost;

(d) whether there is any demand for such equipment; and

(e) if so, what is the present programme for manufacturing such equipment?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) The number of push button telephone equipments manufactured by Indian Telephone Industries so far is 2100.

(b) The selling price of a push button telephone instrument is Rs. 1880/- plus statutory levies.

(c) The total number of push botton telephone instruments sold during September, 1975 to January, 1978 is 1898 for a total value of Rs. 41.41 lakhs.

(d) There is a demand for approximately 50 such instruments per month.

(e) Indian Telephone Industries, at present, has a stock of approximately 200 push button telephones which will cover the likely demand for the next four months or so. The question regarding the manufacture of additional instruments will be considered when the existing stock dwindles further.

Working of T.B. Hospital, Delhi

2192. SHRI DURGA CHAND: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is some resentment in the staff of T. B. Hospital, Mehrauli, Delhi about some impartial dealings given to some of the staff; and

(b) whether deterioration in the food stuff supplied to the patients has also come to Government's notice, if so, what action Government propose to take to improve the working of the Hospital?

THE MINISTER OF STATE IN THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). L.R.S.T.B. Hospital, Mehrauli is a non-governmental Hospital managed by T.B. Association of India. They only receive some grant-in-aid from the Government. According to the information furnished by the T.B. Association of India answer to both the parts (a) and (b) of the Question is in the negative.

वीसा का उदारतापूर्वक दिया जाना

2193. श्री जगदीश प्रसाद माथुर : क्या विदेश मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस बात की जानकारी है कि कुछ एजेंट श्रमिकों को मध्य-पूर्व देशों में जाने के लिए वीजा दिलाने के नाम पर उन्हें लूट रहे हैं; और

(ख) यदि हां, तो क्या सरकार का विचार श्रमिकों का शोषण रोकने के लिये वीजा देने में उसी उदारता से काम लेगी जो पारपत्र देने में अपनाती है ?

विदेश मंत्रालय में राज्य मंत्री (श्री एस० कुण्डू) : (क) जी हां। भारत सरकार को इस आशय की रिपोर्ट प्राप्त हुई है कि कुछ एजेंटों ने भारतीय राष्ट्रिकों से इस आशा से धन ऐंठा है कि वे उनके लिए मध्यपूर्व देशों में प्रवेश के लिए वीजा प्राप्त करेंगे।

(ख) यद्यपि भारतीय नागरिकों को विदेश यात्रा के लिए पासपोर्ट बुनियादी तौर पर भारत सरकार द्वारा जारी किये जाते हैं, परन्तु विदेशों में प्रवेश विदेशी सरकारों द्वारा प्रवेश वीजा के माध्यम से नियमित किया जाता है। इसलिए विदेश में प्रवेश के लिए वीजा प्रदान करने में भारत सरकार के उदार होने का प्रश्न ही नहीं उठता।

शोषण को रोकने के लिए प्रत्येक पासपोर्ट के साथ, इसे जारी करते समय, एक छपी हुई पर्ची लगा दी जाती है जिसमें इस पासपोर्ट के धारक को विदेशों में प्रवेश सम्बन्धी औपचारिकताओं के बारे में परामर्श दिया जाता है और उसे इस बारे में सावधान किया जाता है। यदि कोई व्यक्ति लाभदायक नियोजन के लिए विदेश जा रहा हो तो उसे इस आवश्यकता की ओर से सचेत करते हुए यह भी परामर्श दिया जाता है कि वह अपने साथ पक्की नियोजन संविदा या अपने किसी निकट सम्बन्धी से, जो विदेश में रह रहा हो, वैध अनुमति पत्र ले लें।

Treatment of Leprosy

2194. DR. SUSHILA NAYAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) in view of the fact that 30 per cent of leprosy patients are showing resistance to D. D. S., whether Government propose to introduce other more effective drugs for the treatment of leprosy;

(b) what are the drugs and the cost of treatment of a patient by using them; and

(c) whether there is any proposal to manufacture some of the costly drugs in the country to lower the cost of treatment?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). Only about 10 per cent of the leprosy patients have shown resistance to D.D.S. mainly due to delayed and irregular treatment. Other effective drugs viz., Refampicin and Lamprene are used for such cases. On an average, the cost of treatment of one leprosy patient for one month with Refampicin and that with Lamprene for three months each is about Rs. 350.

(c) There is no such proposal at present.

Community Health Workers

2195. DR. SUSHILA NAYAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the progress made in the introduction of community health workers or health protectors; and

(b) whether the Planning Commission desires concurrent evaluation of the scheme and the Government's reaction to this proposal?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) The first batch of 14,060 Community Health Workers has since completed training and gone back to their respective villages to serve the community. The training of the second batch of community health workers has also started from the 1st of January, 1978.

(b) Yes. The Government have arranged an evaluation being made by the National Institute of Health and

Family Welfare and the State Governments.

Free Glasses for Operated Cataract Cases

2196. DR. SUSHILA NAYAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) in view of the big plan proposed for prevention of blindness, including facilities for cataract operation, whether Government have any proposal to supply free or subsidised glasses to operated cataract cases;

(b) whether glass of requisite quality for making optical glasses is now available in the country; and

(c) if not, will Government import the same in the interest of citizens eye sight?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) No.

(b) and (c). Messrs Bharat Ophthalmic Glass Ltd., Durgapur, a public sector project, is manufacturing ophthalmic glass blanks as per I.S.I. standards. Since production of this Unit is not sufficient to meet the entire demand of the country, the imports are being allowed.

S.T.D. facilities between State Capitals and Divisional Headquarters and setting up of Automatic Exchange at Bundelkhand (U.P.)

2197. DR. SUSHILA NAYAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether S.T.D. facilities exist between State capitals and Divisional Headquarters in several States;

(b) if so, the names of such town, State-wise;

(c) whether the Divisional Headquarter of Bundlekhand does not even have an automatic exchange which causes great difficulties for the public as well as the administration; and

(d) how soon will this deficiency be removed?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Yes, Madam. STD facilities exist between State Capitals and a few of the Divisional Headquarters in many States.

(b)

1. Andhra Pradesh	No Divisions.
2. Arunachal	No Divisions.
3. Assam	State Capital & Divisional headquarters in the same.
4. Bihar	Muzzafarpur to Patna.
5. Gujarat	No Divisions.
6. J & K	Jammu to Srinagar.
7. Kerala	No Divisions.
8. Karnataka	Belgaum.
9. Haryana	Ambala to Chandigarh.
10. Himachal	No Divisions.
11. Manipur	Do.
12. Meghalaya	Do.
13. Madhya Pradesh	Indore to Bhopal
14. Maharashtra	Nagpur to Bombay and Poona to Bombay.
15. Mizoram	No Divisions.
16. Nagaland	No Divisions.
17. Orissa	Cuttack to Bhubaneshwar.
18. Punjab	Jullundur to Chandigarh.
19. Rajasthan	No STD between Divisional Headquarters & State Capital
20. Tamil Nadu	No Divisions.
21. Tripura.	No Divisions.

22.	Uttar Pradesh	. Allahabad to Lucknow Faizabad to Lucknow. Varanasi to Lucknow.
23.	West Bengal	. No STD between Divisional Headquarters & State Capital.
24.	Sikkim .	. No Divisions.
25.	Goa Daman & Diu	Do.

(c) The Divisional Headquarters of Bundelkhand at Jhansi has a manual exchange.

(d) It is tentatively programmed to allot equipment to automatise Jhansi Telephone Exchange in early Seventh Plan.

Pay Commission Recommendation not implemented by Jipmer Hospital, Pondicherry

2198. SHRI BHAGAT RAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that the 3rd Pay Commission has recommended 20 per cent of "Selection Grade" posts in each and every category;

(b) whether Government are aware that this "Selection Grade" provision is not implemented in Jipmer Hospital, Pondicherry;

(c) if so, whether Government are considering to introduce the "Selection Grade" posts for all the categories without any further delay; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) No, Sir.

(b) to (d). Government's orders sanctioning "Selection Grade" for the following categories of posts of Jawaharlal Institute of Post Graduates Medical Eeducation and Research Hospital, have already been issued:—

1. Technical Assistant
2. Pharmacist
3. Radiographer
4. Dark Room Assistant
5. Public Health Nurse
6. Havildar/Security Sergent
7. Midwife
8. Social Workers
9. Laboratory Attendant
10. Attendant
11. Assistant Gardener
12. Theatre Attendant
13. Peon
14. Watchman/Chowkidar
15. Sweeper/Sweeper/Scavenger
16. Staff Nurse
17. Daftry

The general question of sanctioning of "Selection Grade" to the posts of Drivers is under consideration of the Government.

Confirmation of Staff of Jipmer Hospital, Pondicherry

2199. SHRI BHAGAT RAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that the Staff members of Jipmer Hospital, Pondicherry, who have completed even more than 10 years service, are still being kept as temporary Staff;

(b) if so, whether Government are considering to give them all a permanent status;

(c) if so, when; and

(d) if not, reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) to (d) It has been ascertained from the Principal, Jawaharlal Institute of Post Graduate Medical Education and Research, Pondicherry that out of the existing 1322 permanent posts, confirmation against 1004 posts has already been made and that while a few cases have been deferred due to adverse reports, the remaining cases are being processed. Every effort is being made to expedite the matter but it will be appreciated that it will be difficult to indicate specifically the time by which all the remaining confirmations will be completed.

Overtime Allowance to Staff and Employees of Jipmer Hospital, Pondicherry

2200. SHRI BHAGAT RAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government are aware that the Staff and Employees of Jipmer Hospital, Pondicherry do not get over-time allowance for extra 4 hours duty while on night duty;

(b) whether Government are aware that the demand of over-time allowance is pending since 1968;

(c) if so, the reasons of flouting the Labour laws; and

(d) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) It is a fact that certain categories of staff like Nurses in JIPMER Hospital who are required to do night duty do not get over-time allowance.

(b) to (d) Government are aware of the demand of the concerned employees for grant of over-time allowance but they are unable to agree to it. However, the question of creating certain additional posts consequent on the recommendations of the Staff Inspection Unit of the Union Ministry of Finance is under consideration. If this fructifies, it will be possible to relieve the Nursing and other staff of 12 hours night duty.

Recognition of Jipmer Hospital Employees' Union, Pondicherry

2201. SHRI BHAGAT RAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether attention of Government has been drawn to the demand of recognition of Jipmer Hospital Employees' Union, Pondicherry, pending for long time; and

(b) if so, whether Government are considering to recognise them?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Yes, Sir.

(b) The matter is under consideration.

Abolition of Contract Labour in Steel Industry

2202. SHRI SIVAJI PATNAIK: Will the Minister of STEEL AND MINES be pleased to state the reason for not abolishing contract labour system in the steel industry?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): The employment of contract labour in steel industry, as in other industries, is governed and regulated by the provisions of the Contract Labour (Regulation and Abolition) Act, 1970 and the Rules made thereunder. It was, however, agreed in principle in the bipartite Wage Agreements signed by the Joint Wage Negotiating Committee for the Steel Industry (now

called National Joint Consultative Committee) that steel industry shall not employ labour through contractors or engage contractors labour on jobs of permanent and perennial nature. Appropriate action in pursuance thereof is being taken by steel plant managements and a number of jobs of permanent and perennial nature have already been departmentalised.

Strike in Pipe Line Unit, Rourkela Steel Plant

2203. SHRI SIVAJI PATNAIK: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government are aware that 300 workers in the pipe plant unit of Rourkela Steel Plant launched strike protesting against the suspension order on two workers by the management; and

(b) if so, steps taken to withdraw the suspension orders on the workers?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) and (b) Yes, Sir. 300 workers of the Electrical Resistance Weld Pipe Plant of the Rourkela Steel Plant struck work on the 29th January, 1978 without giving any notice or assigning any reasons. Subsequently, at the conciliation stage only it could be known that one of the reasons for the strike was the suspension of two workers by the Management. Following settlement, the strike was called off on the 18th February, 1978. Earlier, the suspension order in respect of the workers was withdrawn on the 14th February, 1978.

Reasons for not releasing Report of Committee on Consumer Price Index Numbers

2204. SHRI SOMMATH CHATTERJEE: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state the reasons for not releasing the report of the Committee on Consumer Price Index Numbers for industrial workers?

THE MINISTER OF PALRIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): The report has been submitted only recently. All questions arising from the report including the question of publication of the report are being studied in consultation with other Ministries/Departments of the Government.

Reinstatement of Employees victimised during Emergency in Private Sector Industries

2205. SHRI SOMNATH CHATTERJEE: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) what steps have been taken by Government to reinstate all the employees victimised during emergency particularly in private sector industries throughout the country;

(b) the number of cases in which Government intervened and succeeded to get the employees reinstated; and

(c) the number of cases pending for settlement?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Instructions were issued in April, 1977, to all State Governments, Central Ministries and Departments and the Bureau of Public Enterprises, to secure reinstatement of all those employees, in the public and private sectors who had lost their jobs during the emergency either due to the operation of the Maintenance of Internal Security of India Rules or the Defence and Internal Security of India Rules and Orders of the then Central Government relating to banned organisations; and to have a review of all

cases of employees discharged or dismissed by employers by taking advantage of the atmosphere of emergency and without going through the due process of law and the prescribed procedures and without following the principles of natural justice and give the employees concerned a fresh opportunity to defend themselves. These instructions were given the widest possible publicity. The Central Organisations of employers and employees were also requested to cooperate with the Government in the matter of giving effect to the instructions of the Government. All individual representations received were taken up with the concerned State Governments or Central Ministries with instructions to take appropriate action in the light of the Government's instructions.

(b) and (c). Reports received from 146 Central Public Sector Undertakings indicated that 264 out of 365 affected employees have been reinstated in service. Precise information concerning the private sector is not available.

उत्तर प्रदेश में टेलीफोन द्वारा पुलिस स्टेशनों को जिलों से जोड़ना

2206. डा० महादीपक सिंह शाक्य : क्या संचार मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तर प्रदेश के कई जिलों में जहां अपराधों की संख्या अधिक है पुलिस स्टेशन जिलों से टेलीफोन द्वारा सीधे जुड़े हुए नहीं हैं; और

(ख) यदि हां, तो ऐसे पुलिस स्टेशनों के नाम क्या हैं जो जिलों से जुड़े हुए नहीं हैं और वहां यह सुविधा देने के बारे में क्या कार्यवाही की जा रही है ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) और (ख). उत्तर प्रदेश में जिन पुलिस स्टेशनों में अपराधों की संख्या अधिक है, उनके नाम संचार मंत्रालय को ज्ञात नहीं हैं। जिन पुलिस स्टेशनों का उनके जिला मुख्यालयों के साथ सीधा टेलीफोन सम्पर्क है, उनके बारे में सूचना एकत्र की जा रही है। उपलब्ध होने पर उसे सभा-पटल पर रख दिया जाएगा।

डाकघर अधीक्षक की नियुक्ति

2207. डा० महादीपक सिंह शाक्य : क्या संचार मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या डाक सेवाओं का निरीक्षण/नियन्त्रण करने के लिए प्रत्येक जिले में एक डाक तथा तार अधीक्षक की नियुक्ति की जाती है; और

(ख) यदि हां, तो इस नियुक्ति के लिए क्या आधार अपनाया जाता है और क्या प्रत्येक जिले में नियुक्ति कर दी गई है ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय): (क) जी नहीं।

(ख) प्रश्न ही नहीं उठता।

Purchase of Oilfired Cornish Boiler

2208. SHRI R. MURUGESAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have made an enquiry regarding the purchase of Oilfired Cornish Boiler, referred to in reply to Unstarred Question No. 4826 on the 22nd December, 1977 especially when the programmes of the Depot were not settled;

(b) the action taken on the persons concerned for incurring the infructuous expenditure of Rs. 78750 (excluding Sales Tax, Freight etc.) and keeping the Boiler idle for 12 years; and

(c) whether Government have examined the feasibility of using the Boiler in connection with the expansion programme of the pharmaceutical factory?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). The information is being collected and will be laid on the Table of the Sabha.

Role of Dentists in Rural Areas

2209. SHRI AGHAN SINGH THAKUR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether any scheme prepared by Dr Goela on the role of Dentists in rural areas was discussed in the annual Conference of Dentists Association of India held on January 17 in New Delhi; and

(b) if so, the particulars of the scheme and the reaction of Government thereto?

THE MINISTER OF STATE IN the Ministry of HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Yes.

(b) The main features of the scheme according to the information furnished by Dentists Association of India are:

(i) For registration of unregistered dentists, Part (B) of the Dentists Register be opened throughout India and be closed for ever at once at a stipulated date in all the States.

(ii) The services of persons so registered can be utilised in rural areas under the Rural Health Scheme of the Government of India.

(iii) These persons may be given training for three months and supplied with dental kits.

According to section 32(2) of the Dentists Act, 1948, the State Governments are required to appoint by a notification in the Official Gazette a date on or before which applications for registration are to be made to the Registration Tribunal constituted under section 32(1) thereof. Thus only one date can be appointed for receiving of applications and this date is not liable to extension. It is, therefore, not possible to consider the proposal for registration of unqualified persons practising dentistry by re-opening the Dentist Register throughout India. Furthermore, in the Community Health Workers Scheme of the Government of India there is no separate provision for appointment/utilisation of dentists.

Coking coal requirements of Steel Plants

2210. SHRI AGHAN SINGH THAKUR: Will the Minister of STEEL AND MINES be pleased to state:

(a) the monthly requirement of coking coal in various Steel Plants of the country; and

(b) the coking coal supplied to these plants during the last three months, plantwise?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) The average monthly requirements of coking coal for the year 1977-78 for the steel plants are as follows:

(In '000 tonnes)

Bhilai Steel Plant (BSP) .	334
Rourkela Steel Plant (RSP). .	200
Durgapur Steel Plant (DSP) (including DSP Washery) . .	186
Bokaro Steel Plant (BSL) . .	264
Indian Iron & Steel Co. (IISCO)	158
Tata Iron & Steel Co. (TISCO) .	218
TOTAL . . .	1360

(b) The quantities of coking coal received by these plants during the last three months were as follows:

(in '000 tonnes)

Plants	Coking coal received		
	Dec. '77	Jan '78	Feb. '78
BSP .	341	345	307
RSP .	175	178	179
DSP .	166	188	176
BSL .	252	216	209
IISCO .	139	131	125
TISCO .	231	195	212
TOTAL .	1304	1253	1208

Medicine for virus diseases and Cancer

2211. SHRI AGHAN SINGH THAKUR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a medical team in TOKYO has succeeded in cultivating the wonder substance 'interferon' said to be effective in treating virus diseases and cancer; and

(b) if so, whether Government propose to enquire about the test effectiveness of the substance and if found satisfactory propose to obtain the same for treatment of cancer cases in India?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) A press report to this effect has appeared in the issue of Times of India, Delhi Edition dated 11th January 1978.

(b) The question of making enquiries about the test effectiveness of interfereon and evaluating its efficacy by clinical trials will be considered when Japanese succeed in the mass production of the drug and the drug has been used in a sufficient number of patients.

चिकित्सा स्नातक

2212. श्री राजेन्द्र कुमार शर्मा : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1976-77 में चिकित्सा स्नातकों की कुल सख्या कितनी थी और उनमें से कितने व्यक्ति आगे अध्ययन के लिये विदेशों में गये;

(ख) क्या यह सच है कि वे अध्ययन के लिये विदेशों में इसलिये जाते हैं क्योंकि यहां उनका भविष्य उज्जवल बनाने के लिये पूर्ण सुविधाएं उपलब्ध नहीं हैं; और

(ग) यदि हां, तो क्या सरकार ऐसी कोई व्यवस्था करेगी जिससे उनकी सेवाओं का देश ही में उपयोग किया जा सके ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) वर्ष 1976 में देश की विभिन्न चिकित्सा परिषदों में कुल 2,09,333 चिकित्सा स्नातक पंजीकृत थे, विदेशों में रोजगार अथवा उच्च आयतनों के लिए जाने वाले डाक्टरों की संख्या के बारे में भारत सरकार कोई रिकार्ड नहीं रख रही है।

(ख) जी नहीं, भारत में विभिन्न विशिष्ट क्षेत्रों में उच्च प्रशिक्षण के लिए पर्याप्त सुविधाएं उपलब्ध हैं।

(ग) चिकित्सा स्नातकों की सेवाओं का देश में ही उपयोग करने के लिए भारत सरकार ने विभिन्न कदम उठाये हैं।

उत्तर प्रदेश में सीधे डायल घुमा कर टेलीफोन करने की व्यवस्था से वंचित प्रमाणीय मुख्यालय

2213. श्री राजेन्द्र कुमार शर्मा : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश के उन प्रमाणीय मुख्यालयों के नाम क्या हैं जहां सीधे डायल घुमा कर टेलीफोन करने की सुविधा नहीं है; और

(ख) अब तक यह सुविधा वहां न देने के क्या कारण हैं और यह सुविधा वहां कब तक दी जायेगी ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) और (ख). गोरखपुर, झांसी, नैनीताल और पौड़ी गढ़वाल में अभी तक आटोमेटिक एक्सचेंज नहीं हैं।

आटोमेटिक एक्सचेंज उपस्कर की निहायत कमी है। इसलिए मैनुअल एक्सचेंजों को विभिन्न चरणों में आटोमेटिक बनाया जा रहा है। ऊपर बताये गये एक्सचेंजों को आटोमेटिक बनाने का कार्यक्रम इस प्रकार है :—

(i) गोरखपुर : 2700 लाइनों के एक आटोमेटिक एक्सचेंज की स्थापना की जा रही है। आशा है कि यह एक्सचेंज इस महीने के अन्त तक चालू हो जाएगा।

(ii) झांसी : 7वीं योजना के दौरान आटोमेटिक एक्सचेंज लगाने की संभावना है।

(iii) नैनीताल : वर्ष 1980–81 में आटोमेटिक एक्सचेंज चालू करने की योजना है।

(iv) पौड़ी गढ़वाल : वर्ष 1981–82 में एक छोटा आटोमेटिक एक्सचेंज स्थापित करने की योजना बनाई गई है।

देश में टैलेक्स एक्सचेंज

2214. श्री राजेन्द्र कुमार शर्मा : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश के उन नगरों और कस्बों की संख्या और उनके नाम क्या हैं जिनमें टैलेक्स एक्सचेंज केन्द्र हैं;

(ख) क्या छठी पंचवर्षीय योजना के अन्तर्गत उत्तर प्रदेश में ऐसे केन्द्र खोले जाने का प्रस्ताव है; और

(ग) यदि हां, तो प्रस्ताव की मुख्य बातें क्या हैं और ये एक्सचेंज कहां-कहां स्थापित किये जायेंगे ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) उत्तर प्रदेश में निम्नलिखित स्थानों पर आठ टैलेक्स एक्सचेंज हैं :—

आगरा, इलाहाबाद, देहरादून, कानपुर, लखनऊ, मेरठ, रायबरेली और वाराणसी। 9वां टैलेक्स एक्सचेंज गाजियाबाद में स्थापित किया जा रहा है।

(ख) जी हां।

(ग) 6ठी योजना में निम्नलिखित तेईस स्थानों में टैलेक्स-सुविधाओं की व्यवस्था करने की योजना है, बशर्ते कि वहां टैलेक्स कनेक्शनों की पर्याप्त मांग हो :—

अलीगढ़, बरेली, भदोही, गोरखपुर, झांसी, फैजाबाद, मिर्जापुर, मुरादाबाद, मुजफ्फरनगर, सहारनपुर,

सिकन्दराबाद, सीतापुर, बुलन्दशहर, फर्रुखाबाद, हल्द्वानी, हापुड़, हरिद्वार, मथुरा, मोदीनगर, मसूरी, रामपुर, फिरोजाबाद, शाहजहांपुर।

Improving Telephone Service at Durgapur

2215. SHRI SAMAR MUKHERJEE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the attention of Government has been drawn to the deteriorating conditions of Durgapur telephone services; and

(b) if so, the steps Government propose to take to improve the phone services at Durgapur?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) and (b). No Sir. The telephone services at Durgapur have not deteriorated. However, as a normal measure for effecting better service, overhaul of exchange plants and rehabilitation of subscribers' installations where necessary have been taken up.

Problems of Durgapur Steel Plant

2216. SHRI SAMAR MUKHERJEE: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government are aware that power and coal pose problems for Durgapur Steel Plant;

(b) if so, reaction of the Government thereto; and

(c) whether the Government are aware that the D.V.C. has failed to honour its commitment in regard to the supply of power?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) Yes, Sir.

(b) The problems are being taken up and pursued with the appropriate agencies.

(c) Yes, Sir.

Enforcement of minimum wages for Agriculture Labourers

2217. SHRI JYOTIRMOY BOSU: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to refer to the reply given to the Starred Question No. 161 on the 24th November, 1977, regarding enforcement of minimum wages for agricultural labourers and state:

(a) whether Government are aware that in many regions/areas of many States fixed statutory minimum wages remain on paper only;

(b) whether Government are also aware that in many areas the agricultural labourers are not aware of the Government's new order enchancing the existing rates; and

(c) if so, what steps, if any, are being taken?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) A Statement showing latest minimum wage rates for agricultural workers prescribed under the Minimum Wages Act, 1948 and a statement indicating the actual daily wage rates (of annual averages) of Plough-man or field labour-men in different States for the year 1976-77 are laid on the Table of the House. (Placed in Library. See No. LT-1760/78).

(b) and (c). Government have already written to all the State Governments/Union Territories to take effective steps for giving wide publicity to the notified minimum wages. Some of the measures that have been taken include publicity through various mass media. The State Government

have also been advised from time to time to take effective steps for the enforcement of the notified minimum wages. Some of the measures that have been taken include strengthening the administrative set up, utilising the services of staff of Departments like Revenue, Agriculture, Rural Development in addition to those of Labour Departments and increasing the number of claims authorities.

Rural Health Scheme

2218. SHRI JYOTIRMOY BOSU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) what are the Rural Health Schemes of Government for the most backward rural areas;

(b) what are the existing facilities in these areas; and

(c) how and when the schemes are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) to (c). Backward areas like most of the other areas are served by the Primary Health Centres and Sub-centres which are 5372 and 37,775 respectively in number. There are about 892 blocks located in tribal and backward areas in the country. About 812 PHCs and 2559 sub-centres are functioning in the above mentioned tribal blocks. Thus, in more than 86.2 per cent of the tribal blocks Primary Health Centres with their sub-centres have been established. As the doctors and the para-medical staff are not very willing to go to such areas where adequate residential facilities, water supply, electricity etc., are not available, a few incentives were provided for in the Fourth Five Year Plan to attract them to such areas. Besides the Primary Health Centres and the sub-centres, in some States like Gujarat J. & K., Karnataka, Kerala, Maharastra, Mampur, Orissa, Rajasthan, Tamil Nadu and Tripura there are mobile health units/dispensaries exclusively for the tribal people.

In the Fifth Five Year Plan under the health sector of Minimum Needs Programme, emphasis has been put on the provision of the minimum needs of the people specially in rural and backward areas of the country. The guidelines as well as priorities for taking up rural health services schemes stressed that Scheduled Tribe villages, Scheduled Caste, hamlets, hilly areas and remote villages get priority in implementation programme of the Minimum Needs Health Programme. As a result, it has been decided to give priority, in the posting of additional female health workers, to backward and tribal areas, areas with inadequate communication and hilly areas having high maternal and infant mortality rate. There are also instructions that the girls of the tribal/mountainous areas who wish to take up Auxiliary Nurse, Mid-wife/ Lady Health Visitor training should be admitted straight-away, if they possess requisite qualifications without having to compete with other girls.

Under the Rural Health Scheme also, which has been introduced recently, there are instructions that in hilly and mountainous areas where population in sparse criteria for selection of community health workers should be relaxed.

Number of P.C.O. installed in Country and Andhra Pradesh

2219. SHRI P. RAJAGOPAL NAIDU: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of P.C.Os. installed in the country this year; and

(b) the number of those started in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) 1033 long distance P.C.Os. have been installed in the country during this financial year upto 15th February, 1978.

(b) Of the above, 145 PCOs have been installed in Andhra Pradesh.

दिल्ली तथा अन्य शहरों के साथ एस०टी०डी० सुविधा वाले शहर

2220. **श्री अर्जुन सिंह भदौरिया :** क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) उन शहरों के नाम क्या हैं जिनके लिए दिल्ली से एस०टी०डी० सुविधा उपलब्ध है;

(ख) उन शहरों के नाम क्या हैं जिनमें विभिन्न राज्यों में अन्य शहरों के लिए एस० टी०डी० सुविधा उपलब्ध है;

(ग) क्या सरकार का विचार आगामी वित्तीय वर्ष के दौरान दिल्ली तथा विभिन्न राज्यों की राजधानियों से दूसरे शहरों के लिए एस०टी०डी० सुविधा का विस्तार करने का है और यदि हां तो उनके नाम क्या हैं; और

(घ) उपरोक्त भाग (क) और (ख) में उल्लिखित शहरों के अलावा अन्य कौन-कौन से शहर आपस में एस०टी०डी० सुविधा से जुड़े हुए हैं?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) और (ख) इस बारे में एक सूची सभा-पटल पर रखी जाती है [ग्रन्थालय में रखी गयी। देखिये संख्या एल०टी० 176/78]

(ग) जी हां इस सम्बन्ध में एक सूची सभा-पटल पर रखी जाती है।

(घ) कोई नहीं।

देश में और मुख्य नगरों में टेलीफोन कनेक्शनों की संख्या तथा अनिर्णीत आवेदन-पत्र

2221. **श्री अर्जुन सिंह भदौरिया :** क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय देश में राज्य-वार एवं जिलावार कुल कितने टेलीफोन कनैक्शन हैं ;

(ख) देश के प्रमुख 20 बड़े नगरों में प्रत्येक नगर में कितने टेलीफोन कनेक्शन हैं और इस समय इन प्रत्येक नगरों में कितने आवेदन अनिर्णीत पड़े हैं ; और

(ग) क्या अब तक पंजीकृत सभी व्यक्तियों को आगामी दो वर्षों में टेलीफोन दे दिये जायेंगे और यदि हां, तो इस बारे में ब्यौरा क्या है और यदि नहीं तो उसके क्या कारण हैं ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) 31-12-77 को देश में टेलीफोन कनेक्शनों की संख्या इस प्रकार थी :—

क्रम सं०	राज्य	चालू कनेक्शन
1.	आन्ध्र	1,01,206
2.	बिहार	48,919
3.	गुजरात (जिसमें दमण, दिव और सिलवासा शामिल हैं)	1,42,786
4.	जम्मू व कश्मीर	11,725
5.	कर्नाटक	96,244
6.	केरल (जिसमें लक्षद्वीप और माही शामिल है)	74,284
7.	मध्य प्रदेश	61,108
8.	महाराष्ट्र दूरसंचार सर्किल और बम्बई टेलीफोन जिला अर्थात महाराष्ट्र और गोवा राज्य	3,26,923
9.	उत्तर पूर्वी दूरसंचार सर्किल (जिसमें असम, अरुणाचल प्रदेश, मणिपुर, मिजोरम, मेघालय, नागालैंड और त्रिपुरा शामिल है)	29,92 5
10.	उत्तर पश्चिमी दूरसंचार सर्किल (जिसमें पंजाब, हरयाणा और हिमाचल प्रदेश शामिल है)	1,00,404
11.	उड़ीसा	21,364
12.	राजस्थान	52,963
13.	तमिलनाडु (जिसमें पांडीचेरी शामिल है)	1,71,446
14.	उत्तर प्रदेश	1,23,104
15.	पश्चिम बंगाल (जिसमें सिक्किम और अंडामान निकोबार शामिल है)	1,74,203
16.	दिल्ली	1,34,663
	योग	16,71,267

चालू कनेक्शनों के बारे में सूचना हर एक टेलीफोन एक्सचेंज और दूरसंचार और टेलीफोन जिले के लिए अलग-अलग रखी जाती है। हर एक राजस्व जिले के चालू कनेक्शनो की संख्या एकत्र करने में काफी समय लगेगा और पर्याप्त प्रयत्न करने होंगे।

(ख) 31-12-77 को देश के 20 मुख्य शहरों के चालू कनेक्शनों और प्रतीक्षा सूची की स्थिति इस प्रकार है :—

क्रम सं०		चालू कनेक्शन	प्रतीक्षा सूची
1.	अहमदाबाद	39065	10850
2.	अमृतसर . . .	12998	946
3.	बंगलूर	39684	4094
4.	चण्डीगढ़ .	9702	2089
5.	कोयम्बत्तूर .	11825	6
6.	एर्नाकुलम	10259	1640
7.	हैदराबाद	35192	2444
8.	इंदौर	12665	157
9.	जयपुर	13911	2107
10.	कानपुर	20012	975
11.	लखनऊ . . .	13973	610
12.	लुधियाना	9492	4419
13.	नागपुर . . .	12070	205
14.	पटना	11764	37
15.	पुणे	26147	1614
16.	सूरत	14365	2657
17.	बम्बई	206178	47862
18.	कलकत्ता	143498	26024
19.	दिल्ली	134663	46017
20.	मद्रास . . .	72565	2682

(ग) जी नहीं । तथापि, ऐसे प्रयत्न किये जा रहे हैं कि प्रतीक्षा सूची के अधिक आवेदकों को वर्ष 1980 के अन्त तक टेलीफोन कनेक्शन दे दिए जाएं । कुछ बड़े नगरों और शहरों में खास इलाकों में यह लक्ष्य प्राप्त करना संभव नहीं हो सकेगा । कुछ छोटे नगरों में बहुत लम्बी दूरी के कनेक्शनों की व्यवस्था करना भी संभव नहीं हो सकेगा ।

संयुक्त राष्ट्र संघ में हिन्दी

2222. श्री अर्जुन सिंह भदोरिया :

श्री उग्रसेन :

क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) सरकार ने हिन्दी को संयुक्त राष्ट्र संघ की एक मान्यताप्राप्त भाषा बनाने के लिए अब तक क्या प्रयास किये हैं और उसके क्या परिणाम निकले ; और

(ख) सरकार का विचार इस संबंध में भविष्य में क्या कार्यवाही करने का है ?

विदेश मंत्रालय में राज्य मंत्री (श्री एस० कुण्डू) : (क) और (ख) : किसी अतिरिक्त भाषा को संयुक्त राष्ट्र की आधिकारिक भाषा बनाने के लिए संयुक्त राष्ट्र महासभा के निश्चयात्मक निर्णय की अपेक्षा होती है। हिन्दी को संयुक्त राष्ट्र महासभा की आधिकारिक भाषाओं में शामिल कराने के प्रश्न को संयुक्त राष्ट्र महासभा में औपचारिक रूप से उठाने से पूर्व हम इसकी विभिन्न संभावनाओं पर विचार कर रहे हैं। इसी बीच महत्वपूर्ण दस्तावेजों को हिन्दी में निकालने की संभावनाओं पर भी विचार हो रहा है।

दिल्ली में 'ओ०वाई०टी०' स्कीम के अन्तर्गत सामान्य टेलीफोनों तथा विशेष टेलीफोनों के लिये विचाराधीन आवेदन-पत्र

2223. श्री अर्जुन सिंह भदोरिया क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) 31 जनवरी, 1978 को दिल्ली टेलीफोन डिस्ट्रिक्ट के अधीन प्रत्येक टेलीफोन एक्सचेंज के पास ओ० वाई० टी० स्कीम के अन्तर्गत सामान्य टेलीफोनों तथा विशेष टेलीफोनों के लिये कितने आवेदन-पत्र विचाराधीन हैं ;

(ख) चालू वर्ष की शेष अवधि में प्रत्येक टेलीफोन एक्सचेंज के अधीन, प्रत्येक श्रेणी में कितने कितने टेलीफोन कनेक्शन देने का विचार है ; और

(ग) प्रत्येक श्रेणी की उन प्रतीक्षा सूचियों में शामिल आवेदन पत्रों की क्रमसंख्यायें तथा तारीखें क्या हैं जिनके आवेदकों को उपरोक्त अवधि में टेलीफोन कनेक्शन दिये जाने की आशा है।

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) से (ग). अनुबन्ध-I से अनुबन्धव-III देखें। [ग्रन्थालय में रखे गये। देखिये संख्या एल.टी. 1762/78]

Inspection of Steel Plants by Minister

2224. SHRI D. B. CHANDRE GOWDA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that he has recently visited all the steel plants to examine their working;

(b) if so, what are the findings;

(c) what has been the plantwise accumulation of finished product and the position of stocks of coke and coal, month-wise, during the last one year;

(d) what steps have been taken to improve the stock position and movement of finished products; and

(e) what steps have been taken, after his visit, to improve the working of the plants?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): (a), (b) and (e). Recently I had visited the steel palnts at Rourkela, Bhilai,

Bokaro and Burnpur. During the visits, I had reviewed the working of these plants with the concerned officials to see how the impediments which were coming in the way of production could be removed; certain related matters connected with the modernisation of the plant facilities, future planning as well as problems of industrial relations were discussed and decision taken to improve the overall performance of the plants.

(c) The month-wise stock position of saleable steel, coke and coal at each of the six integrated steel plants during the current financial year is given in the Statement laid on the Table of the House. [*Placed in Library. See* No. LT-1763/78].

(d) Close liaison is maintained with the Railways both at the plant level, by SAIL as well as by the Ministry of Steel and Mines to ensure speedy movement of finished steel from the steel plants. Similar co-ordination is maintained with the Railways, Coal (India) Ltd. and the Department of Coal to monitor the supply and movement of coking coal to the steel plants. The position is reviewed every month But in spite of best efforts, in the case of coking coal the stock position continues to be unsatisfactory.

The stock of saleable steel which was 329.6 thousand tonnes at the beginning of the financial year, has been brought down to 270.7 thousand tonnes on 1-3-78. This represents only about 13 days' production at the current rate of production.

Opening of a public cell to hear Telephone Complaints

2225. SHRI D. B. CHANDRE GOWDA:
SHRI VASANT SATHE:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government are aware that the number of people visiting the General Manager (Telephone) in his office in New Delhi with their complaints has gone up not only because there is no one there to direct them to the right officer but also because the officers are not much interested in meeting them;

(b) whether even the General Manager, who only some months ago met as many as 50 members of public a day is not able to meet more than four or five persons and interviews are granted if fixed at least a day before; and

(c) if so, whether Government would like to open any public cell to hear the complaint of common people regarding the telephones?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) No Sir, the allegations are not corerct.

(b) No Sir, the General Manager meets those visitors who could not be satisfied at lower levels on fixed dates on prior appointments to enable the records of the case to be available at the time of the interview.

(c) Public grievances Cell is working with effect from 14.10.77 in General Manager Telenphones Office and also in offices of Area Managers Telephones.

Postal Counter Facilities to Villages through Mobile Post Offices

2226. SHRI NARENDRA SINGH: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the progress of extension of postal counter facilities through mobile Post Offices to the villages at the end of January, 1978; and

(b) whether the target fixed for the current financial year is expected to be achieved; and if so facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) and (b). 57360 villages have been provided with counter facilities through mobile post offices up to 31-1-1978 against a target of 50,000 for the year 1977-78.

Rural Health Scheme

2227. SHRI SHAMBHUNATH CHATURVEDI:

SHRI K. RAMAMURTHY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have taken note of the criticism by eminent doctors and Presidents of the Indian Medical Association and Commonwealth Medical Association of the Rural Health Scheme, in particular of the appointment of Quacks; and

(b) if so, the Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). The Government have taken note of whatever criticism has appeared in the press or come to its notice against the Community Health Workers Scheme. Most of the doctors are in agreement with the importance and objectives of the scheme. The President of the Indian Medical Association participated in the fourth joint meeting of the Central Council of Health and the Central Council of Family Welfare. In the said meeting he did not criticise the scheme. This meeting was also attended by the President of the Delhi Branch of Indian Medical Association. He also did not criticize it. The Director of All India Institute of Medical Sciences, the President of Indian Council of Medical Research and other eminent specialists in the field, who were present in the meeting, praised the scheme. Specialists of other countries have also welcomed it. Reports received from the States and also those from the officers visiting the fields confirm that the people are enthusiastic and happy about the scheme.

The community health workers, are not doctors. They are merely health workers selected by the community. This scheme is a step towards involving the community in taking care of itself.

Import of cold rolled steel sheets from a Dutch Company

2229. SHRIMATI PARVATHI KRISHNAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that the Government has decided to import a huge quantity of cold rolled steel sheets from a Dutch Company called the Hoogovens;

(b) if so, the details thereof and what is the price per tonne to be paid; and

(c) whether it is a fact that this price is well above the world market rates?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) No, Sir. However, SAIL International Limited imports steel material required by the end users from time to time. CR Sheets/Coils is one of the items that is being imported during 1977-78. It is a fact that SAIL International Limited has placed order on M/s. Hoogovens Verkoopkantoor by, Holland as they have placed orders on other foreign companies.

(b) The per tonne price applicable on the order is DFL 663 C&F for shipment to Bombay and DFL 668.85 C&F for shipment to Madras and Vizag

on Liner Terms with invoicing or "Nett for Nett" basis.

(c) No Sir. However, the Chairman Steel Authority of India Limited has been requested to look in the matter.

Foreign exchange racket

2230. SHRI ISHWAR CHOUDHRY: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government propose to issue instructions to Indian missions abroad to exercise vigilance in regard to curbing foreign exchange racket in those localities of foreign countries where Indians are predominantly residing;

(b) if so, the details thereof; and

(c) the number of Indians in each country whose passports have been impounded during last two years?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) While general instructions in regard to violation of the Foreign Exchange Regulations Act have been issued to Indian Missions abroad, there is no proposal to issue further instructions.

(b) Does not arise.

(c) During the years 1976 and 1977, the passports of seven persons living abroad were ordered to be impounded for economic reasons under the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act 1974. The country wise breakdown is as follows:

Singapore	4
Dubai	1
Malaysia	1
Hong Kong	1

तिब्बिया कालेज के विद्यार्थियों द्वारा आन्दोलन

2231. **श्री बृज भूषण तिवारी:** क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान तिब्बिया कालेज के विद्यार्थियों की मांगों और उनकी पूर्ति के बारे में चलाये जा रहे आन्दोलन की ओर दिलाया गया है ;

(ख) यदि हां, तो इस बारे में क्या कार्यवाही की जा रही है :

(ग) क्या सरकार चिकित्सा शिक्षा में एकरूपता लाने के लिए कोई ठोस योजना तैयार कर रही है ; और

(घ) यदि हां, तो कब तक ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव): (क) दिल्ली प्रशासन को, जो आयुर्वेद-यूनानी और तिब्बिया कालेज, दिल्ली के कार्यों का प्रबन्ध कर रहा है, इस मामले की जानकारी हैं ।

(ख) इस कालेज के कार्य संचालन के विभिन्न पहलुओं पर विचार करने के लिए और अल्पकालीन और दीर्घकालीन उपाय सुझाने के लिए मुख्य सचिव की अध्यक्षता में दिल्ली प्रशासन ने एक सलाहकार समिति गठित की हैं ।

(ग) और (घ) जहां तक एलोपैथी पद्धति का सवाल हैं मेडिकल कांसिल आफ आल इंडिया ने देश के सभी मेडिकल कालेजों में चिकित्सा शिक्षा के लिए पहले ही एक समान पाठयचर्या निर्धारित की हुई हैं ।

भारतीय चिकित्सा की केन्द्रीय परिषद ने आयुर्वेद, सिद्ध और यूनानी में एक जैसी शिक्षा के लिए पाठयचर्यायें पहले ही तैयार

कर ली हैं और सरकार ने उन्हें अनुमोदित कर दिया है। इन पाठ्यचर्याओं को कार्यान्वित के लिए जनवरी, 1977 में सभी राज्यों में परिपत्रित कर दिया गया है। होम्योपैथी शिक्षा में एकरूपता लाने के लिए होम्योपैथी की केन्द्रीय परिषद ने जो पाठ्यचर्या तैयार की है उस पर सरकार विचार कर रही है।

Purchase of low grade manganese for Steel Plants

2232. SHRI KACHARULAL HEMRAJ JAIN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that low grade manganese for use in Bhilai, Rourkela and Durgapur Steel plants is being purchased from private firms which is costlier; and

(b) whether there is any proposal to purchase this low grade manganese direct from mining proprietors so as to save at least 15—20 rupees a tonne?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) Low grade manganese ore for Durgapur and Rourkela Steel Plants is being purchased through the agency of Minerals and Metals Trading Corporation, a Public Sector Undertaking, who procure the ore directly from the mine-owners in the Bihar Orissa area. The Bhilai Steel Plant obtains about 75 per cent of its requirement from Manganese Ore (India) Limited, a Public Sector Undertaking, and the balance, directly from private mine-owners.

(b) As the supplies are already being obtained either through public sector agencies, or directly from the mine owners, this question does not arise.

Employment of local people in Malanjkhand Copper Project

2233. SHRI KACHARULAL HEMRAJ JAIN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether priority in giving employment to local people in Malanjkhand Copper Project in District Balaghat, Madhya Pradesh is being given;

(b) if so, the particulars thereof; and

(c) if not, the reasons for not giving priority to local people in employment there?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) Yes. Sir.

(b) All posts (other than Class 1 posts for which recruitment in made on all india basis by the Head Office of Hindustan Copper Ltd.) are notified to the local employment exchange. the candidates sponsored by the local employment exchange are considered for employment. Only in cases where the local employment exchange is unable to sponsor candidates, are the posts notified in the newspapers. In addition to getting candidates from the employment exchange, one member from each of the displaced families whose land has been acquired for the project is being given employment at the project. So far 25 such displaced persons have been provided employment by the Project.

(c) Does not arise.

Banning of strikes

2234. PROF. P. G. MAVALANKAR: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government's attention has been drawn to a press report

entitled "Janata must prevent strikes" appearing in the Bombay edition of the Indian Express dated the February 10, 1978;

(b) if so, Government's reaction thereto; and

(c) whether Government are considering the banning of certain kinds of strikes and if so, main indication of Government thinking on the subject?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHR RAVINDRA VARMA): (a) Yes, Sir.

(b) and (c). The question of minimising the incidence of work stoppages is under examination in the overall context of the proposed Comprehensive Industrial Relations law.

Village Health Cadre

2235. PROF. P. G. MAVALANKAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have received one or more representations from individuals and/or association, against the system and working of the newly announced and operated village Health Cadres;

(b) if so, broad details thereto;

(c) Government's reaction and response to such representations and objections;

(d) whether Government propose to modify the said scheme in the light of the complaints, etc. received from responsible quarters;

(e) if so, how and when; and

(f) if not, why not?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) to (f). Yes. The Government have received a few representations from individuals/associations, most prominent among them being the Indian Medical Association. While there is no basic objection to the spirit and the objectives of the scheme, some have chosen to criticise the curative role of the community health workers under the Rural Health Scheme. This criticism is, however, not well founded as it is based on an incomplete understanding of the scheme. It is basically a scheme aimed at involving the community in health care. In other words, this scheme aims at placing people's health in their hands.

In the fourth joint meeting of the Central Council of Health and Central Council of Family Welfare the scheme was discussed in great detail. Representatives of different associations and institutions were also present in the meeting. Most of them praised the scheme. The Indian Medical Association, who had criticised the curative aspect of the scheme last year, did not do so in the said meeting. In fact, speciality of both India and foreign countries have welcomed the scheme. Reports also confirm that there is enthusiasm and happiness about the scheme among the rural masses.

The scheme is, however, being concurrently evaluated. There is also a provision for terminal evaluation. The results of the evaluation should lead to further improvement in the running of this scheme.

Enquiry into telephone equipments to avoid defective service

2236. PROF. P. G. MAVALANKAR: Will the Minister of COMMUNCATIONS be pleased to state:

(a) whether Government are aware of the continued, countless complaints of the telephone subscribers and users all over the country about all kinds of faulty telephone services including sudden cutting off the lines, over hearing or cross-communications

among telephone users, dead lines for long periods of times, and failure to hear the humming sound while dialing;

(b) if so, whether Government have gone into the whole question of installation and operation of the new and existing telephone equipments; and

(c) the steps, if any, being taken to remedy the said faulty fairly soon and fairly satisfactorily?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) No, Sir, Government are not aware of such complaints.

(b) and (c). Question does not arise.

Report of Chanchal Sarkar Committee

2237. SHRI KANWAR LAL GUPTA:

SHRI HUKMDEO NARAIN YADAV:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) has Government received the Chanchal Sarkar Committee Report to improve the performance and to strengthen the publicity of our Embassies and Missions;

(b) if yes, give the details thereof and the action taken by the Government thereon;

(c) how many complaints have been received by the Government against our Embassies and Missions in the last 9 months; and

(d) the steps taken by the Government to streamline the proper functioning of the Embassies?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) and (b). The Chanchal sarkar Committee has submitted its interim Report and its final Report is awaited. The interim Report is under study.

(c) and (d). There have been some general complaints against the functioning of our Missions abroad. While it is recognised that there is always scope for improvement continuous effort is made to take note of complaints to rectify deficiencies and improve our publicity and public relations performance.

Persons against whom telephone arrears of more than ten lakhs pending

2238. SHRI KANWAR LAL GUPTA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the names and addresses of the persons, firms and companies against whom telephone arrears of more than 10 lakhs have been pending;

(b) the action taken against each of them,

(c) in how many cases the telephones have been disconnected; and

(d) what steps Government propose to take to reduce the arrears of telephones?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARARI PRASAD SUKHADEO SAI): (a) There is no such case.

(b) to (d). Do not arise in view of (a) above.

Daily allowance admissible to Directors of SAIL

2239. SHRI SUKHENDRA SINGH: Will the Minister of STEEL AND MINES be pleased to state:

(a) the rate of daily allowance admissible to Directors of Steel Authority of India; and

(b) whether they are eligible to stay in 5-star hotels while on official tour?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) and (b). Daily allowance is admissible to the Directors of Steel Authority of India Limited for attending Board meetings and while on official tours at Rs. 50/- per day in case they are accommodated in the Guest House maintained by the Company or of any of its subsidiaries, and at Rs. 114/- if they make their own arrangements. In case the stay in a hotel, the maximum amount admissible for board and lodgining expenses is Rs. 175/- per day.

Effect of Multinational Corporations on Industrial Labour

2240. SHRI SUKENDRA SINGH: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government have initiated a study regarding the effect and influence of Multinational Corporations on the industrial labour and labour activities and conditions of labour; and

(b) if so, what is the progress made in that regard and the conclusions and findings thereof, if any?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) (a) No, Sir.

(b) Does not arse.

'झुनझुना' रोग के कारण हुई मौतें

2241. **श्री सुखेन्द्र सिंह, : क्या स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्र सरकार को मध्य प्रदेश में सरगुजा जिले के जनजातीय क्षेत्र में "झुनझुना" रोग के परिणामस्वरूप भारी संख्या में जनजातीय लोगों की मौतों के समाचारों का पता है ;

(ख) यदि हां, तो उसकी रोकथाम के लिय अब तक क्या उपाय किये गये हैं ;

(ग) उसके परिणामस्वरूप कितने लोगों की मृत्यु हुई ; और

(घ) क्या उक्त रोग देश के किसी अन्य भाग में भी फैला है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) झुनझुनिया बीजो के दूषण के कारण मध्य प्रदेश में सरगुजा जिले के जनजातीय इलाकों में हुई मौतों की रिपोर्टों के बारे में सरकार को जानकारी है ।

(ख) अखिल भारतीय आयुर्विज्ञान संस्थान, भारतीय आयुर्विज्ञान परिषद तथा विशेष ग्रुप दवारा की गई सिफारिशों के आधार पर मध्य प्रदेश सरकार की सभी सम्भव चिकित्सा सहायता दी गई थी । वर्ष 1976 में छः सौ से अधिक कर्मचारियों को लगाकर सफलतापूर्वक बीडिग कार्य किया गया था तथा सितम्बर, 1977 के दौरान सात सौ कर्मचारियों को लगाकर नए वीडिग कार्य किए गए । रोग के विभिन्न कारणों का पता लगाने तथा दीर्घकालीन उपचारी तरीके सुझाने के लिए कृषि विभाग द्वारा एक विशेषज्ञ समिति का गठन किया गया था । इस समिति के सुझावों के अनुसार विभिन्न उपाये किए जा चुके हैं ।

(ग) 1973 से जुलाई 1977 तक इस रोग के कारण हुई मौतों का संख्या 90 बताई गई है ।

(घ) ऐसी कोई रिपोर्ट नहीं मिली है

Loss of man-days per thousand workers in India

2242. SHRI PRASANNBHAI MEHTA: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether India stands third in man-days lost in 1975 according to the data released by the International Labour Organisation;

(b) if so, whether man-days lost per thousand workers in India were 1430 in 1975 and if so, the position in regard to this in 1976;

(c) whether in 1977 the man-days lost were much more than what was in 1975; and

(d) if so, the details of the same?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) Yes; but the data are not strictly comparable as different methods have been used for calculating the number of working days lost in different countries.

(b) According to the figures of I.L.O., 1430 days were lost per thousand workers in the year 1975 in the mining. manufacturing, construction transport and communication sectors. The source of information and the method of calculation used not knows. The figure for the year 1976 has not been shown in the I.L.O. statement.

On the information furnished by Labour Bureau. 1113 mandays were lost per thousand workers in the year 1975 is all sectors of industry taken together. The provisional figure for 1976 is 631.

(c) and (d). The mandays lost were 21,900,931 in 1975 and 21,214,281 (Provisional) in 1977 which shows that the mandays lost in 1977 were not more than those in 1975.

Improvement of communication system in Gujarat

2243. SHRI PRASANNBHAI MEHTA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether the Gujarat Government has suggested to the Union Government to allot more funds to improve the communication system in the State;

(b) if so, how much has been allotted to the State Government for the purpose;

(c) what are the schemes likely to be implemented in the Gujarat State during the current financial year; and

(d) the details of the same?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) No communication regarding allotment of funds to improve the communication system in the Gujarat State has been received from the Gujarat Government.

(b) Funds are not allotted to the State Governments but to the Posts and Telegraph authorities responsible for the execution of the projects. The funds for expenditure during the current financial year have been allotted as under:—

	(In thousands of Rupees)
(i) Gujarat Telecom. Circle. .	5,61,19
(ii) Ahmedabad Telephone District.	5,60,23
(iii) Surat Telephone District. .	42,58
TOTAL . . .	11,64,00

(c) and (d). Following are the Schemes likely to be implemented in

the Gujarat State during the current financial year:—

I. *Expansion of postal facilities*:—

(i) New Post Offices in rural areas	91
(ii) Installation of letter boxes in rural areas. . . .	2000
(iii) Postal Counter facilities to villages through Mobile Post Offices. . . .	3000

II. *Public Call Offices and Combined Telegraph Offices*:

(i) Long Distance Public Call Offices.	160
(ii) Combined Telegraph Offices	160

III. *Telephone Exchanges*:

12,600 lines are planned to be added. Out of this 10,000 lines have already been commissioned upto 28-2-78.

IV. *New Telex Exchanges* :

Anand .	. 50 lines capacity
Gandhidham	. 50 lines capacity.

V. *Co-axial Cable systems*.

Conversion of 4 MHZ Co-axial system to 12 MHZ. This would connect Bulsar with the system and major towns like Baroda, Surat and Ahmedbad would get more trunk circuits in between and also to other parts of the country.

VI. *Open Wire Carrier Systems*.

	No.
(i) 8 channel systems .	16
(ii) 12 Channel Systems .	3
(iii) 3 Channel Systems. . .	24

Post offices in villages

2244. SHRI PRASANNBHAI MEHTA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Union Ministry have formulated a programme to cover more villages with post offices in the country;

(b) if so, the main details of the same and how many villages will be covered during 1978-79;

(c) whether in Gujarat State there are large number of villages without post offices; and

(d) whether Government are planning to cover all the villages and have a post office in every village during the next Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Yes, Sir.

(b) Details of tentative targets are as under:—

(i) New Post Offices. . .	5,000
(ii) Counter facilities to villages	10,000 villages.

(c) Out of 18,275 inhabited villages in Gujrat State, 6,538 have been provided with post offices and 3844 provided with postal counter service facilities through mobile post offices.

(d) No, Sir. It is however, planned to open 25,000 post offices in the rural areas and additionally provide postal counter facilities to 50,000 more villages in the next Plan, 1978-83.

श्री रेयन टैक्सटाइल मिल, उज्जैन की ओर कर्मचारी राज्य बीमा योजना तथा कर्मचारी भविष्य निधि की बकाया राशि

2245. श्री हुकम चन्द कछवाय : क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) इस समय श्री रेयन टैक्सलटाइल मिल, उज्जैन की ओर कर्मचारी राज्य बीमा योजना तथा कर्मचारी भविष्य निधि की कितनी राशि बकाया है ; और

(ख) क्या सरकार इस तथ्य का पता करेंगे कि कर्मचारियों को इन लाभों से वंचित रखने के लिए उनसे दैनिक मजूरी तथा ठेके पर कार्य कराया जाता है ।

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) कर्मचारी राज्य बीमा निगम और भविष्य निधि प्राधिकारियों द्वारा भेजी गई रिपोर्टों के अनुसार, ऐसा कोई कारखाना नहीं है, जो कर्मचारी राज्य बीमा अधिनियम, 1948 या कर्मचारी भविष्य निधि अधिनियम, 1952 के अधीन आती हो।

(ख) प्रश्न नहीं उठता।

उज्जैन मिल मजदूर संघ द्वारा किये गये श्रमिक विरोधी समझौतों को समाप्त किया जाना

2246. **श्री हुकम चन्द कछवाय** : क्या **संसदीय कार्य तथा श्रम** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या एक मान्यता प्राप्त यूनियन, उज्जैन मिल मजदूर संघ ने 2 मार्च, 1970 को अनेक समझौते किए हैं जो कि 1960 से लागू माने जायेंगे और इनसे हजारों श्रमिकों के हितों को नुकसान पहुंचेगा ;

(ख) क्या सरकार का विचार ऐसे श्रमिक विरोधी समझौतों के विरुद्ध कोई कार्यवाही करने का है ;

(ग) क्या सरकार का विचार गत तीन वर्षों के दौरान किए गए ऐसे श्रमिक विरोधी समझौतों की संख्या सुनिश्चित करने का है ;

(घ) क्या न तो श्रमिकों के ऐसे समझौतों को करने मे पूर्व विश्वास में लिया लिया गया और न ही समझौतों को करने के बाद उन्हें कोई जानकारी दी गई ; और

(ङ) क्या सरकार का विचार ऐसे समझौतों को रद्द करने के लिए कोई कानून बनाने का है और यदि हां, तो कब ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) (क) यह मामला वस्तुत: राज्य के क्षेत्राधिकार में आता है और मध्य प्रदेश की राज्य की सरकार के ध्यान में लाया जा रहा है।

(ख) से (ङ) किसी मान्यता प्राप्त यूनियन और सम्बन्धित प्रबन्धकों के बीच कोई करार वस्तुत: दो पक्षों के बीच द्विपक्षीय मामला है। कानून के उल्लंघन में किए गए अभिकथित मजदूर-विरोधी समझौतों या करारों के मामलों में यदि कोई हों तो, असन्तुष्ट कर्मकार अपनी यूनियन के संविधान के अनुसार कार्यवाही करने के अतिरिक्त सम्बन्धित राज्य औद्योगिक सम्बन्ध तंत्र के माध्यम से भी अपनी शिकायत का निराकरण करा सकता है भाग (ग) में विनिर्दिष्ट अभिकथित मजदूर-विरोधी करारों की संख्या का पता लगाने का कोई विचार नहीं है ; न ही इसे आवश्यक समझा जाता है ; वास्तव में यह काम सम्बन्धित यूनियन/कर्मकारों का है कि वे इस प्रश्न को उठायें और कानूनी प्रक्रिया द्वारा अपनी शिकायतों का निराकरण करायें।

श्री रेयन टैक्सटाइल मिल, उज्जैन के श्रमिकों को मजूरी तथा बोनस का भुगतान

2247. **श्री हुकम चन्द कछवाय** : क्या **संसदीय कार्य तथा श्रम** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या श्री रेयन टैक्सटाइल मिल, उज्जैन के श्रमिकों को फैक्टरी अधिनियम तथा मजूरी अधिनियम के उपबन्धों के अनुसार मजूरी नहीं दी जा रही है ;

(ख) यदि हां, तो उसके मुख्य कारण क्या हैं और सरकार द्वारा इन श्रमिकों को निर्धारित मजूरी का भुगतान सुनिश्चित करने के लिए क्या कार्यवाही की जा रही है ; और

(ग) इस समय उक्त मिल में प्रत्येक पारी में अस्थायी, स्थायी तथा ठेकेदारी पर काम करने वाले अलग-अलग कितने श्रमिक हैं और प्रत्येक श्रेणी में श्रमिक को क्या मजूरी दी जा रही है और इस मिल के निर्माण के बाद से प्रत्येक बार श्रमिकों को कितना बोनस दिया गया ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) :(क) से (ग) यह मामला राज्य के क्षेत्राधिकार में आता है और अपेक्षित सूचना मध्य प्रदेश सरकार से एकत्र की जा रही है ।

फोनेक्स टैक्सटाइल मिल नम्बर I, बम्बई और नम्बर उज्जैन इन्दौर टैक्सटाइल मिल से कर्मचारी राज्य बीमा योजना और भविष्य निधि की बकाया राशियां वसूल करने के लिये कार्यवाही

2248. **श्री हुकम चन्द कछवाय** : क्या संसदीय कार्य तथा श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या फोनेक्स टैक्सटाइल मिल नम्बर-I, बम्बई और फोनेक्स टैक्सटाइल मिल नम्बर-II उज्जैन पर अगस्त, 1976 से जनवरी 1977 तक कर्मचारी राज्य बीमा की 3 39,247.75 रुपए की धनराशि बकाया है और इन्दौर टैक्सटाइल मिल पर फरवरी, 1977 तक 1,13,691.70 रुपए बकाया है और फोनेक्स मिल नम्बर-I, बम्बई पर 10,56,773.45 रुपए की राशि बकाया है ;

(ख) यदि हां, तो उक्त बकाया राशि वसूल करने के लिए सरकार क्या कार्यवाही कर रही है ; और

(ग) उक्त मिलों से अभी तक भविष्य निधि की वर्षवार कितनी राशि वसूल की जाती है और सरकार द्वारा इस दिशा में क्या कार्य-वाही की जा रही है ?

संसदीय कार्य तथा श्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) तीन टैक्सटाइल मिलों की ओर कर्मचारी राज्य बीमा की बकाया राशि इस प्रकार है —

1. मैसर्स फोनेक्स मिल नं० 1, बम्बई . .	26.82 लाख रुपये (सितम्बर, 1977 तक)
2. मैसर्स फोनेक्स मिल नं० 2, उज्जैन . .	2.11 लाख रुपये (फरवरी, 1977 तक)
3. मैसर्स इन्दौर टैक्सटाइल मिल, उज्जैन . .	1.14 लाख रुपये (मार्च, 1977 तक)

(ख) कर्मचारी राज्य बीमा निगम बकाया राशियों की वसूली के लिए आवश्यक कानूनी कारवाई कर रहा है ।

(ग) राशियां इस प्रकार हैं :—

मिल का नाम	राशि	अवधि	की गई कार्रवाई
(1) मैसर्स फोनेक्स मिल नं० 1, बम्बई।	13.85 लाख रुपये	मार्च, 1977 से दिसम्बर, 1977 तक	जुलाई, 1977, तक बकाया राशियों के संबंध में राजस्व वसूली कार्रवाई प्रारम्भ की जा चुकी है। अनुवर्ती अवधि की राशि को किस्तों में वसूल किया जा रहा है। ऐसा न होने पर कानूनी कार्रवाई की जायेगी।
(2) मैसर्स फोनेक्स मिल नं० 2, उज्जैन।	16.37 लाख रुपये	1-4-74 से 31-3-76 तक	इस कम्पनी ने धन राशि को सहकारी प्रतिभूतियों में लगाया है, जो कर्मचारी भविष्य निधि में स्थानान्तरित की जा रही है।
(3) मैसर्स इन्दौर टक्सटाइल मिल, उज्जैन।	2.44 लाख रुपये	फरवरी और मार्च, 1977 तक	वसूली कार्रवाई प्रारम्भ की जा चुकी है। एक अभियोजन दायर किया गया है। भारतीय दण्ड संहिता की धारा 406/409 के अधीन भी शिकायत दायर की गई है।

गुजरात में जूनागढ़, राजकोट तथा जामनगर जिलों में टेलीफोन केन्द्रों की स्थापना

2249. **श्री धर्म सिंह भाई पटेल :** क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गुजरात राज्य में जूनागढ़ जिले में फटाना, राणाकंडोरणा, बगवदर और राणपुर गांवों तथा राजकोट जिले में लाठ तथा खाखीआलिया गांवों और जामनगर जिले के जामवाली गांव के लिए नए टेलीफोन केन्द्रों की मंजूरी दी गई है ;

(ख) यदि हां, तो टेलीफोन केन्द्र खोलने के बारे में अब तक गांव-वार कितनी प्रगति हुई है ;

(ग) ग्राम वार नये टेलीफोन केन्द्र स्थापित करने का कार्य कब तक पूरा होगा ;

(घ) उन गांवों के नाम क्या हैं जहां नए टेलीफोन केन्द्र स्थापित करने के कार्य में विलम्ब किया जा रहा है और क्या उन्हें शीघ्र पूरा करने की मांग की गई है ; और

(ङ) यदि हां, तो ऐसी मांगें, किन तारीखों को की गई थी ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) से (ङ) इन गांवों में टेलीफोन एक्सचेंज खोलने की स्थिति इस प्रकार है :—

(i) **जूनागढ़ जिले में फटाना गांव**

एक्सचेंज के लिए भण्डार सामग्री और उपस्कर की व्यवस्था की जा रही है। आशा है कि यह एक्सचेंज शीघ्र ही चालू कर दिया जाएगा।

(ii) **राणा कंडोरनथा, बमबडर और राणपुर गांव (जूनागढ़ जिला) और जामवाली वांग (जामनगर जिला)।**

इन गांवों में टेलीफोन कनेक्शनों की कोई मांगें दर्ज नहीं हुई है।

(iii) **राजकोट जिले में लाठ :**

पार्टियों को जारी किए गए डिमांड नोटों के भुगतान की प्रतीक्षा की जा रही है। इस योजना को वित्तीय दृष्टि से व्यवहार्य बनाने के लिए यदि पर्याप्त भुगतान प्राप्त हो जायेंगे, तो एक्सचेंज खोलने की अनुमति दे दी जाएगी।

(iv) **राजकोट जिले में खाखीजालिया गांव।**

यहां टेलीफोन एक्सचेंज खोलने के लिए सिर्फ 5 टेलीफोनों की मांग प्राप्त हुई है।

गुजरात के जूनागढ़ जिले में देवड़ा ग्राम पंचायत को टेलीफोन कनेक्शन देना

2250. **श्री धर्म सिंह भाई पटेल :** क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गुजरात राज्य में जूनागढ़ जिले में कुतियाणा तालुक के देवड़ा ग्राम पंचायत ने टेलीफोन कनेक्शन के लिए मांग की थी और यदि हां, तो कब और उसका ब्योरा क्या है;

(ख) देवड़ा ग्राम में टेलीफोन कनेक्शन कब तक दिया जाएगा और कहां से दिया जाएगा ; और

(ग) इस सम्बन्ध में अब तक कितनी प्रगति हुई है ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) जी हां। देवड़ा ग्राम पंचायत के सरपंच ने तारीख 25–11–76 को देवड़ा (जिला जूनागढ़) में टेलीफोन सुविधा देने के बारे में लिखा था।

(ख) और (ग). देवड़ा में सार्वजनिक टेलफोन घर खालने के प्रस्ताव को स्वीकृति दे दी गई है और प्रस्तावित सार्वजनिक टेलीनफोन घर कुतियाणा एक्सचेंज के साथ जोड़ा जाएगा। आशा है कि यह सार्वजनिक टेलीफोनघर वर्ष 1978–79 में खोल दिया जाएगा।

फोदारा बांध और बिलेश्वर गांव, जूनागढ़ जिला गुजरात को टेलीफोन कनेक्शन देना

2251. **श्री धर्मसिंहभाई पटेल :** क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या गुजरात के जिला जुनागढ़ में राणावार तालुका के पास फोदारा बांध के कार्यालय के लिए टेलीफोन कनेक्शन मंजूर किया गया है अथवा करने का विचार है ;

(ख) क्या फोदारा बांध के निकट के बिलेश्वर गांव की ग्राम पंचायत और कुछ व्यापारियों ने भी वहां पर टेलीफोन कनेक्शन देने की मांग की है ;

(ग) यदि हां, तो वहां पर टेलीफोन कनेक्शन की मांग करने वालों के नाम क्या हैं ;

और उनके आवेदनपत्रों की तिथियां क्या हैं और प्रत्येक ने किस-किस तारीख को और किस किस स्थान पर कितना धन जमा कराया है ;

(घ) उन्हें कब तक टेलीफोन कनेक्शन दे दिए जायेंगे ; और

(ङ) उन्हें टेलीफोन देने में विलम्ब के क्या कारण हैं ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) जी हां। फोदारा बांध के कार्यपालक इंजीनियर के लिए एक टेलीफोन कनेक्शन की मंजूरी दे दी गई है।

(ख) बिलेश्वर गांव की ग्राम पंचायत ने टेलीफोन कनेक्शन की कोई मांग दर्ज नहीं कराई है: बिलेश्वर गांव की तीन पार्टियों ने टेलीफोन कनेक्शनों के लिए अपनी मांगें दर्ज कराई हैं ;

(ग) जिन व्यक्तियों ने टेलीफोन कनेक्शनों के लिए अर्जी दी है, उनके ब्यौरे नीचे दिए गए हैं :—

नाम	अर्जी की तारीख	जमा की गई रकम	तारीख और स्थान जहां रकम जमा की गई है
1. डिपुटी इन्जीनियर पब्लिक सेनोटरी सब-डिवीजन	20-7-74	1000 रुपये	5-1-76 को राणावाव डाकघर में।
2. हरिदास जेठा भाई एण्ड कम्पनी, ग्राम बिलेश्वर	दिसम्बर, 77	1000 रु०	15-12-77 को राणावाव डाकघर में।
3. श्री महेन्द्र कुमार हंसराज हिडोचा, ग्राम बिलेश्वर	दिसम्बर, 77	1000 रु०	15-12-77 को राणावाव डाकघर में।

(घ) और (ङ). ये लम्बी दूरी के कनेक्शन हैं और इनके लिए बहुत बड़ी मात्रा में लाइन स्टोर की आवश्यकता है। स्टोर उपलब्ध होने पर ये कनेक्शन दे दिए जायेंगे।

राजकोट जिले के कलाणा गांव को टेलीफोन कनेक्शन देना

2252. **श्री धर्म सिंह भाई पटेल** : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) गुजरात राज्य के राजकोट जिले में धोरा जी तालुक के कलाणा गांव के कितने तथा कौन कौन से व्यक्तियों ने टेलीफोन कनेक्शन के लिए आवेदन दिया है और ऐसे प्रत्येक आवेदन पत्र की तारीख क्या है ;

(ख) प्रत्येक आवेदक ने किस तारीख को तथा कहां कहां और कितनी राशि जमा की;

(ग) कलाणा गांव के लोगों को कब तक टेलीफोन कनेक्शन दिए जाएंगे और उन्हें टेलीफोन कनेक्शन देने में विलम्ब के क्या कारण हैं ; और

(घ) उन्हें किस टेलीफोन एक्सचेंज से टेलीफोन कनेक्शन दिये जायेंगे ?

संचार मंत्रालय में राज्य मंत्री (श्री नरहरि प्रसाद सुखदेव साय) : (क) निम्नलिखित दो पार्टियों ने टेलीफोन कनेक्शनों के लिए अर्जियां दी हैं :—

	पार्टी का नाम	अर्जी की तारीख
1.	कलाणा जूट मल्टी पर्पज को-आपरेटिव सोसायटी लि० कलाणा .	1-5-76
2.	ब्रांच मैनेजर, डिस्ट्रिक्ट को-आपरेटिव बैंक लि० कलाणा .	21-3-77

(ख) वांछित ब्यौरे नीचे दिये गये है :—

पार्टी का नाम	जमा की गई राशि	तारीख और स्थान का नाम जहां रकम जमा की गई हो
1. कलाणा जूट मल्टी पर्पज को-आपरेटिव सोसायटी लि० कलाणा		14-5-76 घोरजी डाकघर में
2. ब्रांच मैनेजर, डिस्ट्रिक्ट को-आपरेटिव बैंक लि० कलाणा	४00 रु०	25-3-77 घोरजी डाकघर में

(ग) ये लम्बी दूरी के कनेक्शन हैं जो कि एक्सचेंज से करीब 8 किलोमीटर की दूरी पर हैं। इनमें लाइन स्टोर की एक बहुत अधिक मात्रा की आवश्यकता है। आवश्यक स्टोर उपलब्ध हो जाने पर टेलीफोन दे दिये जायेंगे ।

(घ) ये कनेक्शन पाटन-वाव एक्सचेंज से दिए जाएंगे ।

स्वेच्छा से कराए गए नसबन्दी आपरेशन

2253. **श्री एस० एस० सोमानी** : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि 1977 में स्वेच्छा से कितने नसबन्दी आपरेशन कराए गए और उनका राज्य-वार ब्यौरा क्या है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : जनवरी से मार्च, 1977 की अवधि में कुल 1,69,041 नसबन्दी आपरेशन किए गए। अप्रैल, 1977 से इस कार्यक्रम को पूर्णतया स्वैच्छिक आधार पर चलाया जा रहा है। अप्रैल से दिसम्बर, 1977 की अवधि में किए गए स्वैच्छिक नसबन्दी आपरेशनों की संख्या 5,69,031 थी। राज्यवार ब्यौरा संलग्न विवरण में दिया गया है ।

विवरण

1977 के बीच नसबंदी आपरेशनों की संख्या

(आंकड़े अनन्तिम हैं)

क्रम संख्या	राज्य/संघशासित क्षेत्र/एजेन्सियां	नसबंदी आपरेशनों की संख्या	
		जनवरी, 77 से मार्च, 77	स्वैच्छिक (अप्रैल, 77 से दिसम्बर, 77)
1	2	3	4
1.	आन्ध्र प्रदेश	82,916	84,237
2.	असम	28,956	9,396
3.	बिहार	215,285	11,500
4.	गुजरात	50,143	62,232
5.	हरियाणा	21,032	3,139
6.	हिमाचल प्रदेश	13,508	732
7.	जम्मू और कश्मीर	8,837	2,364
8.	कर्नाटक	60,963	73,255
9.	केरल	50,415	53,870
10.	मध्य प्रदेश	92,352	20,827
11.	महाराष्ट्र	177,467	83,989
12.	मणिपुर	653	356
13.	मेघालय	509	186
14.	नागालैंड	45	28**
15.	उड़ीसा	72,323	40,028
16.	पंजाब	27,665	7,348
17.	राजस्थान	12,808	8,814
18.	सिक्किम	97	956@

**जुलाई, 1977 तक के आंकड़े

@अक्तूबर, 1977 तक के आंकड़े

1	2	3	4
19.	तमिलनाडु	88,815	56,091
20.	त्रिपुरा	157	150
21.	उत्तर प्रदेश	65,971	8,414
22.	पश्चिम बंगाल	70,339	20,353
23.	अण्डमान व निकोबार द्वीप समूह	212	186
24.	अरुणाचल प्रदेश	169†	27@
25.	चण्डीगढ़	440	491
26.	दादर, नगर हवेली	169	79
27.	दिल्ली	8,186	4,111
28.	गोआ, दमन और दीव	2,226	1,438
29.	लक्षद्वीप	9	4
30.	मिजोरम	199	488
31.	पांडिचेरी	835	1,944
32.	रक्षा मंत्रालय	8,953	8,320*
33.	रेल मंत्रालय	6,389	3,678*
	अखिल भारत	1,169,041	569,031

†फरवरी, 1977 के आंकड़े

*नवम्बर, 1977 तक के आंकड़े

U.N. Membership of South Korea

2254. SHRI C. N. VISVANATHAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the present position regarding admission of South Korea as member of United Nations; and

(b) the stand of Government of India in the matter and the positive steps taken or proposed to be taken to support membership of South Korea?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) There is at present to our knowledge no proposal before the U.N. regarding the admission of the Republic of Korea to the United Nations.

(b) Does not arise.

Improvement of communications through Satellites

2255. SHRI C. N. VISVANATHAN: Will the Minister of COMMUNICATIONS be pleased to state:

(a) the precise position at present regarding the improvement of communications through satellites;

(b) the number of satellites in operation and the fresh satellites proposed; and

(c) the number and names of stations connected to the satellite system?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) to (c). Operation of telecommunication services through the medium of satellite has two aspects, namely, for external and domestic use.

2. For external telecommunications, India switched over to satellite medium in early 1971 via the Indian Ocean satellite of the International Telecommunication Satellite Organisation. At present, 80 per cent of telegraph, 99 per cent of telephone and 98 per cent of telex traffic is handled through the satellite medium. The reliability of satellite communications is 99.9 per cent.

In so far as the International Telecommunication Satellite Organisation is concerned, there are altogether four working satellites covering the Atlantic Ocean, Pacific Ocean and the Indian Ocean regions.

India has established direct satellite links with the following 21 countries:—

(1) Australia
(2) Bahrain
(3) Bangladesh
(4) East Africa
(5) France
(6) Greece
(7) Hongkong
(8) Iran
(9) Italy
(10) Japan
(11) Kuwait
(12) Malaysia
(13) Oman
(14) Pakistan
(15) Singapore
(16) Spain
(17) Sri Lanka
(18) Thailand
(19) UAE
(20) U.K., and
(21) Zambia.

Besides these, a large number of countries are linked via satellite by through-put circuits.

3. For domestic telecommunications, there is presently no satellite in operation.

In view of the urgent need for providing high quality circuits between the Main Land and Island/remote areas, it is proposed to utilise a leased fractional transponder from INTELSAT. This project envisages two Gateway stations at New Delhi and Madras and five remote area stations at Port Blair, Nicobar, Kavaratti, Leh and Aijel. This project is scheduled to be completed in 1979.

It has also been decided to establish a multi-purpose Indian National Satellite system to provide domestic telecommunication, TV Broadcast and Meteorological Services. Under this scheme, it is proposed to have two satellites in geo-stationary orbit by the end of 1980. The project envisages 22 fixed earth-stations and six Air/Road transportable stations. Anticipated locations are Bombay, Calcutta, Shillong, Ahmedabad, Ernakulam, Jullunder, Lucknow Patna, Bhubaneshwar, Hyderabad, Jaipur, Gangtok, Itanagar, Jodhpur, Srinagar, Minicoy, Bhuj, Imphal, Goa, Agartala, Nagaland and Pondicherry.

प्रसूति काल में मौतें

2256. श्री दयाराम शाक्य : क्या स्वास्थ्य और परिवार कल्याण राज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार ने प्रसूति काल के दौरान महिलाओं की मृत्यु के बारे में राज्यों से आंकड़े प्राप्त किए हैं;

(ख) यदि हां, तो गत चार वर्षों में उक्त संख्या में कितने प्रतिशत वृद्धि हुई है; और

(ग) उक्त समस्या को हल करने के लिए सरकार ने क्या कार्यवाही की है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) विभिन्न चिकित्सा और अन्य विशिष्ट चिकित्सा संस्थाओं में रिकार्ड की गई मौतों की, जिनमें प्रसूतिकाल में हुई मौतें भी शामिल हैं, संख्या के बारे में सूचना राज्यों और संघ शासित क्षेत्रों से रोगों के अन्तर्राष्ट्रीय वर्गीकरण के हिसाब से प्राप्त होती है।

(ख) निम्नलिखित राज्यों के विभिन्न संस्थानों के अन्तर्गत विभागों में 1973, 1974 और 1975 के दौरान हुई कुल मौतों में से कितनी प्रतिशत मौतें प्रसूतिकाल में हुई इसके बारे में जो सूचना उपलब्ध है वह इस प्रकार है :—

प्रतिशत में

क्रम सं०	राज्य	1973	1974	1975
1	2	3	4	5
1.	आन्ध्र प्रदेश	3.5	अनुपलब्ध	अनुपलब्ध
2.	असम	1.1	4.5	4.0
3.	हरियाणा	2.6	2.9	3.3
4.	हिमाचल प्रदेश	1.8	अनुपलब्ध	अनुपलब्ध
5.	केरल	2.4	अनुपलब्ध	अनुपलब्ध
6.	मध्य प्रदेश	2.0	अनुपलब्ध	अनुपलब्ध
7.	महाराष्ट्र	1.2	अनुपलब्ध	अनुपलब्ध
8.	मणिपुर	—	अनुपलब्ध	अनुपलब्ध
9.	कर्नाटक	5.1	अनुपलब्ध	अनुपलब्ध
10.	नागालैण्ड	2.4	अनुपलब्ध	अनुपलब्ध
11.	उड़ीसा	6.2	6.3	5.7
12.	पंजाब	4.0	4.7	4.1
13.	तमिलनाडु	10.0	7.8	8.6
14.	त्रिपुरा	3.3	अनुपलब्ध	अनुपलब्ध
15.	अरुणाचल प्रदेश	—	अनुपलब्ध	अनुपलब्ध

(ग) प्रसूति एवं शिशु स्वास्थ्य सेवाओं का एक उद्देश्य यह भी है कि प्रसूताओं की मृत्य-दर में कमी लाई जाए और इसके लिए निम्नलिखित कदम उठाए गए हैं :—

1. ग्रामीण क्षेत्रों में उप-केन्द्रों और प्राथमिक स्वास्थ्य केन्द्रों के क्षेत्रीय स्टाफ द्वारा और नगरीय क्षेत्रों में नगरीय परिवार कल्याण केन्द्रों के स्टाफ द्वारा महिलाओं का प्रसव से पूर्व रजिस्ट्रेशन करना और गर्भावस्था में स्वास्थ्य की देख रेख और आहार के बारे में उन्हें समझाना।

2. गर्भावस्था के दौरान नियमित रूप से स्वास्थ्य जांच करने और कोई रोग हो तो उसका उपचार करने के लिए उप-केन्द्रों और प्राइमरी हैल्थ सेंटरों और अस्पतालों में भी प्रसवपूर्व क्लिनिक लगाने की व्यवस्था करना।

3. आयरन और फोलिक एसिड टेबलेट्स मुहैया करके उसकी अपोषणज अरक्तता से रक्षा करना।

4. गर्भवती महिला को विशेषकर टेटनेस से बचाने के लिए रोग क्षमीकरण टीका लगाना जिससे मां और बच्चे दोनों को सुरक्षित किया जा सके।

5. लेडी हैल्थ विजिटर/सहायक नर्स, मिडवाइफ द्वारा घरों पर जाकर प्रसव की सेवाएं प्रदान करना।

6. अस्पतालों और प्राइमरी हैल्थ सेंटरों में अतिरिक्त पलंगों और प्रसव कक्षों की व्यवस्था करके प्रसव करवाने की सेवाएं बढ़ाना।

7. चूंकि ग्रामीण क्षेत्रों में अधिकांश प्रसव दाइयों द्वारा घरों पर ही करवाए जाते हैं, इसलिए केन्द्रीय सरकार ने देसी दाइयों को प्रशिक्षण देने का गहन कार्यक्रम चलाया है। उसके लिए 1978–79 का लक्ष्य एक लाख रखा गया है।

8. जिन रोगियों को विशेषज्ञों को दिखाने की आवश्यकता होती है उन्हें प्राथमिक स्वास्थ्य केन्द्रों या जिला अस्पतालों में भेजा जाता है।

9. प्रसव के उपरान्त देख रेख तथा प्रसवोत्तर क्लिनिकों की व्यवस्था करना भी इसी कार्यक्रम का एक अंग है।

केन्द्रीय सरकार स्वास्थ्य सेवा में नान-मैट्रिक फार्मासिस्ट

2257. **श्री दया राम शाक्य** : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) उन नान-मैट्रिक फार्मासिस्टों की संख्या कितनी है जो केन्द्रीय सरकार स्वास्थ्य सेवा योजना में पंजीकरण के आधार पर कार्य कर रहे हैं;

(ख) क्या सरकार ने मैट्रीक्युलेट ड्रैसरों को उनके अनुभव के आधार पर भविष्य में तकनीकी पदों पर नियुक्त करने के प्रश्न पर विचार किया है; और

(ग) यदि हां, तो उन्हें किन पदों पर नियुक्त किया जाएगा ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) चवालीस।

(ख) और (ग). स्थाई और अपने ग्रेड में कम से कम 10 वर्ष की सेवा वाले ड्रैसर/ड्रैसरों के सिलेक्शन ग्रेड में नियुक्ति

के लिए पात्र हैं। अन्य पदों पर उनकी नियुक्ति के बारे में विचार किया जा सकता है बशर्ते कि उस पद के लिए बने भर्ती नियमों में निर्धारित अपेक्षाओं की पूर्ति करते हों।

दिल्ली में धर्मार्थ अस्पतालों को सहायता

2258. **श्री दया राम शाक्य :** क्या स्वास्थ्य और परिवार कल्याण मंत्री 22 दिसम्बर, 1977 के अतारांकित प्रश्न संख्या 4846 के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली में धर्मार्थ अस्पतालों को दी जाने वाली वित्तीय सहायता के बारे में इस बीच जानकारी एकत्र कर ली गई है;

(ख) यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(ग) क्या आपात स्थिति के दौरान कुछ धर्मार्थ औषधालयों को इसलिए बन्द कर दिया गया था क्योंकि उनके मालिक कांग्रेस विरोधी पार्टियों के थे; और

(घ) सरकार उनको सहायता देना पुनः आरम्भ करने के लिए क्या कार्यवाही रही है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) और (ख). सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी।

(ग) जी नहीं।

(घ) यह प्रश्न नहीं उठता।

Medicines for Patients

2259. SHRI DAYA RAM SHAKYA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Starred Question No. 231 on the 1st December 1977 and to state the number of suggestions regarding the immediate supply of medicines to the patients, that have been implemented and also of those that remain to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): A statement indicating the position regarding implementation of the recommendations made in the Study Report of the Department of Personnel and Administrative Reforms regarding the working of the C. G. H. S. dispensaries, in so far as they pertain to the procedure for procurement of medicines and their supply to the patients, is enclosed.

Statement

Statement showing the position regarding implementation of the recommendations made in the Study Report of the Department of personnel and Administrative Reforms about the working of the CGHS dispensaries in so far as they pertain to the procedures for procurement of medicines and their supply to the patients.

Recommendation	Action taken/proposed to be taken for its implementation
11. (a) The CGHS dispensaries should assess their annual requirement and finalise their quarter-wise quota in consultation with the Central Medical Stres Depot which should make arrangement for procurement of stocks accordingly.	At present dispensaries are sending their quarterly indents to the Medical Stores Depot on the basis of their actual requirements of the previous quarter. The recommendation for the dispensaries to assess their requirement on annual basi for advance procurement of stocks by the Medical Stores Depot will be implemented shortly.

	Recommendations	Action taken/proposed to be taken for its implementation
11. (b)	The regular indents submitted by CGHS dispensaries should cover the anticipated demand for the quarter plus a safety stock for fifteen days. The total demand should not exceed by more than 15 per cent of the requirements as per the original assessment for the quarter.	This is being done.
11. (c)	If any extra quantity of a particular medicine is needed, a supplementary indent should be submitted duly explaining the exigency.	To meet the extra requirement of particular medicines (i) supplementary indents are being placed once in a month, (ii) by hand indents twice in a a week, and (iii) emergent indents at any time on the M.S.D. besides local purchase indents placed daily with Super Bazar.
11. (d)	The Central Medical Store Depot should not exercise any cut in case of regular indents. In respect of supplementary indents if a cut is considered necessary it should be made only after consulting the M.O. Incharge of the concerned dispensary.	Usually no cuts are made by the Medical Stores Depot on the regular quarterly Indents received from the dispensaries except in respect of certain items whose stock position may not be good at that particular time. In such cases the requirement of one month is supplied and procurement action taken by the Medical Store Depot to meet the full requirement.
12.	In the forms for regular indents the name of the medicines and codes may be printed to avoid unnecessary clerical work.	Action with regard to getting the names of medicine printed on the indent forms will be taken shortly.
13.	The Central Medical Stores Depot may send on weekly basis only the circular showing fresh arrivals of medicines during the week and the list of items which are out of stock on the date of its issue.	All the dispensaries are being regularly informed of the new arrivals and medicines out of stock.
14. (i)	Opening of Chemist units in as many branches of Super Bazar as possible may be expedited.	Super Bazar was requested to open Chemist units in all their branches. They agree that wherever they have Chemist units in their branches, they would supply the medicines to the dispensaries falling within their area, but this has not yet been put into practice by Super Bazar.
14. (ii)	In respect of non-listed medicines and medicines out of stock in the Central Stores Depot, the beneficiary, if so desire, may be authorised to procure the medicines directly from the Super Bazar.	Presently the practice is to authorise the patients to procure directly from the Super Bazar the non-listed out of stock medicines which are of life saving and emergent nature only, and others are procured from Super Bazar on local purchase Indent sent daily. No further liberalisation is considered necessary in this regard.

Number of Mini-Steel Plants and their Production

2260. SHRI A. BALA PAJANOR: Will the Minister of STEEL AND MINES be pleased to state:

(a) the number of mini-steel plants in the Country and the quantum of production by these units;

(b) the number which are economically viable and the reasons for unsatisfactory working of units which are not so viable;

(c) whether Government have studied the factors responsible for success of mini-steel plants in China; and

(d) if so, the lessons drawn for successful adoption in India?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) 124 mini steel plants have so far been commissioned. Out of these, 94 units reported production of 7,62,133 tonnes of steel ingots and 16,948 tonnes of liquid metal for castings, during April-December 1977 (nine months).

(b) Economic viability of a unit is dependent on general factors like managerial competence, production efficiency, adequate availability at reasonable prices of important inputs like power, scrap and graphite electrodes, market demand etc. Statistics regarding viable/non-viable mini steel plant units are not maintained by Government.

(c) Government have not carried out any study on the functioning of the mini steel plants in China.

(d) Does not arise.

Kudremukh Iron Ore Project

2261. SHRI MANORANJAN BHAKTA: Will the Minister of STEEL AND MINES be pleased to state:

(a) the names of private parties/contractors engaged in Kudremukh project and details of work with each party; and

(b) whether delay in its implementation is likely to result in escalation of the cost and if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) The necessary information in respect of contracts exceeding Rupees One crore in value is given in the attached statement.

(b) No delay in implementation of the project is apprehended.

Statement

Statement of contracts exceeding Rs. One crore in value awarded to private parties/contractors in Kudremukh Iron Ore Project

Name of the party	Description of work
1. M/s. Asia Engineering Corporation	Construction of 292 residential quarters.
2. M/s. Asia Foundations and Constructions Ltd.	Piling work for Silos.
3. M/s. Tarpore and Co.	Civil engineering works in the plant.
4. M/s. Uttam Singh Duggal and Co.	Civil engineering works in the plant.
5. M/s. Jaiprakash Associate	Construction of Lakhyadam.
6. M/s. Gammon Nirman	Foundation for Concentrate storage shed at Parambur.
7. M/s. Gammon India	Civil works at Mangalore.
8. M/s. Dodsal Private Limited	Laying of iron ore slurry pipeline.
9. M/s. Binny Limited	Structural steelwork.
10. M/s. Bharat Industrial Works	Structural steelwork.
11. M/s. Southern Structurals	Structural steelwork.

Visiting Chinese delegation and their interest in Indian Steel

2262. SHRI SHARAD YADAV:

SHRI SAMAR GUHA:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the visiting Chinese Trade Delegation has shown interest in Indian Iron Ores, Steel and Steel productions;

(b) whether the team visited some o r Steel Plants;

(c) if so, the facts thereof;

(d) whether any long term export of steel products from India to China has been envisaged after such visit; and

(e) if so, the facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) Yes, Sir.

(b) and (c). Some members of the Delegation representing China National Metals and Minerals Import and Export Corporation visited Rourkela Steel Plant on the 17th February, 1978.

(d) No, Sir.

(e) Does not arise.

मंत्रालय का पुस्तकालय

2263. **श्री नवाब सिंह चौहान : क्या इस्पात और** खान मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय/विभाग के पुस्तकालय में भाषा-वार कुल कितनी पुस्तकें हैं;

(ख) गत दो वर्षों के दौरान हिन्दी तथा अंग्रेजी की पुस्तकों की खरीद पर अलग-अलग कितनी राशि खर्च की गई;

(ग) इस समय पुस्तकालय के लिए कौन-कौन से समाचार पत्र तथा पत्रिकायें विशेष-कर हिन्दी के समाचार पत्र और पत्रिकायें प्राप्त की जाती हैं; और

(घ) क्या हिन्दी-पुस्तकों तथा समाचार-पत्रों और पत्रिकाओं की संख्या बढ़ाने के बारे में कोई योजना है और यदि हां, तो उसका ब्यौरा क्या है ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री करिया मुण्डा) : (क) इस्पात और खान मंत्रालय में पुस्तकों की कुल संख्य 15,471 है जिनमें अंग्रेजी की 15,059 और हिन्दी की 412 पुस्तकें हैं।

(ख) गत दो वर्षों में अंग्रेजी पुस्तकों की खरीद पर 9,362 रुपए और हिन्दी की पुस्तकों की खरीद पर 409 रुपए खर्च किए गए हैं।

(ग) इस्पात तथा खान विभागों के बारे में अपेक्षित जानकारी क्रमश: परिशिष्ट "क" और "ख" में दी गई है । [ग्रन्थालय में रखे गए। देखिए संख्या एल० टी०-1764/78]

(घ) इस्पात और खान विभागों के पुस्तकालयों में मुख्य रूप से ऐसी तकनीकी पुस्तकें तथा पत्रिकाएं रखी जाती हैं जिनका सम्बन्ध इन दोनों विभागों में किए जा रहे कार्यों से होता है । फिर भी यदि इन विषयों पर हिन्दी में पुस्तकें और पत्रिकाएं उपलब्ध होंगी तो पुस्तकालयों में उनकी संख्या में क्रमिक वृद्धि की जाएगी।

विदेश मंत्रालय द्वारा प्रकाशित प्रकाशन

2264. **श्री नवाब सिंह चौहान :** क्या **विदेश** मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय/विभाग द्वारा 1977 के दौरान कौन-कौन से प्रकाशन ग्रौर पत्र-पत्रिकाएं निकाली;

(ख) उनमें से कितनी हिन्दी में भी निकाली गई ग्रौर ग्रन्य प्रकाशनों, पत्र-पत्रिकाग्रों को हिन्दी में प्रकाशित न करने के क्या कारण हैं ;

(ग) क्या ऐसे ग्रन्य शेष प्रकाशनों ग्रौर पत्रिकाग्रों को, जो ग्रभी भी ग्रंग्रेजी में प्रकाशित किये जाते हैं हिन्दी में निकालने का विचार है ; ग्रौर

(घ) यदि हां, तो इस बारे में ग्रब तक क्या उपाय किये गये हैं ?

विदेश मंत्रालय में राज्य मंत्री (श्री एस० कुण्डू) : (क) विदेश मंत्रालय के प्रकाशनों/पत्र-पत्रिकाग्रों की सूची ग्रनुबन्ध 'क' में दी गयी है [ग्रन्थालय में रखा गया । **देखिए** संख्या एल टी–1765/78]

(ख) से (घ). विदेश मंत्री के कुछ भाषण मंत्रालय ने पुस्तिका के ग्राकार में हिन्दी में प्रकाशित किये हैं ग्रौर इनका वितरण विदेश-स्थित हमारे मिशनों द्वारा किया गया है, विशेषकर उन देशों में जहां स्थानीय जनता हिन्दी समझती है या जहां बहुत से भारतीय राष्ट्रिक या भारतीय मूल के लोग रहते हैं । 1977 के दौरान ऐसी दो पुस्तिकायें प्रकाशित की गयीं ।

वर्तमान कलैण्डर वर्ष में हिन्दी पुस्तिकाग्रों ग्रौर ग्रन्य प्रकाशनों को छापने पर ज्यादा जोर दिया जाएगा ग्रौर इस दिशा में कदम उठाये जा रहे हैं ।

भारतीय सांस्कृतिक संबंध परिषद् की ग्रोर से गगनांचल नामक एक हिन्दी त्रैमासिक का प्रकाशन प्रारम्भ करके 1978 में इस दिशा में काफी महत्वपूर्ण कदम उठाया गया है ।

विदेश मंत्रालय में राजभाषा ग्रधिनियम को क्रियान्विति

2265. **श्री नवाब सिंह चौहान :** क्या **विदेश** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनके मंत्रालय में राजभाषा ग्रधिनियम की धारा 3(3) को पूर्ण रूप से क्रियान्वित किया जा रहा है ;

(ख) यदि हां, तो वर्ष, 1977 के गत 6 महीनों में कितने सामान्य ग्रादेश, परिपत्र, सूचनाएं ग्रौर टेंडर परमिट जारी किये गये ग्रौर उनमें से ऐसे कितने ग्रादेश ग्रादि ग्रंग्रेजी के साथ-साथ हिन्दी में जारी किये गये; ग्रौर

(ग) यदि उपरोक्त धारा को पूर्णरूप से क्रियान्वित नहीं किया जा रहा है तो इसके क्या कारण हैं ग्रौर उसको क्रियान्वित करने के लिए क्या कार्यवाही की जा रही है ?

विदेश मंत्रालय में राज्य मंत्री (श्री एस० कुण्डू) : (क) से (ग). उपलब्ध सूचना के ग्राधार पर 1977 के उत्तरार्ध में 221 सामान्य ग्रादेश तथा ग्रधिसूचनायें ग्रादि द्विभाषिक रूप में जारी की गई थीं ग्रौर 138 सिर्फ ग्रंग्रेजी में ही जारी की गई थीं । राजभाषा ग्रधिनियम की व्यवस्थाग्रों पर पूरी तरह से ग्रमल करने की हर कोशिश की जा रही है ।

Indian Lunacy Act

2266. SHRI VASANT SATHE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(c) whether it is a fact that Government are considering to replace the outmoded Indian Lunacy Act of 1912 by a more humane and comprehensive law on mental health;

(b) if so, furnish details of the changes proposed; and

(c) at what stage of formulation the Bill stands and how soon it will be introduced in the Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI JAGDAMBI PRASAD YADAV): (a) Yes.

(b) The salient features of the Bill in comparison with the Indian Lunacy Act, 1912 are as detailed in the attached Statement.

(c) The draft Bill is ready and a proposal to publish it for eliciting public opinion is under consideration.

Statement

The following are the salient features of the Bill in comparison with the Indian Lunacy Act, 1912:

(1) Stigmatising terms like 'insane', 'lunatic', 'idiot' and 'asylums' are being replaced by suitable alternative expressions such as 'mental illness' and 'Psychiatric hospital". Nursing Homes are referred to as Psychiatric Nursing Homes.

(2) The definition of 'mental illness' has been suitably modified to make it clearer and more comprehensive.

(3) The Bill provides for admission of a mentally ill person to a psychiatric hospital or a psychiatric nursing home. Under the present Act, admission was restricted to mental hospitals.

(4) Under the present Act, patients may be admitted into a mental hospital in the following cases:—

(i) by application of the patient himself with the consent of two of the Visitors of the hospital;

(ii) a reception order by a Magistrate in the following cases:—

(a) on petition by a nearest relative supported by two medical certificates;

(b) on arrest and report by a police officer in case of dangerous persons;

(c) on report by a police officer of cruel treatment or inadequate care and control by any person in charge of a mentally ill person.

However, under the proposed legislation, a patient may be admitted:

(i) as a voluntary patient without any legal, formalities as in the case of physical illness;

(ii) on a temporary treatment order valid for six months issued by a Magistrate including Executive Magistrate empowered in this behalf on the basis of one medical certificate;

(iii) on a reception order issued by a Magistrate on an application by a relative supported by two medical certificates;

(iv) on a reception order issued by a Magistrate on the report of a police officer in the case of persons believed to be dangerous by reason of mental illness;

(v) on the report of a police officer or any other person that a mentally ill person is not being given adequate care and control or is neglected or ill-treated where there is no person legally liable to maintain the mentally ill person;

(vi) in emergency cases (involuntary) on the basis of a medical certificate but subject to production before a Magistrate within 72 hours;

(vii) after judicial inquistion.

(5) The Bill also provides for admission, under special circumstances, of a mentally ill person who does not or is unable to express his willingness for admission as a voluntary patient, for a limited period not exceeding ninety days without reference to a Magistrate subject to application being made by a relative supported by certificates of two medical practitioners, one being a psychiatrist. This is a very important step as it is felt that owing to the stigma attached to the procedure of going through the Magistrate etc., a large number of mentally ill persons who could have been usefully admitted and treated in a Psychiatric Hospital or Psychiatric Nursing Home are not able to avail of it.

(6) The provisions for the detention and treatment of mentally ill offenders are being continued.

(7) Provision has also been made for the following in the proposed legislation:—

(i) for the regulation of psychiatric hospitals and nursing homes;

(ii) for the periodic inspection of psychiatric hospitals or psychiatric nursing homes by visitors appointed for the purpose and for periodical reports by the Medical Officer in charge of a psychiatric hospital or psychiatric nursing home to the Magistrate about the progress of patients admitted under the Magistrate's orders and for periodical special reports on mentally ill offenders by Psychiatrists;

(iii) for discharge, leave of absence etc. of mentally ill persons;

(iv) for appeal by any patient against involuntary admission or continued detention;

(v) for appeal against orders of the Magistrate;

(vi) for judicial inquisition by District Courts regarding alleged mentally ill persons possessing property, provision for appointment of guardian and management of estate, with provision for appeal to High Court;

(vii) for legal aid to mentally ill persons at State expense in certain cases;

(viii) for ensuring that the Medical Officer in charge of a mental hospital is a qualified Psychiatrist;

(ix) for meeting cost of maintenance of a mentally ill person in a psychiatric hospital or psychiatric nursing home by the State Government in suitable cases;

(x) for ensuring the civil rights of the patients by executive instructions.

Preferential treatment to wards of P. & T. Men

2267. SHRI VASANT SATHE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether his Ministry propose to accord a preferential treatment to wards of P&T men for providing jobs in the P&T Department on the lines of the proposal under consideration by the Railway Ministry;

(b) if so, furnish details of the steps taken in the matter; and

(c) if not, the reason for not considering such a demand?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) No, Sir.

(b) and (c). Question does not arise.

Iranian Oil Credit to India

2268. DR. SUBRAMANIAM SWAMY: Will the Minister of EXTERNAL AFFAIRS be pleased to state the exact terms of the Iranian Oil Credit to India and the agreement between the two countries in regard to the administration of the rupee counterpart funds?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): Iran has offered to make available additional crude oil supplies annually at OIEC price on credit terms or lumpsum payment, as may be suitable. The rupee equivalent of these instalments or the lampsum would be funded in India, as required, whether for investment or expenditure or could be used to finance approved projects such as Alumina Project for the Eastern Coast deposits of bauxite, Paper and Pulp Factory for Tripura and Second Stage of Rajasthan Canal.

The details are yet to be decided upon by the two Governments.

Indo-Iranian Agreement Re. Kudremukh Project

2269. DR. SUBRAMANIAM SWAMY: Will the Minister of STEEL AND MINES be pleased to state the terms of Indo-Iranian agreement regarding the Kudremukh project?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): There are two agreements with Iran, both executed by the Steel Authority of India Limited on the 4th November, 1975, and subsequently assigned to the Kudremukh Iron Ore Co. Limited. One relates to the supply of iron ore concentrate to the National Iranian Steel Industries Company and the other to provision of credit for meeting the cost of implementation of the Kudremukh project. The two agreements are contingent one each other.

Under the Sale and Purchase Contract, which is between Kudremukh Iron Ore Co. Ltd. (Seller) and the National Iranian Steel Industries Co. (Buyer), a total quantity of 150 million tonnes of iron ore concentrate has to be supplied over a period of 21 years starting from the 23rd August 1980. A quantity of 3 million tonnes is to be delivered during the first full year of operation, 5 million tonnes during the second year and 7.50 million tonnes from the third year onward; with a tolerance of +10 per cent. The concentrate should contain, in accordance with the specifications laid down in the contract, 66.5 per cent iron on the average (64 per cent minimum); the Silica +Alumina should not be more than 4 per cent on the average (5 per cent max.). The moisture has to be limited to 9 per cent max. There is provision for payment of bonus and penalty on account of variations in the quality and quantity of supplies from the stipulations made in the contract.

The Financial Agreement which is between Kudremukh Iron Ore Co. Limited (Borrower) and the Imperial Government of Iran (Lender) provides for the lender establishing a credit not exceeding US $630 million for financing the implementation of the Kudremukh Iron Ore Project, including the port and power facilities. The credit can be utilised for meet-

ing all items of capital expenditure except taxes, levies and duties imposed in India and the incidence of which is directly fixed on the Borrower by law. In advance of $100 million was received on the 23rd February 1976. Further disbursements are made periodically on the basis of actual expenditure incurred by the Borrower. The loan is to be repaid in 31 equal, successive, semi-annual instalments, beginning 5 years after the effective date of the agreement (9th February 1976).

Functioning of Calcutta Telephones

2270. SHRI SAMAR GUHA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether complaints about the functioning of Calcutta Telephones are continuing; and

(b) if so, the facts thereabout and the steps taken for improvement of the functioning of Calcutta Telephones during the last six months?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) No, Sir; the complaints have come down in number during the last few months.

(b) Following steps have been taken for improvement:—

(i) Flooding of trenches for testing joints.

(ii) Installation of cabinets, provision of moisture barriers, use of jelly-filled cables.

(iii) Gradual pressurisation of underground Junction and primary cables.

(iv) Overhauling of exchange equipment including fitting of trailing wipers and replacement of worn out banks.

(v) Overhaul of external plant equipment up to the extent of 50 per cent this year.

(vi) Provision of microwave systems for provision of junctions between the Central Exchanges and satellite exchanges in Calcutta.

Progress of Steel Plants in Visakhapatnam, Vijayanagar and Salem

2271. SHRI S. R. DAMANI:

SHRI G. S. REDDI:

Will the Minister of STEEL AND MINES be pleased to state:

(a) the progress made on the establishment of steel plants at Visakhapatnam, Vijayanagar and Salem;

(b) the details of programmes drawn for 1978-79; and

(c) by what time will the actual construction work and erection of plant and machinery start?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) to (c).

Visakhapatnam and Vijayanagar

The Detailed Project Report (DPR) on Vijayanagar Steel Plant was received by the Steel Authority of India Ltd. (SAIL) in April, 1977, while that on Visakhapatnam Steel Plant in October, 1977. Both the DPRs are currently being scrutinised by SAIL. Meanwhile, preliminary works like land acquisition, soil investigation, raw materials testing, etc. have been going on for quite some time and further progress on these will be achieved during 1978-79. The dates by which the actual construction work and erection of plant and machinery will start, will be known only after the DPRs have been scrutinised and approved by the Government and will also depend on the availability of financial resources.

Salem:

Government have already approved in March 1977 the first stage of Salem Steel Project for the establishment of facilities to produce 32,000 tonnes of cold rolled stainless steel sheets and strips per year. Necessary preparatory work and infra-structure facilities for this stage have been almost completed. Tenders for main plant equipment have been received. An agreement for supply of information and technical services for cold rolling of stainless steel at Salem was signed on January 26, 1978, between Salem Steel Ltd. and M/s. Peugeot Loire of France. Construction of the cold rolling mill complex has also commenced.

The following are the main items of work to be undertaken during 1978-79:—

(1) Bulk of the civil work for cold rolling mill complex.

(2) Fabrication and erection of structurals for cold rolling mill.

(3) Order placement for bulk of main plant equipment and utilities.

The erection of main plant and equipment is expected to start in 1980.

Steps to explore Copper Deposits in Dungarpur District of Rajasthan

2272. SHRI S. R. DAMANI: Will the Minister of STEEL AND MINES be pleased to state:

(a) what urgent steps have been taken to explore the copper deposits located in Dungarpur District of Rajasthan;

(b) whether the Central Government has also deputed its own officials to expedite the work in conjunction with officials of the Rajasthan Government; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) and (b). Geological survey is a continuous process. Different areas of Dungarpur district are being investigated for copper by the Geological Survey of India and the State Department of Mining and Geology in accordance with the programme coordinated by the State Geological Programming Board. Of the three areas, Pader-ki-Pal, Bichiwara and Balia-Deva-Gugran where significant copper occurrences were reported in Dungarpur District of Rajasthan, GSI did not find encouraging results at Bichiwara, while investigations by GSI at Balia-Deval-Gugran are continuing. Government of Rajasthan have located reserves of 1.20 million tonnes with an average copper content of 1.3 per cent in the Pader-ki-Pal area.

(c) Question does not arise.

Work Schedules of Malanjkhand Copper Project

2273. SHRI S. R. DAMANI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether in view of the urgency to feed Khetri Copper Smelter with ore, efforts have been made to advance work schedules on Malanjkhand Copper Project;

(b) if so, the details thereof; and

(c) if not, what are the difficulties coming in the way?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) No, Sir.

(b) and (c). The work on the Malanjkhand Copper Project was started in June, 1977. The mine construction and the erection of matching concentrator plant of one million tonnes capacity per annum is expected to

be achieved by September, 1981. The expansion of mine and concentrator capacity to 2 million tonnes per annum is expected to be achieved by September, 1983. The work on the project is on schedule; as the time schedule of the project is already a tight one, there is no scope for advancing it.

Capacity utilization and actual production at Khetri Copper Smelter Plant

2274. SHRI S. R. DAMANI: Will the Minister of STEEL AND MINES be pleased to state:

(a) the capacity utilization and actual production at Khetri Copper Smelter in the current year upto 31st December, 1977;

(b) to what extent the position of supply of copper ore has improved as a result of various steps taken; and

(c) the progress made to develop Chandmari and Dariba copper projects?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): (a) The blister copper production at Khetri smelter for 12 months from January to December, 1977 was 9648 tonnes. This represents 31 per cent capacity utilization. The low capacity utilisation at the Khetri smelter arose largely because of technological and operational problems faced in respect of the smelter. Assistance from M/s. Furukawa of Japan has now been taken for resolving this problem. The Japanese experts have already arrived.

(b) As a result of various steps taken, there has been a steady improvement in the production of copper ore at Khetri and Kolihan mines as will be seen from the following figures:—

Year	Ore production (tonnes)
1974-75	613,539
1975-76	775,393
1976-77	1,051,569
1977-78 (April to December)	803,118
1978-79 (target)	1,400,000

(c) The Chandmari Copper Project is being developed in two phases. Phase I for the mine capacity of 500 tonnes of ore per day was completed in December, 1975 and regular ore production is in progress. The work on phase II of the Mine for expansion of the capacity to 1000 tonnes of ore per day is in hand. The production at the rate of 1000 tonnes per day is expected to be achieved during 1979-80.

The Dariba Copper Project with mine capacity of 100 tonnes of ore per day and a matching concentrator plant was commissioned in September, 1973. The project is in commercial operation and working to capacity.

भिलाई इस्पात संयंत्र का विस्तार

2275. डा० लक्ष्मीनारायण पाण्डेय : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि भिलाई इस्पात संयंत्र के विस्तार पर कुल कितनी धनराशि खर्च करने का प्रस्ताव है ?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री करिया मुण्डा) : वर्तमान अनुमानों के अनुसार भिलाई इस्पात कारखाने की की क्षमता को 25 लाख टन से बढ़ाकर 40 लाख टन करने पर लगभग 1120 करोड़ रुपए खर्च होंगे ।

परिवार नियोजन कार्यक्रम

2276. **डा० लक्ष्मीनारायण पाण्डेय :** क्या **स्वास्थ्य और परिवार कल्याण** मंत्री यह बताने की कृपा करेंगे कि :

(क) ग्रामीण क्षेत्रों में परिवार कल्याण कार्यक्रमों को लोकप्रिय बनाने के लिये क्या कदम उठाये गये हैं ; और

(ख) क्या इस उद्देश्य के लिए गांव स्तर के कुछ कार्यकर्ताओं को प्रशिक्षित करने की आवश्यकता है और यदि हां, तो इस दिशा में क्या कदम उठाये गये हैं ।

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : (क) ग्रामीण क्षेत्रों में परिवार कल्याण के कार्यक्रम को आगे बढ़ाने के लिए प्रचार शिक्षा के सभी साधनों, विशेषकर रेडियो का प्रयोग किया जा रहा है । राज्य सरकारों से अनुरोध किया गया है कि वे एक हजार प्राथमिक स्वास्थ्य केन्द्रों में इस वर्ष शिक्षा शिविर भी लगाएं । इन शिविरों के द्वारा गांवों के प्रमुख व्यक्तियों की कार्यक्रम में सहायता प्राप्त करने की चेष्टा की जाएगी ।

(ख) ग्रामीण स्वास्थ्य योजना के अन्तर्गत लगभग 15 हजार जनस्वास्थ्य रक्षकों को प्रशिक्षण दिया जा चुका है । लगभग इतने ही और जन-स्वास्थ्य रक्षक प्रशिक्षण पा रहे हैं । ये सभी जन-स्वास्थ्य रक्षक स्वास्थ्य शिक्षा के अलावा गांवों के लोगों को परिवार कल्याण सम्बंधी जानकारी भी देंगे ।

Inquiry into Complaints of deteriorating services and rude behaviour of Telephone Operators

2277. DR. VASANT KUMAR PANDIT: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether several complaints from major telephone centres have been received for deteriorating services of telephones and rude behaviour of the telephone operators; and

(b) if so, whether Government have inquired into these complaints and fixed the responsibility of such misdeeds?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) and (b). No, Sir. The number of complaints against telephone service has gone down in the past few months. The complaints alleging rude behaviour of the telephone operators have been few. All complaints are investigated and suitable action is taken.

Commemorative Stamp of the Late Shri E. V. Ramaswamy Naicker

2278. DR. VASANT KUMAR PANDIT: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the Posts and Telegraphs Department is planning to issue a commemorative stamp of the late Shri E. V. Ramaswamy Naicker;

(b) whether Government have received several protests from the public against this; and

(c) if so, what are the objections?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI): (a) Yes, Sir.

(b) and (c). Government has received some protests from the public and they are being examined.

Benefits to workers covered by EPF Scheme

2279. DR. VASANT KUMAR PANDIT: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government are actively examining several proposals to give liberal benefits to industrial and other workers covered by the Employees Provident Fund Scheme; and

(b) if so, what are the revised proposals and from when they will be operative?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). The Central Board of Trustees, Employees' Provident Fund have recommended for Government's consideration the grant of a number of benefits to the subscribers of the Employees' Provident Fund, which include *inter-alia*:

(i) a uniform rate of Provident Fund contributions payable to the Fund for all classes of establishments/industries at 8 per cent as against the present rate of 6¼ per cent and 8 per cent in respect of specified industries/classes of establishments;

(ii) removal of the condition that in order to become eligible for membership of the Fund one must have qualifying service of 6 months or 120 days of actual work or have been declared permanent.

(iii) reduction in the quantum of forfeiture of employer's share of contributions in cases of resignation.

(iv) to amend the Employees Provident Funds Scheme to make provision for enhancement of the amount of non-refundable advance from Rs. 300/- to Rs. 500/- in case of members affected by natural calamities.

(v) grant of refundable advance to members who have not been paid their salaries for some time.

(vi) enhancement of the monthly rate of pension as indicated below:—

Existing Pension		Propsed Revision	
Pay per month	Monthly rate of Pension	Pay per month	Monthly rate of Pension
1. Rs. 800 and above	12% of pay subject to a maximum of Rs. 150.	1. Rs. 1200 and above	15% subject to a maximum of Rs. 225.
2. Rs. 200 and above but below Rs. 800.	15% of pay subject to a maximum of Rs. 96 and miniumum Rs. 60.	2. Rs. 800 and above but below Rs. 1200.	20% subject to a maximum of Rs. 200 and minimum of Rs. 160.
3. Below Rs. 200	30% of pay subject to a minimum of Rs. 40/-.	3. Rs. 200 and above but below Rs. 800.	25% of pay subject to a maximum of Rs. 150 and minimum of Rs. 80.
		4. Below Rs. 200.	40% of pay subject to a minimum of Rs. 60.

(vii) enhancement of the amount of retirement benefit from Rs. 4000/- to Rs. 8000/.

(viii) removal of the condition of a minimum average balance of Rs. 1000/- for entitlement of the assurance benefit under the Employees' Deposit Linked Insurance Scheme, 1976.

(ix) Increasing the maximum amount of assurance benefit from the present limit of Rs. 10,000/- to Rs. 15,000/-.

Scrutiny of Overseas Employment Agents

2280. DR. VASANT KUMAR PANDIT: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government scrutinise Income Tax verification certificates of the Overseas Employment Agents while issuing licences to them for recruitment of labourers for employment in foreign countries; and

(b) if not, reasons thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b). Under the existing procedure, Income Tax Verification Certificate of the Recruiting Agent is not scrutinised while examining his request for grant of provisional registration. However, this suggestion is already under the consideration of the Committee set up recently to examine the whole procedure regarding recruitment of Indian Skilled, Semi-skilled and Unskilled workers for employment in foreign countries and the procedure for registration of recruiting agents.

Import and Allotment of Steel to States

2281. SHRI C. K. JAFFER SHARIEF: Will the Minister of STEEL AND MINES be pleased to state what are the details regarding the quantity of stainless steel imported and the total allotment made to each State during last two years?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): Presumably the Hon'ble Member is referring to stainless steel sheets, plates and strips.

The Minerals and Metals Trading Corporation of India Limited imported 7723 tonnes of these items of stainless steel during 1975-76 and 9340 tonnes during 1976-77. Imported stainless steel plates, sheets and strips are distributed against registration made by the individual users. Therefore, the question of making bulk allocation, state-wise, does not arise.

श्री दलाईलामा के प्रवक्ता का वक्तव्य

2283. डा० रामजी सिंह : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान दलाईलामा के एक प्रवक्ता के इस आशय के वक्तव्य की ओर दिलाया गया है कि भारत को तिब्बत के प्रति अपनी सहानुभूति को व्यवहारिक रूप देना चाहिये ;

(ख) यदि हां, तो उस पर सरकार की क्या प्रतिक्रिया है ;

(ग) क्या भारत तिब्बत समस्या पर द्विपक्षीय वार्ता के लिये तैयार नहीं है; और

(घ) क्या सरकार को तिब्बत सीमा पर चीन की सैनिक तैयारी की जानकारी है यदि हां, तो उसका ब्योरा क्या है ?

विदेश मंत्रालय में राज्य मंत्री (श्री एस० कुण्डू) : (क) भारत सरकार ने 9 फरवरी 1978 के स्टेटसमैन में प्रकाशित नई दिल्ली स्थित परमपावन दलाईलामा के ब्यूरो के प्रतिनिधि का वक्तव्य देखा है जिसमें संसार के नेताओं से यह अनुरोध किया गया है कि वे तिब्बत के लोगों के प्रति अपनी सहानुभूति को कार्य-रूप देने के लिए कदम उठाएं ।

(ख) और (ग) यह सुविदित है कि भारत सरकार भारत में रहने वाले तिब्बतियों के अनुरक्षण और उनकी परम्पराओं, सस्कृति और धर्म आदि की रक्षा के लिए मानवतावादी दृष्टिकोण से उदरतापूर्वक सहायता दे रही है ।

(घ) तिब्बत में, जिसमें भारत चीन सीमा के साथ ये क्षेत्र भी शामिल हैं, सशस्त्र चीनी सेनाओं की समग्र संख्या में वृद्धि होने का कोई संकेत नहीं है ।

ब्रिटेन-भारत संयुक्त उपक्रम

2284. श्री ओम प्रकाश त्यागी : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या अपने हाल ही के भारत के दौरे के समय ब्रिटेन के प्रधान मंत्री ने भारत के साथ मिलकर तीसरे देशों में संयुक्त उद्योग स्थापित करने का प्रस्ताव सरकार के समक्ष रखा था जैसा कि बी० बी० सी० से अपने प्रसारण में उन्होंने बताया है ;

(ख) यदि हां, तो क्या सरकार ने इस सम्बन्ध में उनका प्रस्ताव स्वीकार कर लिया है ; और

(ग) यदि हां, तो उन देशों के नाम क्या जिनमें ऐसे उद्योग स्थापित किये जाने की म्भावना है ?

विदेश मंत्रालय में राज्य मंत्री (श्री एस० कुण्डू) : (क) और (ख) जनवरी, 1978 में ब्रिटिश प्रधान मंत्री की यात्रा के दौरान बातचीत में दोनों पक्षों में इस बात पर सहमति हुई थी कि भारत-ब्रिटिश सहयोग के जरिये तीसरे देशों में संयुक्त उद्यम स्थापित करने की सम्भावनाओं का पता लगाया जाए ।

(ग) ऐसा करने के उपायों और तरीकों के लिए ऐसी सभावनाओं पर विस्तृत विचार करने की जरूरत होगी ।

Serving of Liquors at Receptions

2285. SHRI K. MALLANNA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that Government have permitted serving of imported liquor at the receptions/dinners hosted by heads of various Departments of the Central Government;

(b) if so, what are the reasons therefor;

(c) whether the High Commissions and other Embassies located in the capital are at their liberty in serving of imported liquor at the receptions/dinners hosted by them; and

(c) whether Government propose to use Indian made liquors at these receptions/dinners hosted by heads of various Departments including foreign Embassies?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) No, Sir.

(b) Does not arise.

(c) and (d). Foreign Missions are at liberty to serve liquor both imported and of Indian make at receptions/dinners hosted by them. The choice of the types of drinks served is left to the discretion of the host.

Bringing Back Parts of Azad Hind Monument

2286. SHRI SAMAR GUHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether some of the parts of the Azad Hind monument that was demolished by the Army of Mountbatten while reoccupying Singapore in 1945 have been kept at the Rawalpindi residence of Mr. Shah Nawaz Khan;

(b) whether this fact was admitted by Mr. Shah Nawaz Khan before the Khosla Commission of Enquiry and also in reply to earlier questions relating to the matter in the Parliament; and

(c) if so, whether further steps have been taken to bring back the sacred parts of the martyrs monument so that proper steps could be taken for their preservation in India?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): (a) As stated in reply to earlier questions answered in the Lok Sabha on 20th March, 1974, 9th April, 1975 and 1st December, 1977, Shri Shah Nawaz Khan had informed that a small piece of the memorial plaque of the Shaheed Memorial of the Azad Hind Fauj came in his possession in 1946 and that he had left this portion of the plaque with his family members in Rawalpindi. Later on, his family members had to migrate to India.

(b) Yes, Sir.

(c) Our Embassy in Islamabad has not been able to trace the exact location of Shri Shah Nawaz Khan's erstwhile residence in Rawalpindi. We have now addressed Shri Shah Nawaz Khan himself in the matter and his reply is awaited.

12.30 hrs.

RECOGNITION TO CONGRESS PARTY (I) AS A PARTY IN LOK SABHA

MR. SPEAKER: I have to inform you that I have accorded recognition to the Congress (I) as a recognised party in the Lok Sabha, and Mr. Stephen as its leader.

SHRI K. P. UNNIKRISHNAN (Badagara): Sir, I rise on a point of order. (*Interruptions*) I had written to you regarding the Direction of the Speaker with regard to the recognition of the parties and groups. And you were kind enough to tell me that you will allow me to raise this in the House.

While you said that you would go by precedents in this regard, my point was very different. My point was that the entire House rejects the concept of defection and it has been at least stated as the intention of at least some of the Ministers that they will bring forward some legislation.

Now, it is very important that defections should not be encouraged. It is in this context (*Interruptions*) that I had written to you that the present Directions which govern the recognition of parties and groups, that is, Directions 120 to 124, be revised and also a new Direction added that any Member, if he so chooses to change his party affiliation from the party on whose ticket he got elected, shall individually approach you and give you an affidavit in your presence. I am stating this because it is unfortunate that certain forces who want to pull down the democratic structure and party system in this country are active. Man-eaters shall not be allowed to prow around the precincts of this House. That is why I have suggested that you be kind enough to add a new direction and lay down a new precedent. Certain gentlemen have flexible consciences who change

it from day to day. If the recognition principle has to have any content in it, then it has to be well laid-down. You cannot say I am sitting with this party today and tomorrw I can sit in some other party and cross over again. I do not want to mention names. They are very distinguished Members of this House and are my friends also but I must say that this is a very basic and fundamental matter and I call for a specific new direction. I am also moving a motion to this effect that the Speaker be kind enough to give new direction and precedent adding to 120 to 124 of the Directions of the Speaker.

(Interruptions)

SHRI SAUGATA ROY (Barrackpore): Sir, there have been allegations that Members who have not actually signed for the new party their names have been put in the list. It is necessary for you to actually verify

(Interruptions)

SHRI C. M. STEPHEN (Idukki): Now, Sir, I do not want to enter into a controversy with any of my friends here on a matter which is between parties. Facts are known to everybody. I do not want to enter into a controversy as to who defected from whom. You have given the decision. The moment you have given the decision, we are a recognised party. The moment we become the recognised party, there are certain conventions to be observed between parties. Any remark which goes in contravention of that relationship, I hope, will not be encouraged. Therefore, I ignore that. But I want to put the record straight. It was stated by somebody, some friends here, that I gave you a list and all that. I want to make it clear that I have not given any list to anybody. No list was submitted by me to the Speaker. The respective Members wrote individually to the Speaker. No list under my signature was ever submitted to the Speaker. This matter I wanted to put before the House. Members have submitted their letters to you and you might have found that the requisite minimum was exceeded, namely 54 was exceeded, so recognition had to be given and you have given the recognition. I am thankful to you for giving the recognition. I now come into existence as a recognised party.

MR. SPEAKER: I have heard the matter. Mr. Unnikrishnan has sent me a letter. I had examined that letter and I told Mr. Unnikrishnan that I would be bound by precedents. It is up to the House or up to the leaders to meet and change the precedent. As long as that is not done, the Speaker must go by precedents, and the precedent earlier adopted was whenever a group is formed, if that group consists of more than 30 Members, it will be considered as a group. If it is more than 50, it will be considered as a party. It has been done earlier also. Therefore, I have told Mr. Unnikrishnan about that also. I am not looking into the merits of the question. So far as the allegation regarding signature is concerned, it is not proper for me to send for the Members unless it becomes absolutely necessary. I had asked the office to check up the signatures with reference to the register we are maintaining and it is on that basis I have come to the conclusion that there are more than 50 Members. Therefore, I recognise the party as a party in the House and Mr. Stephen as the leader of that party. *(Interruptions)*

SHRI SAUGATA ROY: Sir, I have given an adjournment Motion under Rule 56. The Prime Minister of India has made certain statements about the annexation of Sikkim. It questions that territorial integrity of the country. Coming as it does, it is from the head of the Government and it is a very serious matter. So, I propose it is a sufficiently important matter for which the business of the House should be adjourned and this matter be taken up.

श्री मनीराम बागड़ी (मथुरा) . अध्यक्ष जी, मैं जानकारी चाहता हूं–आप ने अभी "कांग्रेस–आई का एनाउन्समेंट किया है, कांग्रेस–आई का क्या मतलब है, जरा कांग्रेस–आई की परिभाषा कर दीजिये। जनतन्त्र में जिन्दा आदमी के नाम पर पार्टी नहीं हुआ करती है और हमारे यहां तो संसदीय पद्धति है—इस के अन्दर आप ने कांग्रेस-आई कैसे कहा है, जरा इस का विश्लेषण कर दीजिये।

MR. SPEAKER: That subject is over.

श्री मनीराम बागड़ी : आप मुझे यह बतलाइये कि कांग्रेस-आई का क्या मतलब है ? क्या यह किसी व्यक्ति के नाम से है, यह कांग्रेस-आई कैसे है ?

SHRI KANWAR LAL GUPTA (Delhi Sadar): Suppose some signatures are found wrong and they deny it . . .(*Interruptions*).

MR. SPEAKER: The Office has compared it and I have passed orders.

AN HON. MEMBER: Nobody can question when a Member has been elected on Cong(I) ticket; you must not allow that to go on record.

MR. SPEAKER: I have recognised that party.

SHRI K. LAKKAPPA (Tumkur): Regarding adjournment motion....

MR. SPEAKER: So far as, the adjournment motion is concerned, it is still under my consideration; I will pass orders in the course of the day.

SHRI K. LAKKAPPA: I gave a notice of a call attention motion on fabulous wealth being sold in Bombay, reported in the Press.

MR. SPEAKER: I cannot recall all the things; I do not know.

Now papers to be laid on the Table.

12.46 hrs.

PAPERS LAID ON THE TABLE

REPORT OF WORKING GROUPS ON AUTONOMY FOR AKASHVANI AND DOORDARSHAN

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Working Group on Autonomy for Akashvani and Doordarshan (Volumes I and II). [*Placed in Library. See* No. LT-1733/78].

Employees' Family Pension (Amendment) Scheme, 1978.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): I beg to lay on the Table a copy of the Empolyees' Family Pension (Amendment) Scheme, 1978, (Hindi and English versions) published in Notification No. G.S.R. 101 in Gazette of India dated the 4th February, 1978 under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. (Placed in Library. See No. LT-1734/78].

PASSPORTS (SECOND AMENDMENT) RULES AND STATEMENT RE. ACCEPTANCE OF TENDERS BY INDIAN MISSIONS AT LONDON AND WASHINGTON

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): I beg to lay on the Table:—

(1) A copy of the Passports (Second Amendment) Rules, 1977, (Hindi and English versions) published in Notification No. G.S.R. 734(E) in Gazette of India dated the 7th December, 1977, under sub-section (3) of section 24 of the Passports Act, 1967. [*Placed in Library. See* No. LT-1735/78].

(2) A statement (Hindi and English versions) of cases in which lowest tenders have not been accepted

by the High Commission of India (Supply Wing), London and Embassy of India (Supply Wing), Washington, for the year ending 31st December, 1976. [*Placed in Library. See* No. LT-1736/78].

ANNUAL REPORTS OF POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH AND HINDUSTAN LATEX LTD., TRIVANDRUM FOR 1976-77

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) : मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :

(1) स्नातकोत्तर चिकित्सा शिक्षा तथा अनुसन्धान संस्थान, चण्डीगढ़ अधिनियम, 1966 की धारा 19 के अन्तर्गत स्नातकोत्तर चिकित्सा शिक्षा तथा अनुसन्धान संस्थान, चण्डीगढ़ के वर्ष 1976-77 के वार्षिक प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति।

[*Placed in Library. See* No. LT-1737/78].

(2) कम्पनी अधिनियम, 1956 की धारा 619 क की उपधारा (1) के अन्तर्गत हिन्दुस्तान लेटेक्स लिमिटेड, त्रिवेन्द्रम के वर्ष 1976-77 के वार्षिक प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति, लेखा-परीक्षित लेखे तथा उन पर नियंत्रक महालेखापरीक्षक की टिप्पणियां।

[*Placed in Library. See* No. LT-1738/78].

NOTIFICATION UNDER CUSTOMS ACT, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table a copy of Notification No. 62/78-Customs (Hindi and English versions) published in Gazette of India dated the 9th March, 1978, under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [*Placed in Library. See* No. LT-1739/78].

12.48 hrs.

MESSAGE FROM THE PRESIDENT

MR. SPEAKER: I have to inform the House that I have received the following message dated the 7th March, 1978 from the President:

"I have received with great satisfaction the expresssion of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on the 20th February, 1978."

12.49 hrs.

RE. REPORT OF THE INQUIRY COMMITTEE ON SHRI JAYAPRAKASH NARAYAN'S TREATMENT

SHRI KRISHAN KANT (Chandigarh): Last week we said that the JP report should be placed on the Table of the House and there was discussion about it day before yesterday. Your direction was that the Health Minister should lay it on the Table of the House. It has not yet laid. The Health Minister is here. Let him say something on that.

SHRI K. P. UNNIKRISHNAN (Badagara): We object to that because.... (*Interruptions*).

MR. SPEAKER: Mr. Raj Narain.

SHRI VASANT SATHE (Akola): Is that matter on the agenda?

MR SPEAKER: Yesterday some Members raised the question that the Health Minister....

SHRI VASANT SATHE: In the Rajya Sabha?

MR. SPEAKER: No, here; I am not concerned with Rajya Sabha.

SHRI VASANT SATHE: It has to come on the agenda and we must know what it is; you cannot have a surprise. This thing has been so scandalous in the country. Interim report is taken and medical doctors are being pressurised. He has threatened the medical profession. For heaven's sake do not do anything contrary to the rules. It should be on the agenda.

SHRI K. P. UNNIKRISHNAN: Is he prepared for a judicial enquiry? If he wants to answer that point, yes, because it was done by a doctor, for whom I have great personal regard, but who has not been, as you are probably aware, a practising doctor at all for several years. Nor has he any competence in the field referred to him. It is not proper that the calumny should go on about the reputed medical profession of this country, and particularly the one belonging to a very high reputed institution. That is why I object to the laying of this report on the table of the House. We want to know whether he is going to..

(Interruptions)

SHRI KRISHAN KANT: Whether there should be a judicial enquiry or not, that is a different thing. When the House discusses the Report, the Members are free to demand an enquiry. We may agree to that. But this attempt to see that the report does not see light of day is a conspiracy, to see that JP's treatment is not brought out. We will not agree to it, whatever they may say. The Minister is here. The Speaker has given a direction. There is no rule which says that the Speaker can taken back the direction, the Minister is bound by his direction.

SHRI VASANT SATHE: We want a full judicial enquiry and we want them to place the full report. We are willing for that. *(Interruptions)*.

AN HON. MEMBER: They must tell the people what they are going to do.

SHRI VASANT SATHE: It is not even worth the paper....

आप इन्टेरिम रिपोर्ट क्यों दे रहे हैं ? इसके खिलाफ डाक्टर्स ने प्रोटेस्ट किया है ।
(व्यवधान)

SHRI KRISHAN KANT: The direction of the Speaker must be implemented. *(Interruptions)* These people want to conspire....

(Interruptions)

SHRI C. M. STEPHEN (Idukki): I am on a point of order. There are certain rules and regulations governing the matter of laying anything on the Table of the House; not any paper can be laid on the Table of the House. This is said to be an Enquiry Report and I presume that it was an enquiry under the Commissions of Inquiry Act—may be. If that is so, the Section stipulates that the Report must go to the President and that a copy of the report will be caused to be placed on the Table of the House. This is not such a report at all. This is an interim finding arrived at and the full Report has not come at all. It has not taken the shape of a document which has to go to the President to be considered; then only a report prepared under that can be placed on the Table of the House under the provisions of the Commissions of Inquiry Act. The second point is that even if any paper has got to be placed on the Table of the House, it must come

on the Order paper. In the order paper, it has not come. Therefore, it cannot be placed on the Table of the House. Under these two counts it cannot be placed on the Table of the House. The third point is that if Mr. Raj Narain wants to make a statement then the statement is to be made only under a particular Rule—Rule 372. This is not a statement that is permitted under Rule 372 because this is not a matter which can be defined as a matter of public importance. If that is so, the matter was here, the matter was raised here and if you in your wisdom thought that the Minister wanted to make a statement, then that also should have come in the Order paper. It is not something which has suddenly happened after sun set last night. This matter was here and presumably you had occasion to consider it and presumably, therefore, you did not find occasion to place it on the Order paper. Therefore a thing which was already before the House, which you considered and which stood to be omitted from the Order paper, cannot all of a sudden be permitted to be placed on the Table of the House as a bolt from the blue. Therefore, on three grounds I oppose the placing of this paper on the Table of the House or the making of a statement by the Minister on this matter.

SHRI K. LAKKAPPA (Tumkur): Mr. Speaker, Sir, Even if the Minister, Mr. Raj Narain, wants to make a statement, it is not governed by Rule 372 because it is an interim report.

MR. SPEAKER: You are repeating the same thing.

SHRI K. LAKKAPPA: The expert opinion of the country has gone on record in the press. It is such a distorted report which has been given. That is why how do you allow such a report to be placed on the Table of the House? So, we want to oppose it.

SHRI GAURI SHANKAR RAI (Ghazipur): Both of them were parties to that at that time. That is why they do not want this Report to be disclosed.

(Interruptions)

SHRI VAYALAR RAVI (Chirayinkil): I am on a point of order. Sir, this is a matter which has raised controversy. The Interim Report can be placed if there is need or urgency of action by the Government. There is no such need or urgency of action by the Government. I am putting this further point as part of my point of order was covered by Mr. Stephen already. So, let the interim report not be placed on the Table of the House. That is my point.

SHRI KRISHAN KANT: The way they are doing it shows there is something fishy about it. If that is not the case, then why should they want to hide the report? Mr. Jayaprakash Narayan was in jail when they were ruling and it is this section who are opposing the laying of the report on the Table of the House.

(Interruptions)

SHRI P. SHANKARANAND (Chikkodi): There should be a judicial inquiry. Don't you trust the judiciary? Say, you don't trust.

(Interruptions)

SHRI B. SHANKARANAND (Chi-demand for discussion of the report. We have a right to demand. My dear Sir, why are you afraid?

SHRI K. LAKKAPPA: You are afraid.

SHRI KRISHAN KANT: There is something wrong in it. They want hiding of the report. *(Interruptions)*. You want hiding of something now.

SHRI VASANT SATHE: Sir, this Institute of Chandigarh is one of the best institutes in the world having the best doctors. You are discrediting

[Shri Vasant Sathe]

them today. This Government should be ashamed. They are trying to discredit the best institute that we have. (*Interruptions*).

श्री कंवर लाल गुप्त (दिल्ली सदर) : पिछले सप्ताह यह सवाल आया था। उस समय आपने कहा था यह बहुत जरूरी चीज है, सारे देश का मामला है। उस समय मंत्री महोदय ने वादा किया था कि सोमवार को हिन्दी व अंग्रेजी की रिपोर्ट रखी जाएगी। कल जब श्री कृष्ण कान्त ने सुना दी थी तो आपने वादा किया था कि मंत्री महोदय को कहलवा दिया जाएगा कि आज वह रिपोर्ट यहां पर रख दें, जल्दी से जल्दी रख दें। अध्यक्ष महोदय, जहां तक इसका सवाल है जय प्रकाश जी देश के सबसे बड़े नेता हैं और इसमें ऐसे रहस्योद्घाटन हुए हैं इस रिपोर्ट में (**व्यवधान**)

MR. SPEAKER: Please....I have heard you. I have to hear him also.

13 hrs.

श्री कंवर लाल गुप्त : इस रिपोर्ट में काफी रहस्योद्घाटन हुए हैं, सेंसेशनल चीजें निकलने वाली हैं, दुनिया चकित हो जायेगी। और मुझे ताज्जुब होता है कांग्रेस भाइयों पर जो इस चीज का साथ दे रहे हैं, इन्दिरा जी का साथ दे रहे है। वह क्यों डरते हैं। अगर ठीक है तो चीज सामने आनी चाहिए। उस पर परदा डालने की कोशिश क्यों है। आपको याद होगा --

MR. SPEAKER: Mr. Gupta, you are travelling outside the point.

श्री कंवर लाल गुप्त : आपको याद होगा उन्हें मारने के लिए तैयारी भी की थी और जानबूझ कर जय प्रकाश जी का मर्डर करने की कोशिश की थी उस पर यह परदा डालने की कोशिश कर रहे हैं। सदन चाहता है कि आप मंत्री जी से कहें कि वह रिपोर्ट सदन के सामने रखें।

श्री बसन्त साठे : जुडिशियल इनक्वायरी करवा लें।

श्री मनी राम बागड़ी (मथुरा) : अध्यक्ष जी, मैं अपने माननीय सदस्यों से कहना चाहता हूं कि जो विरोध में बैठे हुए हैं वह लोग पक्ष कर रहे हैं मंत्री जी का कि रिपोर्ट न रखें, जब कि हम यहां सदन में कह रहे हैं कि रिपोर्ट रखी जाये। सदन की हकतलफी नहीं होनी चाहिए। आपको लड़ना है तो बुनियादी सवालों पर लड़िये, जैसे भूख है, बेकारी है। जय प्रकाश जी देश के

MR. SPEAKER: There cannot be any running commentary.

श्री मनी राम बागड़ी : कोई बात नहीं है, विरोध पक्ष के लोगों को कुछ न कुछ तो कहना ही है। लेकिन उनको हमारी बात सुननी चाहिए। अध्यक्ष जी, जय प्रकाश जी इस वक्त हिन्दुस्तान के ही नहीं समार की मानवता के प्रतीक हो चुके हैं।

(*Interruptions*)

MR. SPEAKER: Mr. Sathe, you had your say. Why don't you allow others to have their say.

श्री मनी राम बागड़ी आप यह कैसे कह सकते हैं। जयप्रकाश जी ऐसे समय आये हैं जब हम लोग जेलों में थे और हमारे साथी लोग सरकार में थे। लेकिन पटना में लोक नेता जय प्रकाश नारायण जी को फांसी की सजा उनकी फ़र्जी तस्वीर लटका कर दी गई। यह

एक तथ्य है। ग्राप उनके बारे में सही बातें क्यों नहीं ग्राने देना चाहते ? ग्रापने एक वचन दिया है कि जय प्रकाश जी के इलाज से संबन्धित रिपोर्ट सोमवार को सदन में रखी जायेगी, ग्रौर ग्राज सोमवार के बजाय बृहस्पतिवार हो गया है।

MR. SPEAKER: Let us not go into the merits. We are only on the point of order.

श्री मनी राम बागड़ी : राज्य सभा के ग्रन्दर पहले जवाब देते हैं मंत्री जी, जब कि यह सवाल उठाया गया था लोक सभा में। ग्रौर डाक्टरों ने वहां से ग्रपना कोई भेजा है लिख पढ़ कर कि जुडिशियल इनक्वायरी हो जब कि लोक सभा में यह रिपोर्ट ग्राने को हुई तब डाक्टरों में खलबली मची हुई है। ग्रभी तक पुरानी सरकार की पुरानी नौकरशाही मौजूद है। यह वही तत्व है जिसने हम को जेलों में डाला ग्रौर तुम्हारी जबान बन्द रखी। उस तत्व ने वह रिपोर्ट बता दी है।

MR. SPEAKER: Mr. Minister, what is your reply? We have debated enough.

श्री मनी राम बागड़ी : ग्रध्यक्ष जी, एक बात मैं मंत्री जी से कहूंगा।

MR. SPEAKER: You have said enough.

श्री मनी राम बागड़ी : 12 तारीख को (**व्यवधान**) यह ऐतिहासिक बात है (**व्यवधान**) में लोग जेलों में जाते, ग्रगर जय प्रकाश नारायण न होते।

MR. SPEAKER: No, we have debated enough. Now I will ask the Minister to reply.

SHRI D. B. CHANDRE GOWDA (Chikamagalur): Mr. Speaker, one point of clarification. I do not understand what the Minister is going to say.

MR. SPEAKER: I do not know. A point of order is raised. Whether he has any reply.

SHRI D. B. CHANDRE GOWDA: That is the point. It is addressed to the Chair.

MR. SPEAKER: Undoubtedly. I cannot decide it without heirng both the sides.

SHRI D. B. CHANDRE GOWDA: Sir, You have to give your ruling.

MR. SPEAKER: I have to give the ruling.

Mr. Raj Narain, Mr. Stephen has raised three questions. You have to answer those. He has raised a point of order. Three questions he has raised.

SHRI KANWAR LAL GUPTA: What about your own commitment in the House? We want to ask from you.

MR. SPEAKER: I have made no commitments. The records are there. Please see the records. There was a misapprehension. Please go into the records.... (*Interruptions*) Will you kindly hear me? All that happened was, when the Health Minister wanted to give a summary of it, I objected to it. I said You cannot give a summary of it". Then, when he said "I may place the English report", I said "do not create trouble; place both Hindi and English." Then he said "I want some time." I said. "All right, you can do it on Monday." I have not given any direction. Only I stopped him from placing this.

Now, three questions have been raised by Shri Stephen. One is that you cannot lay under the Act a report, which is an interim report. Secondly, he has said that you cannot lay it is submitted to the President.

[Mr. Speaker]

Thirdly, it is not in the Order Paper. So far as the last point is concerned, there are many questions coming in here like that, because the Speaker is not even allowed to deal with them. Today we had adjournment motions and other motions. They have all come. So, there is no question about it. But the other two points are important. One is that you cannot lay it unless and until the final report has come. Secondly, you cannot do it except.... (*Interruptions*) I am looking into that.

SHRI KRISHAN KANT: Mr. Speaker, I would like to read from the proceedings of Lok Sabha yesterday, where the hon. Speaker was kind enough to say as follows:

> "The Minister of Parliamentary Affairs may kindly inform the Minister that he had promised to place the report by Monday, but he had not yet placed it and that I would like to know why he had not done so; he must do that immediately."

That is your direction.

MR. SPEAKER: This is what I am saying. He has promised to do it and he has not kept up his promise. Therefore, he must keep up his promise. Today a legal question has been raised, that he cannot do it. I have to decide that question.

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, may I make a submission on the legal point? This Commission was appointed under the Commissions of Inquiry Act. In a sense, all the provisions of the Commissions of Inquiry Act were to apply to this. Now, what does the Act say about the laying of reports? I would like to draw the attention of the Chair and of the House to what the Act says about the laying of the Reports on the table. I am drawing your attention to section 3, sub-section (4), which says:

> The appropriate Government shall cause to be laid before the House of the People or, as the case may be, the Legislative Assembly of the States, the reports, if any" —I am laying stress, I am underlining the words, if any"—

It says:

> ....of the Commission on the enquiry made by the Commission under sub-section (1) together with a memorandum of action taken thereon."

Here, my submission is that it must not necessarily be accompanied by a memorandum of action taken. It may well be that the Government would decide not to take any action, and that would also be considered an action in terms of law. But the country must know the findings and the country must know whether the cause for this concern was justified or not, that is the principal point involved in this. What action the Government takes on the report. Whether to present not an obligation which must be carried out while laying the report.

It says:

> ....by the Commission under sub-section (1) together with a memorandum of action taken thereon within a period of six months."

The most important point is that the Government cannot exceed the limit of six months for taking any action on the report. Whether to present without any memorandum of action taken on it is not the material point.

Here, the plea taken by the Government is completely different. The plea taken by the Government is that it is not the final report, the full report. The plea taken by the Government is not that the Government has not taken any decision on it. The plea taken is that it is not the full report. Here my submission is that the Act says any report", it does not say that it should be the final report.

There have been occasions when the Government has taken action even on an interim report, and particularly an interim report is required only for taking action in accordance with the public interests involved in it. Therefore, this report could be of any nature, whether it is a full report or an interim report is immaterial, and so if the House had been assured that the interim report would be made available to the House, I think this obligation must be fulfilled, it is not prevented by the Act. And this is also not the Government's case that it is not accompanied by a memorandum of action taken. Government's case is only that it is not the full report, but the House, after having considered all aspects of the matter, had come to the view that the report must be placed before the House. Therefore, the Chair had also asked the Minister to carry out the wishes of the House. The Minister having given the assurance to the House and the Chair also having asked the Government to fulfil the assurance given to the House, I think it would a step which cannot be appreciated particularly at a juncture when the country is celebrating the Amrit Mahotsav of Lok Nayak Jayaprakash Narain. If the reports was required at any stage in the country it is at this stage that this report on this very important matters is required and not later.

SHRI VASANT SATHE: The first point is that it is not a report in terms of section 3(4). The Government will say that no memorandum of action taken accompanies it. Why? Because it is not a full report. Therefore that six months period will be fully waived by saying that they will do it after the full reports is available. And in the meantime they will avoid this report and submit to you a partial finding or observations or whatever it is which will confuse the country. I am not going into the merits of the whole case, about the man who made the enquiry, the manner of the enquiry etc., but I say that it will be contrary to the concept of law to have any such partial document which cannot be described as a report to be placed on the Table of the House within the terms of the Act.

SHRI G. M. BANATWALLA (Ponnani): I will place the point very briefly before you. Section 3(4) of the Act is very relevant and must be taken into consideration while deciding the point. It very clearly and categorically says that the report of the Commission has to be placed before the House. It does not say "report" or "reports". There cannot be a plethora of reports, preliminary, interim and final reports. There can be only one report, and that is the report of the Commission which has to come before the House. Therefore, if an interim report is now placed, this House will be barred from receiving any further report about the matter. The term used is singular and is preceded by the article "the" and it also requires the memorandum of action taken together with it. Therefore, I submit before you that section 3(4) contemplates only one report. It is couched in the singular. Therefore, it is only one report which is the report and the final report which will come before the House. The House cannot be taken for a ride by giving a plethora of reports.

श्री गौरीशंकर राय : अध्यक्ष महोदय, इस मामले को मैं एक दूसरे दृष्टिकोण से रखना चाहता हूं। यह सदन अपने कार्यों का सब से बड़ा मालिक है, सुप्रीम एथारिटी हैं। इस में आप की रूलिंग का प्रश्न कम है, सदन और देश की इच्छा का प्रश्न है। कानून के सिलसिले में सिर्फ इतना मुझे कहना है कि ऐक्ट में अन्तरिम रिपोर्ट रखने की कोई मुमानियत नहीं है कि नहीं रख सकते हैं। सारा देश इस मामले पर व्यग्र था। आज से चार महीने पहले, तीन महीने पहले यह

[श्री गौरीशंकर राय]

रिपोर्ट आनी चाहिए थी। मैं जरा अपने मित्रों से भी यह कहना चाहता हूं कि उन के ऊपर एक चार्ज एक साल पहले से सारी दुनिया के सामने लटका हुआ है कि जयप्रकाश जी के साथ ऐसा व्यवहार हुआ, उन को मारने का प्रयास था। तो इस मामले में देश चाहता है कि यह रिपोर्ट रखी जाय और यह सदन देश की भावनाओं को परिलक्षित करता है। यह सदन चाहता है कि रिपोर्ट रखी जाय तो इस में कोई प्रोसीजर की बात नहीं है। यह सदन की इच्छा है और सदन में आप से निवेदन किया है कि रिपोर्ट रखी जाय। सारा देश जानना चाहता है कि जयप्रकाश जी के साथ क्या हुआ और इन को मान्यवर, पहले ही से चिन्तित नहीं होना चाहिए ... (व्यवधान) ... इन्होंने सब को एक्यूज कर दिया, जूडिशियल एन्क्वायरी को भी एक्यूज कर दिया। ... (व्यवधान)।

स्वास्थ्य और परिवार कल्याण मंत्री (श्री राजनारायण) : श्रीमन्, मैं वास्तव में 20 साल के पार्लियामेंट्री जीवन में आज जो कुछ देख रहा हूं यह एक नई चीज है। The Opposition is saying: don't put the report. I do not know why. Because they think there is something which is going against the previous Government. I was keeping quiet till now. Kindly hear me.

एक एम० पी० की स्त्री या एक एम० पी० का बच्चा विलिंगडन अस्पताल में भर्ती होता या इंडियन मैडिकल इंस्टीट्यूट में भर्ती होता है या सफदरजंग में भर्ती होता है और उसको कुछ हो जाता है तो सवेरे हमारे यहां पहुंच जायेंगे कि एन्क्वायरी कराइए, एन्क्वायरी कराइए और अनेक नेशनल लीडर, इंटरनेशनल लीडर जयप्रकाश नारायण जी की एन्क्वायरी की रपट को रखने के बारे में इतना विरोध अखिल भारतीय कांग्रेस (आइ) और सी० पी० आई० इन दोनों की ओर से हो रहा है। .... (व्यवधान) ....

अखिल भारतीय कांग्रेस (आई) और सी० पी० आई०—इन दोनों पार्टियों ने राज्य सभा में भी यही स्थिति पैदा की और यहां लोक सभा में भी पैदा की। I want to make you know the process of the wheel of history.

1969 में श्री नीलम संजीव रेड्डी, वाई-हुक आर क्रुक डीफीट करा दिए गए लेकिन अब श्री नीलम संजीव रेड्डी भारत के राष्ट्रपति हैं। (व्यवधान) 1969 में आदरणीय श्री मोरारजी देसाई ने मंत्रिमंडल को छोड़ा और वही आदरणीय श्री मोरारजी देसाई आज भारत के प्रधान मंत्री पद पर सुशोभित हैं। (व्यवधान) This is the wheel of history.

दुनिया में किसी को तनिक भी कानून की जानकारी होगी तो वह इस बात को मान लेगा आसानी के साथ कि यदि जनता पार्टी की सरकार रिपोर्ट रखना चाहेगी तो दुनिया की कोई भी शक्ति उसको रोक नहीं सकती है। (व्यवधान)

श्रीमन्, मैं आपकी आज्ञा से वह जो वस्तु-स्थिति है उसकी जानकारी देना चाहता हूं। मैं जानता हूं कि हमारा स्टेटमेंट मिश्रा जी को सेटिस्फाई नहीं करेगा लेकिन साठे जी थोड़े दिन के लिए सेटिस्फाइड हो जायेंगे। (व्यवधान) I am not reading the report. I am not placing the report now.

SHRI C. M. STEPHEN: He is going to read something.

MR. SPEAKER: I am not going to allow him to read from the report.

श्री राजनारायण : पिछले सप्ताह अल्वा आयोग की रिपोर्ट को सदन में रखने का प्रश्न इस सम्मानित सदन में उठा था। उस समय मैंने जो कहा था वह इस प्रकार है :

> "अध्यक्ष महोदय, इस प्रश्न का कल ही मैंने निराकरण कर दिया था। यह सही है कि श्री जयप्रकाश जी के सम्बन्ध में रिपोर्ट हमें मिली है लेकिन वह रिपोर्ट अन्तरिम है, वह रिपोर्ट फुल रिपोर्ट नहीं है। उस रिपोर्ट को हम स्टडी कर रहे हैं, हमारा डिपार्टमेंट भी स्टडी कर रहा है। रिपोर्ट लम्बी है। इसको स्टडी करने के बाद अगर यह जरुरी समझा जायेगा कि रिपोर्ट सदन के पटल पर रख दी जाए तो रख दी जाएगी।"

माननीय सदस्य बार-बार जोर दे रहे थे और माननीय अध्यक्ष महोदय ने यह सुझाव देने की कृपा की थी कि मैं इस रिपोर्ट को सोमवार 6 मार्च, को सदन में प्रस्तुत कर दूं। मैंने अपने विभाग को इस की प्रतियां तैयार करने और उन्हें लोक सभा में भेजने के लिए कह दिया था। रविवार 5 मार्च को यह काम कर दिया गया था। 6 मार्च को एक पत्र भी लिख दिया गया था कि मैं 9 मार्च को यह रिपोर्ट सभा पटल पर रख दूंगा।

इस सम्बन्ध में माननीय सदस्यों के लिए मैं इस एक सदस्यीय आयोग की नियुक्ति की पृष्ठभूमि दोहराना चाहूंगा : —

घर मंत्री ने श्री समरेन्दु कुन्दू के तारांकित प्रश्न नं० 40 के उत्तर में 6 अप्रैल, 1977 को लोक सभा को सूचित किया था कि सरकार ने निश्चय किया है कि एक जांच आयोग की नियुक्ति की जाए जो यह जांच करे कि आपातकाल में नजरबन्दी के दौरान श्री जयप्रकाश नारायण के गुर्दों को कैसे क्षति पहुंची। घर मंत्री ने मुझे ...

MR. SPEAKER: That is history. Mr. Stephen has raised a point of order. He has raised three points. One is that this is an interim report and therefore, you cannot lay it on the Table of the House. The second is that there is no memorandum and, therefore, unless is accompanied by a memorandum, you cannot lay it on the Table of the House. The third is that this is not in the normal list of business. You need not answer the third. Please answer the first and the second.

SHRI RAJ NARAIN: I am not only going to answer Mr. Stephen but I am going to answer to the whole world, to the whole country and to the whole House.

उस में इन का प्रश्न भी आ जाएगा। इन के प्वाइन्ट आफ आर्डर के बारे में स्वयं आप ने कह दिया है कि तीसरे का कुछ जवाब नहीं देना है। पहले के बारे में मैंने बतला दिया है कि दुनिया की कोई ताकत जनता पार्टी की सरकार को, यदि वह रिपोर्ट यहां रखना चाहे तो, रखने से रोक नहीं सकती। ...

श्री बी० शंकरानन्द : ऐसा रूल इन्कार्पोरेट करा दीजिए।

श्री राजनारायण : अगर सरकार रखना चाहेगी, तो वह एकार्डिग टु रूल्ज़ ही होगा—देटइज़, अण्डरस्टुड।

श्री बी० शंकरानन्द : यह हाउस रूल्ज़ के मुताबिक चलेगा।

SHRI RAJ NARAIN: Kindly hear me. Have some patience; adopt some parliamentary practice and procedure.

आदरणीय सदस्य इस को बाजार न बनायें।

मैं निवेदन कर रहा था कि घर मंत्री ने मुझे तदनुसार कार्यवाही करने के लिए कहा।

[श्री राजनारायन]

सरकार ने 23 अप्रैल, 1977 को एक प्रस्ताव द्वारा डा० पी० कोसी का एक-सदस्यीय आयोग नियुक्त किया।

सदन के अनेक माननीय सदस्य बार-बार चिल्ला रहे हैं—डा० आल्वा, डा० आल्वा—हम ने पहले डा० आल्वा को एप्वाइन्ट नहीं किया था। इस लिए पहले इस की पूरी हिस्ट्री समझ लीजिए.....

MR. SPEAKER: He is not reading from the report.

SHRI B. SHANKARANAND: Whether he is placing the report or not is the only question.

SHRI RAJ NARAIN: I have every reason to explain why I am not going to place the report.

SHRI B. SHANKARANAND: You are not called upon to explain that.

श्री राजनारायण : मैं बतला रहा था कि सरकार ने 23 अप्रैल, 1977 को एक प्रस्ताव द्वारा डा० पी० कोशी का एक सदस्यीय आयोग नियुक्त किया।

डा० पी० कोशी के पुत्र डा० अब्राहम कोशी की पोस्ट-ग्रेजुएट इंस्टीट्यूट में लैक्चरार के पद पर नियुक्ति हो गई थी, जिस की जानकारी न तो डा० कोशी ने दी, न किसी अन्य साधन से मिली। डा० कोशी के पुत्र उन्हीं के साथ स्टाफ कार में अपने नये पद को ग्रहण करने चण्डीगढ़ गये। डा० कोशी को अपने पुत्र को साथ ले जाने एवं पी० जी० आई० के अतिथिगृह में ठहरने की व्यापक आलोचना समाचार पत्रों में आई, एवं लोगों ने उन के द्वारा की जाने वाली जांच की निष्पक्षता में सन्देह व्यक्त किया इसलिए डा० कोशी ने 9 मई, 1977 को इस्तीफा भेजा, जो 13 मई, 1977 को स्वीकार किया गया।

श्री बी० शंकरानन्द। क्यों इस्तीफा दिया ?

श्री राजनारायण : इसलिए कि उनका लड़का वहां एप्वाइन्टमेंट पा गया था। उस के बाद डा० के० नगप्पा आल्वा को 13 मई, 1977 को ही एक सदस्यीय आयोग नियुक्त किया गया। 13 मई, को हमारे पास इस्तीफा आया और 13 मई को ही डा० के० नगप्पा को नियुक्त कर दिया गया — इसलिए इस में सरकार की तनिक भी इच्छा, मंशा या ख्वाहिश नहीं है कि इस रिपोर्ट को पेश करने में विलम्ब हो। क्यों ? क्योंकि 13 मई को उन का इस्तीफ़ा मंजूर हुआ और 13 मई को ही डा० आल्वा का एक-सदस्यीय नियुक्त किया गया। जांच आयोग अधिनियम, 1952 की धारा 11 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए सरकार ने निदेश दिया कि उक्त अधिनियम के सभी आल्वा आयोग को लागू होंगे।

"इस अधिनियम की धारा 3 की उप धारा (4) के अनुसार यह जरूरी है कि जब सरकार को कोई रिपोर्ट मिलती है तो उसे उस पर की गई कार्यवाही के ज्ञापन सहित 6 महीने के भीतर लोक सभा पटल पर रखा जाए।"

अब मैं श्री मिश्र के प्रश्न का जवाब दे रहा हूं। आल्वा आयोग ने अन्तरिम रिपोर्ट 27–2–78 को दी है। जब तक अन्तिम रिपोर्ट नहीं आएगी, तब तक इस रिपोर्ट पर कार्यवाही करना कानूनी दृष्टि से उचित नहीं है। मैं डा० आल्वा साहब की रिपोर्ट को सदन के सभा पटल पर रखना और सदस्यों को उस की जानकारी देना अपना परम पुनीत कर्त्तव्य समझता हूं किन्तु कानूनी पाबन्दियों को देखते हुए इस अन्तरिम रिपोर्ट को सदन के सभा पटल पर रखना विवेक-सम्मत नहीं होगा।

श्री कंवर लाल गुप्त : कानून तो बताइए।

श्री राजनारायण: जांच आयोग अधिनियम, 1952 के सेक्शन 3 के सब-सेक्शन में यह है:

SHRI KANWAR LAL GUPTA: Are you supporting Mr. Stephen? This is his interpretation. Do not support him.

श्री राजनारायण : जांच आयोग अधिनियम, 1952 के सेक्शन 3 के सब सेक्शन (4) को मैं पढ़ कर बताता हूं :

"समुचित सरकार, यथास्थिति, लोक सभा या राज्य की विधान सभा के समक्ष, उपधारा (1) के अधीन आयोग द्वारा की गई जांच पर आयोग की रिपोर्ट, यदि कोई हो, उस पर की गई कार्यवाही के ज्ञापन सहित, आयोग द्वारा समुचित सरकार को रिपोर्ट के प्रस्तुत किए जाने से छह मास की कालावधि के अन्दर रखवाएगी।"

हम को अधूरी रिपोर्ट मिली हैं और पूरी रिपोर्ट, वे कह रहे हैं, बहुत जल्दी देंगे। हम समझते हैं कि एक, दो माह में वे अपनी पूरी रिपोर्ट दे देंगे। आप खुद जानते है कि यह कितना इम्पोर्टेन्ट विषय है और कितने डाक्टर हैं। डा० आल्वा ने कितनी मेहनत की है और इतनी सारी मेहनत करते हुए वे एक नतीजे पर आए हैं। मैं सदन को निश्चित रूप से उस रिपोर्ट को पढ़ने का मौका दूंगा। वह रिपोर्ट सदन को पढ़ने को मिलेगी और डा० आल्वा अपना जोब पूरा करेंगे। जो कमी उस में रह गई है, उस को भी वह पूरा करेंगे।

श्रीमन्, मैं यह भी बता दूं कि डा० आल्वा को मारने की धमकी दी गई है।

SHRI D. B. CHANDRE GOWDA: It speaks of the Government of the day. If this Government is not capable of giving protection to their own Commission's Chairman, this is a shame..

श्री राज नारायण : डा० आल्वा के कुछ रिकार्ड चोरी करवा लिये गये हैं। मैं यह इसलिए बता रहा हूं कि किस कठिनाई में आज डा० आल्वा इस रिपोर्ट को पूरा करने म तत्पर हैं। सदन के सम्मानित सदस्यों को हम ने यह इसलिए बताया हैं कि हो सकता है कि उधर के लोगों को कभी इधर आना पड़े। इसलिए, किस लिए हल्ला मचाते हो। .. (व्यवधान) .... मैं एक बात यहां पर कह दूं। (व्यवधान) मैं बहुत ही सफाई और स्पष्टता से कहना चाहता हूं कि वे जो डा० अल्वा के सम्बन्ध में कोई डेरोगेटरी रिमार्क्स प्रस्तुत करते है, अपने कर्त्तव्य की अवहेलना करते हैं। डा० आल्वा एक सम्मानित सदस्य ही नहीं, एक सम्मानित डाक्टर भी हैं और वे इस समय किसी पार्टी से सम्बन्धित नहीं हैं। उन्होंने ईमानदारी के साथ मेहनत कर के रिपोर्ट पेश की है। (व्यवधान)... मुहं पर कालिख लग जाएगी। (व्यवधान)

MR. SPEAKER: I have heard both sides. I have to give my decision.

SHRI KRISHAN KANT: Why does the Minister not take action against Dr. Chuttani who has superannuated? He is on extension; he has manipulated.... (*Interruptions*)

MR. SPEAKER: No more arguments. Nothing more will go on record. (*Interruptions*)

I have heard everybody. I have heard the point of order raised. Three points have been raised during the debate. They are: (i) the matter has not been listed before the House and, therefore, it cannot be taken up; (ii) only the final report can be placed before the House; and (iii) no report can be placed unless the Government considers the report and its decisions are embodied in a memorandum.

[Mr. Speaker]

So far as the first point is concerned, many times points have been raised in this House without their being listed. The point raised in this case was not by the Government but by the Members. Therefore, I do not see much substance in that point.

So far as the second and third points are concerned, we are governed by sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952: that sub-section reads:—

"The appropriate Government shall cause to be laid before the House of the People or, as the case may be, the legislative Assembly of the State, the report, if any, of the Commission on the inquiry made by the Commission under sub-section (1) together with a memorandum of the action taken thereon, within a period of six months of the submission of the report by the Commission to the appropriate Government."

It has been contended that the words, 'report, if any' means only the final report. I am unable to accept that contention. Any report means every report. Therefore, a report which is of an interim character can also be placed before the House. But the most important point is this: can a report made under sub-section (4) be placed before the House unless and until the Government considers it and takes a decision on that? This is an important aspect of the section. No report can be placed before the House unless the Government has considered the same and has come to conclusions on the report. Therefore, a memorandum containing the conclusions of the Government is absolutely necessary to place the report before the House. In this view, it is not permissible for the hon. Minister to place the report before the House without Government considering it and the Government's conclusions being embodied in a memorandum. In this view, I uphold the point of order raised and direct the Minister not to lay the report before the House unless it is accompanied by a proper memorandum.

13.39 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*].

BUSINESS ADVISORY COMMITTEE

THIRTEENTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, I beg to move:

"That this House do agree with the Thirteenth Report of the Business Advisory Committee presented to the House on the 8th March, 1978."

SHRI VAYALAR RAVI (Chirayinkil): Mr. Deputy Speaker, actually I had written to the speaker regarding this allocation of business. For the last six year this House has not had an oportunity to discuss either the functioning or the Demands of the Ministry of Communications. This is an important Ministry. There are about six lakh employees working in this Ministry, but it has not been discussed so far. I do not know why: it has been conveniently excluded. Even this time there is no mention of the Ministry of Communications for discussion. Please go through the records of the last six years: there is no discussion at all on the Ministry of Communications. This is a vital and important Ministry and we want a discussion on the Ministry of Communications. Next to Railways, this is one of the most important—a major employment-oriented Ministry and it is closely linked with the people. Every citizen of the country is linked with the Ministry of Communications and we Members on this side have many things to communicate to improve upon the functioning of the Ministry. So I demand that you

should not take away a discussion on the Ministry of Communications. There has been discrimination for six years. So, I would appeal to the Ministry and to you to please include the Ministry of Communications for a discussion on the Demands for Grants. It is a must.

श्री हरि विष्णु कामत (होशंगाबाद) : उपाध्यक्ष महोदय, इस प्रस्ताव पर मैं भी बोलना चाहता हूं। मैं आपसे कुछ निवेदन करना चाहता हूं...

MR. DEPUTY-SPEAKER: We have been following the procedure of Members giving in writing before-hand if they would like to raise some points.

SHRI HARI VISHNU KAMATH: Not on a Motion?

MR. DEPUTY-SPEAKER: Yes, all Motions, because it is listed. If I allow you, a number of people will get get up.

श्री हरि विष्णु कामत। नई प्रक्रिया आपने चालू की है। मोशन उन्होंने मूव की है। उसपर मैं बोलना चाहता हूं...

MR. DEPUTY-SPEAKER: I am making this an exception now.

श्री हरि विष्णु कामत : आपको स्मरण होगा कि गत वर्ष ऐतिहासिक ईसवी सन् 77 में बजट सत्र के अन्तिम काल में अध्यक्ष महोदय ने गिलोटीन नामक भयानक अन्तकास्त्र का प्रयोग किया था जिसके परिणाम स्वरूप कई मंत्रालयों की मांगें बगैर चर्चा के ही पारित हो गई, मंजूर हो गई : इसलिये मेरा आप से निवेदन है कि इस सत्र में गत वर्ष जिन मांगों पर चर्चा नहीं हो सकी थी, जिन मंत्रालयों की मांगों पर चर्चा नहीं हुई थी उनको प्राथमिकता दी जाए ताकि उन पर बहस हो सके और बाकायदा, बाजाब्ता उनको मंजूर किया जा सके।

रिपोर्ट में यह सिफारिश भी की गई है :

"The Committee further recommend, that till the passing of the Finance Bill, half-an-hour discussion, if any, be taken up only at 6.00 p.m., but not more than one such discussion may be put down in a week".

वह तो ठीक है।

लेकिन मेरा विनम्र निवेदन है कि हर सप्ताह में कम से कम दो हाफ एन आवर डिसकशंज मंजूर की जायें, आर्डर पेपर पर पुट डाउन की जाएं। एक पर्याप्त नहीं है, दो होनी चाहिए।

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): The Hon. Members of this House know very well the procedure that is followed in the selection of the Ministries that should receive priority. There is no question of excluding any Ministry: but, within the time at our disposal, a certain scheme of priorities is accepted. This was not proposed by the Government. There was a full discussion with all the parties and groups in this House and, after a full discussion, there was an understanding on the priority to be accorded, which, primarily, was the priority suggested by Hon. Members of the Opposition. And then, that was put up before the Business Advisory Committee. The Business Advisory Committee, again, consists of Members representing all shades of opinion. The Business Advisory Committee unanimously agreed with the formula of priority that was evolved after a full discussion with the representatives of all Opposition Parties and groups. (*Interruption*). Therefore, this is not a question of my according priority. (*Interruption*). It is not the Government. My good friend Mr. Ravi, who has been here long enough, should know that it is the Opposition that suggests the names of the Ministries to be included, and not the Government. The Government does not mind discussion on any Ministry. It

[Shri Ravindra Varma]

wants discussion on all, and it does not stand in the way of the Opposition raising any question on any Ministry, but within the time, as is known and as has been the practice, a certain priority has been accorded. I infinitely regret, therefore, that my hon. friend has used the words 'conveniently excluded'. It is not for the convenience of the Government that anything has been exclued. I am sorry for these remarks.

If time can be found, we on our part will have no objection to the Communications Ministry being discussed.

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Thirteenth Report of the Business Advisory Committee presented to the House on the 8th March, 1978."

The motion was adopted

13.46 hrs.

PASSPORTS (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI S. KUNDU): I beg to move for leave to introduce a Bill to amend the Passports Act, 1967.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Passports Act, 1967."

The motion was adopted

SHRI S. KUNDU: I introduce the Bill.

13.47 hrs.

MATTERS UNDER RULE 377

(i) REGULATION OF TELEPHONE OPERATORS BY DELHI TELEPHONE AUTHORITIES

श्री लखन लाल कपूर (पूर्णिया) उपाध्यक्ष महोदय, मैं नियम 377 के अन्तर्गत संचार मंत्री महोदय का ध्यान *आकर्षित करना चाहता हूं कि दिल्ली टेलीफोन अधिकारियों ने जून, 1976 में टेलीफोन ओपरेटर्स की बहाली के लिये एक परीक्षा ली। परीक्षा के परीक्षा फल के अनुसार उत्तीर्ण उम्मीदवारों की एक सूची तैयार की गई और उनमें से जिनके अंक अच्छे थे उनको नौकरी के लिये तुरन्त बुलाया गया, लेकिन जिनके अंक कम थे उनको शोर्ट ड्यूटी ओपरेटर्स की नौकरी पर जांइन करने के लिये बुलाया गया इस आधार पर कि 6 महीने में 120 दिन काम करने के बाद उन्हें नियमित कर दिया जायगा। ऐमप्लायमेंट बहाली पत्र लैटर नम्बर 69/1976 में भेजे गये और करीब 100 लड़कियों और शोर्ट ड्यूटी टेलीफ़ोन ओपरेटर्स ने दिसम्बर, 1976 में जवाइन किया। मार्च 1977 में दिल्ली टेलीफ़ोन अधिकारियों ने टेलीफ़ोन ओपरेटर्स की एक दूसरी परीक्षा की और उसके अनुसार बहुत से उम्मीदवारों को चुन लिया गया। लेकिन यह एक आश्चर्यजनक बात है कि उक्त टेलीफोन ओपरेटर्स जो दिसम्बर, 1976 में जवाइन किये वह अब तक नियमित नहीं हो पाये, परन्तु जो मार्च 1977 में जोइन किये उन्हें नियमित कर दिया गया। इस प्रकार वह उनसे वरिष्ठ हो गये। यह एक बड़े आश्चर्य की बात हुई है कि बिना कारण वे लड़कियां जिन्होंने दिसम्बर, 1976 में नौकरी जवाइन की रेगुलर न हो पायीं। इसलिये संचार मंत्री महोदय से मेरा अनुरोध है कि इस पर वह ध्यान दें और यथाशीघ्र उन लड़कियों को रेगुलर करा दें।

---

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 9-3-78.

(ii) REPORTED DEFORESTATION OPERATIONS AND INDISCRIMINATE FELLING OF TREES.

श्री हरिशंकर महाले (मालेगांव) : उपाध्यक्ष महोदय मैं नियम 377 के अन्तर्गत आपके माध्यम से सभा का ध्यान एक महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूं । यह विषय आज हमारे जीवन में अत्यधिक महत्व रखता है। संपूर्ण राष्ट्र के लिए यह महत्वपूर्ण है । यह विषय है देश में जंगलों की बरबादी और अविवेक ढंग से पेड़ों की कटाई ।

देश में कुल ज़मीन 82 कोटि एकड़ है उसमें से 27 कोटि एकड़ ज़मीन वन के विस्तार के लिए चाहिए । आज सचमुच 18 कोटि एकड़ जमीन ही वन विस्तार में है । हमारी योजना थी कि हम 33 प्रतिशत ज़मीन में वनों का विस्तार करेंगे । लेकिन वह नहीं हो सका । वनों के नाम पर करोड़ों रुपये खर्च किये गये हैं । पौदे लगाने के नाम पर, लकड़ी के उत्पादन के नाम पर, और वनों की रक्षा करने के नाम पर पिछली सरकार ने करोड़ों रु० बरबाद किये लेकिन परिणाम कुछ नहीं हुआ । हमारे देश में यह लज्जा की बात है कि यहां जंगल समाप्त होने जा रहा है । जिस हिमालय पर्वत का हमारे ऋषि-मुनियों ने वर्णन किया है, जिसकी महिमा से पुराने शास्त्र और काव्य-ग्रन्थ भरे पड़े हैं, जिसकी कन्दराओं में बैठ कर हमारे पूर्वज तपस्या, आराधना, और चिंतन करते थे आज वह हिमालय सर्वथा बदल गया है । जहां से अनेक नदियां और सरितायें प्रवाहित होती हैं वह अब शुष्क, बंजर और वृक्षहीन होता जा रहा हैं । यह वस्तुत: बड़े दु:ख की बात है। वैसी ही स्थितियां विंध्याद्री की, सातपुड़िया की और सहयाद्रि की हैं । जंगल के रूप से सोना देने वाले नगाधिराज अभी तो नग्न हो गये है, और उनके नग्न होने से देश नग्न हो गया है ।

वनों के आसपास 5 करोड़ आदिम जाति के लोग रहते है। जंगलों पर अभी तक निर्भर करते थे। वह तो खाली किये हैं, क्योंकि जो आज सुविधा से वंचित हैं, सभ्यता से दूर हैं, वैज्ञानिक सुविधा से वंचित हैं, शिक्षा के बारे में वंचित हैं, रोजगार के बारे में वंचित हैं। जंगल में कभी कभी रोजगार मिलता है तो खाली 90 पैसे और एक रुपया मिलता है ।

सब राजकीय दल आदिम जाति के लिये बहुत कुछ सोचते हैं । पिछली प्रधान मंत्री श्रीमती इन्दिरा गांधी तो आदिम जाति का नाम लिये बगैर, पानी ही नहीं पीती, अन्न भी नहीं खाती। लेकिन पिछली सरकार की नई वन नीति आदिवासी अर्थ-व्यवस्था को क्षत-विक्षत करने लगी हैं, नये वन-विकास मंडलों की स्थापना से दूर-दूर तक जंगलों को साफ किया जा रहा हैं। उनकी कुल्हाड़ी आदिवासी के हृदय को तोड़ती जा रही है। अस्मत को रौंदते जा रहे हैं। हमारे वन क्षेत्रों का यह चीत्कार कभी बाहर नहीं सुनाई देता हैं। हमारे अखबारों के प्रतिनिधियों की निगाहें वहां तक नहीं पहुंचती है। शायद आज का मेरा बोलना भी कहीं कागजों के ढेर में पड़ा न रह जाय और हमारे कंठ को चिनगारी बन कर ही धधकना न पड़े।

मैं इस सदन के सामने यह रखना चाहता हूं कि हमारी अर्थव्यवस्था को नेस्तनाबूद करने की राह क्यों बनी ? हमें वनवासी कहा जाता है, पर हमारे वन हम से अंग्रेजों के जमाने से भी छीन लिये गये थे। आज भी हम अपने घर में ही बेघर हैं। उत्तरपूर्व में अभी भी, वनों पर आदिवासियों का अधिकार है, हम उसमें पैर भी नहीं रख सकते है।

हमारे वनों की योजना विश्व बैंक के द्वारा बनाई गई है । विश्व बैंक को हमारे क्षेत्रों के बारे में क्या मालूम है । हमारे दिल्ली और बम्बई के विश्व बैंक भी कुछ नहीं जानते हैं । आदिवासी क्षेत्रों के बारे में इसलिए इतना धन व्यय होता हैं और परिणाम उल्टा होता हैं ।

[श्री हरीशंकर महाले]

अभी हमारे श्री धनिक लाल मंडल जी ने दौरा किया था और उन्होंने यह पाया कि जन सामान्य को आयोजन में कोई स्थान नहीं। ऊपर से योजना थोप दी जाती हैं। वनों के मामले में हम एक कदम और आगे बढ़ गये। विश्व बैंक के विशेषज्ञ आ गये और उनको आंखों के सामने हमारी समस्या कुछ नहीं। वास्तव में वे विदेशों की आवश्यकता के अनुरुप हमारे वनों को बनाना चाहते हैं। हमारी आवश्यकता के अनुसार नहीं।

उद्योग मंत्री जी विकेन्द्रीकरण के लिए कृत-संकल्प हैं, पर आदिवासी क्षेत्रों के वनों की योजना अमरीका से, विश्व बैंक से बनती है। हमें कुछ पता भी नहीं। इसमे अमरीकी साजिश भी हैं, फोर्ड फाउन्डेशन हमारे वनों में अपने आदमी घुमाना चाहता हैं। इन नये वन-विकास मंडलों में खुद फारेस्ट अफसरों को ऊंचे पद मिलते हैं, कुछ सरकारी अफसरों को अमरीका जाने को मिलता हैं।

क्या मैं इस सदन से दरख्वास्त करूं कि एक नीति बनाई जाये कि आदिवासी क्षेत्रों में अन्तर्राष्ट्रीय संस्थाओं और विदेशी संस्थाओं से कोई सरोकार न रखा जाए। वहां की नीति हम अपने हितों को देखते हुए बनाएं।

उपाध्यक्ष महोदय : नियम 377 के अन्तर्गत जो मामले उठाये जाते हैं, उन पर बहुत ही संक्षेप में बोला जाता है, आप जल्दी खत्म कीजिये।

श्री हरी शंकर महाले : थाड़ा समय दीजिये।

उपाध्यक्ष महोदय : कोई भाषण होता तो आप समय ले सकते थे।

मैं आग्रह करना चाहता हू इस सदन से कि अंतर्राष्ट्रीय या विदेशी संस्थाओं का आदिवासियों से कोई सरोकार न रहे। नये वन-विकास मंडलों का काम तुरन्त रोका जाय और उसका पुनरीक्षण किया जाय। वनों का विकास आदिवासियों के हित में हो न कि आदिवासी वनों के विकास में आहुति दे दिए जायें। वनों में आदिवासियों को पूरे अधिकार दिए जायें। वनों के प्रशासन में आदिवासियों को समानता का दर्जा दिया जाय। साथ-साथ मैं यह कहना चाहता हूं कि वनों के बिना वर्षा नहीं हो सकती हैं, वनों के अभाव में बाढ़ को नहीं रोका जा सकता हैं और वनों के अभाव में प्रति रक्षा का काम नहीं हो सकता, उद्योगों का विस्तार नहीं हो सकता है, इंडस्ट्रीज नहीं खड़ी हो सकती है। इसलिए जंगल तो मंगल है। आदिम जाति के लोग जंगल में रहते है। दोनों की रक्षा करना देश के हित में है।

सभापति महोदय ने मुझे ज्यादा से ज्यादा समय दिया, उसके लिए मैं आभारी हू। धन्यवाद

(iii) REPORTED MOVE TO SHIFT TRACTOR FACTORY FROM PRATAPGARH

श्री रूप नाथ यादव (प्रताप गढ़) : उपाध्यक्ष महोदय, मैं नियम 377 के अधीन एक लोक महत्व के विषय की ओर सदन का ध्यान आकर्षित करना चाहता हू और आप के माध्यम से उद्योग मंत्री का और श्रम मंत्री का ध्यान आकर्षित करना चाहता हू। प्रतापगढ़ जिला उत्तर प्रदेश का अति पिछड़ा जिला है। वहां एक ट्रैक्टर फैक्ट्री लगाने की योजना आयोग से स्वीकृत हुई। उस का कार्य भी 1977 में शुरु हुआ और सरकार का पचासों लाख रुपया खर्च हो गया। उस के बाद अब उस फैक्ट्री को वहां से हटाने या उस को बन्द करने का प्रश्न विचाराधीन है। इस से वहां की जनता में बड़ा असंतोष है। वह जिला बेरोजगारी और गरीबी से पीड़ित है। वहां अगर एक ट्रैक्टर का कारखाना खोल दिया जाता हैं तो ढाई हजार शिक्षित लोगों को वहां काम मिलेगा और बेरोजगारी की समस्या हल होगी। जनता पार्टी की सरकार ने वादा किया है कि दस साल में गरीबी और बेरोजगारी की समस्या को दूर करेगी।

लेकिन यहां तो जो एक काम हो रहा था जिस से लोगों को रोजगार मिलने वाला था उस को बन्द करना चाहते है। इस योजना के लिए योजना आयोग ने साढ़े तीन करोड़ रुपये की स्वीकृति प्रदान की थी। अब उत्तर प्रदेश शासन ने वित्तीय सहायता की मांग की है। आप के माध्यम से सरकार और प्रधान मंत्री जी शायद यहां नहीं है, उन से निवेदन करना चाहता हूं कि जो वित्तीय सहायता पहले मंजूर की गई थी वह उत्तर प्रदेश सरकार को दे दी जाये कि जिस से वह ट्रैक्टर का कारखाना वहां खोला जा सके। उस कारखाने को वहां से दूसरी जगह हटाएंगे या बन्द करेंगे तो उस से वहां बड़ा असंतोष होगा। अभी वहां इसी बात को लेकर प्रतापगढ़ बन्द का आवाहन किया गया था और अब सत्याग्रह आन्दोलन की भी धमकी दी जा रही है। इसलिए इस कारखाने को वहां से हटाने का निर्णय लेंगे तो उससे भारी असंतोष फैलेगा। पन्द्रह बीस जिले जो पूर्वी उत्तर प्रदेश के हैं वे इस कारखाने से लाभान्वित होंगे। किसानों की समस्या इस से हल होगी क्यों कि यह छोटे छोटे, पन्द्रह बीस हार्स पावर के ट्रैक्टर बनाने का कारखाना होगा जिस के लिए कि किसानों की बड़ी मांग है। इसलिए मैं निवेदन करूंगा कि इस कारखाने को ड्राप न किया जाय और न इसे प्रतापगढ़ से हटा कर कहीं और ले जाया जाय। बल्कि तत्काल तीन महीने के अन्दर इस के कार्य को पूरा करने का आदेश दिया जाये।

(iv) REPORTED SHIFTING OF HEAD OFFICE OF HINDUSTAN FERTILISER CORPORATION FROM CALCUTTA

SHRI DINEN BHATTACHARYA (Serampore): Under Rule 377 of the Rules of Procedure and Conduct of Business, Lok Sabha, I want to raise the following urgent public issue and request the Minister concerned to make a statement on that.

As per recommendation of the Working Group set up by the Government of India, the Fertilizer Corporation of India is being divided into five separate companies. One such company is meant for the Eastern Region. This is named as Hindustan Fertilizer Corporation Limited. Its Head Office was to be located in Calcutta. As per the newspaper reports, under political pressure this office is being shifted outside Calcutta. This Company consists of Namruk, Barauni, Durgapore and Haldia fertilizer plants. This shifting will create marketing, administartive and other communication problems. So, through you, I appeal to the Government of India to reconsider their decision and to see that the headquarters of this company remains in Calcutta and not outside Calcutta.

(v) PROPOSED STRIKE BY LIC DEVELOPMENT OFFICERS

SHRI SAUGATA ROY (Barrairkpore): Sir, under Rule 377 of the Rules of Procedure I raise a matter on the strike by the Development Officers of the Life Insurance Corporation since yesterday.

14 hrs.

Sir, since yestreday, 7,656 officers of the LIC of India led by the National Federation of Indian Insurance field workers have gone on a month's strike and they have also started squatting outside the houses of the Finance Minister, Industries Minister, Commerce Minister, Foreign Minister and the President of the Janata Party. This strike is a very serious matter because it will cost the LIC in terms of revenue an amount of Rs. 20 crores and in the nature of business, a total of Rs. 300 crores. It is a sad commentary. Since February, the insurance field workers had been writing to the Ministry so that some of their grievances are redressed, But, none of their grievances is redressed till to-day. Their protest is mainly against the scrapping of all bilateral agreements wth the National Federation of Field Workers

[Shri Saugata Roy]

by the previous Government in April 1976.

This Government which talks so much about doing away with the bad things during emergency have not had the time or even patience or inclination to restore the old service conditions to the field workers and make them normal wage-earners. To day an insurance field worker whether he is in the LIC or in the GIC is a contractual worker and his services can be terminated at the sweet-will of the management. This was not the situation existing. Only during the emergency this was imposed. Despite repeated representations made to the Government, it has not been done and, as a result of which all the 7656 officers of the LIC are on strike. Sir, I may also mention that due to this change in the service conditions, the office business of the LIC is going down.

In 1976-77 it went down by Rs. 4 crores; in 1977-78 uptill now, it has already gone down by Rs. 150 crores. But it seems that the Government is absolutely impervious to the problems of the field workers in LIC and GIC. Therefore Sir, through the House and through you, I want to draw Government's attention to a serious matter. Everybody we are giving notices on matters of urgent importance under Rule 377. Formerly, when the Sixth Lok Sabha started the ministers sometimes gave a little time to reply to the points raised by the Members under Rule 377 because these are of urgent importance. Of course all matters cannot be accommodated in Calling Attention Notices. But, Sir, I have been noticing that for the last many days, not one Minister has ordered to reply to any of the points raised under Rule 377. I think that though it is not required under the rules, it is a courtesy to the House, to the Members and it is a democratic practice and tradition the Minister cares to reply to the points raised by us.

Sir, I gave notice under Rule 377 yesterday. The Finance Minister was there in the House then. When 7,000 officers of the LIC are on strike, the Government should come out with a statement of its intention in spite of the fact that 7,000 field officers are on strike protesting against the Finance Ministry's decision.

I wish to draw the attention of the Government to this strike.

श्री भगत राम (फिल्लौर) : उपाध्यक्ष महोदय, मैंने भी नोटिस दी थी लेकिन मुझे इन्फार्म नहीं किया गया ।

उपाध्यक्ष महोदय : आपको पर्मीशन दी गई होती तो इन्फार्मेशन भी मिल गई होती । इसका मतलब यही है कि आपको पर्मीशन नहीं मिली ।

Nobody else has been given permission.

14.04 hrs.

RAILWAY BUDGET, 1978-79—GENERAL DISCUSSION—Contd.

MR. DEPUTY-SPEAKER: We shall now continue the general discussion on the Budget (Railways) for 1978-79. Shri Tej Pratap Singh.

श्री तेज प्रताप सिंह (हमीरपुर) उपाध्यक्ष महोदय, कल मैं इस बात को बताने का प्रयत्न कर रहा था कि 97 प्रतिशत जनता रेलों में मुख्यत. सेकेण्ड क्लास में यात्रा करती है और वही उसका मुख्य साधन है । रेलों से जो हमारी आय है वह भी मुख्यत: सेकेण्ड क्लास के यात्रियों द्वारा प्राप्त होती है : बड़े दुख की बात है कि हमारे उन पैट्रण्ज के लिए, जिन की वजह से इतना बड़ा कारोबार चल रहा है, इतनी बड़ी आमदनी हो रही है, पर्याप्त सुविधायें नहीं हैं । यदि सुविधायें मिलती भी है, तो बहुत थोड़े प्रतिशत लोगोंको मिलती है

फर्स्ट क्लास के यात्रियों को मिलती हैं। फर्स्ट क्लास के यात्रियों की सुविधाओं के बारे में भी मैंने कल बताया था कि वे पर्याप्त नहीं हैं, फर्स्ट क्लास में पीने का पानी तक नहीं मिलता है।

हमारा जो लक्ष्य है कि हमारे यहां क्लासलेस ट्रेवल हो, क्लासेज को समाप्त किया जाय, यह लक्ष्य तो काफ़ी दिनों के बाद प्राप्त होगा, लेकिन इस समय हमारी कोशिश यह होनी चाहिए कि सेकण्ड क्लास में जो यात्री चलते हैं, उन की सुख-सुविधाओं की ओर हम ध्यान दें। मैंने कल ही बतलाया था कि पिछले सालों में सवारियों के बहुत कम डिब्बे बनाये गये। पता नहीं हमारे अधिकारियों का ध्यान इस ओर क्यों नहीं गया। डिब्बों के कम बनने से गाड़िया भी नहीं बढ़ पाती हैं। इस लिए सब से जरूरी बात यह है कि डिब्बों का उत्पादन बढ़ाया जाय। अगर हम अपनी जनता को गाड़ी में जगह ही नहीं दे सकते, तो फिर इन सुविधाओं का क्या लाभ है। आज सब से बेसिक सुविधा यह है कि उन को बैठने के लिए गाड़ियों में जगह मिल सके। मेरा सुझाव है कि डिब्बों का उत्पादन बढ़ाने के लिए सरकार कोई योजना बनाये, जिस के द्वारा सवारी के डिब्बों का ज्यादा निर्माण हो।

पिछले वर्ष–1976–77 तक करीब करीब 166 डिब्बे हमारे यहां से निर्यात किये गये, मालगाड़ी के डिब्बे भी निर्यात किये गये, डीजल इन्जिन भी निर्यात किये गये। जिस चीज की हमारे यहां कमी हैं, उनका निर्यात नहीं होना चाहिए था, लेकिन फिर भी यहां से निर्यात किया गया। मैं मंत्री महोदय से अनुरोध करता हूं कि वे कुछ ऐसा निर्णय लें, जिस से यह निर्यात बन्द हो। जब तक घर के लोगों को यह सुविधा प्राप्त न हो जाए, तब तक इन का निर्यात नहीं होना चाहिए।

जब डिब्बों का अधिक निर्माण होने लगे, तो मेरा सुझाव है कि गाड़ियों की तादाद भी बढ़ाई जाए। तादाद के साथ-साथ गाड़ियों की स्पीड भी बढ़ाई जाए। लेकिन इस के लिए आप अपने साधनों को, यार्ड की व्यवस्था को देखना होगा। यदि आप के टैकनीकल लोग इस तरफ शीघ्र ध्यान नहीं देंगे तो यह सुविधा बढ़ाने वाली नहीं है।

रिजर्वेशन की समस्या भी रेलवे में काफी बड़ी समस्या है। हम में काफी गड़बड़ी होती है और लोगों को बहुत परेशानी होती है। अभी मंत्री जी ने कहा था कि हम ने जनता एक्सप्रैस गाड़ियां चलाई हैं। अभी हाल में मुझे आप की पिंक एक्सप्रैस गाड़ी में सफर करने का अवसर मिला। जब मैं जयपुर से वापस जा रहा था तो मैंने देखा कि गाड़ी के चलने के दो मिनट पहले तक आप का कोई कण्डटर फर्स्ट क्लास कोच में नहीं आया। पांच-सात आदमी बाहर खड़े हुए थे, ताकि कडटर आये और उन को गाड़ी में रिजर्वेशन मिल सके। मैंने यह भी देखा कि कम्पार्टमेंट में 6–7 सीटें खाली भी थीं, जहां उन को एकोमोडेट किया जा सकता था—लेकिन आप का कण्डटर वहां समय से पहले नहीं पहुंचा। इस तरह से रेलवे को काफी हानि होती है—इस तरफ आप को ध्यान देना चाहिए।

गाड़ी में मुझे एक मित्र मिले, जो वाराणसी से आ रहे थे, उन के पास फर्स्ट क्लास का टिकट था। उन्होंने बताया कि मैंने 120 रुपए टिकट पर खर्च किये हैं, लेकिन जब गाड़ी स्टेशन पर पहुंची तो किसी ने दरवाजा नहीं खोला, वे धक्के देते रहे। आखिर दस रुपए दे कर वे गाड़ी में घुस सके और अन्दर आकर उन्होंने देखा कि चार-पांच बर्थ खाली पड़ी हुई थीं। ये सारी दिक्कतें आप भी जानते हैं, इस लिए इन बातों की तरफ तुरन्त ध्यान देने की जरूरत है।

हमारे यहां हर काम में तरक्की होती है इसी प्रकार बिना टिकट यात्रा करने वालों

[श्री तेज प्रताप सिंह]

की संख्या हमारे यहां प्रति वर्ष बढ़ती जा रही है। 1975-76 में यह संख्या 38 लाख थी, लेकिन 1976-77 में यह बढ़ कर 42 लाख हो गई। जो लोग उन को पकड़ने का काम करते हैं, उन को किसी तरह के इनाम देने की व्यवस्था हमारे यहां नहीं है। वे अपनी जान का खतरा उठा कर इस काम को करते हैं--इसलिए मेरा सुझाव है कि उन को इनाम दिया जाना चाहिए। तथा पदोन्नति करनी चाहिए। जो जानमाल का खतरा उठाता है, उस को इनाम देना चाहिए। आप कहते हैं कि यह उन की ड्यूटी है कि जो बिना टिकट यात्रा करता है, उस को वे पकड़ें, यह ठीक है लेकिन यह सम्भव नहीं है आज की गंभीर परिस्थिति में। इसलिए उन को इनाम मिलना चाहिए, तथा अन्य प्रोत्साहन मिलना चाहिए।

हमारे जो रेलवे के भंडार हैं, उन में पिल-फ्रेज बहुत होता है और इस के लिए जो रेलवे प्रोटेक्शन फोर्स थी, उस को पिलफ्रेज फोर्स लोग कहते थे। अब पिलफ्रेज काफी कम हुई है और इसमें काफी इम्प्रुवमेंट हुआ है और इस तरफ रेलवे बोर्ड और वहां के अधिकारियों का ध्यान गया है। मैं मंत्री जी को इस बात के लिए धन्यवाद देना चाहता हूं कि रेलवे प्रोटेक्शन फोर्स काफी अच्छा कार्य कर रही है।

हमारे पिछड़े क्षेत्रों में जो नई लाइनें बनाए जाने की योजना है, मैं फिर वही रिपोर्ट करना चाहता हूं कि मेरे क्षेत्र में महोवा जो झांसी मानकपुर लाइन पर पड़ता है, वहां से खजुराहो तक का सर्वे हो चुका है। मैंने इस के बारे में माननीय मंत्री जी को चिटठी लिखी थी कि महोबा खजुराहो लाइन को कंस्ट्रक्ट किया जाए और दोनों तरफ इस को बढ़ा दिया जाए। इसीलिए मैं चाहुंगा कि कहीं हमारे यहां के लोगों के लिए यह स्वप्न ही न रह जाए और वहा पर लाइन न बने, इस चीज को माननीय मंत्री जी देख लें। मैं यह भी चाहूंगा कि महोबा से चारखारी, राठ होते हुए उरई तक इस लाइन को बनाया जाए और खजुराहो को सतना से मिला दिया जाए। इस के बारे में मंत्री जी को पत्र लिखे तो एक पत्र हमें मिलता है जिस में यह लिखते हैं कि बेहतर समय की प्रतीक्षा कीजिए। बेहतर समय की प्रतीक्षा करते करते तो 30 साल हो गए हैं और अब यह बेहतर समय आया है। कृपया अब अधिक इन्तजार न कराइये।

एक बात और निवेदन कर दूं कि भिलाई में जो लोग काम करते हैं उन को यात्रा में बड़ी दिक्कत होती है, वाराणसी से गंगा कावेरी गाड़ी चलती है, हफ्ते में दो बार और यह नागपुर से हो कर जाती है। अगर यह गाड़ी हफ्ते में दूसरे दो दिनों विलासपुर-दुर्ग होकर चलाई जाए। तो लोगों को बहुत फायदा होगा। इस वक्त दुर्ग से वाराणसी जाने में 40 घंटे लगते हैं क्योंकि जगह जगह पर गाड़ियां बदलनी पड़ती है। दो दिन-बाई-वीकली चलती है और वह नागपुर हो कर जाती हैं यदि गाड़ी दूसरे दो दिन वराणसी से विलासपुर-दुर्ग होते हुए मद्रास को चलाई जाए, तो समस्या हल हो सकती है और 16 घंटे में यात्रा लोग कर सकते हैं। अगर आप ऐसा करेंगे तो मजदूरों को बहुत सुविधा होगी। मैं आशा करता हूं कि मंत्री जी इस बात का ख्याल रखेंगे।

मेरा आखरी सुझाव यह है कि जो कमेटियां आप बनाते हैं केवल एडवाइजरी कमेटी आप उन को रखते हैं। इतना बड़ा व्यापार और इतना बड़ा क्षेत्र रेलवे का है। इसलिए उन कमेटियों को कुछ अधिकार भी आप को देने चाहिए जिस से जो छोटी छोटी समस्याएं हैं उन को वह हल कर सके। पानी ठीक से नहीं मिलता है, सफाई नहीं है, रोशनी का ठीक इन्तजाम नहीं है, और दूसरी छोटी छोटी बातें हैं जिन का सम्बन्ध लोकल एडमिनिस्ट्रेशन से होता है, उन पर कन्ट्रोल रखने के लिए आप को इन रीजनल कमेटीज को कुछ पावर्स देनी चाहिए। वे ऐसी कमेटीज हों जो सक्षम

हों। केवल एडवाइस दे कर कोई काम नहीं चल सकता है। अगर सारे अधिकार सेन्ट्रलाइज्ड रहेंगे तो कोई काम ठीक से नहीं हो सकेगा। इसलिए इन कमेटीज़ को कुछ अधिकार आप दीजिए, कुछ पावर्स उनको दीजिए। इससे बहुत से छोटे छोटे मसले हैं, जैसे सफाई का है, भोजन का है, केटरिंग का है, या रिजर्वेशन का मसला है, टाइम से गाड़ी चलाना ऐसे छोटे छोटे मसले देन एण्ड देयर हो सकते हैं। वे वहां पर इन के बारे में इन्क्वायरी कर सकते हैं और उन में अपना निर्णय दे सकते हैं। इसलिए उन कमेटीज को पावर्स मिलनी चाहिए और उन में कुछ इलैक्टेड लोग भी होने चाहिए। इन कमेटियों का अध्यक्ष चुना हुआ व्यक्ति होना चाहिए।

इस शब्दों के साथ में समाप्त करता हूं।

श्री द्वारिकानाथ तिवारी (गोपालगंज): उपाध्यक्ष जी, सब से पहले, मैं रेलवे मंत्री जी को धन्यवाद देना चाहता हूं कि सक्सेसिव सैकिंड एयर उन्होंने सरपलस बजट पेश किया है और इसलिए भी उन्हें धन्यवाद देता हूं कि उन्होंने कुछ सुविधाएं स्टाफ को और कुछ सुविधायें यूज़र्स को भी दी हैं। लेकिन एक बात की ओर मैं आपका ध्यान दिलाना चाहता हूं कि यह जो आपके फ्रेटस के एस्टीमेट्स होते हैं ये कभी पूरे नहीं होते हैं, इनमें कमी रह जाती है। इस साल भी आगे जा कर उनकी पूर्ति कहां तक होगी, कहां तक नहीं होगी, कहा नहीं जा सकता। पारसाल आपका एस्टीमेंट 220 मीलियन टन का था वह 214 मीलियन टन का पूरा हुआ। इस साल आपने दो मीलियन टन का टार्गेट बढ़ाया है। यह 222 मीयलयन टन का भी कहां तक पूरा होगा, कहां तक नहीं होगा, कहा नहीं जा सकता।

आपने पारसाल सरपलस बजट 89, समथिंग करोड़ का पेश किया था लेकिन यह सरपलस रहा 65 करोड़ का। इस फोलिंग ट्रेंड के खिलाफ में आपको आगाह करना चाहता हूं। इसमें कांम्पलसेंसी नहीं होनी चाहिए। वह क्यों होता है, इसकी जांच होनी चाहिए। इसका कारण है कि आपका एक्स पेंडीचर ज्यादा होता है।

प्रो० मधु दण्डवते: डियरनेस अलांउस भी देना पड़ा था।

श्री द्वारिका नाथ तिवारी: लेकिन आपकी आमदनी भी तो बढ़ी है। आपकी इनकम से खर्चा का परसेन्टेज पहले 84 परसेंट था, अब 85 परसेंट है। यह परसेन्टज 84 से 83 होता तो हम आपको दाद देते लेकिन यह तो 84 से 85 परसेन्ट हो गया है। इसलिए इसकी तरफ आपका ध्यान जाना चाहिए

आपने कंसेशंस देते समय कहा है —

'I have always held that the prosperity of the railways should be shared by those who are working for it as well as those who are using the railways."

यह आपने दिया है लेकिन कुछ सेक्शन्स को आप भूल गये शायद आपको याद नहीं रहा। आप उन्हें भी कंसेशन दें। आपने कंसेशन क्या दिया है कि जो रात में ट्रेवल करने वाले लोग हैं उनको पहले दो दिन का पांच रुपया देना पड़ता था और दो दिन का पांच रुपए तथा तीन रुपए देना पड़ता था। दो दिन का आपने पांच रुपए कर दिया है लेकिन आपने एक दिन वालों को कुछ नहीं दिया। आप अगर उनका चार रुपए कर देते और दो दिनों का 6 रुपए कर देते तो हम मानते। लेकिन आपने यह नहीं किया। आपने उनको बिल्कुल इग्नोर कर दिया है। आपने उन्हें कोई सुविधा नहीं दी।

आपके हाल्ट स्टेशनों पर बड़ा डिस्क्रिमनेशन होता है। कहीं तो इन पर सरचार्ज लिया जाता है और कहीं नहीं लिया जाता है। कहीं 6 पसे या 8 पैसे सरचार्ज ले लेते हैं कहीं यह नहीं लेते हैं। यह सब क्यों है? आपने मेरे प्रश्न के उत्तर में भी कहा था कि यह सरचार्ज लगता है। मैंने एक पर्टिकुलर स्टेशन का नाम भी लिया था जहां कि यह लगता है। अगर यह कुछ पर लगे और कुछ पर नहीं तो ठीक

[श्री द्वारिका नाथ तिवारी]

नहीं है। इसको आप एग्जामिन करा कर सभी स्टेशनों के लिए एक समान कीजिए। अगर आप समझते हैं कि आपका हाल्टिंग स्टेशंस पर खर्चा बढ़ जाता है तो सभी पर लगाइये। यह न हो कि आधे पर आप लगायें और आधे पर आप न लगायें। यह चलने वाला नहीं है। जो हाल्ट स्टेशंस देश के ऐसे दुर्गम इलाकों में पड़ते हैं और वहां पर यह सरचार्ज आप लगाते हैं तो वहां के लोग कहेंगे हमारा मेम्बर हिजड़ा है। मैं आपको कहूंगा कि आप हम लोगों को बदनाम न कीजिए। मैं नहीं समझता कि इसको लगाने की कोई वजह है। आप जो नए स्टेशंस खोलते हैं उन पर तो सरचार्ज नहीं लगाते हैं लेकिन इन हाल्टिंग स्टेशंस पर क्यों लगाते हैं? मैं समझता हूं कि जो सरचार्ज आपने लगाया भी है वह आपको वापस करना चाहिए। अगर आप ऐसा नहीं करते हैं तो मैं कहूंगा कि आप उनके साथ अन्याय करते हैं।

हाल्ट स्टेशंस पर आप कांट्रेक्टर रखते हैं उनको आप दो या तीन परसेंट देते हैं। लेकिन पर मन्थ 150 रुपए से अधिक नहीं देते हैं। आप अपना स्टेशन जब खोलते तो उसमें हजारों पया महीना खर्च करते हैं। उसको सब हिसाब रखना पड़ता है। टिकटें उसको बेचनी होती हैं, उसका हिसाब रखना पड़ता है। आपको यह सब हिसाब वह देता है। एक आदमी यह सारा काम नहीं कर सकता है। उसको दो तीन आदमी इस काम के लिए रखने पड़ते हैं। ज्यादा से ज्यादा उसको डेढ़ सौ रूपया दिया जाता है। कम की टिकटें बेचता है तो उसको कम दिया जाता है। ज्यादा बेचता है तो ऐसी बात नहीं है कि उसको ज्यादा मिलें, तीन प्रतिशत से ज्यादा उसको न मिल जायें, उसके लिये आपने एक सीमा बांध रखी है और आपने कह दिया है कि कितना ही अच्छा काम हो इससे ज्यादा नहीं दिया जाएगा। इससे क्या होता है? इससे करप्शन को बढ़ावा मिलता है। उसका पेट नहीं भरेगा तो वह चोरी करेगा ही। कभी-कभी तो ऐसा होता है कि हाल्ट स्टेशन वाला एक दिन के टिकट बिना पंच किए हुए कई दिन तक चलाता है। इस तरह के केस मैं मंत्री जी के ध्यान में लाया था। उनको जैसी रिपोर्ट अफसर दे देते हैं उसको वह हमारे सामने रख देते हैं। मैं कहूंगा कि उनको आप इन्सेंटिव दें और जो मैक्सिमम आपने निर्धारित कर रखा है उसको बढ़ायें। जो अधिक मेहनत करे उसको अधिक रिम्युनरेशन आप दें, जहां कोई कम मेहनत करता है उसको आप कम दें। इस चीज के बारे में भी मैंने मंत्री महोदय को छः महीने पहले लिखा था लेकिन आज तक इस पर कुछ फैसला नहीं हुआ है। ये ऐसी चीजें हैं जिन पर आपको शीघ्र निर्णय लेना चाहिए। आप लोगों को सुविधा तो देते हैं लेकिन कुछ को ही देते हैं। यह उचित नहीं है।

आपके यहां कोलियंज बढ़ रहे हैं। गतवर्ष की रिपोर्ट है कि नौ ऐसी घटनायें हुई थीं 1966-77 में बारह हुए थे। इन एक्सीडेंट्स के कारण डैथ्स भी अधिक हुई हैं। यह जो ट्रैंड है यह बड़ा डिप्लोरेबल है। इसको आपको ठीक करने की कोशिश करनी चाहिए। अगर लोगों ने यह समझना शुरू कर दिया कि रेलों में यात्रा करना सेफ नहीं है, जान को खतरा है तो यह देश के लिए अच्छी बात नहीं होगी।

कैटरिंग के बारे में अब मैं थोड़ा सा कहना चाहता हूं। कहीं कहीं पर तो जो क्वालिटी है वह बहुत ही पूअर होती है। आपने जनता खाना इंट्रोड्यूस किया है। मैं कहना चाहता हूं कि अगर चीज अच्छी नहीं मिलेगी तो वह पापुलर नहीं हो सकती है। आप इनश्योर करें कि जो भी चीज आप दें वह स्टैंडर्ड की हो। एक पूरी कम दें लेकिन स्टैंडर्ड की दें। क्वालिटी अच्छी होनी चाहिए। रेस्टोरेंट में जब हम लोग खाना खाने जाते हैं तो मैने देखा है कि एक स्वस्थ खाने वाला अगर है तो उसका उस क्वांटिटी

में पेट नहीं भर सकता है। थाली तो आप देते है लेकिन उससे एक स्वस्थ आदमी का पेट नहीं भरता। क्या माप है मुझे नहीं मालूम। चावल के साथ दाल दी जाती है वह कम पड़ जाती है। अगर और दाल की मांग की जाती है तो पैसा लेकर दी जाती है। सब्जी कम हो जाती है। इसकी जांच होनी चाहिए। जो क्वांटिटी आपने निर्धारित की है उतनी उनको मिलती है या नहीं इसका पता लगाया जाना चाहिए। इसमें कोई शक नहीं है कि मैनेजर या इन्सपैक्टर लोग मिल कर बांट कर खाते हैं। जिस आदमी को जानते हैं उसको तो हर चीज काफी क्वांटिटी में दे दी जाती है, और जो ऐसे पैसेंजर होते हैं जिनको वे लोग समझते है कि अनइम्पोर्टेंट है उनका पेट कट जाता है। खाना भी अच्छा नहीं होता है। प्राइवेट केटरर में कुछ अच्छे भी हैं। उन में भी कुछ खराब हैं। इसका भी एक कारण है। रेलवे डिपार्टमेंट सब के साथ एक सा व्यवहार नहीं करता है। रेलवे केटरिंग हो या प्राइवेट आप स्थान देने के लिए किराया लेते हैं। लेकिन प्राइवेट लोगों की बात मैं करता । किराया भिन्न स्टेशनों पर भिन्न-भिन्न लिया जाता है। एक समान इम्पोर्टेंट स्टेशन होते हैं लेकिन किराया भिन्न-भिन्न होता है, चालीस, पचास, अस्सी रुपया तक।

एक स्टेशन मैं आपको बताता हूं जो कि अनइम्पोर्टेंट है लेकिन आप वहां किराया लेते हैं 1600 रु०, और यह इसलिए किया गया कि उस आदमी को कांट्रक्ट मिला तो रेलवे अधिकारी उसको वह ठेका देना नहीं चाहते थे। 80 रु० से बढ़ाकर 1600 रु० किराया कर दिया। उसने प्रोटेस्ट किया। रीएग्जामिनेशन हुआ तो 1250 रु० किया। यह स्टेशन है महेन्द्रघाट। चूंकि आपके अधिकारी खुश नहीं हैं इसलिए ऐसा कर दिया कि वह वहां नहीं रह सके। आप बताइये 1600 रु० किराये पर कौन रहेगा? किसी बड़े शहरी स्टेशन पर भी 100, 200 रु० से ज्यादा नहीं लगाते हैं। तो मंत्री जी आप इस टेंडेंसी को रोकिए। आप बताइये कि जितने एन० ई० आर० पर बड़े-बड़े स्टेशन हैं, जैसे गोरखपुर, भटनी, सिवान, छपरा, मुजफ्फरपुर, सोनपुर, इन पर कितना किराया आप चार्ज करते हैं? और महेन्द्रघाट पर 1600 रु० कैसे चार्ज किया गया? इसके माने क्या हैं।

इस संबंध में एक बात और कहूंगा कि कुछ दिन पहले इस केटरिंग डिपार्टमेंट को सुपरवाइज करने वाला गोरखपुर में एक अफसर है जिसका नाम शायद कैप्टन किशोर है, वह टैरर था। किसी केटरिंग वाले को मालूम हो जाये कि वह चल रहा है तो सब अपना-अपना सामान ठीक करते थे। लेकिन उसके हटने के बाद क्वालिटी डिटीरियोरेट कर गई। अब कोई चिंता नहीं करता। बासी, सड़ी-गली चीज मिला देते हैं। वह अगर किसी केटर का सामान खराब देखता था तो 500 रु० जुर्माना करता था। ऐसे ही अफसर को आप तैनात कीजिए, डिपार्टमेंट केटरिंग वालों के लिए भी और प्राइवेट केटरर्स के लिए भी ताकि कोई गड़बड़ न कर सके।

चौथी बात यह है कि मीटर गेज को ब्राड गेज में चेंज करना। आप कुछ नई लाइनें ले रहे हैं। लेकिन पुरानी लाइनें जिन पर 85 परसेंट खर्च हो गया है उसका काम धीमा कर दिया गया है। यदि 15 परसेंट और उस पर लगायें और उस काम को पूरा कर दें नई लाइन लेने के पहले तो आपको आमदनी होती। नहीं तो वह कैपिटल ब्लाक्ड है। उदाहरण के लिए सोनपुर से बाराबंकी लाइन बता रहा हूं। फ़ेज़ेज में यह काम होने वाला था। सोनपुर से छपरा तक 85 से 90 परसेंट काम हो चुका है, कुछ काम बाकी रह गया है। अब वह काम दो वर्ष से पड़ा हुआ है, कोई काम ही नहीं होता है, कैपिटल ब्लाक पड़ा हुआ है, कोई आमदनी उससे नहीं हो रही है, और दूसरी जगह बनाने के लिए चले गये। तो किस तरह से यह वर्क आउट किया जाता है, मैं नहीं समझता। मैं तो यह कहूंगा

[श्री द्वारिका नाथ तिवारी]

कि जो लाइन अण्डर कम्प्लीशन है, उनको तो कम्प्लीट कर के फायदा उठाइये, ताकि लोगों को भी सुविधा हो ।

एक और बात यह है कि सोनपुर से पहलेजा घाट की लाइन करीबन 2,2½ किलोमीटर होगी जो कि पेसेंजर्स को पटना ले जाती हैं । पटना बिहार की कैपिटल है । बिहार के लोग वाया पहलेजा घाट अधिकतर जाते हैं । चम्पारन जिले के लोगों को बहुत तकलीफ होती है, उनको मुजफ्फरपुर में गाड़ी बदलनी पड़ती है । मुजफ्फरपुर से सोनपुर बड़ी लाइन हो गई है । मुजफ्फरपुर में छोटी लाइन छोड़कर वह बड़ी लाइन पकड़ते हैं । और फिर सोनपुर में उन्हें बड़ी लाइन छोड़नी पड़ती है । सिर्फ 2,2½ किलो मीटर के लिए फिर उन्हें चेंज करना पड़ता है । उधर पहलेजा में चेंज करना पड़ता है । इस तरह से तीन-तीन जगहों पर गाड़ियां चेंज करनी पड़ती हैं । दरभंगा से जो आते हैं, वह समस्तीपुर में चेंज करते हैं और फिर सोनपुर व पहलेजा में चेंज करना पड़ता है । मैं मंत्री महोदय से जानना चाहता हूं कि 2,2½ किलोमीटर के लिए क्यों वह मुसाफिरों को तकलीफ दे रहे हैं, हालांकि प्लान में यह है कि उसको बनवाना है । कुछ मुसाफिरों की सुविधा की ओर भी ध्यान दीजिए गाड़ी बदलने में मुसाफिरों को कुली का खर्चा सोनपुर और पहलेजा में लग जाता है । रेल का 8, 10 रुपये का भाड़ा है और दो-तीन जगह गाड़ी चेंज करने में 4 रुपया मुसाफिरों को कुली पर लग जाता है । आपके इस काम को प्रायर्टी न देने से इतना पैसा उनका मुफ्त में चला जाता है । इस काम को ठीक प्रायर्टी दीजिए और ऐसी जगहों का काम कराइये । अगर दूसरी जगहों पर भी ऐसी बात हो तो वहां भी काम होना चाहिए । बजाय चारों तरफ भागने के अगर छोटी-छोटी जगहों पर छोटी-छोटी बात कर देते तो लोगों को बहुत राहत होती ।

इसमें कोई शक नहीं है कि मंत्री जी की बहुत उपलब्धियां हुई हैं लेकिन ध्यान उनका चारों ओर जाना चाहिए । ऐसा न हो कि कुछ तबका छूट जाए जैसा कि मैंने हाल्ट स्टेशनों का बताया ।

दूसरी बात यह है कि थोड़े-थोड़े मामलों के लिए पैसेंजरों को असुविधा न हो, इस पर भी ध्यान दें ।

चूंकि आपने कहा है कि रेलवे की प्रास्पेरिटी से सब को सुविधा मिलनी चाहिए, आपकी इस भावना के लिये मैं आपको बधाई देता हूं लेकिन यह रीयल प्रैक्टिस में होना चाहिए, न कि यह कागज पर ही रह जाये ।

SHRI C. M. STEPHEN (Idukki): Mr. Deputy Speaker, Sir, After having gone through the budget papers, the impression left in my mind is that we have before us a fairly normal year, which began with a certain measure of buoyancy, then prodding its way through in a rather normal manner ended up badly—if I may say so—indicating a trend towards the worse. That the year began on a note of buoyancy, was emphasized by the Minister in his budget speech in June 1977, when he said that the performance was such that he felt inclined to revise the estimates upward, fairly considerably. Then afterwards the question is whether that tempo has been kept up or not.

The Minister, as is characteristic of Shri Dandavate, the idealist that he is, a conscientious and sincere man that my friend, Shri Dandavate is, reminds himself of the promises he has made and tells us about the promises and assurances that are put forward for the future. The entire budget speech is based on this claim. He says "I had made some promises and assurances" and then he claims this financial year is a year of broad fulfilment of promises and assurances given to the railway users and emp-

loyees. Finally he has concluded by saying:

"....I conclude my submission to this House on the fulfilment of the past promises and assurances for the future."

Immediately, it occurred to me that this has got a ring of Pandit Jawaharlal Nehru's speech of August 15, 1947, of tryst with destiny, the fulfilment of promises, redemption of assurances.

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): Do not raise me to such a high pedestal.

SHRI C. M. STEPHEN: I said it has this ring, with which it has been framed. If it were true, it would have been all right. But now what exactly are the hard facts of the situation?

The Minister has taken over a railway which, whatever his party may say about any other sector, is a very very competent and healthy organisation. There were investments in this great organisation to the tune of about Rs. 4,533 crores at the end of 1977. The public sector units, Chittranjan, Varanasi and the Integral Coach Factory are functioning in a perfectly grand manner, and the railway have looked forward and have entered into new fields, which are represented by RITES and IACO. There are about 1,190 km. of railway lines, approved, taken up and at different stages of processing, there was a plan, a 15-year development project, projecting itself for the future of railway development, a project which was finalised, and a whole blue-print is before them. Successive Railway Convention Committees had to a large extent taken the burden of the railway finances, the burden with respect to unremunerative lines, burden with respect to strategic lines, and they were given a moratorium for a period of five years with respect to the return on the newly-invested money; all this relief was already there. All this has been admitted by the speaker himself in his March 1977 speech, when he described it as a phenomenal year. By any standards, that was one of the best year in the railway's history. So, from there we started on. Now the claims is things are bettering. I have my own doubts. I am not looking at it as a sceptic or critic, but let us see what the real picture is.

My friend in a very grandiloquent manner said that the experience of 1977-78 has exploded the myth that Emergency alone can deliver the goods. I wish he had not brought in all these political overtones into his budget speech. Now that this has been brought in, this has got to be adverted to. Who in the world has said that Emergency alone can give a good result? All that was claimed about the Emergency was that it was a medicine administered at a particular time. A medicine administered at a particular time does not mean that the medicine must be continued to be administered unless and until the man is dead, and if the medicine is not given, the man cannot live. That is not the claim at all.

But here are the figures which speak for themselves. We have got the figures here. What is the picture here? Even before the Emergency was declared ,over successive years we have been making improvements. In 1952 we started with just Rs. 850 crores. Developments have been going on, income has been going up and over successive years profits were being made. But, from 1967 onwards we are in the red. Successively

[C. M. Stephen]

we go on and we find that in 1971-72 and 1973-74 there was a loss of Rs. 115 crores. In 1974-75, there was a loss of Rs. 113 crores. Before that, things were all right. Then the Emergency was declared. In 1975-76 Rs. 152 crores had accumulated as arrears of Dearness Allowance. We had a profit but the profit was converted into a loss of Rs. 61 crores. In 1976-77, there was a profit of Rs. 87 crores. We made this profit after meeting our obligation to the General Revenues. Therefore, the question is, whether the Emergency had its effect or not. The figure shows that it showed its effect. Nobody said that unless the Emergency continued things would be bad. The patient was brought to health. A healthy child was handed over to you. So, the explosion of the myth is not the question.

PROF. MADHU DANDAVATE: At least, I did not murder the child.

SHRI C. M. STEPHEN: I have my doubts.

I looked through this Budget. I am not looking at the net revenue part of it, but the earning part of it . What is the trend? I find that as against 1973-74 in 1974-75, the traffic earnings were Rs. 271 crores. As against 1974-75 in 1975-76, the earnings went upto Rs. 359 crores. And in the Emergency year as against the previous year, it went to Rs. 269 crores. For the next period, you were incharge of it. As against 1976-77 in 1977-78, the revenue came down to Rs. 95 crores. It was on an upward march because we were putting in more money.

During these years investment has been of the order of Rs. 168 crores, Rs. 212 crores Rs. 249 crores, Rs. 279 crores and Rs. 290 crores. This has been the additional investment from year to year. As against this, what is the additional revenue? Additional revenue during 1974-75 was Rs. 359 crores, as against the previous year. In 1976-77, it was 269 crores. In 1977-78 which is now being considered, it slumped down to Rs. 95 crores. In 1978-79 as against 1976-77, it slumped down to Rs. 88 crores. This is the trend which the Minister will kindly take note of. Let there be no complacency about it. I am not demanding that there should be another Emergency for giving another injection. Here is healthy child. Look at the different aspects of it. That is why, I said that this was the normal year began with a note of buoyancy, slipped through on a normal plain and now ending with a bend which is indicative of a trend which is not very much encouraging This is the whole picture that you will have to look to.

Now about the profits also—it was Rs. 87 crores This year, it is estimated to be of the order of Rs. 89 crores. For the next year, the profit estimate is Rs. 65 crores. Again, the profit also is going down. In this 89 crores, the Minister said that he did not take into account the DA which would have been paid. Now the Minister could not say that he did not know because previously it was taken into account. You will have to take DA into account and there are certain other burdens which are to come on you. These things must be taken note of. This is all I have to say about the financial aspect of it.

Here is one of our best enterprises. I am not saying Mr. Dandavate is not responsible or he is not concerned. He is.

Looking through his Budget Speech, I have a feeling that he is more anxious about his basic theories or faith and all that rather than the hard realities which are facing the railways. There are certain claims made in this budget which, I am afraid, will not stand scrutiny. Many

novel things have been claimed here. There are certain passages which are printed in bold letters as if these are new things.

This is what is said about doubled-decker coaches. It is in bold letters as if he has brought in a new thing. He says:

"While presenting the budget in June 1977 I had stated that after prototype trials, the progressive extension of use of double-decker second class coaches will be considered. One prototype B.G. double-decker second class coach was put no trial on the Madras-Jolarpettai and Bombay-Pune Sections. Twelve B. G. double-decker coaches are expected to be turned out by the Integral Coach Factory this year and will be pressed into service on specific routes starting from April, 1978."

May I ask the Railway administration or the Minister, is it a novel thing? Is the double-decker coach a novel thing? Why put it in bold letters as if something new has been brought in, as if the redemption of a promise has taken place. I would invite his attention to the Year Book, 1976-77, p. 30 where it is stated:

"A prototype BG double-decker coach with a seating capacity of 146 passengers (against 90 in the conventional coach) has been undergoing trials. An order for 12 such double-decker coaches has been placed on ICF; These are expected to be put in service in 1978 and this will reduce, to a great extent, overcrowding in short-distance main line trains."

This is an idea which occurred to the Railway Ministry before he took over This is something which was put on trial. This is nothing new. This is what is stated here. So, don't say this is something very novel. It is just written in bold letters, nothing more than that. There is nothing new about it.

PROF. MADHU DANDAVATE: Bold type does not mean a bold decision.

SHRI C. M. STEPHEN: It is so good of you to say that.

There is another thing which the Minister of State also emphasized yesterday and that is about the Janata train. He has said that this is a new concept, as if a new idea has come in. This is the claim of the Railway Minister. He has said in the Budget Speech that a new concept of Janata train would be introduced by providing only Second Class accommodation in long-distance trains. There is nothing new about it. I would only invite his attention to the Railway Convention Committee Report (1971)—this is very much earlier—in which it is stated:

"The Committee called for information about the number of Janata trains at the begining of the Fourth Plan, the number of such trains provided during 1969-70 to 1972-73 and the proposals if any to augment the number of such trains during the next 2-3 years. The Ministry stated that the following Janata trains were running at the beginning of the Fourth Plan...."

A long list of trains is given here. These trains were operating. It is not a new idea of a class-less train, a Janata train. It is an old one.

Further, on p. 49 of the Year Book, they have said:

"Perhaps the most important is the introduction, on the main routes, of a new type of train, the Janata (People's) Expresses for second class passengers, some of which have fully reserved accommodation with a dining or pantry car to meet the catering needs. At the year-end, 21 pairs of Janata trains were in service."

That is in the Emergency year. This is nothing new. That is what I am saying. This is

[Shri C. M. Stephen]

nothing new. Then another wonderful thing is about Janata khana and that is also put in bold letters as if janata khana was not there before. If you see page 51 of the Year Book you will find that janata khana was there. :

(PROF. MADHU DANDAVATE): That was read out in this very House before you spoke. That is what I want to point out to you.

SHRI C. M. STEPHEN: Another thing is about the Railway Board. My friend has stated that a proposal which was kept in the shelve was recovered and has been implemented. I am not for the scrapping of Railway Board. Let it be clearly understood. The committee which went into the whole matter said that this was an arrangement which stood the test of time and this arrangement must be preserved. that was done in 1962. After that, investment has gone on to about Rs. 3000 crores and expansion has taken place. Therefore, this sort of secretariat is necessary. If it was necessary then, it is necessary more today.

Then they said that the members may be removed and the devolution of powers must take place. I do not know what devolution of powers has already been done. The Minister has got certain powers. What part of the powers has been devolved on the Board? The Board has got certain powers. Which part of the powers has been devolved on the General Managers; which part of their powers has been devolved on the divisions. All these are specifically spelt out in the Mr. Morarji Desai' Administrative Reforms Commission's Report. Merely putting in the cold-storage additional members is no structural alteration at all. Six members, that is what is stipulated. Now you have got a chairman and members. You have put five members there. I am saying if the structural alteration is what is contemplated, the essential part of it is devolution of powers. Regarding devolution of powers, the details we have not got. I do not know to what extent it has been done. You must understand the study group. They said that this was a thing that stood the test of time and therefore the Board has got to be preserved. The only thing is that one additional member is to be removed or five additional members are to be removed. This is what has all happened. He should not find fault and all that.

About his new lines, there are new lines which are spelt out. What about the 1190 km. of the railway line which was under aproval, which was in operation? To what extent, they have gone on, I would like to know? In 1976 speech, you had said about 25 lines. Is this the same or something more than that? And three more lines are taken over. Now you have mentioned about 29 lines. Is this the same or additional lines are coming in, I would like to know?

Now about the commitment, in 1976, there was a commitment with respect to certain lines. Here I would like to have the ears of Prof. Dandavate Here there are certain additional lines which you have spelt out in your 1976 speech. One major line, you had promised, was the Ernakulam/Alleppey line. The Ernakulam-Alleppey line, you have not made a mention of it here; whereas a large number of lines were mentioned in the other part, most of the lines are not mentioned here. Certain new lines are now mentioned here. The lines which were there approved, most of those lines are now left out. The new lines, I think, have been mentioned. If I am wrong, he could correct me. This was a specific line about which he made a commitment. I would like to know whether it is dead or living or just thriving or in the cold-storage. What exactly is it? I would like to get such information.

The most interesting proposal that has come in is about sexualisation of

the railway booking staff: I mean a new sex. He has made a discovery, Sir. (Interruptions) All right. Thank you.

AN HON. MEMBER: He uses the word 'sex'. That is what he says.

SHRI C. M. STEPHEN: Here something is very interesting.

PROF. MADHU DANDAVATE: You forget the adjective 'fair'. That makes all the difference.

SHRI C. M. STEPHEN: I never said that it is....I found throughout the speech that Mr. Dandavate is speaking, he is using the word 'I'. On page 15 of his speech, he says, "I have decided that as matter of general policy only women should be employed as reservation/booking clerks and supervisors in the major booking offices starting with the metropolitan cities. We may be accused of being partial to the fair sex." This is the only place where 'we' has come. I know, Mrs. Dandavate is a very progressive, forward-looking and a very powerful lady. She has got that reputation. Whether this 'we' means their common experince or what exactly is it, I do no know. About this non-corruptibility of fair-sex, I have nothing to say but I must say that corruption or non-corruption would depend on any sex. To say that all men booking clerks are corrupt and that all women booking clerks, if they come, will not be corrupt is an assertion which is rather too much for me to stomach. That sort of assertion or implication is here. He could very quietly do that and put women there. I welcome this proposition of engaging women because that is an area where our sisters can be of service. Therefore this is a good idea. I was only jokingly saving about the other things. I do congratulate him on his move in this direction. Soon of this insinuation that the whole root of corruption is traceable to men being there—that should not have been there—, the proposition is good, and I congratulate him on that. It is an area where the service of our sister can be taken.

Mrs. Parvathi Krishnan has said about 'baksheesh'—so many things being done. I went through the entire list. I would only request Prof. Madhu Dandavate to go through the minutes of the Anomaly Committee. What he has done is this. Certain proposals which were put forward or offered by the Department but rejected by the trade union representatives are now declared in the Budget as concessions. These were offered but rejected by the trade union representatives. I have no time to go into these in detail; I could number these things. Whatever was offered on the negotating table by the management and was rejected by the workers is now announced as concessions. Is it fair to the workers? One or two items on which there was difference of opinion, the Minister has conceded there. But let us understand this. This is an area where about 15 lakh workers are workng. Is accepting certain proposals which concern not a very large number of the people but only a few thousands of people, a major concession to the workers? To the extent it has been done, it is all right. But merely because you have announced these things in the Budget does not mean that these would be accepted by the workers. What was rejected on the negotiating table stands rejected in spite of the declaration that you are conceding it, you give it a budgetary footing.

Finally, the question of bonus is there. Mr. Dandavate knows what role he played in this matter. He has now given a handful of bouquets to the workers for the great achievements they have done in the Railways. If that is so is it not an area where, after one year, you will have to come out with your definite opinion? Your wage-freeze proposition is now pending. The question of merger of D.A. with basic pay is there. That is a major proposition which will affect the retirement benefits and all that.

[Shri Col. Stephen]

But the question of bonus still remains there; that question has not been touched at all and I do not think that you can, delay the decision on this matter so long because you had roused hopes in the workers, you had pleased for that you had told the entire world that this was a justified proposition. There is absolutely no reason why the railway workers should be denied that even after you have proved that you are true to the Railways, after you have established the whole thing.

15 hrs.

Many claims, as I said, which have been put forth are not real claims because these were things which were already there. Shorn of that, my impression is that this is a normal year. But there is a bend which is dangerous. Let him take note of it and correct the whole thing before it goes into the morass from where it may not be possible to redeem it. I leave the Railways in the hands of my friend, Prof. Madhu Dandavate, who, I am very sure, will conscientiously carry it forward. Whatever criticisms I have offered have been offered in a spirit of constructive approach, and let us approach it in this manner.

With these words, I conclude.

*SHRI P. V. PERIASAMY (Krisnagiri): Hon. Mr. Deputy-Speaker, Sir, after my maiden speech in this House, this is my second opportunity to speak and I am thankful to you for giving me this opportunity to participate in the discussion on the Railway Budget. I come from Dharmapuri in Tamil Nadu which has been declared as a backward district by the Central Planning Commission itself. Unfortunately it occupies first place in backwardness in Tamil Nadu.

Many Express and Mail trains pass through Morappur, just 12 miles away from Dharmapuri. It is regrettable that none of the Express and Mail trains stops at Morappur except Yercaud Express. In consequence, 25 lakhs inhabiting this backward district are unable to utilise the railway facilities. As Railways serve a vital role in opening up backward areas, I urge upon the Railway Minister to direct that Kovai Express, West Coast Express, Nilgiris Express and all other trains must stop at least for two minutes at Morappur, enabling the 25 lakhs of people in Dharmapuri District to engage themselves in economic activities. You would be surprised to know that Kovai Express stops at Erode and Tiruppur which are not district headquarters. I reiterate that all Express and Mail trains must stop for two minutes at Morappur, the nearest and the only rail-head for Dharmapuri District's headquarter Dharmapuri.

15.02 hrs.

[SHRI M. SATYANARAYAN RAO *in the Chair*].

Sir, Jalarpet Junction is a very important junction for people wanting to go to Bangalore and Bombay. Yet the Third Mail does not stop at Jalarpet. All the Express and Mail trains must halt at Jalarpet.

In view of the backwardness of Dharmapuri District, the Central Government is investing crores of rupees in setting up Industrial Units like the Salem Steel Plant etc. Dharmapuri is full of industrial raw materials and mines. In Palakkod we have a big sugar factory. The granites from here are being exported to Japan. Yet this area is served only by a metregauge line from Salem to Bangalore. This metregauge line must be immediately converted into broadgauge so that the industrial raw materials and end products can be moved quickly from this area. This will also serve the purpose of avoiding the circuitous route of going to Bangalore *via* Jalarpet, which involves additional travel of 120 miles.

*The original speech was delivered in Tamil.

We have one fast passenger train to the Capital of Karnataka, Bangalore. As this is a fast passenger, the villagers are handicapped in availing of the transportation facility, especially for carrying the essential commodities to Bangalore. In view of the imperative necessity of rural people in this area for a train which would enable them to transport their products. I request that this fast passenger train must be made into a passenger train forthwith.

We have Chinnar Dam in the vicinity and the water canal runs alongside the Railway line—Jerthala to Dharmapuri water canal. We are not able to cultivate the parched lands of Dharmapuri district with this water because for the past four years the Railways have not acceded to the demand for a Railway Bridge near Palakkod so that water can be made to flow from this side to the other. I request that the hon. Minister of Railways to look into this and sanction this long-felt need of Railway Bridge near Palakkod, on which is dependent the livelihood of many lakhs of people in Dharmapuri District.

In Sankaridrug, the down trains stop in the open track, and not at the raised platform. My colleague M.P., Shri Kolandaivelu has been requesting repeatedly the officials of Olavakkot Division to look into the difficulties of old men, old women, pregnant women; young children in getting down from the train. The hon. Railway Minister should direct that the down-trains must stop at the raised platform in Sankaridrug.

Sir, pilgrimage is a must for all Indians. The people from North go to holy places in Southern States and the people of Southern States go to Allahabad, Banaras and Gaya. The southern pilgrims find it difficult to locate their number of seat and coach, because the reservation charts are only in Hindi. It must be borne in mind that these holy places develop national integration and they must not be places of language fanaticism. The reservation charts in Allahabad, Mughalsrai, Banaras and Gaya must also be in English with a view to helping the pilgrims from Southern States.

Sir, the Railway Minister is going to staff the reservation counters with fair sex, who according to him are less susceptible to corruption. I would like to draw his attention to the necessity of staffing with ladies the Claims Department also, which reeks with corruption. So many thousands of claims are pending settlement for years and years.

The Railway Minister's surplus budget may become a deficit budget on account of the taxation of petrol, diesel, coal, electricity etc. by his colleague the Finance Minister. I wonder how the Railway Minister is going to solve this problem with taking recourse to increasing the fares and freight in a Supplementary Budget later this year.

The Janata Government professes day in and day out that the rural areas would occupy a prominent and pre-eminent place in their scheme of economic activities. The Railways are the largest undertaking which can take many unemployed educated young men in the country as probationary apprentices. They can be absorbed later if they acquire the required skill. In the rural areas the average monthly income is just Rs. 40/- while it is Rs. 350 per month in urban centres. The Railway Minister must bear this in mind and do the needful.

I wonder why the air-conditioned First Class and First Class coaches should be abolished while the Minister proposes to have air-conditioned second-class. Is this to his idea of establishing egalitarianism on the Railways? The foreign tourists like to have restful rail travel and enjoy their sojourn in this country. If the hon. Minister wants to reduce overcrowding on the Railways, which in fact has assumed serious proportions

[Shri P. V. Periasamy]

leading to very many fatal accidents because of passengers travelling on top of the trains, he must increase the number of coaches. The Minister swears by the common people and I am sure that their interests would be safe in his hands.

Before I conclude, I would refer to the dreadful darkness that surrounds Kelamangalam, Mardahalli stations in my area. The Railway Minister should order that the stations which I have mentioned together with the approach roads, which are infested with snakes etc., must be electrified.

With these words I conclude my speech.

श्री राम कंवार बेरवा (टोंक): सभापति महोदय, रेल मंत्री जी ने 1978–79 का जो रेल बजट सदन में रखा है उसके लिये मैं उन्हें बहुत-बहुत धन्यवाद देता हूं और कहना चाहता हूं कि भारत के सभी जन-साधारण ने इस बजट का स्वागत किया है इसमें कोई दो राय नहीं हैं।

आमतौर पर व्यक्तिगत रूप में कुछ कठिनाइयां रेलवे में देखने में आती है उनको हल करने के लिये कोई कदम नहीं उठाये गये हैं। एक्सप्रेस गाड़ियां जो चलती हैं, उसमें साधारण नागरिक को अगर वह 3 रोज पहले भी रिजर्वेशन करवाये तब भी उसे सलाह-मशिवरा या रिजर्वेशन नहीं मिलता हैं। जो लोग रिजर्वेशन में बैठते हैं, वह एडवांस में 10, 20 सीटें रख लेते हैं और उन पर अधिक पैसा कमाते हैं। जिन लोगों को सुविधा होती है और वह अगर कोई शिकायत भी लिखते हैं तो उस पर कोई कार्यवाही नहीं होती। मैं माननीय मंत्री जी से निवेदन करूंगा कि इस प्रकार की शिकायत-बुक प्लेटफार्म पर कोई ऐसी जगह नियत कर के रखवा दें जो हमेशा काउन्टर पर पड़ी रहे और आम नागरिक उसमें शिकायत लिख सके और उसकी शिकायत पर रेल अधिकारी ध्यान दे सकें। मैं आशा करता हूं कि वह इस प्रकार की व्यवस्था करने की कृपा करेंगे।

इसके अलावा बड़े शहरों में बड़ा भारी ट्रैफिक होता है, जिसके कारण यात्रियों को बहुत कठिनाई होती हैं। रेलवे स्टेशनों पर जो टैक्सी और स्कूटर वाले होते हैं वह पहले सवारी से पूछते हैं कि कहां जाना है। अगर सवारी उनके मन-पसन्द होगी, तभी वह जाते हैं नहीं तो सवारी इधर-उधर चक्कर लगाकर परेशान होती रहती है। मेरा निवेदन है कि मंत्री जी पुलिस वालों को हिदायत दें कि वह इस व्यवस्था को ठीक करें। स्टेशन के इंचार्ज की यह जिम्मेदारी होनी चाहिये कि स्टेशन की चारदीवारी में किसी भी यात्री को कोई तकलीफ न हो। ऐसा होने पर रेलवे को धब्बा लगता है। आप नागरिक को पता नहीं कि ट्रैफिक उनके अधिकार में है या नहीं।

मजदूर और गरीब लोग केवल एक बिस्तर और पेटी लेकर यात्रा करते हैं। अगर उन के सामान का वज़न दो चार किलो भी ज्यादा हो तो उन्हें तंग किया जाता है और टिकट न काट कर उन से पैसा वसूल किया जाता है। रेलवे प्रशासन अभी तक ऐसी अनियमितताओं को रोकने में सफल नहीं हो सका है

नई रेलवे लाइनों के सम्बन्ध में मंत्री महोदय ने अपने बजट-भाषण में कहा है :

"संसद में रेलों पर होने वाली प्रत्येक बहस में माननीय सदस्यों ने अनेक पिछड़े क्षेत्रों में रेल सुविधाओं के अभाव के विषय में चिन्ता व्यक्त की है। इस संबंध में उनकी तरह मैं भी चिन्तित हूं। सरकार विशेष रूप से पिछड़े इलाकों में अधिक से अधिक नयी रेल लाइनें बनाने के लिए उत्सुक है। मैं इसके लिए योजना आयोग तथा वित्त मंत्रालय के परामर्श से अधिक धन प्राप्त करने के सभी साधन खोज निकालने का प्रयत्न कर रहा हूं ताकि और अधिक संख्या में नयी रेल लाइनों का निर्माण शुरू किया जा

सके । सरकार इस संबंध में एक दीर्घकालिक नीति अपनाने का प्रयास कर रही है ।"

मैं निवेदन करना चाहता हूं कि हिन्दुस्तान की आज़ादी से पहले राजस्थान में जो पुरानी लाइनें बिछी हुई थी आज़ादी के बाद अब तक उन के अलावा केवल एक-दो छोटी मोटी रेलवे लाइनें बनाई गई हैं । यही मुख्य कारण है कि राजस्थान आज तक पिछड़ा हुआ है । राजस्थान के विकास की बहुत गुंजायश है, जो कि अन्य प्रदेशों में नहीं है । अगर इस बारे में हिसाब लगाया जाये कि आज़ादी के बाद रेलवे की सुविधाओं के लिए कौन से प्रांत में कितनी धनराशि खर्च की गई है, तो पता चलेगा कि भारत सरकार ने राजस्थान में नहीं के बराबर खर्च किया है

यद्यपि इस बजट में तो राजस्थान में नई रेलवे लाइनें बिछाने के बारे में कोई प्रावधान नहीं किया गया है, लेकिन मेरी पुरज़ोर प्रार्थना है कि वहां पर नई रेलवे लाइनों की स्थापना के विषय में विशेष रूप से बिचार किया जाये । कल एक माननीय सदस्य ने कहा कि श्री ललित नारायण मिश्र के बाद, जो बिहार के रहने वाले थे और रेल मंत्री थे, अब बिहार की जनता यह महसूस कर रही है कि वहां पर रेलों का कोई विकास नहीं हो रहा है । मैं निवेदन करना चाहता हूं कि रेलवे मंत्रालय में आज तक राजस्थान का कोई कैबिनेट मंत्री या राज्य मंत्री नहीं रहा है । मैं ने पहले भी मांग की थी कि अगर आप राजस्थान का कोई कैबिनेट मंत्री नहीं रखना चाहते हैं, तो कम से कम राज्य मंत्री राजस्थान का ज़रूर होना चाहिए ताकि उसे इस बारे में कुछ ज्ञान हो और थोड़ा बहुत दर्द हो कि राजस्थान में भी कुछ होना चाहिए ।

मेरा निर्वाचन-क्षेत्र टोंक, एक पिछड़ा हुआ इलाका घोषित किया गया है । जब बाबू जगजीवन राम रेल मंत्री थे तो उन्होंने यह आश्वासन दिया था कि जिला हैडक्वार्टर टोंक को रेल से जोड़ा जायेगा अब जनता सरकार के आने के बाद इस बारे में मंत्री महोदय ने जो जवाब दिया है, वह बहुत निराशाजनक है। उससे हम संतुष्ट नहीं हैं । हम ने वहां की जनता से इस का वायदा किया था । उन की सब से बड़ी मांग यह है कि जिला हैडक्वार्टर टोंक में रेल आनी चाहिये ।

मंत्री महोदय से मेरा निवेदन है कि वहां बनास एक बड़ी नदी है । वहां के तरबूज और खरबूजे दिल्ली और अन्य शहरों में सप्लाई होते हैं । मैं चाहता हूं कि लोहारू-जयपुर-सवाई माधोपुर रेलवे लाइन को बड़ी लाइन में परिवर्तित करते समय उस लाइन को सिरस, सरोली, बनेठा और भंभोर होते हुए टोंक तक ले जाया जाये । वह केवल बीस किलोमीटर की दूरी है । वहां किसी नदी को क्रास नहीं करना पड़ेगा और न कोई पुल बांधना पड़ेगा । अगर मंत्री महोदय इस सुझाव को स्वीकार करेंगे तो वहां के लोगों को रोज़गार मिलेगा । मंत्री महोदय पूरी धनराशि की इन्तज़ार न करें । वह कम से कम यह काम शुरू करा दें, ताकि लोगों को कुछ संतोष हो और उन्हें काम भी मिले । आखिर एक साल में यह रेलवे लाइन पूरी नहीं हो जायेगी ।

दूसरा निवेदन मेरा यह है कि कोटा से अजमेर की लाइन बनाई जाय जिस में बूंदी जिला-हैडक्वार्टर भी रेलवे लाइन से जुड़ जायगा, देवली की छावनी भी जो एक बहुत महत्वपूर्ण स्थान है जहां हमारे बहुत से स्वतंत्रता सेनानी जेल में रहे थे, वह भी उस से जुड़ जायगा और केकड़ी भी जुड़ जायगा । इसलिए कोटा से अजमेर तक की यह लाइन बननी चाहिए ।

एक छोटा सा टुकड़ा टोडा रायसिंह का है । उस टुकड़े पर पहले स्टेशनों की बिल्डिंग बनाई गई । कुछ दिनों तक वहां कुछ स्टाफ रखा लेकिन फिर उस को उठा लिया गया । स्टेशन की बिल्डिंग बनाने में कई लाख रुपये

[श्री राम कंवार बेरवा]

खर्च करने पड़े । अब वह बेकार पड़ी है । मेरा निवेदन है कि आप ज्यादा आदमियों का स्टाफ मत रखिए, चार पांच आदमियों का स्टाफ रख दीजिए, उस से एक तो बिल्डिंग हमारी सुरक्षित रहेगी जिस पर लाखों रुपये खर्च हुए हैं और दूसरी बात यह है कि वहां से टिकट बांटने का इंतजाम हो सकेगा । आज वहां ट्रेन में ही टिकट काटते हैं । उसमें क्या होता है कि वह लोगों से कह देते हैं कि बैठो, बैठो, हम टिकट दे देंगे । बाद में उन से पैसे लेकर अपनी जेब में रख लेते है जिस से रेलवे को काफी नुकसान होता है । मैं आप से निवेदन करूंगा कि आप इस बात की पूरी जानकारी मंगाएं कि जब स्टेशन पर टिकट बंटता था तो उस से कितनी आमदनी होती थी और आज जब ट्रेन में टिकट बंटता है तो उस में कितना अंतर आया है । इस के अलावा मेरी प्रार्थना है कि इस रेलवे लाइन को आगे कोटा तक या चित्तौड़ तक बढ़ाया जाय । एक शिकायत मुझे खास तौर से और है कि टोड़ा रायसिंह का जो टुकड़ा है उस का फासला कुल 100 किलोमीटर का है लेकिन उतनी दूर जाने में साढ़े पांच घंटे लगते हैं । वहां की जनता को बहुत शिकायत है, लोग उस में बैठना पसंद नहीं करते हैं । उस गाड़ी की रफ्तार तेज होनी चाहिए । साढ़े तीन या चार घंटे में अगर वह गाड़ी पहुंचे तो आप की और आमदनी हो सकती है ।

अंत में मैं मंत्री जी से निवेदन करूंगा कि राजस्थान के पिछड़े इलाकों का आप अगले बजट में इस प्रकार से समावेश करें ताकि वहां की जनता को भी रेल देखने का मौका मिल सके ।

सभापति महोदय : डा० लक्ष्मी नारायण पांडेय । लेकिन इस के पहले कि पांडेय जी बोलना शुरू करें मैं एक बात बता देना चाहता हूं कि बहुत लम्बी लिस्ट बोलने वालों की मेरे सामने पड़ी हुई है । परसों स्पीकर्स बहुत कम थे और हम लोगों को दिक्कत होती थी बोलने के लिए लोगों को बुलाने में । आज आप सब लोगों ने आ कर लिख कर दे दिया कि हम भी बोलना चाहते है । मैं यह कहना चाहता हूं कि समय बहुत कम है इसलिए जो भी माननीय सदस्य बोलने के लिए खड़े हों वे पांच मिनट में अपनी बात पूरी कर सकें तो ज्यादा अच्छा होगा । . . . (व्यवधान) :

एक माननीय सदस्य : पांच मिनट में नहीं होगा । आप और समय बढ़ाइए ।

सभापति महोदय : अच्छा, देखेंगे । डा० लक्ष्मी नारायण पांडेय ।

डा० लक्ष्मी नारायण पांडेय (मंदसौर): सभापति महोदय, रेलवे बजट के संतुलित होने तथा जन-आकांक्षाओं के अनुरूप उसे यहां प्रस्तुत करने के बावजूद भी कुछ इस प्रकार की उस में कठिनाइयां है या कुछ इस प्रकार की स्थिति है कि जिस के कारण हम जिस प्रकार का बजट वास्तव में चाहते थे या जिस रूप में चाहते थे उस रूप में यह नहीं है । लेकिन फिर भी जन-आकांक्षाओं की पूर्ति की दिशा में यह हमारा एक सही कदम है और इस दृष्टि से, स्वागत योग्य है । जैसा कि मंत्री महोदय ने अपने बजट भाषण में कहा है कि हम ने सारी व्यय-मदों को ध्यान में रखते हुए बिना यात्री भाड़े या माल भाड़े में वृद्धि किए हुए बचत करने का प्रयत्न किया है यह सही है लेकिन जहां तक मुझे ज्ञान है, आज भी रेलवे वित्तीय भार से दबी हुई है और उस के ऊपर कर्ज लदा हुआ है जिस की पूर्ति में हम केवल बहुत थोड़ी राशि निकाल पाएंगे । जैसा कि इंडियन एक्सप्रेस के सम्पादकीय में भी लिखा है—

I quote from the *Indian Express* dated 23rd February 1978.

> "There are certain disturbin features of railway finances and o railway operations which are liabl to be pushed under the carpet b the surpluses calculated on the cur rent account. The railways are stil

saddled with a debt of as much as Rs. 360 crores and it will be reduced by only a paltry Rs. 15 crores during the next year. This is so in spite of the fact that huge public funds have gone into the railways from plan period to plan period and there had been steep increases in fares and freights year after year for nearly ten years till respite came in the current year because Mr. Dandavate has chosen to draw from a readily available cushion inherited by him.

"The railways have still to approach even the level of performance which investment so far was designed to build into the system. An investment of over Rs. 3,000 crores has been made in the last ten years but the carrying capacity of the railways is still behind the target of 1973-74."

इस उद्धरण के साथ मैं माननीय मंत्री जी का ध्यान आकर्षित करना चाहता हूं, यद्यपि मैं इस बात को मानता हूं कि यह दोष उनका नहीं है, लेकिन फिर भी किस तरह की हमारी गति है उसमें किस प्रकार से तेजी लाकर फाइनेंसेज़ को आगे बढ़ाया जाये या वित्तीय स्थिति ठीक की जावे और रेलवे को सक्षम बनाया जाये---इस बात की चिन्ता आवश्यक हैं।

समयाभाव के कारण मैं अपनी सभी बात संक्षेप में ही कहना चाहता हूं और सर्व प्रथम पिछड़े इलाकों में रेल लाइनों की चर्चा करूंगा। पिछड़े इलाकों में रेल लाइन बिछाने की चर्चा यहां पर काफी चली हैं। कई बार इसकी चर्चा यहां पर हो चुकी है। हम सभी चाहते हैं कि पिछड़े इलाकों की उन्नति हो और उस दृष्टि से योजना आयोग भी सदैव उदार होकर अन्यान्य कार्यों के लिए जहां पैसा देता हैं फिर कोई कारण नजर नहीं आता कि रेल मंत्री इसके लिए प्रयत्नशील हों और योजना आयोग कोई हिचक बताये। पिछड़े क्षेत्रों में, जोकि आज तक उपेक्षित रहे हैं, रेल लाइन चाहे अलाभप्रद ही क्यों न हो, उसको हाथ में लिया जाना आवश्यक है। इस सम्बन्ध में चाहे राजस्थान हो या मध्य प्रदेश हो, जैसा कि माननीय सदस्य बेरवा जी कह रहे थे राजस्थान में इस प्रकार के इलाके हैं जहां पर पिछले तीस वर्षों में दो चार मील रेल लाइन भी डाली गई हो ऐसा याद नहीं आता। वहां पर किसी प्रकार की कोई रेल लाइन बिछाई ही नहीं गई है। वे इलाके सर्वथा उपेक्षित हैं और रेल लाइन से वंचित हैं इसी प्रकार मध्य प्रदेश में जो बस्तर का इलाका है जोकि पिछड़े से पिछड़ा इलाका है वहां पर दो सौ मील अन्दर तक चले जाइये रेल लाइन के दर्शन नहीं होते। वह इलाके जहां पर आदिवासी रहते हैं, जिनके पास खाने पहनने के लिए भी ठीक व्यवस्था नहीं है वे हमेशा उपेक्षित रहे हैं। मध्य प्रदेश का साबुआ, खरगोन और मंदसौर का इलाका भी प्राय: इसी श्रेणी का है। इन क्षेत्रों में इंदौर-दोहद, रतलाम-बांसवाड़ा, नीमच-कोटा जैसी लाइनों के बारे में या पिछड़े इलाकों में, आदिवासी क्षेत्रों में जो इलाके एक प्रान्त को दूसरे प्रान्त से जोड़ने वाले हैं उनके बारे में कोई चिन्ता व्यक्त न करना और कोई ठोस कार्यवाही न करना—मैं समझता हूं यह अत्यन्त विचारणीय है। इस सम्बन्ध में सरकार की कोई निश्चित नीति होनी चाहिए। माननीय रेल मंत्री जी ने अपने भाषण में इस बात का संकेत दिया है कि निश्चित नीति बनाने जा रहे है लेकिन वह कब तक बनेगी ? बार-बार यह कहा जा रहा हैं और पहले भी यह कहा गया था कि सरकार की कोई निश्चित नीति बननी चाहिए ताकि पिछड़े इलाके भी रेल की सुविधा से लाभान्वित हो सकें। मैं चाहूंगा कि इस बारे में वे निश्चित घोषणा करें।

जहां तक यात्री सुविधाओं को बढ़ाने का प्रश्न है, यह सही है कि इस दिशा में कुछ प्रयास किए गए हैं लेकिन आज भी प्लेटफार्म्स पर शेड नहीं हैं, प्रतीक्षालय नहीं हैं, बिजली नहीं है—इस प्रकार की जो छोटी छोटी

[डा० लक्ष्मी नारायण पांडेय]

सुविधायें हैं उनकी पूर्ति करने में रेल मंत्री को किसी प्रकार की हिचक नहीं होनी चाहिए। पसेंजर एमेनिटीज की धनराशि 4 करोड़ से बढ़ाकर 5 करोड़ की गई है, इसको यदि आप बढ़ाकर 10 करोड़ कर दें तो मैं समझता हूं एक लम्बे समय से जनता की चली आ रही मांगों की पूर्ति हो सकती है। और इस हेतु प्रशासनिक क्षमता भी बढ़ाई जाना जरुरी है और इस संदर्भ में जहां तक रेल प्रशासन का सम्बन्ध है, पिछले दिनों इस प्रकार की बातें कही गई कि रेलवे बोर्ड को समाप्त कर देना चाहिए और आज माननीय सदस्य श्री स्टीफेन ने कहा कि रेलवे बोर्ड में 5 मेम्बर रखे हैं और बाकी सहायक मेम्बर रखे हैं तो इतने परिवर्तन से कोई लाभ नहीं होगा। कुल मिलाकर रेल मंत्रालय के ऊपर दूसरा रेल मंत्रालय चले यह बात चिंतनीय है और इस पर गंभीर विचार होना चाहिए। बोनस के प्रश्न पर यहां काफी चर्चा हुई है। मैं चाहता हूं कि इस बारे में भी शीघ्र निर्णय जरूरी है। इसी प्रकार के केज्युअल लेबर की भी समस्या हल होनी चाहिये।

जहां तक रेलवे कर्मचारियों की भर्ती का सम्बन्ध है, पिछले वर्ष में गजटेड अफसरों के प्रतिशत में जो वृद्धि हुई है उसकी तुलना में क्लास फोर्थ तथा क्लास थ्री के कर्मचारियों की भर्ती में वृद्धि नहीं हुई हैं। मैं जानना चाहता हूं कि आखिर गजटेड अफसरों के प्रतिशत में असीमित वृद्धि का क्या कारण है? इस प्रकार टाप तो और हेवी होता जा रहा है तथा बाटम दयनीय होता जा रहा है। इस दिशा में भी मंत्री जी को विचार करना चाहिए, अन्यथा यह असमानता पारस्परिक सौहार्द को कम करने वाली है। एक यूनियन के बारे में भूतन्निगम् कमेटी की प्रक्रिया भी आपत्तिजनक है। कृपया देखें जहां तक कर्मचारियों के हितों का सम्बन्ध है, कर्मचारियों के लिए हित-निधि रखी गई है लेकिन उसका ठीक ढंग से उपयोग नहीं होता है। रेलवे रनिंग स्टाफ के बारे में जो कहा गया, उससे मैं किसी सीमा तक सहमत हूं कि उसके लिए कोई हाउसिंग की सुविधा नहीं है, हास्पिटल्स और डिस्पेंसरीज में उनको ठीक ढंग का उपचार नहीं मिलता है, हाल ही में रतलाम डीजल लोको शेड में गया था वहां के कर्मचारियों को वहां काम करते हुए एक बीमारी 'डरमोटाइटिस' हो जाती है, उसके उपचार की व्यवस्था नहीं है। कर्मचारी उससे परेशान हैं।

अब मैं माननीय मंत्री महोदय का ध्यान रेल दुर्घटनाओं की ओर आकर्षित करना चाहता हूं। रेल दुर्घटनायें काफ़ी हुई हैं और निरन्तर हो रही हैं। मुझे आज ही सूचना प्राप्त हुई है—यद्यपि मैं पूरी सूचना प्राप्त नहीं कर सका हूं—कल कोई बड़ी रेल दुर्घटना हुई है जिसमें काफ़ी लोगों के हताहत होने की सम्भावना है। ईश्वर करे ऐसा न हो। सम्भवत: यह जम्मू-तवी एक्सप्रेस के साथ घटी है—चूंकि मैं पूरी सूचना नहीं ला सका हूं इस लिये इसके विस्तार में नहीं जाऊंगा। लेकिन फास्ट ट्रेन्ज और सुपर-फास्ट ट्रेन्ज के साथ जो दुर्घटनायें हो रही हैं, हमें इनके कारणों की गहराई में जाना चाहिये। केवल उच्च स्तरीय समिति ही इस मामले में पर्याप्त नहीं है।

अभी हाल में मैं अपने क्षेत्र के दौरे पर गया था—महू और नीमच का जो लोको-शेड है, यह पश्चिमी रेलवे के अन्तर्गत आता है, वहां के इंजिन बहुत खराब हैं। काचीगुड़ा एक्सप्रेस, जिसे मिनिस्टर की गाड़ी कहा जाता है, उस तक का इंजिन ठीक नहीं है। उसका सीनियर ड्राइवर लिख कर देता है, प्रमाणित करता है, कि यह इंजिन चलने वाला नहीं है, ठीक नहीं है। फिर भी उस इंजिन को चलाया जाता है, जिससे जान-व-माल का खतरा बना रहता है, दुर्घटना हो जाने पर असंख्य लोग मर जाते हैं, लेकिन उसके बावजूद भी कोई चिन्ता नहीं की जा रही है। मैं आपके माध्यम से मंत्री महोदय को यह भी बतलाना चाहता हूं उस खण्ड पर प्रतिदिन

एक लोको-फेल्योर जरूर होता है, जिसके कारण गाड़ी तीन-चार घण्टे लेट हो जाती है और यात्रियों को बड़ी परेशानी होती है। इस लिये इस तरफ़ ध्यान देने की आवश्यकता है। अगर आप के पास स्टीम के पुराने इंजिन हैं, खराब है तो आप डीजिल इंजिन लगाइये या दूसरे अच्छे इंजिन लगाइये, ताकि उसके कारण यात्रियों को जान-व-माल की सुरक्षा हो सके। मैं आप से अनुरोध करता हूं कि उनकी जान-व-माल के साथ मत खेलिये। इंजिनों के रख-रखाव में लापरवाही को नजर-अंदाज मत कीजिये।

अभी एमर्जेन्सी के दौरान स्पोर्ट्‌स कोर्ट में कुछ एडहाक़ एप्वाइन्टमेन्ट्स कर दी गई थीं, एडहाक़ के आधार पर स्पोर्ट्‌स में कुछ लोगों को रख लिया गया था और वे अभी तक चले आ रहे हैं। उसमें अच्छे खिलाड़ियों को मोरिटारिटी का खयाल नहीं रखा गया, यहां तक कि बहुत से लोग तो ऐसे हैं जिनको स्पोर्ट्‌स का ज्ञान तक नहीं है। मैं चाहता हूं कि आप इसको देखें कि कितने लोगों को इस तरह से भरती किया गया तथा इस भरती के कारण जो अच्छे स्पोर्ट्‌समैन रह गये थे, उनको लिया जावे व उनका हक उन्हें दिया जावे, जिन व्यक्तियों या अधिकारियों ने यह गलत काम किया है उनके विरुद्ध भी योग्य कार्यवाही हो।

रेलवे समपार (रेलवे क्रासिग्ज) की समस्या आज भी स्थान-स्थान पर बनी हुई है। प्रत्येक माननीय सदस्य ने इसका ज़िक्र किया है। वहां पर कोई गेट्स-मैन रख दिया जाय तो उसके कारण होने वाली समय की हानि रोकी जा सकती है। कई बार ऐसा होता है कि क्रासिग्ज पर दो-दो, तीन-तीन घंटे खड़े रहना पड़ता है, एक ट्रेन का क्रास हो रहा है, उसके बाद दूसरी का हो रहा है, फिर तीसरी का हो रहा है—जिसकी वजह से जनता को बहुत परेशानी होती है। समस्या छोटी भले ही लगे किन्तु जनता को परेशानी काफी है। कृपया इसे देखें।

जहां तक नई भरती का सवाल है—मंत्री महोदय ने कुछ आंकड़े दिये हैं कि हम नई भरती करने जा रहे हैं। मेरा विश्वास है—यदि रेलवे के अन्दर नई भरती का क्रम शुरू किया जाता है और ठीक ढंग से किया जाता है तो 50 हजार की भरती नहीं होगी, बल्कि पांच लाख की भरती कर सकते हैं। जब देश के समक्ष अन-एम्पलायमेंन्ट की समस्या है, इस बारे में ठीक से विचार होना चाहिये। जहां तक प्रोमोशन का प्रश्न है वह भी जिस ढंग से होना चाहिए नहीं हो रहे हैं। इंजिन पर काम करने वालों को ही लीजिये, जो खलासी है उसको काफ़ी समय से फायरमैन नहीं बनाया गया है, जो फायरमन है उसको जुनियर ड्राइवर नहीं बनाया गया है, जो जुनियर ड्राइवर है उसको सीनियर ड्राइवर नहीं बनाया गया है। एक इंजिन को चलाने वालों में सात पदोन्नतियां हो सकती हैं, किन्तु वर्षों से यह क्रम रुका हुआ है। अत: नई भरती जरूरी है क्योंकि यदि एक भरती होती है तो सात लोगों को तरक्की मिल सकती है, लेकिन ऐसा नहीं किया जा रहा है। मैं चाहता हूं कि आप इसको देखें। रेलवे एक बहुत बड़ा उद्योग है, इसके अन्दर काफ़ी भरती हो सकती है और लोगों को एम्पलायमेन्ट के चान्सेज मिल सकते है।

अब मैं इलेक्ट्रिफिकेशन के सम्बन्ध में कुछ निवेदन करना चाहूंगा। पश्चिम रेलवे पर बम्बई से बड़ौदा तक इलेक्ट्रिफिकेशन हुआ है, लेकिन बड़ौदा से लेकर नागदा तक इलेक्ट्रिफिकेशन का काम रुक गया है, इसके बारे में मैंने पहले भी ध्यान आकर्षित किया है किन्तु आप ने कुछ नहीं बताया है। आज कोयले से चालित, वाष्प-चालित या डीजल से चालित इंजिन महंगे पड़ सकते हैं, लेकिन बिजली सस्ती है—इस लिये इलेक्ट्रिफिकेशन से लाभ हो सकता है, परन्तु इस काम को क्यों रोक दिया गया, इसके बारे में जानकारी प्राप्त नहीं है। मैं चाहूंगा कि बड़ौदा–नागदा के बीच में इलेक्ट्रिफिकेशन का जो कार्य चल रहा था उसको फिर से शुरू किया जाय।

[डा० लक्ष्मी नारायण पांडेय]

अन्त में मैं अपने क्षेत्र की कुछ समस्याओं की तरफ आपका ध्यान खींचना चाहता हूं। मैंने माननीय मंत्री जी के सामने एक बहुत छोटी सी बात रखी थी लेकिन मेरी समझ में नहीं आता है कि वे उसको पूरा क्यों नहीं कर रहे है। 25 डाउन और 26 अप—ये दोनों गाड़ियां पहले शामगढ़ स्टेशन पर रुका करती थीं। डीजलीकरण के बाद भी ये गाड़ियां वहां ठहरती थीं लेकिन उसको रोक दिया गया है। नागदा में यह गाड़ी रुकती है, क्योंकि वहां पर बिड़ला जी की मिल है और आपके अधिकारियों को वहां पर बिड़ला जी की तरफ से स्वागत-सत्कार मिलता है शामगढ़ के ग्रामीण लोगों की तरफ से वह स्वागत-सत्कार नहीं मिलता है—मैं समझता हूं इन गाड़ियों को वहां न रोकने का यही क्राइटेरिया हो सकता है। अन्यथा वहां सवारियां भी मिलती हैं। वहां गाड़ियां रुकने पर समय में भी कोई फर्क नहीं पड़ेगा।

इसके साथ मैं चाहता हूं—कांचीगुड़ा–अजमेर गाड़ी को दैनिक चलाया जाय। पहले यह गाड़ी बाइ-वीकली चलती थी, उसको बाद में आल्टरनेट डेज़ पर चलाई जाने की स्वीकृति हुई—इससे जनता को बहुत लाभ हुआ है लेकिन यदि इसको दैनिक कर दिया जाय, तो इससे बहुत सुविधा हो जायगी। लम्बी दूरी की यात्रा के लिए अजमेर–खण्डवा मार्ग पर यही एक गाड़ी है, जो फास्ट ट्रेन है।

उज्जैन से आगरा जो नैरो-गेज लाइन थी, उसको उखाड़ दिया गया था और उसकी जगह कोई आल्टरनेटिव देने के लिये कहा गया था, लेकिन अभी तक कोई व्यवस्था नहीं की गई है। उज्जैन से आगरा जाने वाले यात्रियों को बहुत परेशानी हो रही है। उनके लिये आप वायदे के अनुसार ब्राड-गेज ला रहे हैं या नहीं कृपया इसके बारे में बतलायेंगे।

इन्दौर से दोहद और रतलाम से बांसवाड़ा तथा नीमच से कोटा रेलवे लाइनों के बारे में मैं पहले निवेदन कर चुका हूं। इनका काम हाथ में लिया जाना चाहिए। उनमें प्राय: सभी का प्रारम्भिक सर्वे भी हो चुका है।

इसके अलावा मैं यह कहना चाहता हूं कि ह्वीलर एण्ड कम्पनी का जो एकाधिकार है, इसको समाप्त किया जाना चाहिए जिससे कि पढ़े-लिखे जवानों को काम मिल सके। कृपया इसके लिए आप क्या करने जा रहे हैं, बतायें।

एक और विषय है यद्यपि छोटा है किन्तु महत्वपूर्ण है। लोकल ट्रेन्स जो बम्बई में चलती हैं उन पर जो टिकट इशू किये जाते है उनके अक्षर अस्पष्ट होते हैं। मैं आपको तीन, चार टिकट प्रस्तुत करना चाहता हूं।

सभापति महोदय : बम्बई का मेटर मिनिस्टर साहब पर छोड़ दीजिये।

डा० लक्ष्मी नारायण पांडेय : उनके अक्षर इतने अस्पष्ट होते हैं कि उनमें घोटाला होने की संभावना है कृपया आप देखें। एक और छोटी समस्या है, उदयपुर से अहमदाबाद ट्रेन का जो साधारण गाड़ी का किराया है, वह ड्योढ़ा किराया है। जब से गाड़ी चली है, ड्योढ़ा किराया लगा हुआ है। वह समाप्त होना चाहिए। सम्भवत: यह गाड़ी 62 से चली हैं।

अन्त में एक बात और कहना चाहता हूं वह अजमेर–खण्डवा लाइन को ब्राड गेज बनाने के बारे में है, और वह बहुत जरूरी है क्योंकि चित्तौड़ में सीमेंट फैक्टरी है, निम्बाहेड़ा में सीमेंट फैक्टरी है, नीमच के अन्दर सीमेंट फैक्टरी है और सुआखेड़ा में सीमेंट फैक्टरी लगने वाली है। इसके अलावा नीमच में सी०आर०पी० का हैडक्वार्टर है और नसीराबाद में आर्मी सेंटर है, इसी खण्ड पर कई कपड़ा मिलें वहां पर हैं लेकिन वहां पर

मीटर गेज लाइन है। उसमें इतनी क्षमता नहीं है कि वह इन मिलों का उत्पादित माल ढो सके। इसलिए उस लाइन को ब्राडगेज लाइन में कन्वर्ट कर दिया जाये, जिससे सामान के लाने ले जाने में ग्रौर यात्री ग्रावागमन में दिक्कत न हो।

इन शब्दों के साथ यह निवेदन करते हुए कि पश्चिम रेलवे का मुख्यालय रतलाम में लाया जावे मैं समाप्त करता हूं।

श्री डी० जी० गवई (बुलडाना) : सभापति महोदय, वैसे तो सभी सदस्य ज्यादा बोलना चाहते हैं लेकिन मैं चाहूंगा कि ग्राप मुझे थोड़ा ज्यादा समय दें।

MR. CHAIRMAN: My Difficulty is that for all other groups there are only eleven minutes and there are eleven members; each can get only one minute.

श्री डी० जी० गवई : मैं रेलवे बजट का समर्थन करता हूं। हमारे रेल मंत्री जी उन लोगों की श्रेणी में ग्राते हैं जिनके ग्रादर्श श्री नाथ पई के ग्रादर्शों से चलते हुए ग्रा रहे हैं। ग्राज जो यह रेल बजट पेश किया गया है यह 65 करोड़ रुपये के मुनाफे से पेश किया गया हैं। जैसे गुलाब का फूल होता है ग्रौर वह देखने में बहुत सुन्दर होता है, उसमें सुन्दर रंग होते हैं, कलर होते हैं, इसी तरह से यह जो रेलवे बजट है, यह गुलाब के फूल की तरह सुन्दर दिखाई देते हुए भी, उस पर हाथ लगाने से या उसको ऊपर से देखने से कुछ कांटे भी चुभते हैं।

हमारा क्षेत्र एक ऐसे संभाग में बंटा है, जहां पर लोगों ने ग्राज तक रेलवे लाइन नहीं देखी है ग्रौर वह पिछड़ा हुग्रा इलाका है। वैसे जिस इलाके से मैं ग्राता हूं, वहां पर ग्रंग्रेजों के जमाने से एक रेलवे लाइन डालने की बात तय हो गई थी ग्रौर उसका सर्वे हो गया था। 1900 में बुलडाना में सर्वे हो गया था ग्रौर 1934, 1935 में वहां पर कुछ काम भी शुरू हो गया था ग्रौर उस वक्त उस काम में बड़ी प्रोग्रेस रही। 60, 70 मील में भरा्ई हो गई थी ग्रौर पत्थर तोड़ कर जगह को ठीक कर दिया गया था। इस तरह से 35, 36 साल में उस पर जो काम हुग्रा था, उसमें लाखों रुपया खर्च हो चुका है लेकिन ग्रब उस काम को बन्द कर दिया गया है। उस इलाके के लोगों ने रेलवे मंत्रालय ग्रौर रेलवे मंत्री जी को बहुत से लेटर्स लिखे हैं लेकिन उनका कोई ठीक उत्तर नहीं दिया गया है। इस रेलवे लाइन पर काफ़ी खर्च हो चुका है ग्रौर कोई नया रास्ता नहीं बनाने जा रहे हैं। कोई नयी लाइन ग्राप नहीं डाल रहे हैं। यह लाइन ब्रिटिश जमाने में डाली गयी थी जो कि ग्रधूरी पड़ी हुई है। इस काम को ग्राप जल्दी से जल्दी पूरा कर दीजिये। यह वहां के लोगों की मांग है। लेकिन रेल मंत्री जी ग्रौर रेल मंत्रालय कोई भी सुनवाई नहीं कर रहा है। वहां पर गवर्नमेंट का इतना खर्चा हुग्रा है जो कि वेस्ट जा रहा है। वहां रास्ता क्लीयर है, कोई बड़ी नदी रास्ते में नहीं पड़ती है जिसके लिए कोई ब्रिज ग्रापको बनाना पड़े। सीधा रास्ता है। यह रेल लाइन मध्य प्रदेश, विदर्भ ग्रौर मराठवाड़ा तीनों प्रान्तों को जोड़ने वाली है। वहां का व्यापारी वर्ग ग्रगर बम्बई जाना चाहता है तो उसे 150 मील ग्रौरंगाबाद जाना पड़ता है, वहां से मनमाड जाना पड़ता है ग्रौर फिर जाकर वह बम्बई पहुंच पाता है। इसलिए मैं मंत्री जी से प्रार्थना करूंगा कि वे इस ग्रधूरे काम को पूरा करने की तुरन्त कोशिश करें नहीं तो वह पिछड़ा इलाका ग्रविकसित ही रह जायेगा। उसका विकास नहीं हो पायेगा। मेरी रेल मंत्री जी से विनम्र प्रार्थना है कि वे इस काम को पूरा करने की तरफ ध्यान दें।

मैं ग्रांकड़ों के जाल में नहीं पड़ना चाहता। वैसे इस बारे में यहां बहुत ग्रांकड़े दिये गये हैं। मैं रेल मंत्री जी से प्रार्थना करता हूं कि जो केजुग्रल लेबर रेल डिपार्टमेंट में काम

[श्री डी० जी० गवई]

करते हैं और खून-पसीना बहा कर काम करते हैं, उनको रोटी नसीब नहीं होती। उनके बाल बच्चों को रोटी नहीं मिलती। ये केजुअल लेबर आपके रेल डिपार्टमेंट में दस-दस, पन्द्रह-पन्द्रह सालों से काम करते आ रहे हैं और अपना खून-पसीना आपके पत्थरों पर गिराते हैं, आपकी रेल लाइनों पर गिराते हैं। लेकिन रेल मंत्रालय ने इनके लिए कुछ नहीं किया। रेल विभाग दूसरे लोगों को तो परमानेंट करता है लेकिन इनको परमानेंट नहीं किया जाता। इनको परमानेंट करने की गारन्टी रेल डिपार्टमेंट को करनी चाहिए। मेरा आपको सुझाव है कि जो केजुअल लेबर चार-चार, पांच-पांच साल नौकरी कर लेता है, उसको परमानेंट करने की व्यवस्था रेल डिपार्टमेंट को करनी चाहिए।

मैं एक बात और कहना चाहता हूं। जितने भी आपके रेलवे स्टेशंस हैं, उन पर केन्टीन होती हैं, बुकस्टाल्स होते हैं, फ्रूटस्टाल्स होते हैं। इन सब के ठेके आप बड़े कान्ट्रेक्टर्स को देते हैं। ये कान्ट्रेक्टर्स छोटे छोटे लोगों को कम मुनाफे पर अपना बिजनेस दे देते हैं। इसलिए मेरा सुझाव है कि छोटे छोटे लोगों को रेलवे स्टेशनों पर कांट्रेक्ट देने की व्यवस्था होनी चाहिए।

दूसरी बात मैं यह कहना चाहता हूं कि इस देश में रेलवे, समाज को, एक दूसरे को जोड़ने वाली है। इस पर से हमें जातीयता को मिटाना है। मैं चाहता हूं कि रेलवे स्टेशनों पर जो कान्ट्रेक्ट दिये जाते हैं वे शेड्यूल्ड कास्ट्स के लोगों को देने चाहिएं। मुझे कहीं ऐसा नजर नहीं आता है कि शेड्यूल्ड कास्ट्स के लोगों को ये कान्ट्रेक्ट्स मिलते हों। ये कान्ट्रेक्ट्स बहुत बड़े लोगों को दिये जाते हैं जो कि बहुत बड़ा मुनाफा कमाते हैं। अगर आप इस देश से जातिवाद मिटाना चाहते हैं तो आपको रेलवे के बुकस्टाल्स, फ्रूटस्टाल्स के ठेके सब शेड्यूल्ड कास्ट्स के लोगों को देने चाहिएं।

एक बात और कहना चाहता हूं। आपके जो रेल कमीशन होते हैं वे बड़े दर्जे के अफसरों के लिये फैसले लेते, हैं लेकिन शेड्यूल्ड कास्ट के लोगों की प्रमोशन के सम्बन्ध में कोई फैसला वे नहीं लेते। दस-दस और पंद्रह साल में भी उनको प्रोमोशन नहीं मिलता है। मैंने मंत्री जी को एक पत्र लिखा है। कलकत्ता के पास खड़गपुर में रेलवे स्कूल है। वहां की प्रिंसिपल शैडयूल्ड कास्ट है। वह क्लास एक अफसर का काम कर रही है। लेकिन उसको क्लास एक का दर्जा अभी तक नहीं दिया गया है। अगर दे दिया जाये तो छः सौ रुपया पगार है और बाकी टी ए डी ए वगैरह अलग है। आपको खयाल करना चाहिये इस तरह के केसिस का। शैडयूल्ड कास्ट के लोग जो लटके हुए हैं जिनका प्रोमोशन भी नहीं होता है क्लास एक की पोस्टस के अगेंस्ट वे काम कर रहे होते हैं लेकिन उनको उसका ग्रेड नहीं दिया जाता है तो इन सब की तरफ आपको ध्यान देना चाहिये।

जनता सरकार को सत्ता में आये हुए ग्यारह महीने हो गये है, बारहवां चालू हो जायेगा। पहले रेलवे बजट में आपने बहुत सुन्दरता के साथ और बहुत ही मीठे शब्दों में अच्छी अच्छी बातें कही थीं। अभी भी आपने अच्छी अच्छी बातें बताई हैं। इंदिरा जी के राज्य में एक अच्छी बात बताई गई थी इसी तरह से। बीस-सूत्री कार्यक्रम के लाभों में एक लाभ यह बताया गया था कि गरीबों को डेढ़ सौ रुपये में घर दिया जायेगा। लोगों को लगा यह तो बहुत अच्छी बात है: कुछ को यह भी लगा कि आदमी चूहे की तरह से उसमें जा कर क्या रहेगा? क्या वह चूहे को पकड़ने वाले पिंजरे में जा कर रहेगा। ऐसा ही एक बहुत आकर्षक सुझाव आपने भी दिया है। आपने कहा हैं कि जनता खाना आप एक रुपये में देंगे। यह

चीज लोगों को बहुत अच्छी लगी है। उन्होंने कहना शुरू कर दिया है कि रेलवे एक रुपये में खाना दे रही है और यह खाना कुछ और टाइप का होगा और इसको लेकर सब के मुंह में पानी आने लग गया है। लोग कहने लग गये हैं कि रेलवे प्लेटफार्म पर जायेंगे और बाहर जहां खाने के छः सात रुपये लगते हैं वहां रेलों में एक रुपया ही लगता है और वहा पेट भर अच्छा खाना खाने को मिल जायेगा। लेकिन कहीं ऐसा न हो कि इंदिरा गांधी के बीस सूत्री कार्यक्रम के लाभांश में जिस तरह से झोंपड़ी की बात हुई थी डेढ़ सौ रुपये में उसी तरह से यह बात भी हो। ऐसा न हो कि खाने के लिए थाली तो उनके सामने रख दी जाये और उसमें सड़े हुए चावल हों, सड़ी हुई भाजी हो, कंकड़ उसमें मिले हुए हों और लोग भात तो लें लेकिन उसको फेंक दें। ऐसा जनता खाना नहीं होना चाहिए कि कोई खा हो न सके। ऐसा न हो कि वह काम का खाना ही न हो। इस वास्ते आप थोड़ा खाना दें एक रुपये में लेकिन अच्छा खाना दें।

सभापति महोदय : अब आप समाप्त करें।

श्री डी० जी० गवई: हम आर० पी० आई० के दो ही सदस्य हैं। हमें ज्यादा समय मिलना चाहिए। आपने दूसरी पार्टियों के दस-दस सदस्यों को मौका दिया है। हम शैडयूल्ड कास्ट के लोगों के लिए कुछ बता रहे हैं। आप हमें बताने दें।

हमारी मिसेज दिल्ली आना चाहती हैं या दिल्ली से वापिस जाना चाहती हैं तो उसके साथ एटेंडेंट देने की कोई व्यवस्था आपने नहीं की है। अकेली वह कैसे आजा सकती हैं। रेलों में अब चोरियां भी बहुत होती हैं, लूटमार भी बहुत होती है जिसको सुन कर बहुत बुरा लगता है। एम०पी० की औरत के साथ अगर एम० पी० स्वयं हो तो दोनों बातें करते आ सकते हैं। एम०पी० की औरत अपने साथ किसी को लाये तो उसके लिये उसे टिकट लेना पड़ता है। इसलिए उसके साथ एक एटेंडेंट हो, चाहे लेडी एटेंडेंट ही क्यों न हो, उसको देने की व्यवस्था करें:

सभापति महोदय आखिरी बात कहकर मैं अपनी बात समाप्त करना चाहता हूं, क्योंकि आपने तीन बार घंटी बजा दी है।

हमारे साथ एक अटेंडेंट रहता है लेकिन हम एम०पीज० तो फर्स्ट क्लास में रहते हैं और वह अटेंडेंट सेकिंड क्लास में रहता है। अगर एम०पी० को रेल में कोई मार भी डाले तो वह अपने अटेंडेंट को नहीं बुला सकता है। इसलिये अटेंडट एम०पी० के साथ रहने की व्यवस्था करें।

शैडयूल्ड कास्ट के लोगों की तरफ रेल मंत्री को ज्यादा ध्यान देना चाहिए, मुझे आशा है इस पर मंत्री जी ध्यान देने की कृपा करेंगे।

SHRI M. RAM GOPAL REDDY (Nizamabad): I would like to congratulate the Minister of Railways who has presented a very good budget. I have got another opportunity to congratulate him: he has not conceded the Bonus demand, which is made from the Opposition as well as from the Treasury benches. I ask: whose money are you going to distribute? The Indian nation has invested Rs. 4,000-odd crores in the Indian Railways during the last more than 100 years. Out of 100 people, only one man is travelling by Railways; and 99 per cent of the people are not at all using the Railways. I say that the income which the Minister is going to get out of the Railways, belongs to the Indian nation. That money should be ploughed back into the Indian Railways. It should not be frittered away, as if it is nobody's money. It is nation's money. You should be very careful in conceding the demands of the Railway workers.

PROF. MADHU DANDAVATE: Do you concede that the workers are also part of the nation?

[Shri M. Ram Gopal Reddy]

SHRI M. RAM GOPAL REDDY: Out of every 4,000 people, one man is working in the Indian Railways. That is why I say that the Minister should not deprive 3,999 and give the benefit only to one person. That is why I object to giving bonus to the workers. There may be pressure from his party also. Of course, when he was sitting in the Opposition, he was asking for bonus every day. Now, I want to give him good support in not yielding to any pressure. (*Interruptions*) I welcome it. I repeat again that he should be very bold and reject any demands from the workers. Secondly, there is demand every day for abolishing the Railway Board. After all, what is the Railway Board going to do? It is the Minister who is doing hard work. It is the Minister's orders which are carried out by the Railway Board. Why blame the Officers in Rail Bhavan? Where should they sit? They should have some place to sit. Wherever they sit, it will become the Rail Bhavan. Therefore, you should not criticize each and every officer.

Now, for the railway line between Bibinagar and Narkuda, he has not provided an adequate amount. He has provided only a small amount. It is not going to solve the problem. This line will link Nagarjunasagar. It is a granary of foodgrains, because it gives you over 25 lakh tonnes of foodgrains every year. Therefore, this railway line is necessary. Again, our Chairman's demand has been that Ramagundam and Nizamabad should be connected. It is in the coal belt; and my constituency is in the sugar belt. I want these lines to be completed at an early date. I hope the Minister is not going to give 8.33 per cent bonus to the railway workers.

PROF. P. G. MAVALANKAR (Gandhinagar): Sir, I wish to congratulate the hon. Railway Minister, my friend, Shri Dandavate, very warmly for his budget performance for the second year in succession. He has given us a surplus budget. I am grateful to him not only from the point of view of the surplus, but also from the point of view of his seeing how the railways can contribute to the general revenues of the entire nation. He knows, and the whole House knows, this budget has been welcomed by all sections of the people, including those sections of the people who make some point of grievance or demand. After all, whoever becomes the Railway Minister, he will have to receive a number of suggestions, comments and criticisms as to why in a particular locality a particular train has not started, or not speeded up, or a new line not taken up or completed. Taking a general view, I do feel that he has many laurels to his credit.

Having said this, I must now start with my points of comment. First of all, I wish to say very briefly, that his attention to passenger amenities, though welcome does not go far enough in that direction. The direction that he has given is correct. He is getting rid of ACC compartments, saloons and many paraphernalia of the imperial traditions. But if you look at the problem from the point of view of revenues, if you consider the income which you receive from the second class passengers, I am afraid the passenger amenities are not as many as they ought to have been in proportion to the income.

I know he will say that a start has been given. Quite good. But I want that start to be at a little more accelerated pace and not at the present pace. He has given the one rupee thali of janata food for the railway passengers. I hope it will be worthwhile eating and not just food for the sake of name. Because, I do not think people go and travel on railways and spend money on tickets merely because a cheap meal is available at one rupee. After all, they will go only when they have to go. When they go, let them not go hungry.

While talking of the "Janata" thali or food, may I request the Railway Minister to start it at the Western Court? Those who stay in the Western Court and have to burn midnight oil find it very difficult to get good food there. People will run away if they taste the food. I myself do not know how I have survived there all these years! So, why not the Works & Housing Ministry and the Railway Ministry jointly start some kind of railway catering in all these areas where Members of Parliament live here in Delhi? It is a shame that Members of Parliament are put to such inconvenience when they have to work late in the night, like Ministers. We work and burn midnight oil and we do not get enough to eat, good food and clean food. Let the Railway Minister, therefore, go into that aspect also.

I am glad he has mentioned about the Nadiad-Modasa line via Kapadvanj at page 10 of his budget speech. But what about the Bhavnagar-Tarapore railway line? For years we have been asking this question and he has been saying that the matter is under progress. What is the pace of this progress? We would like to know that, because the Bhavanagar-Tarapore line has already been agreed to, a survey has already taken place, and the Gujarat Government has agreed to make up a certain portion of the deficit, if any. So, why is this line not being taken up?

Regarding the Nadiad-Modasa broad gauge line via Kapadvanj, if he goes further into that area of construction of new lines, I would suggest that an engineering-cum-traffic survey is called for to find out the possibility of a line, Dahod-Jhmarkotra (near Udaipur) Broad Gauge line. It may mean a couple lakhs of rupees by way of additional budget. This proposal is not a new one. The Railway Ministry has been seized of it. I will not go into the details. This is a proposal for a railway line which will go into Rajasthan, Madhya Pradesh, Gujarat, and a part of Maharashtra perhaps and it will touch hilly areas and backward areas. The railways should first agree to an engineering survey to find out whether it is feasible or not.

I want to say now a word or two about the conversion from metre-gauge into broad-gauge. What about the Ahmedabad—Delhi line? Why does he want us to spend 24 hours to come to Delhi to attend to our work? We cannot afford to go by air always because free air journey is not permitted to us beyond a particular number of journeys. So, we are forced to go by train which means we have to spend 24 hours in the train. If I go home for the week end, I will have to miss the session on Monday. I do not want to miss it. I want to be here from Monday to Friday. So, the conversion of the metre gauge line from Delhi to Ahmedabad should be taken up as early as possible.

Then there is the Viramgam-Okha-Porbandar line for which Government has already spent some money. Now they have been spending money on staff and administration at Surendranagar, Rajkot, Jamnagar and other places. I would like the Minister to pay a visit to these places and see whether he could accelerate the pace of work so that he could go to the Planning Commission and ask them for more funds to complete the already started works of conversion of metre-gauge into broad-gauge.

Similarly, the conversion of the Chota Udaipur-Baroda, Ankleshwar—Rajpipla and Bilimora—Baghai lines from narrow to broad gauge has also to be looked into, as they cover backward regions and 'Adivasi' areas.

16.00 hrs.

About the existing trains, I will only say that he should add a number of additional coaches to trains between Bombay and Ahmedabad. Why does he not think of an additional train if not every day, at least thrice a week so that over-crowding is lessened in this line?

[Prof. P. G. Mavalankar]

I would also like him to consider the question of electric trains between Ahmedabad and Baroda and between Baroda and Bulsar as they have in Bombay, Madras and Calcutta, so that passengers, students businessmen, employees professionals and other commuters are helped? Why can't he think in terms of having additional trains for them?

The Sabarmati Express between Ahmedabad and Varanasi is an Express train only up to Baroda. Beyond Baroda it is a local. So, either change the name or speed up the train. That is my request to him.

Then, I will deal with corruption in half a minute.

SHRIMATI PARVATHI KRISHNAN (Coimbatore): Only half a minute for corruption?

PROF. P. G. MAVALANKAR: That is because time is limited. Otherwise I can speak on it for half a day.

PROF. MADHU DANDAVATE: Half a minute for corruption, more for eradication.

PROF. P. G. MAVALANKAR: Corruption is there. He has told us that he is putting women employees at the windows. That is all right. One can go on writing philosophically in a good-humoured way whether man or woman is better. It is a matter of dispute. But let Prof. Dandavate and myself travel *in cognito* and see how much attention we get at the reservation windows. Nobody attends to the telephone, there is no answer, no information is given. I know it is not his problem, it is a problem of national character, but it has to be looked into. Corruption is there because people have to travel, and if they do not get a ticket, they have to pay excess for it. I remember that the former Governor of Maharashtra Shri Sri Prakasa after he ceased to be Governor, wanted to go to Mussorie and as he himself wrote to Pandit Jawaharlal Nehru, he had to spend Rs. 20 for it, only then he could get a ticket!

The Railway Minister is talking of re-structuring the Railway Board. I do not know whether he is only mincing matters or having a jugglery of words. I respect him for his sincerity but let him be clear and honest and say whether he has got rid of the overall bossism and overlordism of the Railway Board on him. He has told us that he is not going to be dominated by the Railway Board. That will be a satisfaction only so long as he remains the Railway Minister, if at all he is right in what he is saying. The point is: why have this anachronism in the present condition of Indian administration?

I would also like to know whether the Railways Act is going to be amended and brought in tune with the new situation.

I have been representing for a level crossing at Navsari. I also want a foot-bridge at Ranip near Sabarmati in Ahmedabad. These are important things that he should look into.

I want this House to know that we have not given adequate attention to railway porters and their lot. Many of them have no shelter. I would request the hon. Minister to construct for them *yatri sarais*, some sheds where they can eat, have a bath and stay for the night. They are already over-worked. Why not give them these facilities?

I find that wagons are not available—and that is another source of corruption—for coal from the coal areas to Ahmedabad, creating difficulties for the textile industry as also in the supply of electricity. A good deal of Salt production is destroyed because wagons are not there.

There is a train between Gandhi Nagar and Ahmedabad—the two capital cities, present and former, of Gujarat—but there is no station in between. The train consists of, perhaps, one or two passengers, one

engine driver and one guard only because it does not stop in between! If you have a train at all between these two places at least do not make it a mockery.

I find that in Varanasi, Allahabad or Prayag and other places only Hindi names are there. I am all for Hindi, but after all these are places of all-India pilgrimage where tourists come from all over the country. Why not have names in English also to help passengers and pilgrims from places like South India?

Finally, I find that the Railways have spent lot of money for sending its people for training. Railway is also doing a good job in constructing new railway lines in various foreign countries earning foreign exchange. Very good. I would like the Minister to plead with the Finance Minister, the Prime Minister and the Planning Commission that that allocation of foreign exchange earned by the Railways must go back to Railways. Why should it remain with the General Revenues and the Railway suffers from general development? I hope, he will take note of my point.

श्री यमुना प्रसाद शास्त्री (रीवां) : सभापति महोदय, मुझे प्रसन्नता है कि हमारे रेल मंत्री महोदय ने एक ऐतिहासिक बजट हमारे सामने प्रस्तुत किया है। रेल मंत्री ने जो बजट प्रस्तुत किया है, यदि सही माने में उसका अनुकरण समूचे शासन ने किया होता तो आज देश की जनता इस बात का विश्वास करके बैठती कि सचमुच में जनता पार्टी की सरकार ने एक नयी दिशा में कदम बढ़ाया है, उसकी आशाओं और आकांक्षाओं की पूर्ति के लिए कुछ ठोस कदम उठाए हैं। रेल मंत्री ने जो बजट प्रस्तुत किया है उसमे एक सही दिशा दिखाई पड़ती है और इसमें कोई सन्देह नहीं कि पिछले दिनों की अपेक्षा सचमुच में परिवर्तन नजर आता है। न केवल पार्लियामेन्ट के सदस्य बल्कि समूचे देश की जनता इस बात को मानती कि आज तक जो कुछ नहीं हुआ जनता के हित के लिए उसके बिपरीत आज सही दिशा में कदम उठाया गया है। इस सम्बन्ध में रेल मंत्री ने जो प्रशंसनीय कार्य किया है उसके लिए देश की जनता उनको भूरी भूरी धन्यवाद देती है। देश के तमाम समाचार-पत्रों की टिप्पणियों में इस बात का उल्लेख किया गया है। पिछले 11 महीने में 108 नई रेलें चलाई गई—यह कोई कम उपलब्धि की बात नहीं है। 74 गाड़ियों के रूट्स एक्सटेंड किए गए—यह भी कोई कम उपलब्धि नहीं है। इतना ही नहीं, हमारी सरकार ने एक नयी दिशा की तरफ अपना लक्ष्य घोषित किया है कि हमको निचले स्तर के लोगों को ऊपर उठाना है, उनको नीचे से उठाकर ऊंचे स्तर पर ला करके बराबरी की दिशा की ओर ले जाना है। 50 हजार चतुर्थ श्रेणी के कर्मचारियों को सेलेक्शन ग्रेड देने की जो बात कही गई है वह पिछले 25 वर्षों में कभी भी नहीं हुई। यह कोई साधारण बात नहीं है बल्कि एक ऐतिहासिक कदम है, एक ऐतिहासिक उपलब्ध है। चतुर्थ श्रेणी कर्मचारी जिनकी तरफ कभी किसी ने ध्यान नहीं दिया, जिनकी सदा ही उपेक्षा होती रही उन 50 हजार कर्मचारियों को सेलेक्शन ग्रेड दिया गया है। इसी प्रकार से क्लैरिकल पोस्ट्स पर काम करने वाले कर्मचारियों को प्रमोशन के अवसर दिए गए हैं। यह कोई साधारण बात नहीं है बल्कि सचमुच में यह एक नयी दिशा का संकेत करती है। यह इस बात का द्योतक है कि नयी दिशा की ओर कदम बढ़ाया गया है।

इसके बाद अब मुझे कुछ और बातें भी कहनी हैं। मुझे यह कहना है कि इस देश की जनता की जो वास्तव में आकांक्षा रही है उस आकांक्षा की पिछले तीस वर्षों में पूर्ति नहीं हुई है। इसी कारण से जनता नाराज हो गई और उसने बेचैन हो करके जनता पार्टी के हाथ में इस देश की जिम्मेदारी सौंप दी। उन्होंने यह सोचा कि आज तक जो यातायात की सुविधायें हमें प्राप्त नहीं

[श्री यमुना प्रसाद शास्त्री]

हुई वह सुविधायें अब हमें प्राप्त होंगी। हमारे लिए रोजगार के साधन उपलब्ध होंगे। इस देश का विकास अविच्छिन्न रूप से रेल यातायात के साथ जुड़ा हुआ है। आज इस वैज्ञानिक युग में किसी भी देश का विकास तब तक सम्भव नहीं है जब तक कि रेल यातायात के साधन खनिज पदार्थों का दोहन करने और उपयोग करने के लिए जोड़ न दिये जायें। जब तक इस प्रकार से यातायात साधनों का विकास नहीं होता तब तक देश का विकास सम्भव नहीं है।

हमें देखना होगा कि आज तक कौन से हिस्से घोरतम उपेक्षित रहे हैं। मैं आपके सामने एक चार्ट प्रस्तुत करूंगा—मैं पढ़ तो नहीं सकता लेकिन स्मरण शक्ति से आपको बतलाना चाहता हूं कि असम में एक हजार वर्ग किलोमीटर के पीछे 28.13 किलोमीटर रेल लाइन है। बिहार में एक हजार वर्ग किलोमीटर के पीछे 30.47 किलोमीटर रेल लाइन है। यह भी अधिक नहीं है बल्कि कम है परन्तु मैं तुलनात्मक चित्र आपके सम्मुख प्रस्तुत कर रहा हूं। गुजरात में एक हजार वर्ग किलोमीटर के पीछे 29.07 किलोमीटर रेल लाइन है। पंजाब में एक हजार वर्ग किलोमीटर के पीछे 42.74 किलोमीटर रेल लाइन है। बंगाल में एक हजार वर्ग किलोमीटर के पीछे 43.44 किलोमीटर रेल लाइन है। दूसरी ओर मध्य प्रदेश की क्या स्थिति है जोकि इस देश का सबसे बड़ा प्रान्त है जिसका 4 लाख 44 हजार वर्ग किलोमीटर का क्षेत्र है? वहां एक हजार वर्ग किलोमीटर के पीछे केवल 12 किलोमीटर रेलवे लाइन है। मध्य प्रदेश हिन्दुस्तान का हृदय है, अगर हृदय कमजोर होगा तो वह जीवित नहीं रह सकेगा। अगर इस देश को जीवित रखना है, अगर इस देश को समृद्धि की ओर ले जाना है, तो देश के हृदय की उपेक्षा न कीजिये। पिछली कांग्रेस सरकार ने अब तक इसकी उपेक्षा की है और इसीलिये वहां की जनता ने उन को सबक सिखाया है। स्टीफन साहब कहते हैं कि एमर्जेन्सी जो आई थी, वह तो हम ने एक मैडिसिन दी थी—उस मैडिसिन का जवाब ही वहां की जनता ने आप को दिया है। जो कहते हैं कि हम ने एक हैल्दी चाइल्ड जनता सरकार को दिया है—मैं कहता हूं कि आप ने मृत-प्राय बच्चा दिया था। आप ने जहर की सुई लगा कर उस बच्चे को जनता पार्टी के हाथों में सौंपा था, लेकिन आज वह मृत-प्राय बच्चा हंसता और खेलता नजर आता है। हम चाहते हैं कि रेल मंत्री उस के हृदय को मजबूत करें ताकि आने वाले समय में वह बच्चा हृष्ट-पुष्ट हो और आप को सदैव स्मरण करे।

अब मैं स्टेट्स रिआर्गनिजेशन कमीशन की रिपोर्ट की तरफ आप का ध्यान आकर्षित करना चाहता हूं। लाचारी के कारण मैं इस को पढ़ तो नहीं सकूंगा—लेकिन यह रिपोर्ट 1955 में प्रस्तुत की गई थी। इस रिपोर्ट के आधार पर मध्य प्रदेश का गठन हुआ था, उस समय चार-पांच अलग-अलग प्रदेश थे उन सब को मिला कर एक नये प्रदेश का गठन हुआ था, जिस की सिफारिश इस कमीशन ने की थी। उस समय के प्रधान मंत्री पं० जवाहर लाल नेहरू ने कहा था कि इस सिफारिश को देख कर मुझे आश्चर्य हुआ है, इतना बड़ा प्रान्त कैसे चल सकेगा, बहुत अनवील्डी हो जायगा, जिस में यातायात के साधन नहीं होंगे। इस रिपोर्ट के पृष्ठ 133 पर वह सर्व-सम्मत सिफारिश की गई थी, जिस में लिखा हुआ है कि अगर इस राज्य को सैटिस्फैक्टरी, सन्तोषजनक ढंग से चलाना है तो इस में रेलवे-लाइन का जाल बिछाना होगा। उस में उन्होंने कुछ सुझाव भी दिये हैं। उन्होंने लिखा है कि जो पुराना विन्ध्य प्रदेश है, उसे पश्चिम से पूर्व तक रेलवे लाइन से जोड़ना होगा।

"In our opinion, this suggestion seems to be essential."

यह एसेन्शल है—विन्ध्य प्रदेश को पश्चिम से पूर्व की ओर जोड़ना, जबलपुर से ललितपुर को जोड़ना—यह उन का सुझाव था। लेकिन इसएसेंन्शल चीज़ को बलाय-ताक रख दिया गया। 1955 से लेकर 1978 आ गया, 23 वर्ष बीत चुके है, लेकिन एक इंच भी रेलवे लाइन डालने में कोई प्रगति नहीं हुई।

मैं रेलवे मंत्री को इस बात के लिये धन्यवाद देता हूं, उन्होंने एक सिफारिश को लागू करने के लिये—विन्ध्य प्रदेश के पश्चिम को पूर्व के साथ जोड़ने के लिए—प्रारम्भिक कदम उठाया है। इस के लिये वहां की जनता हार्दिक आभार व्यक्त करती है, उन के वंशज सदा-सदा आप को याद रखेंगे। ललितपुर-सिंगरौली वाया सतना-रीवा के सर्वेक्षण की बात कही गई है। इस प्रीलिमिनरी इंजीनियरिंग सर्वेक्षण में काफी समय लगेगा। इस सम्बध में मैं एक निवेदन करना चाहता हूं—सतना से रीवा होते हुए—सिंगरौली का सर्वेक्षण 1973 में हो चुका है, इस लिए ललितपुर से खजुराहो होते हुए सतना तक का सर्वेक्षण आप कराइये लेकिन सतना से रीवा होते हुए सिंगरौली का जो सर्वेक्षण पहले हो चुका था, उसका निर्माण कार्य इसी वर्ष आरम्भ करा दीजिये। उस रिपोर्ट में कहा गया है कि यह अलाभप्रद लाइन होगी किन्तु वस्तु स्थिति यह है कि सिंगरौली में इस देश का सब से बड़ा कोयला भण्डार है, जिस का दोहन आज तक नहीं हुआ है। सीधी में बहुत विशाल वन सम्पदा है बांस बहुत बड़ी मात्रा में है जहां कागज का कारखाना लग सकता है। चूने का बहुत बड़ा भण्डार है, जहां सीमेन्ट का कारखाना लग सकता है, बाक्साइट का भण्डार है, एल्यूमिनम का कारखाना लग सकता है, लकिन कुछ नहीं हो रहा है, क्योंकि वहां रेलवे लाइन नहीं है। मैं आप के माध्यम से समूचे सदन की ओर से यह निवेदन करूंगा कि हमारे रेल मंत्री जी इस तरफ अवश्य ध्यान दें। आप को यह जान कर दुख होगा कि वहां के बुद्धिजीवियों ने अभी हाल में उस क्षेत्र का सर्वेक्षण किया था, उस सर्वेक्षण के अनुसार सीधी जिले में आज भी 99 प्रतिशत लोग गरीबी की रेखा से नीचे है। इतनी बड़ी खनिज सम्पदा के होते हुए भी रीवा जिले के 91 प्रतिशत लोग अभी भी गरीबी की रेखा के नीचे है और इस का मूल कारण केवल एक है कि उन को सरकारी प्राकृतिक सम्पदा का उपयोग उन के हितों के लिये नहीं हो रहा है। आप इस तरह देखिये। जितने पिछड़े इलाके है—जैसे सतना से रीवा होते हुए सिंगरौली —जिस का मैंने अभी जिक्र किया है, इसी तरह से चिरीमीरी से बलाडीह है—इस के लिये भी आप ने प्रीलिमिनरी इंजीनियरिंग सर्वे की बात कह दी है। लेकिन उस लाइन का होना बहुत आवश्यक है, वहां पर कोयले की खदानों का जाल बिछा हुआ है। अगर वह लाइन बन जाती है तो दूसरी तरफ वह इलाका बिहार से भी जुड़ जाएगा। इसलिए वहां पर उस लाइन को आप बनाइए।

इसी तरह से आप देखें कि बस्तर का जो जिला है वह केरल प्रान्त से भी बड़ा है। केरल प्रदेश में जहां एक हजार किलोमीटर पर 23.87 किलोमीटर रेलवे लाइन है लेकिन बस्तर में एक किलोमीटर पर एक इंच भी रेलवे लाइन नहीं है। इतना बड़ा जिला है वह लेकिन वहां पर रेलवे लाइन की हालत आप देखिये। बेलाडीला में लोहे की खदानें है और दल्ली रजाहरा से जगदलपुर तक रेलवे लाइन की बात बहुत दिनों से चल रही है लेकिन इस बजट में उस का कोई उल्लेख नहीं है। इसी तरह से खंडवा से दोहद तक की रेलवे लाइन का कोई उल्लेख नहीं है।

हमारे इस रेलवे बजट में बहुत सी बातें कही गई हैं और कुछ मीटर गेज रेलवे लाइनों

[श्री यमुना प्रसाद शास्त्री]

को ब्रोड गेज लाइनों में बदलने की भी बात है लेकिन मध्य प्रदेश की एक मीटर गेज का ब्राडगेज में बदलने का प्रावधान नहीं है। कुछ नई रेलवे लाइनों के निर्माण की बात कही गई है। यह बहुत अच्छी बात है। कोंकण में जो नई रेलवे लाइन का काम शुरू किया गया है, इस के लिए स्वर्गीय नाथपई ने बहुत कोशिश की थी। आप ने जो यह कदम उठाया है, यह वहां की जनता की आकांक्षाओं की पूर्ति के लिए एक अच्छा कदम है लेकिन आप यह भी देखिये कि नई रेलवे लाइनों के निर्माण का जो काम है, उसमें मध्य प्रदेश में कोई नई रेलवे लाइन बिछाने की स्कीम नहीं है और वहां पर मीटर गेज को ब्रोड गेज करने का कोई प्रावधान है। इस तरह से मध्य प्रदेश की उपेक्षा नहीं होनी चाहिए।

अगली बात मैं यह कहना चाहूंगा कि नई रेलवे लाइनों के निर्माण के लिए जो धन का प्रावधान किया गया है, वह बहुत कम है। इस बारे में आप सोचिये। इस साल का बजट 22 अरब 20 करोड़ रुपये का है लेकिन नई रेल लाइनों पर कितना रुपया खर्च किया जाएगा? केवल 29 करोड़ रुपया यह कुल राशि का कौन सा भाग है। यह एक प्रतिशत से कुछ थोड़ा ही ज्यादा बैठता है। इस गति से अगर हम चलेंगे तो क्या हम सचमुच में भारत को उन्नत देशों की श्रेणी में ला सकेंगे। यह कहां तक उचित है, इस के बारे में आप को सोचना होगा। कहां से रुपया लाएं, उस का क्या तरीका हो, यह आप सोचिये। प्लानिंग कमीशन देश की जनता के लिए उत्तरदायी नहीं है। देश की जनता की लिए हम लोग उत्तरदायी है, यह शासन उत्तरदायी है। देश की जनता आप से इस का जवाब पूछेगी, प्लानिंग कमीशन से नहीं पूछेगी। यह जो जिम्मेदारी आप की है, उस को निभाने के लिए क्या किया जा रहा है, उस के लिए आप को सोचना होगा। ताकि जनता की जो आशाएं है, अकांक्षाएं है, उन की पूर्ति की जा सके। पिछले साल के बजट में नई रेल लाइनों के लिए 24 करोड़ रुपये का प्रावधान था जबकि कुल बजट 21 अरब 31 करोड़ रुपये का था। इस वर्ष कुल बजट 22 अरब 20 करोड़ रुपये का है और उस में आपने केवल 29 करोड़ रुपया इस के लिए रखा है। इस में आप देश की जनता को क्या नई रेल लाइनें दे सकेंगे। हम कहते है कि यह जो जनरल रेवेन्यू में डिवीडेंड देने की बात है, इस की कोई आवश्यकता नहीं है। रेलवे लाइनें स्वयं में बहुत महत्वपूर्ण है और देश के विकास में इन का बहुत बड़ा हाथ है। इसलिए यह जनरल रेवेन्यू में जो पैसे देने की बात है, यह नहीं होनी चाहिए। यह जो 269 करोड़ रुपया आप इस में देने वाले है, इस को मत दीजिए और इस रुपये को नई रेलवे लाइने बिछाने में खर्च कीजिए।

इसी तरह से मेरा कहना यह है कि यह जो 170 करोड़ रुपये सोशल बर्डन का है इस को सामान्य प्रशासन को वहन करना चाहिए। सबरबन ट्रेन्स में अगर घाटे की बात हो या कम खर्च पर कुछ वस्तुओं को ले जाने की बात हो तो यह जो 170 करोड़ रुपये की सोशल बर्डन की बात है इस को सामान्य प्रशासन को बर्दाश्त करना चाहिए और यह रुपया भी नई रेल लाइनों के निर्माण में लगना चाहिए।

रेलवे की 345 करोड़ रुपये के कर्ज की जो बात है इस के बारे में मेरा कहना यह है कि इस कर्ज को राइट आफ कर दिया जाना चाहिए। आप यह देखिये कि यूरोपियन इकोनामिक कम्युनिटी यूरोपियन मार्केट और वर्ल्ड बैंक वालों से यह कहा जाता है कि जो पुअर कन्ट्रीज हैं उनके कर्ज को माफ़ किया जाए तो फिर हमारे ये जो अर्द्ध-विकसित क्षेत्र हैं उन का विकास करने के लिए यह

आवश्यक है कि इस प्रकार के कर्जों को समाप्त किया जाए और इस तरह से जो धन बचता है उस को नई रेल लाइनों के निर्माण के कार्यों में लगाया जाए ।

श्रीमन भ्रष्टाचार की बात करने से पहले मैं एक बात और कह दूं – यह जो आपका नई रेलवे लाइन बनाने के लिये लाभप्रद और अलाभप्रद का मापदण्ड है इसको आप हमेशा के लिए समाप्त कर दीजिए नहीं तो किसी भी अविकसित क्षेत्र में आप नयी रेल लाइने नहीं दे सकेंगे । पहले तो रिपोर्ट आयेगी कि उस इलाके में लाइन लाभप्रद नहीं है । जब आप बड़े बड़े शहरों में घाटा सह कर भी सबर्बन ट्रेंस चला रहे हैं तो इन पिछड़े क्षेत्रों में अलाभप्रद ट्रेन क्यों नहीं चलाते । इन क्षेत्रों में हरिजन आदिवासी और गरीब लोग रहते हैं जिनके पास कुछ नहीं है । अगर वहां अकाल पड़ता है तो आप अनाज वहीं पहुंचा पाते और बिना अनाज के वे भूख से तड़प-तड़प कर मर जाते हैं । इसलिए यह लाभप्रद और अलाभप्रद का मापदण्ड आपको नहीं अपनाना चाहिए और रेलवे लाइनें इन क्षेत्रों में बिठानी चाहिएं ।

आपने भ्रष्टाचार को दूर करने के लिए, हमारी माता और बहिनों का योगदान लेने के बारे में सोचा और रिजर्वेशन पर उनको आप बिठाने जा रहे हैं । सही मायनों में करप्शन को दूर करने का आपका यह तरीका उपयोगी सिद्ध होगा और सफल भी सिद्ध होगा ऐसा मेरा विश्वास है । अनुभव यह बताता है कि भ्रष्टाचार को समाप्त करने में इन माताओं और बहिनों का बहुत बड़ा योगदान हो सकता है ।

इसके साथ साथ ये जो अनअथोराइज्ड ट्रैवलिंग एजेंटस हैं इनमें अभी तक कोई कमी नहीं आयी है । जहां का आपको रिजर्वेशन न मिलता है बीस रुपया अधिक

इन्हें दीजिए ये फौरन आपको टिकट दे देते हैं । चाहे दिल्ली के इलाहाबाद के, कानपुर के और आगरा के स्टेशन पर देखिये, सभी जगह ये अनअथोराइज्ड ट्रैवलिंग एजेंटस टिकट खरीद कर रखते हैं । इस बुराई को दूर करने का भी कोई प्रभावकारी कदम उठाना होगा । इससे आपकी रेलवे की आय भी बढ़ेगी । इसके लिए मेरा सुझाव है कि आप जन प्रतिनिधियों को इसकी जिम्मेदारी दीजिए । जनप्रतिनिधियों में चाहे आपके पंचायत के लोग हों नगर पालिका के लोग हों विधायक हों, ऐसे लोगों की आप कोई कमेटी बिठाइये तभी इस प्रकार के भ्रष्टाचरण को समाप्त करने में आपको सफलता मिलेगी । इससे आपकी रेलवे की आय में भी वृद्धि होगी और भ्रष्टाचार को भी आप जड़ से समाप्त कर सकेंगे ।

इसी तरह से रेलवे में कोयले की चोरी भी बहुत बड़े पैमाने पर होती है । आपको ट्रेनों की सुरक्षा के लिए रेलवे प्रोटेक्शन फोर्स के लोगों को लगा कर बहुत अच्छा किया है । इस पर आप प्रतिदिन एक लाख रुपया खर्च कर रहे हैं जिससे कि रेलवे एक्सीडेंट कम हो सकें । इसके लिए जितना भी धन्यवाद आपको दिया जाए वह कम है और आपके इस पग से रेलवे एक्सीडेंटस में कमी आयी है । लेकिन आपको एक बात की ओर और ध्यान देना होगा । इन रेलवे प्रोटेक्शन फोर्स के लोगों और अधिकारियों के षडयंत्र से, इनसे मिल कर के रेलवे में चोरी होती है । कोयले की चोरी होती है, माल की चोरी होती है और वेगनों तक की चोरी हो जाती है । इनके कारण ही आपको क्लेम्स और डेमरेज का रुपया देना पड़ता है । इन बातों पर भी आपको विचार करना चाहिए ।

अन्त में श्रीमन मैं रेलवे बोर्ड के बारे में इतना कहना चाहूंगा कि इस रेलवे बोर्ड की कोई आवश्यकता नहीं है । व्यर्थ

[श्री यमुना प्रसाद शास्त्री]

का खर्चा आप इस पर कर रहे हैं। जब आपका रेल मंत्रालय है, इतना बड़ा संगठन आपका देश में फैला हुआ है तो इस रेलवे बोर्ड को क्यों नहीं समाप्त किया जाता है। इसे इतना समाप्त किया जाना चाहिए।

इन शब्दों के साथ श्रीमन् मैं रेल मंत्री जी को पुन: धन्यवाद देता हूं कि उन्होंने इतना प्रशंसनीय बजट प्रस्तुत किया है।

SHRI AMAR ROY PRADHAN (Cooch Behar): Mr. Chairman, Sir, there is a saying that, if there were no corruption and fraud in the railway administration, the entire railway lines could have been made of gold instead of steel. In the last 30 years, corruption and fraud have increased. The railway administration is now a den of corruption. But I do not like to say, as my friend Mr. Qureshi said the other day that 'corruption in Railways is sprouting its ugly hands', as if there was no corruption a year before.

Today I cannot say that it should have been stopped completely within these eleven months. But may I ask what are the steps that have been taken to root out corruption from the Railways?

I will give an instance about corruption. 600 cartons of soyabean salad oil L.P.O. Lot No. U28/74D, unloaded in Siliguri town goods godown, N.F. Railway, on the 10th August from wagon No. N.F.C. 2076 to S.G.U.T., were sold by auction on 24th December, 1974 to Shri B. D. Saregi, a man belonging to a big business house, for Rs. 10,000 only. Later on, the same goods were sold at Calcutta market for Rs. 1,40,000. An inquiry was made by the Vigilance Commissioner. But for unknown reasons, no proceeding was drawn up against the culprits though it was admitted that the auction was unjustified. I have got many cases of corruption to mention, but I cannot do it for want of time.

This type of corrupt employees are getting protection from the railway officers; I would even say that they are being patronised by the railway officers. Among the instance I gave earlier, there is the instance of North Bengal. North Bengal is a place most neglected. It is a backward area, mostly populated by Scheduled Castes and Scheduled Tribes people. The total population is about a crore. If you look at the map you will find that it is a place which is the only corridor to Assam, Meghalaya, Arunachal, Nagaland, Tripura and other places. It is the gateway of the eastern region. But I am sorry to say that though there are some trains and the railway lines are about 1175 kilometres, the passengers of North Bengal area will not be able to board these trains. We have read the lines of Coleridge "Water water everywhere but not a drop to drink". In regard to North Bengal I would say that trains are there but there is no space in them for one to board these trains. The trains are running so overcrowded that the passengers will not be able to get a single seat or even space to move in those trains, from the North Bengal end.

North Bengal is within the jurisdiction of West Bengal State and the people of North Bengal have to go to Calcutta very often. There is a long-standing demand for a North Bengal Express train from Coochbehar to Sealdaha and another Janata train from Coochbehar to Sealdaha, but it is a cry in the air: the Railway authorities are completely silent on this.

In this year's Budget there is a proposal for a traffic survey from Domohoni to Changrabandha Railway Line Restoration Works. How long will this type of survey go on? This line was damaged in the devastating Teesta Flood of 1968. After that so

many years have elapsed and the Teesta Flood Protection Embankment has been completed long back, in the year 1970. But still today you are saying that traffic survey is going on. This is merely an evasive reply.

There is no mention in the Budget of the railway link between District Headquarters Balweghat to Malda and Raiganj, which will cost only about ten crores.

Now, I am coming to the Darjeeling Himalayan Railway Section. This is a special narrow-guage line of "two feet" and it has no parallel in the world. The train climbs up to a height of 8,500 ft. on the hill and is really something to be enjoyed. The foreigners and seasoners who come to Darjeeling must avail themselves of the train journey, either outward or inward, to see the hill view.

What is the difficulty about this Railway? This Railway was constructed in 1879. But after so many years have elapsed, this is the most neglected section—the Siliguri Darjeeling Section is running at a loss. Very offen, the officers say that since it is running at a loss it should be closed down. May I ask the Railway Minister, that the entire N.F. Railway is running at a loss, will it be closed down then. May I ask what has been done for the improvement of this section in this long period of 30 years? May I ask why it has not been possible to change the hundred years old engines, whose running capacity has been diminished. Previously, in 1947 it took only four hours to cover 50 kilometres from Siliguri to Darjeeling but now it takes nine hours to cover the same distance. May I ask whether any attempt was made within the last 30 years to modernise this Section with increased average dimension to allow better engine-hauling capacity? May I ask whether there is any proposal to replace these hundred years old engines and man-handled breaks of the bogies? May I ask whether the Railway Administration offered any proposal that the beautiful, costly Railway Bungalows and the Guest Houses at Darjeeling and Kurseong may be used by the tourists of home and abroad to meet the loss?

The reply will be 'No'. Nothing has been done to improve the commercial side of this Railway, but it is true that this neglected Railway line and the nice costly Bungalows and Guest Houses had been used by the Railway officers for their pleasure trips.

Sir, I would like to draw the attention of the Hon. Railway Minister to this Darjeeling Section. I would request him to pay a visit to Darjeeling once at least and devote some time to study the problems and chalk out a plan for its improvement.

Similar is the position with regard to the employment of the North Bengal people in the Railways. I would like to say how the youth of North Bengal are being neglected.

For recruitment to class III staff, a special provision exists for the NF Railways. The Indian Railway Establishment Manual (Second Edition) published on 1st April, 1968, Chapter I, Rule 106, on page 26, says:

> "(a) Direct recruitment to fill Class III posts of the Indian Railways will be made through Railway Service Commission set up at Allahabad, Bombay, Calcutta and Madras or by the Railway Administration, who is specially authorised by the Railway Board.
>
> (b) Recruitment for Class III staff for the NF Railway will be made by the Railway Administration themselves through specially established Recruitment Committee."

Why is this special provision for NF Railways? What is the justification for this? If you look into the persons recruited for these posts, you will find that Class III staff recruitment is generally controlled by Maligaon from Assam and Class IV recruitment is generally from Kathihar, Bihar

[Shri Amar Roy Pradhan]

and Maligaon, Assam. Even five per cent youths of North Bengal are not able to get jobs in NF Railway. It is a matter of great regret specially in view of the fact that the railway-line length in North Bengal is almost one-third of the total of NF railway-line. It has a population of one crore, but even 5 per cent of the total recruitment is not from North Bengal people.

I would like to mention that it is a tragedy. I hate provincialism, but I am sorry to say that it is the railway administration which is throwing hints of provincialism by its recruitment policy for this Railway. I would strongly urge that this should be stopped immediately and the North Bengal people should get their due share in the employment scope of the Railways.

SHRI JANARDHANA POOJARY (Mangalore): Mr. Chairman, Sir, the railway budget without any proposal to increase the freight and fare is certainly welcome, but I would say that the high level of efficiency obtained in the past particularly during the Congress regime has to be maintained in order to preserve the health of the railways as we have got the disastrous experience of 1975 as well as 1977-78. This experience is there for us to see and have our policy for the future.

It has been stated, and I would also like to mention that in para 4 of the budget speech of the Railway Minister that a new railway line from Apta to Roha will be taken up as the first phase of the Konkan West-Coast railway upto Mangalore connecting Goa, Maharashtra and Karnataka and also providing a link with Kerala and Tamil Nadu. The people of Karnataka are, however, not satisfied with this. They want the railways to start the work not only from Apta to Roha, but also from Mangalore to Roha, immediately. Our past experience in the case of Hasan-Mangalore railway line has shown that the delay in implementation of the project means escalation in cost. As the days roll by, as the years roll by, the cost would go up. This is what has happened in the case of Hasan-Mangalore railway line.

I would also request the Railway Minister to take up Mercara line connecting Mangalore and Bangalore. Mercara is in Coorg district, which produces cardamom, tea, coffee and other products. It is a dollar earning district. I had pleaded for this line even in my speech during the discussions on the railway budget last year, but it has not been taken up so far. I would earnestly request the hon. Railway Minister to take up the survey and consider this line.

Now, I come to Mangalore-Subramania line. There is a very old train running on this line; it is not better than a bullock cart. I would request the Railway Minister to put a new train on that line in order to popularise that route and to attract the passengers. In order to make that line remunerative, it would be better to put a new railway line on this route.

Further, it has been mentioned in the railway budget that the Hasan-Mangalore railway line would be completed within a year. It has also been stated that the Subramania-Sakleshpur line would be completed within one year. However, I have got my own doubts if these could be completed within this period. This can be done in case our Railway Minister takes some special interest.

We have also another outstanding demand from Karnataka and it has been the desire of the people of Karnataka—to convert the Bangalore-Mysore line into a broad gauge line. But nothing has been done so far. I request the Railway Minister to con-

vert this line into a broad gauge line and also to electrify it because the government of Karnataka has offered not only sleepers but also land and other facilities.

So far as other demands are concerned, I request the Railway Minister to take up this Chamrajanagar-Satyamangalam railway line which is about 20-25 miles distance. We have got another line—Kottur-Harihara line which is also a small one, of 18 miles and it should also be taken up.

So far as accidents are concerned, there are series of accidents involving a large number of deaths and injury to many and causing loss not only to private property but also to public property which has created a shock and surprise throughout the country. As you know, there are about 964 accidents in a particular year, i.e. 1977-78 as per the Review of Accidents.

Now, coming to these accidents, I may submit these accidents have not been mentioned in the railway budget. By not mentioning in the railway budget, I may submit this omission is a glaring evidence of the deterioration in the management of the largest national carrier and the railway Minister has reduced the credibility of the claim which he has made in the railway budget.

What are the reasons for these accidents? One of the reasons is non-payment of bonus. Bonus has been denied to the railway employees on the flimsy and dubious logic that the railways are not an industry whereas this bonus has been paid to other public sector employees. But the railway employees have been denied this bonus. The Janata Party has become unpopular to thousands of railway employees, their families and their sympathisers. What is the reason? We have to find out the reason for this. Now the accidents are not acts of nature. The accidents are due to mechanical failures and human failures. If the railway staff, that is, the running staff are more vigilant, if they are more alert, if they are more efficient, if they are more scrupulous, these accidents could have been averted. That is why I submit that it is evident that by and large the railway staff have become negligent and they have become angry because of the denial of bonus to them. And this reason cannot be overlooked at all.

Further, I may submit, as you know, so far as the Allahabad accident is concerned, at first the accident was attributed to sabotage. Then, later on, it was found that it was due to negligence and dereliction of duty on the part of the staff. Further, I may submit that there were about 2343 accidents due to negligence and dereliction of duty between 1973 and January 1978. I may further add that there were about 3152 railway employees who have been punished for these things. Under the circumstances, I submit bonus to railway employees must be paid in order to make them alert, in order to make them efficient and in order to make them scrupulous; otherwise there will be more number of accidents in future.

I wish to make a further submission. As you know, we are clamouring further and we have been trying to give more facilities to second class passengers. But what have you done? We have not done so far anything. We have to find out the reasons for this also. We have so far not found out any reason. I wish to say that even the basic requirements of second class passengers like lavatory facilities, waiting room facilities at the railway stations and sitting facilities in the trains are neglected. As you know, the conditions of the lavatories and bathrooms in the railway stations are so unhygienic that no human being can go near them. In these circumstances, I submit the railway Board must pay particular attention to these aspects, including the conditions of the passengers.

I do not want to take much time of the House I conclude by thanking

[Shri Janardhana Proojary]
the Chairman for allowing me some time to speak.

श्री राम प्रकाश त्रिपाठी (कन्नौज) : सभापति महोदय, मैं सब से पहले माननीय रेल मंत्री जी को बधाई देना चाहता हूं। यह हार्दिक बधाई इसलिए नहीं देना चाहता हूं कि उन्होंने कुछ नयी गाड़ियां चलायी हैं, इसलिये नहीं कि उन्होंने कुछ नयी रेलवे लाइनें बिछायी हैं, बल्कि इसलिए कि पहली बार रेलवे बजट ऐसा आया है कि जो गरीब का मुंह देख कर बनाया गया है। द्वितीय श्रेणी के यात्रियों की सुविधाओं और गरीबों के दूसरे सवालों को ध्यान में रख कर बनाया गया है। इसलिए मैं उनको बधाई देना चाहता हूं।

अभी हमारे माननीय स्टीफेन साहब बहुत कुछ कह रहे थे। एक बात उन्होंने यह कही कि जितनी सुविधाएं घोषित की गई हैं इस बजट में वे सब पहले ही पहले की सरकार के द्वारा तय की गई थीं। उन्होंने उल्लेख किया, कई रेकार्ड्स पेश किए और कोई सन् 70 का विवरण पेश किया कि सन् 70 में किताब में यह लिख दिया गया था कि जनता भोजन दिया जायगा और कहीं यह बताया कि तीन साल पहले कांग्रेस सरकार ने यह तय कर लिया था। तो मैं यह कब कहता हूं, हम लोगों का यह आरोप नहीं है कि उन्होंने गरीबों के बारे में लिखा नहीं, गरीबों के बारे में उन्होंने बहुत लिखा लेकिन किताबों में रखा। गरीबों के बारे में उन्होंने प्रस्ताव बहुत पास किए, लेकिन किताबों तक ही रखा। गरीबों की बात धरती पर उतार कर वे नहीं लाए। आज पहली बार इस रेलवे बजट के माध्यम से जनता सरकार ने गरीबों की बात को धरती पर उतार कर खड़ा किया है। इसके लिए मैं अपने रेल मंत्री और रेल राज्य मंत्री दोनों को बधाई देना चाहता हूं।

रेलवे के संबंध में शायद सदन को स्मरण होगा कि मैं वह आदमी था जिसने दुर्घटना के ऊपर यहां खड़े होकर रेल मंत्री जी से इस्तीफे की मांग की थी लेकिन आज मैं उन्हें बधाई दे रहा हूं इसलिए कि उन दुर्घटनाओं के प्रति रेल मंत्री जी ने जो चिन्ता व्यक्त की है, उसके लिए जो उपाय किये हैं और उसमें जो तत्परता दिखाई है उसके लिए वे वास्तव में धन्यवाद के पात्र हैं। उन्होंने इतनी बड़ी संख्या में रेलवे प्रोटेक्शन फोर्स को एन्गेज किया लाइनों पर गश्त लगाने के लिए। इस संबंध में मैं कुछ सुझाव देना चाहूंगा। जो गश्त लगाने के लिए एरिया दिये गये हैं वे बहुत लम्बे एरियाज है और वे एक सन्तरी के द्वारा नहीं कवर किये जा सकते। इसलिए उनकी दूरी कम की जाये। साथ-साथ उनके लिए आउट-पोस्ट बनाए जाएं, कैबिन्स बनाए जाएं और उनका कनेक्शन, उनका सम्पर्क कंट्रोल से रखा जाय ताकि वे आप के सेक्योरिटी प्वाइंट बन सकें। वे सेक्योरिटी प्वाइंट केवल रेलवे लाइन की ही रक्षा नहीं करेंगे बल्कि आपकी रेलवे के अन्दर जो दूसरे प्रकार के अपराध हैं उन अपराधों पर भी उनके द्वारा कुछ नियंत्रण कर सकेंगे।

रेल मंत्री जी ने रेलवे लाइन की तो सुरक्षा कर ली है और दुर्घटना की ओर तो चिन्ता व्यक्त की है लेकिन रेल को दो तरीके से और लूटा जा रहा है, दो प्रकार से और क्षतिग्रस्त किया जा रहा है। उस तरफ मैं रेल मंत्री और रेल राज्य मंत्री का ध्यान आकृष्ट करना चाहूंगा। एक तो दुर्घटना आपने रोक दी। ट्रेन में बैठे हुए यात्रियों को आपने अपनी रेलवे लाइन से सुरक्षित पहुंचाने की गारंटी दे दी लेकिन वे पहुंच नहीं पाते हैं। आज से पांचवें दिन पहले की बात मैं बता रहा हूं। मैं स्वयं जब कन्नौज स्टेशन पर आया ट्रैन में चढ़ने के लिए तो फर्स्ट क्लास के उसी कम्पार्टमेंट में, उसी कैबिन में एक लेफ्टिनेंट कर्नल की लाश रखी थी। 18 चाकू उसके लगे थे और वह बुरी तरह तड़फ रहा था। वहां एकदम शोर मचाया गया, लाश उतारी गयी, डिब्बा काटा गया।

इस तरह की घटनाएं आए दिन हो रही हैं, खास तौर से मैं उत्तर प्रदेश के उन छः सात जिलों की ओर सरकार का ध्यान आकृष्ट करना चाहूंगा जिन्हें क्राइम प्रोन डिस्ट्रिक्ट्स के नाम से कहा जाता है, जो कानपुर से लगे हुए छः सात जिले हैं। उन जिलों में आपकी एक भी गाड़ी ऐसी नहीं पहुंचती है जिसमें या तो कोई लूट न लिया गया हो या एक दो लाश न मिले। यह नित्य का खेल वहां देखने को मिलता है। इस पर नियंत्रण कौन करेगा ? आप कह सकते है कि यह राज्य सरकारों का विषय हैं लेकिन क्या केन्द्रीय सरकार और रेल विभाग इस बात को केवल एक गवाह के रूप में, एक मूक दर्शक के रूप में देखता रहेगा ? मैं इस प्रकार की आशा नहीं करता।

आप रेलवे चला रहे हैं, इसमें इतनी बड़ी रेड-टेपिज्म और अफसरशाही चल रही है जिसके कारण बड़ा दुख पहुंचता है। मैंने बीस पत्र लिखे हैं कि जो अपराधग्रस्त इलाके हैं वहां पर गाड़ियों का टाइम टेबल चेंज किया जाये। शिकोहाबाद से फर्रुखाबाद एक गाड़ी शाम को चलती है। आपको जानकर आश्चर्य होगा कि उसमें जो पुलिस के दो चार कर्मचारी चलते हैं वे क्या करते हैं कि पूरी गाड़ी में जो दस बीस, पचास सवारियां होती हैं उनको एक डिब्बे में भर लेते हैं और स्वयं भी उसी में बैठ जाते हैं। इस तरह से पूरी की पूरी ट्रेन खाली जाती है। इस सम्बन्ध में मैं लिखते लिखते थक गया कि रात की गाड़ी बन्द कर दी जाये क्योंकि यह ब्रांच लाइन है, उस पर दिन में ही चार गाड़ियां चलाई जायें लेकिन उसका कोई भी जवाब देने वाला नहीं है। इस अफसरशाही की वजह से, जैसा कि तमाम मित्रों ने कहा है, रेलवे में पूरी तरह से घुन लगा हुआ है। आपको अपराधग्रस्त क्षेत्रों में रेलों की सुरक्षा पर ध्यान देना होगा।

रेलवे में दूसरा घुन भ्रष्टाचार का लगा हुआ हैं। इस घुन से भी रेलवे को बचाना होगा। आप छोटी से छोटी या बड़ी से बड़ी जगह पर रिज़र्वेशन के लिए जायें तो जैसा कि यहां पर बताया गया है कि श्रीयुत श्रीप्रकाश जैसे बड़े नेताओं को भी उसके लिए रिश्वत देनी पड़ी। उसका कारण यह हैं कि आप रिज़र्वेशन की खिड़की पर जायेंगे तो आपको बड़ी भारी भीड़ दिखाई देगी उस स्थिति में एक भला आदमी सोचता है कि इससे बचने के लिए अगर रिज़र्वेशन में दो चार रुपये लग जाते हैं तो कोई बात नहीं। चूंकि रिज़र्वेशन में जनता को सुविधा नहीं मिल पाती है इसलिए मेरा सुझाव है कि रिज़र्वेशन पर स्टाफ बढ़ाया जाये। वहां पर एक गज़टेड आफिसर की पोस्टिंग की जाए जो कि भ्रष्टाचार को रोकने का प्रयास करे।

इसी प्रकार से रेलवे में पार्सल में भयंकर चोरियां हो रही हैं। इस सम्बन्ध में मेरा सुझाव है कि बड़े बड़े स्तेशन्स पर पार्सल को अलग रखा जाये। खुले प्लेटफार्म पर पार्सल पड़े रहते हैं जिन के कारण चोरियां होती हैं। इसलिए इसकी अलग से व्यवस्था होनी चाहिए।

केटरिंग में जो भ्रष्टाचार चल रहा है उसकी ओर भी मैं खास तौर से ध्यान दिलाना चाहता हूं। इसकी तरफ कुछ भाइयों ने भी संकेत किया है। इसका दोष इस सरकार पर नहीं है बल्कि पहले से चल रहा है। उस पर भी आपको विशेष रूप से विचार करना होगा।

इसी प्रकार से डब्लू एच व्हीलर एंड कम्पनी को बुक स्टाल के नाम पर पिछली सरकार ने दो साल पहले ही 9 साल का कान्ट्रेक्ट रिन्यू कर दिया था। हिन्दुस्तान के 281 महत्वपूर्ण स्टेशनों पर इस कम्पनी के 381 बुक स्टाल चल रहे हैं, जिनके माध्यम से इनके महीने की बिक्री तीस करोड़ रुपये की है। ये अपनी किताबें साधारण हाकर्स से बिकवाते हैं जिनको मश्किल से महीने में

[श्री राम प्रकाश त्रिपाठी]

100—150 रुपया मिलता है, जब कि उनके मैनेजर तथा डायरेक्टर तीन हजार से 6 हजार रुपया महीना पाते हैं । इनको एअर-कण्डीशन फर्स्ट क्लास के पासेज दिये गये हैं । इसके अलावा वे जो अपना सामान लादते हैं, उन पर उनको 50 परसेंट का कमीशन दिया जाता है । पिछले दिनों अनएम्प्लायड ग्रजुएट्स को बुक-स्टाल देने की बात पिछली सरकार ने कही थी, जिसके लिए बिना महत्व के 124 स्टेशनों से बुक-स्टाल खाली करवा लिये गये थे । उसके लिए एप्लीकेशंज मांगी गई थी, लेकिन उनको लेने के लिए कोई तैयार नहीं हुआ । आज भी डब्लू एच व्हीलर कम्पनी सारे देश में रेलवे के बुक-स्टाल पर हावी है । आज जनता सरकार के इस बजट से मालूम पड़ता है कि उसका ध्यान गरीब जनता की ओर गया है । यह कम्पनी इस काम को ढाई परसेंट रायल्टी पर लिये बैठी है, जब कि हम जानते हैं कि कुछ कोआपरेटिव सोसाइटीज 10 परसेंट रायल्टी देने के लिये तैयार हैं, साथ ही वह कहती हैं कि हमें फ्री-पासेज भी नहीं चाहिये । आप उनको ठेका दीजिये और इस कम्पनी से छुटकारा दिलाइये । विजिलेंस के जरिये से आप इस कम्पनी की जांच करवाइये । दूसरी ओर आप कोआपरेटिव सोसाइटीज को, जो शर्तें वे दे रहे हैं, उन शर्तों पर ठेका दीजिये । जनता ने पिछली सरकार को गिरा दिया है, इसलिये उसके द्वारा किये गये एग्रीमेंट के आधार पर इस कम्पनी को जनता को लूटने की अनुमति नहीं दी जानी चाहिये ।

इतना ही कह कर मैं अपनी बात समाप्त करता हूं और आपको धन्यवाद देता हूं ।

SHRI GEORGE MATHEW (Muvattupuzha): Mr. Chairman, Sir, at the outset I want to congratulate the Railway Minister for presenting a surplus budget for the second year in succession. I also want to thank him for the prompt replies that we get to our letters from the Railway Ministry. Lastly, I would also like to thank him for replying to all the points and suggestions made during the debate on the Railway Budget last time.

Sir, I will not be repeating the points which have been covered by the other hon'ble Members. I agree with many things outlined in the Budget, but I also disagree with some of them and I will be covering only those points where I disagree.

Mr. Chairman, Sir, the Railway Minister said that he was keen to take up more and more railway lines in the backward areas. We have made proposals for several railway lines in the backward areas—especially of Kerala State. Last time during the Railway Budget it was said—and we were almost sure—that Government will be sanctioning the Ernakulam-Alleppy railway line; but unfortunately nothing has been done about it. Sir, always the excuse given is that the Planning Commission is objecting to it or that the Planning Commission has not given the sanction. I do not know why Government is always blaming the Planning Commisison. I think the Minister should be thankful to the Planning Commission, as they had allowed the Konkan railway line and the Minister was able to make an announcement to this effect just before the elections were held in Maharashtra and Karnataka recently. I should believe that had the Planning Commission not given the sanction, the Minister would not have been able to make this announcement just before the elections.

Mr. Chairman, Sir, the Railway Minister has discriminated against Kerala in the matter of providing new railway lines. Even last time I mentioned about the Cochin-Madurai

railway line *via* Murathupuzha, for which we have been clamouring for nearly thirty years. The Minister has written to me that as this line will be passing through hilly terrain it will not be economical to take it up. Sir, I have suggested to him a route whereby only fifteen miles of length in the last phase will be passing through hilly terrain and the rest will be through plains. I request that he may at least get a survey conducted this year and should not brush it aside on account of the cost being prohibitive.

Now, I will say a word about the bonus that should be given to the railway employees. You have given bonus to the Life Insurance Corporation employees. What is the difference between railways employees and LIC employees? According to me there is hardly any difference. Railways are taken as a public utility service. They are not treated as an industry and, as such, their just demands are not met.

Mr. Chairman, Sir, a new division is going to be opened in Trivandrum. It is a welcome move. There is another division, namely, Olavakkot in Kerala. But this new division should be set-up at the cost of the previous division that exists. If so, we are sorry about it. That old division should be maintained and a new division should be started.

As regards the opening of new railway lines, the Minister has stated that a new railway line from Trivandrum to Tirunelvelli has been included as a new railway line for Kerala. But I am sorry to say that our idea is not to go to South. We want to go to North. Kerala has not asked for a Railway line to move South. If a railway line is constructed there, it will be beneficial to those people who are residing in South of Tamil Nadu, that is Kanyakumari district. But as far as the people of Kerala are concerned, it will not be beneficial to them at all. We have been all along asking for a railway line from Allepey to Cochin and Cochin to Madurai and also from Guruvayur to Kuttipuram. But you have just discarded this proposition in your budget speech.

Now, regarding bearers in the Railway Catering Department, they are working on commission basis. The hon. Minister has said that the Bearers in the Catering Department are going to be absorbed in the Railways. It is really a good proposition. I am happy about it. But he has put a condition that it will be done in a phased manner. He does not say in how many years these Bearers would be absorbed in the Railways. I do not know whether it will take 10 years or 15 years or 20 years. He must be in a position to collect statistics on the number of bearers working in Railway Catering Department and he must tell us clearly in how many years they would be absorbed.

16.57 hrs.

[MR. DEPUTY-SPEAKER *in the Chair.*]

Another important point which I would like to stress is about the through train service from Trivandrum to Calcutta. Passengers eravelling from Calcutta to Trivandrum and *vice versa*, have to change the train either at Madras or at Bangalore. There is no direct train from Cochin to Calcutta or Trivandrum to Calcutta. There are so many passengers travelling from Cochin or Trivandrum to Calcutta and they will have to get down either at Madras or at Bangalore to continue their journey. But while changing the train either at Madras or at Bangalore, hardly one hour is left for them to do this and most of the time is lost due to late running of trains. Passengers travelling in the First Class and Second Class find it very difficult to catch the connecting trains in the middle junctions. I would therefore request the hon. Minister to introduce a new direct train from Cochin or Trivandrum to Calcutta. I hope the hon. Minister will kindly try to see that at least discrimination against the Southern States is not continued.

16.57 hrs.

RE. MOTIONS FOR ADJOURNMENT —*contd.*

REPORTED STATEMENT BY THE PRIME MINISTER ON MERGER OF SIKKIM—*contd.*

MR DEPUTY-SPEAKER: Before I call the next speaker, I would just inform the House that there is a communication from the hon. Speaker. This is regarding the Adjournment Motions. The Adjournment Motion is regarding the reported statement by the Prime Minister that Sikkim merger was wrong.

"These are two connected adjournment motions. They relate to a newspaper report purporting to embody the views of the Prime Minister relating to the merger of Sikkim with India. Accrding to the report, the Prime Minister is said to have expressed the opinion that the merger of Sikkim with India was not a wise step. At the same time, he is said to have made it clear that there is no question of undoing the merger already effected.

Under these circumstances, I am unable to hold that the question raised is a matter of urgent public importance. Any expression of opinion, right or wrong, which involves no consequences cannot be considered as a matter of urgent public importance justifying the adjournment of the House.

There is a calling attention motion on the same subject. I have already allowed that calling attention motion for tomorrow (10-3-78). Further, the subject can be discussed during the general debate on the Budget.

Under these circumstances, I am unable to accord my consent to the motion in question.

The motion is disallowed."

SHRI K. P. UNNIKRISHNAN (Badogara): The word used by the hon. Speaker in this is 'merger' whereas the word used by the Prime Minister was 'annexation'. Connotation of both words is entirely different

MR. DEPUTY-SPEAKER: We are not discussing the Statement that was made by the Prime Minister. It is only the decision of the Speaker regarding the adjournment motion.

SHRI K. P. UNNIKRISHNAN: That is why I am pointing it out to you. It is entirely in a different context that this has been given.

MR. DEPUTY-SPEAKER: But he has given his decision. He has not admitted the adjournment motion. But he has admitted a calling attention which will be taken up tomorrow.

---

17 hrs.

RAILWAY BUDGET, 1978-79—GENERAL DISCUSSION—*contd.*

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (Shri Ravindra Varma): It has been suggested that since there are a number of speakers who wish to take part in this debate the time allotted for the debate may be extended, and that the Railway Miniser might reply at 2.30 p.m. tomorrow so that this discussion might be concluded by 3.30 p.m., and private Members' Business might be taken up then. The General discussion on the Budget would start on Monday morning. The time that is now taken up by the extension of the debate, about two hours or so, may be adjusted against the time for the demands of the Railway Ministry.

MR. DEPUTY-SPEAKER: It is for the Business Advisory Committee. I hope the House agrees to this. So the Railway Minister will begin his reply at 2.30 p.m. tomorrow and conclude by 3.30 p.m.

SHRI SYED KAZIM ALI MEERZA (Murshidabad): Mr. Deputy-Speaker, as the very inception I must admit

that the railway budget as presented by the Janata government headed by Prime Minister Morarji Desai, introduced by the Railway Minister deserves every applause as it was felt by all sections of the House that it was well balanced. I have certain comments which I want to place before the hon. Railway Minister and the House. First of all I would be failing in my duty if I do not mention my constituency; it is not only my constituency which demands this; it is the demand of the tourists. Murshidabad is well known in history not only in India but in the world. Murshidabad was at one period really the cradle and capital of Bengal, Bihar and Orissa.

SHRI SAUGATA ROY (Barrackpore): In Nawabs' days.

SHRI SYED KAZIM ALI MEERZA: Not in Nawab days. It is really Bengal and Bengalis; we were united. I shall be coming to that. The territory, extended not only to Bengal, Bihar and Orissa but also to Assam, if you turn the pages of history. Assam was within that domain and the territory extended upto Chota Nagpur. But it was the policy of the foreign regime and with their influence that was there it was cut down because the most imperative question or the main question was the unity between different communities. Today we hear so much about crimes against Harijans, Scheduled Castes. I am sorry; I shall come to this point later.

SHRI VAYALAR RAVI (Chirayinkil): Have you got the time?

SHRI SYED KAZIM ALI MEERZA: If I do not have the time, if you are not prepared to give me time, that is the position of the minority community in India and my friends would be failing in their duty. If you feel that this question should be taken lightly, please do not do so.

SHRI VAYALAR RAVI: We are completely with you.

SHRI SYED KAZIM ALI MEERZA: The Minister of State for Railways is present here. As I said before, it is the demand not only of my constituency but of the tourists also coming from far and near, keeping in view the historic importance of the place, that 301 and 302 trains should stop at Murshidabad Station for two minutes. Why is this being denied? Before I left for the foreign countries, I had written to the Railway Minister in this regard and I have told him that this is not a question of party politics, there every party is one. This is not only the demand of my constituency but the demand of the tourists also. Please go into it. I would implore the Ministers: please do not only look to your chair and do not go by what the bureaucrats are saying; go to the spot and see things for yourself and that is how we shall represent Janata. Otherwise, I do not know how we can claim that we really represent Janata. Well, it is there. However, I had warned that people are getting agitated and that they will take law into their own hands and they will stop the trains. I was not here; otherwise, I would have implored them, I am against that procedure. But the train was stopped and it was stopped by an MLA supporting the West Bengal front Government. Had I been there, I would have requested them not to do so. But as far as their demand is concerned, I am one with them and I would request you to consider that. It would make no difference. Of course, the timing must be adjusted, that is true, I agree. But then I say, for experiment, when the train leaves Sialdah, what difference is it going to make, Mushidabad is at the border; at least when the train leaves Sialdah, Let there be a stoppage at Murshidabad Station for two minutes. It will make no difference and no change of time will be required. After that it can be considered as to what adjustment can be made when the train is going back to Sialdah. For the Present, my suggestion is that when the train leaves Sialdah, it should stop for two minutes at Murshidabad Station.

[Shri Syed Kazim Ali Meerza]

I have many other things to say. The hon. Minister has mentioned here that only women should be employed as reservation/booking clerks and supervisors in the major booking offices, starting with the metropolitan cities. He has further stated that we may be accused of being partial to the fair sex. He wants that the fair sex should be accommodated. Very right I do not oppose him in that. It is necessary. But then why only fair sex? Does he mean to say that all the other sex are unfair? What does he think of his own sex?

As far as corruption and immorality is concerned, it is to be found everywhere. But the root of it has got to be seen and eradicated. That is the main position. However, what we find is, it is not that. The Minister has actually come out with what he wants and it will be found later. He says:

> "To streamline the mammoth and complex operation involved in the matter of reservation of rail accommodation in trains and to eliminate malpractices I am also considering computerisation of passenger reservations...."

So the main thing is there. It is not the unfair sex or the fair sex; perhaps, that is what he is targetting at. Computerisation is good. I do not say it is not. But then in a country which is yet developing where the question of unemployment is enormous, you cannot deal with that by bringing in computer and what will happen is, you will close the door of employment. Would that be right?

To check corruption, what should be done is—you may say it is a novel idea, of course, even at the UN? I did bring some noved ideas—that every chair should be computerised; even the chair of the Ministers should be computerised so that it might check them. It is not as a joke that I am saying this. If there is no devise, it should be brought about. Take for instance the reservation clerks, when they sit there, let the computer be there.

Do not bring in the unemployment or the employment question. Let it be there, let the computers come. Let the computers dictate. But some time back when I was discussing with my friend Mr. Piloo Mody he mentioned that as far as giving nominations to the Party candidates is concerned, the bio data of the candidates should be placed before the computer; let it decide. I do not know much of the computer. I am no engineer. But my son who was with me having studied computer, knew what the computer was. So he argued with him and said that at times it may be such that by your placing the bio data you might be puzzling the computer and the computer itself may get puzzled and give us wrong conclusions. So, this is the position. Let the computer be fixed to every chair and let the computer be locked and then opend out and then let us see what the position is. But for Heaven's sake do not turn the nation in different ways and different forms by playing one sex or one section against the other. This is the only thing because it will be taken up by the fair sex first and thereafter you bring in the computer and finish them. So, please do not do this. This is my suggestion.

What I have seen when travelling by the Kalka Mail is that in the air-conditioned compartment there is no smoking, but then in the lobby there is smoking and there I did not find any ash trays. This may be looked into by the designers. It is a small thing. But then the worst thing is that the guard or the vendor who is there to keep check and guard, the poor man does not even have the proper place to sit. A small stool-like thing is there for him. But that is not enough. He is there

the whole night. Is this the way that we are going to have our performance? He does not even have accommodation to sleep. I therefore suggest that the designers should be asked to keep in view the comfort of the employees. If there be no such accommodation, then a berth should be reserved for the guard or the vendor.

I am rather surprise to hear in this House that there have been many claims. The hon. Minister of State has been very generous. When there was the claim from the Harijans, true enough they are suffering. When there was the claim from the Scheduled Castes, true enough they are sufferings. As far as the question of minorities is concerned, I hate the word 'minority' in the Constitution. This was 31 years ago. Are we here going to keep it within our Constitution and divide the communities and bring in communalism? No. I feel that this should go and this feeling should be vanished. This is my suggestion.

However, as far as the Muslim community is concerned, is it any way less in importance? I am not speaking to the Opposition, I am speaking to my own Party, the Janata Party. As far as the debacles in the recent elections are concerned, I was rather shocked to find a statement by the General Secretary of the Janata Party that it was because Sayed Abdullah Bukhari, the Imam of Jama Masjid, Delhi, advised Muslims to go against the Janata Party and there was the debacle. Grand, I say. If that be the position of the Muslims, do not allow it to float. I speak to both the sides of the House. Why are you making it float? You claimed, when the General Elections for the Lok Sabha were there, "Yes; the Mussalmans supported us; and, therefore, we come to power." But to-day when you lose, you accuse them. Why have they gone against you? It is not that the Mussalman communnity is governed only by one person or leader—whether it be the Imam, or the Minister sitting there. It is not that. It is the treatment which you give them that matters. The Minister of State has mentioned that he has made 15 per cent reservation for the Harijans. I congratulate him; but why did it not come from the Janata Minister that every community was equal to him, and that the minorities—which expression I hate—would also get their due share? This is what the demand is. And if a Mussalman gets up and speaks, you call him communal. Why don't you say this when a Harijan speaks up—or a Scheduled Caste or a tribal?

AN HON. MEMBER: Ask him whether there is any Mussalman General Manager.

SHRI SYED KAZIM ALI MEERZA: The only appeal I would make to the whole nation, through this House is: let us forget that we are divided as Hindus and Muslims, or on the basis of castes and creeds or into different communities and ranks Finish this feeling, if you want India to survive as a great nation, and become the greatest of nations. I do not wish that there should be an opportunity again for me to speak in these terms. A Mussalman Minister is not a Minister for the Mussalmans; a Hindu Minister or a Scheduled Caste Minister should not be taken as a Minister for those people. Every Minister is the Minister of the nation; and the only community is the Indian community. The Indian community should be and shall be one. This can come about only when the oppressed come together. The root cause is the venom which was injected by foreigners. It was not there during the days of Akbar. India was one. At that time, it was never separately spoken of as Hindus or Muslims. This was the sole poison. Therefore, Mussalmans and every affected community should join together. The unity in India should be such that it will not be felt

[Shri Syed Kazim Ali Meerza]

that there are different communities. As far as the citizen of India is concerned, he should not be called by the name of community, rank or caste. There should be one India, *viz.*, the India of the Indians.

श्री ईश्वर चौधरी (गया) : उपाध्यक्ष महोदय, मंत्री महोदय ने जो रेलवे बजट प्रस्तुत किया है, सदन के दोनों ओर से उस की प्रशंसा की गई है। मैं भी हृदय से उसकी प्रशंसा करता हूं। विरोध पक्ष में बैठने वाले माननीय सदस्यों ने भी इस बजट की प्रशंसा की है और वे तहे-दिल से यह स्वीकार करते हैं कि 1977–78 के बजट में उपभोक्ताओं और रेल कर्मचारियों को दिये गये वायदों को इस बजट ने पूरा किया है। इस बजट में छोटे से छोटे कर्मचारियों और मिडिल वर्ग के कर्मचारियों के हितों की रक्षा की गई है। आज रेल कर्मचारियों में इस बात का भरोसा है कि जनता की सरकार ने जन-भावनाओं को देखा है। इसलिए यह बजट जन-रूप का बजट है, यह बजट जन-जन का बजट है। आज तक इस तरह का बजट प्रस्तुत नहीं किया गया था। इसके पहले जो बजट हुआ करते थे बड़ें क्लास की ओर उन में ध्यान दिया जाता था। माल भाड़े में वृद्धि, टैक्सों में वृद्धि और एयर कंडीशनों की सुविधा की बात उनमें होती थी। किन्तु हमारी सरकार ने जन-भावनाओं को देखते हुए सेकेंड क्लास की यात्रा को अधिक से अधिक आरामदेह करने का काम करके एक कीर्तिमान स्थापित किया है। रेल विभाग में काम करने वाले कमीशन बेयरर्स के भविष्य को सुरक्षित करने और उन सब को काम देने का वचन आपने निभाया है।

17.21 hrs.

[SHRI D. N. TIWARY *in the Chair*]

आपका ध्यान मैं अपने क्षेत्र की ओर आकर्षित करना चाहता हूं। इंटरनेशनल प्लेस गया बहुत ही विख्यात है। गया आप जायें या गया से अगर आप कहीं प्रस्थान करना चा तोहें आपको यात्री कर लगेगा, आप टिकट परचेज करेंगे तो यात्री कर के रूप में आपको कुछ देना पड़ेगा। रेलवे बोर्ड ने इस बात का कभी ख्याल नहीं किया कि यात्री कर जो लेते हैं उसका हिसाब करके वहां की जो मैनेजमेंट कमेटी है या जो धार्मिक कमेटी है उस कमेटी को वह रुपया दे देना चाहिए। आज तक इसका ख्याल नहीं किया। मेरी इस संबंध में मांग है कि आज तक जो यात्री कर आपने लिया है उस रुपये को वहां की मैनेजिंग कमेटी को हिसाब करके लौटा दीजिए ताकि गया की समृद्धि के लिये वह पैसा लगाया जा सके।

पहले की सरकार से मैंने मांग की थी पत्र लिख कर, मैंने कहा था कि आपकी राजधानी एक्सप्रेस गया होकर गुजरती है। स्वर्गीय ललित नारायण मिश्र जी गया गए थे तो उन्होंने एक बार वहां गाड़ी रुकवाई थी। उस समय हजारों नागरिकों ने उनको घेर लिया, बोले कि मिश्रा जी, क्या यह आपके लिए ही है या औरों के लिए भी है? मिश्रा जी की बात को बड़े गौर से जनता ने सुना था, उन्होंने कहा था कि नहीं, यह गाड़ी बराबर वहां रुका करेगी। आज जनता मुझसे पूछती है, मैं वहां का प्रतिनिधित्व करता हूं, वह कहती है कि आज मिश्राजी नहीं हैं तो क्या जनता सरकार इस गाड़ी को यहां नहीं रुकवा सकती? मैंने पत्र लिखा था तो श्री कमलापति त्रिपाठी ने उसका जवाब दिया था। बड़ा अजीब जवाब है, आपको भी ऐसा ही लगेगा। वह कहते हैं कि राजधानी एक्सप्रेस गया से 130 किलोमीटर की स्पीड मे पास करती है और 130 किलोमीटर स्पीड की गाड़ी को गया स्टेशन पर रोकना संभव नहीं है। मैंने इस उत्तर को बड़ा हास्यास्पद समझते हुए उन से कहा था कि मंत्री महोदय, गया में "एम" टाइप लाइन है और किसी भी "एस" टाइप लाइन से 130 किलोमीटर

की स्पीड से जिस दिन आप गाड़ी पास करेंगे, गाड़ी उलट जायगी । आप गलत जवाब दे रहे हैं । उन्होंने कहा—हां, चौधरी जी । हमने कहा कि रेलवे मैनुअल में भी इस बात को लिखा हुआ है कि केवल 17 किलोमीटर की स्पीड से आप गाड़ी पास कर सकते हैं । और 17 किलोमीटर की स्पीड से गाड़ी पास करते हैं तो उस इंटरनेशनल प्लेस में गाड़ी को दो, तीन या चार मिनट के लिए नहीं रोक सकते ? कोई पहाड़ नहीं टूट जायगा । देश विदेश के सभी बुद्धस्ट हमारे यहां आते हैं । आज भी हमारी इस संबंध में पुरजोर मांग है । हम जानते हैं कि छोटे छोटे पैसेंजर उस से बहुत लाभान्वित नहीं होंगे, लेकिन जो बुद्धिस्ट लंका, चीन, जापान आदि से आने वाले हैं, आ रहे हैं उनके लिये आपने क्या सोचा है ? हमारे यहां टूरिस्ट आते हैं । उनकी आपने उपेक्षा की है ।

आप कभी जम्मू सियालदह एक्सप्रेस से जाइए । मैं मंत्री महोदय से निवेदन करता हूं कि वे अपना वी० आई० पी० का नाम न लिखाएं और वे गाड़ी में बैठ कर जम्मू या हावड़ा चले जाएं या किसी दूसरी जगह चले जायें तो हम जानें । मैं आपको बताता हूं कि आप नहीं जा सकते हैं । बीसों, पच्चीसों पैसेंजर वहां छूट जाते हैं, चढ़ने से रह जाते हैं, इतनी भीड़ गाड़ी में होती है । उसका कारण यह है कि आप गाड़ी नहीं बढ़ा रहे हैं । आप हमें जवाब देते हैं कि वहां से गुड्स ट्रेन पास करती हैं, बड़ी इम्पार्टेंट लाइन है । मैं इस बात को मानने के लिए तैयार नहीं हूं । अफसरी सुविधाएं आपके सामने हैं, वह आप दे सकते हैं । मैं जानता हूं, इस बजट में प्रावधान हैं, कर्मचारियों को आपने लाभ दिखाया है, उपभोक्ताओं को आपने लाभ दिया है, मैं समझता हूं कि गया-वासियों को भी लाभ दे सकते हैं । पिछली लोक सभा में, मैं उस सदस्य का नाम नहीं लेना चाहता हूं, चूंकि आज वे यहां पर नहीं हैं, तिनसुखिया ट्रेन चली थी, वह हफ्ते में तीन दिन वाया गया हो कर जाने की बात थी, यह दो तीन महीने उस रास्ते से चली, लेकिन पता नहीं राजनीतिक आधार पर या क्या कारण था—उस ट्रेन को गया न हो कर, पटना से सारे दिन चलाया गया । पता नहीं वहां के निवासियों ने क्या पाप किया था, जिस के लिए उनको यह सजा दी गई । मैं नहीं समझता, उसमें आप की क्या कमजोरी है । अगर कोई कमजोरी है तो उसको आप दूर कर सकते हैं ।

इसी प्रकार से छोटे छोटे स्टेशन्ज के लोगों की मांग रही है कि पैसेन्जर गाड़ी बढ़ानी चाहिए । इस सम्बन्ध में मेरी ये तमाम चिट्ठियां हैं और दूसरे नागरिकों की भी चिट्ठियां हैं । कुछ सप्ताह हुए मेरे पास जो जवाब आया है, उस में कहा गया है कि गया-पटना लाइन को दोहरा नहीं कर सकते हैं । आप गया आना चाहें या पटना जाना चाहें—तो जब तक दूसरी गाड़ी स्टेशन से पास नहीं होगी, तब तक आपकी गाड़ी खड़ी रहेगी । आप चाहें वी० आई० पी० हों, नेता हों या कुछ भी हों, आप कुछ नहीं कर सकते हैं । इतनी महत्वपूर्ण लाइन को पटना से दोहरी लाइन से जोड़ा नहीं जा सकता ।

बोध गया और राजगीर के बीच में सीधी लाइन बिछानी चाहिए । तीसरे राष्ट्रपति महोदय जब राजगीर गए थे तो उन्होंने ये विचार व्यक्त किए थे और हम ने भी इस बात को अनेक बार सदन में उठाया । उसका सर्वे भी हुआ है, लेकिन पता नहीं क्या कारण है कि आज तक वह नहीं बिछाई गई । राजगीर कोई नई जगह नहीं है, बहुत पुरानी ऐतिहासिक जगह है, उसको बोध गया से जोड़ा जा सकता है, कोई अधिक किलोमीटर का फासला नहीं है, लेकिन आप ने इसको नहीं किया है । आप को इसे अवश्य करना चाहिए ।

मैं आप का ध्यान इस बात की ओर भी आकर्षित करना चाहता हूं कि आर०पी०एफ०

[श्री ईश्वर चौधरी]

बहुत अच्छा संगठन है, वह रेलवे के सारे सामान की सुरक्षा करता है, इसको आप और अधिक सक्रिय कर दीजिए। आज देश में करोड़ों रुपए की चोरियां हो रही हैं। गुड्स ट्रेन में सील तोड़ कर चोरियां हो रही हैं। आर० पी० एफ० के लोग चोरों को जानते हैं। वे उन पर रेड्स भी कर सकते हैं और जेलों में भी ठूंस सकते हैं, लेकिन अभी यह नहीं हो रहा है। रेलवे में करोड़ों रुपये की चोरी को बचा कर आप बहुत बड़ा मुनाफा कर सकते हैं, जिससे यात्रियों की सुविधायें बढ़ा सकते हैं। इसलिए मेरा यह सुझाव है कि आर० पी०एफ० को और अधिक मजबूत और सक्रिय करें।

पूर्वी रेलवे में मानपुर-गया के बीच में कोई हाल्ट नहीं है। आप खरबनी स्टेशन को भले ही हटा दें, लेकिन मानपुर-गया के बीच में पर्याप्त स्थान है, जहां पर हाल्ट स्टेशन बना सकते हैं। मानपुर एक बड़ा औद्योगिक स्थान है, इसमें आपको कोई घाटा नहीं लगेगा। आप वहां पर हाल्ट स्टेशन की अवश्य स्थापना करें।

मैं आपका ध्यान गांवों की ओर भी खींचना चाहूंगा। हम लोग जो शहरों में रहते हैं वे फास्ट ट्रेनों में जा सकते हैं और जाते भी हैं, लेकिन गांवों का किसान और आदिवासी जो आज तक ट्रेन की कल्पना ही करता आया है कि एक दिन मैं भी ट्रेन में चलूंगा, उसके लिए भी आप को कुछ करना चाहिए। गया एक बहुत अच्छी जगह है, वहां से आप शरघाटी होते हुए, ग्रामीण क्षेत्रों को छूते हुए, पलामू, हजारी बाग से सरगुजा, मध्य प्रदेश में मिला दीजिए। इससे आपको बहुत लाभ होगा। इस बजट में तो आप ऐसा नहीं कर सके हैं, लेकिन आपको यह करना चाहिए।

इसी तरह की यदि छोटी-छोटी मांगों को आप मान लेते हैं तो इससे जन-प्रतिनिधित्व की मर्यादा बढ़ती है और जन मानस में जो विश्वास पैदा हुआ है, वह और भी अधिक दृढ़ और अडिग होगा।

अन्त में मैं एक बात और कहना चाहता हूं—आप ने शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स का उल्लेख किया है, उनके लिए रिजर्वेशन की बात भी आप ने कही है—यह ठीक है कि इस तरफ आपका ध्यान है। लेकिन आप जो रेलवे की जमीन खाली पड़ी हुई है, स्टेशन के बगल में जमीनें हैं—यदि आप चाहें तो उन्हें रेलवे के हरिजनों के लिए सुरक्षित कर सकते हैं, आदिवासियों के लिए सुरक्षित कर सकते हैं। वहां पर दुकानें खोलने के लिए उस जमीन को हरिजनों को दे सकते हैं, लेकिन इस समय आप ऐसा नहीं कर रहे हैं, केवल उनका नाम लेते हैं, काम नहीं करते हैं। पहली सरकार भी ऐसा ही किया करती थी। कहा जाता था कि हरिजनों को स्टाल देंगे, लेकिन किस हरिजन को स्टाल दिया गया। व्हीलर कम्पनी के बारे में जो भावना सदन में व्यक्त की गई है, मैं भी उस भावना के साथ हूं और चाहता हूं कि आप इस तरफ ध्यान दें।

जन-जन की भावनाओं को आप ने अपने रेलवे बजट में दर्शाया है और सदन में इस सम्बन्ध में जो भावना प्रकट की गई है, मैं अपनी भावना को भी उसके साथ जोड़ता हूं और आपको धन्यवाद देता हूं।

SHRI P. A. SANGMA (Tura): Mr. Chairman, Sir, I shall be very very brief. Much had been discussed on the various aspects of the Railway Budget. So, I do not want to enter into those discussions. I would only like to draw the attention of the Minister to the peculiar and specific problem of the people of the area I represent. Before I proceed to make my humble submission, I would like to narrate a small incident, an interesting incident that took place very recently.

On the 8th of last month I had the occasion to visit a particular area of my constituency. It was about 27

kms away from the block headquarter. On my arrival at place I found some thousands of people had assembled there. Generally in our area it is very difficult to get a gathering of 1000 people for a meeting because the villages are very much scattered. But on that particular day, I found that about 3000 to 4000 people had come. When I asked the local leaders as to how they could manage to gather so many people, they told me that these people had come not to see me but they had come to see the jeep by which I travelled. I went in the jeep on a road which was constructed for the first time. This 27 kms of route took me about three hours to reach that place. This is the area I am representing. These are the people for whom I am standing here to speak. I can tell you that not even 1 per cent of the total population of my constituency comprising of two districts, had seen a train.

Now, I want to ask: what provision had been made for the benefit of these people in this particular Budget? The area I represent is North-Eastern Area and the name of the State is Meghalaya and the constituency I repersent is Garo Hills District.

It had been the policy of the Government, especially of the Janata Government that special attention would be paid to those areas which are backward and hilly. My area falls under both the categories. It is hilly as well as most backward.

Last year, during the discussion on the Railway Budget, I had also pointed out all these conditions and I was trying to impress upon the Railway Minister that steps should be taken to link this State with the railway line. Unfortunately, nothing has been done. The Ministers, as usual, try to dodge us by saying that due to constraint of resources it cannot be done. I do not know for how many years this constraint of resources will continue. We have seen the constraint of resources for the last 30 years. I do not know for how many years more we are going to have it.

I had put a question last year to know as to how many States and Union Territories in India have not been linked with railways. The answer is that the following States and Union Territories do not have any railway link, they are, Manipur, Meghalaya, Arunachal Pradesh, Mizoram, Sikkim, Andaman & Nicobar Islands, Dadra & Nagar Haveli and Lakshadweep. These are the States and the Union Territories which have not been linked with the railway lines so far. If you look at the list you will find that all these States and most of the Union Territories are located in a particular region and that is the north-eastern region. The north-eastern region is a very important region. It has always been said that it was also a sensitive region. The "railway line" has been defined as a necessary ingredient for the infrastructure of the economic development.

Apart from this, the north-eastern region has special importance. It borders the international border. On one side, it is the Chinese border; on the other side, it the Burma border and on the third side, it is the Bangladesh border. We may recall that the country had to face the war twice and both times the war took place in the north-eastern region. In 1962, we had to face the Chinese aggression and in 1970, we had to face the Bangladesh war. So, even from the defence point of view, it is very very important that this region has to be linked with the railway line.

Our people in those areas are so poor and so illiterate that it is beyond imagination. There are places where for centuries there is no communication. If the people have to get their daily needs if the people have to buy a kilo of salt or a litre of kerosene, they have to walk continuously for two or three days in order to reach a particular market. We always talk

[P. A. Sangma]

that special attention will be given to the backward areas. Every year we expect something but nothing comes out. Even this year, we do not find anything in the Railway Budget.

Again, last year, during the Railway Budget discussion I had demanded that a railway line should be opened from Goalpara upto Moheskola along the border. The Minister was kind enough to reply to me saying that the proposal has been looked into and that a portion of the proposed railway line from Goalpara to Mohendraganj has been already surveyed. I also understand that there are two more railway lines in my State where the survey has been completed. They are Gauhati-Burnihat and Jogigopa-Darangiri. These are the three lines where the survey works had been completed. I would, therefore, appeal to the Railway Ministry to see that, if not all, at least one of the lines should be taken up this year so that a stage of "take-off" can be launched. With these words—since there is no time—I conclude my speech.

श्री चन्द्रदेव प्रसाद वर्मा (आरा): सभापति महोदय, सर्वप्रथम मैं माननीय रेल मंत्री को बधाई देता हूं। पिछले काफी दिनों से रेल दुर्घटनाओं को लेकर जो देश में असंतोष फैला हुआ था, वह इस जनहितकारी रेल बजट से दूर हुआ है। लेकिन बिहार के लोग इस बजट से कुछ असंतुष्ट हैं। इस के कई कारण हैं। भूतपूर्व रेल मंत्री ने आपात्कालीन अवधि में दानापुर, हावड़ा और धनबाद मण्डलों को खण्डित कर के एक मुगलसराय मण्डल बनाने का बहुत ही खराब निर्णय लिया। इस निर्णय से राष्ट्र को 22 करोड़ रुपये की क्षति हो रही है। यह निर्णय अभी पूर्ण रूप से लागू नहीं हुआ है, फिर भी ऐसा अव्यावहारिक और अनार्थिक निर्णय राष्ट्र को बहुत ही क्षतिग्रस्त करेगा।

सभापति महोदय, अमृतबाजार पत्रिका, और बंगाल के करीब करीब सभी अखबारों ने इसका डट कर विरोध किया था। यहां इस सदन में माननीय ज्योतिर्मय बसु ने भी इसका विरोध किया था। फिर बिहार के सभी के अखबारों ने इसका विरोध किया। बिहार मुख्य मंत्री ने भी इसका विरोध किया। सभापति महोदय, हम सदस्यों ने और आपने भी इसका विरोध किया था। लेकिन, इन सब का कोई परिणाम नहीं निकला और अभी भी नहीं निकल रहा है। अगर इन मण्डलों को खण्डित किया जाता है तो दानापुर का 487 किलोमीटर इलाका इसमें आयेगा जबकि मुगलसराय का इलाका उसमें सिर्फ 150 किलोमीटर ही आता है। इतना अव्यावहारिक निर्णय उन्होंने अपने स्वार्थ में लिया। प्रशासन में इस से काफी अवनति होगी और अपव्यय भी होगा। इसलिए, मैं चाहता हूं कि इस निर्णय को रद्द किया जाए। अगर यह नौटंकी बन्द नहीं होती है तो इससे बहुत बड़ी क्षति होगी। बिहार इस निर्णय से बहुत असन्तुष्ट है।

इसी तरह से सभापति महोदय, सकरी-हसनपुर रेल लाइन के निर्माण के सम्बन्ध में अभी तक कोई स्पष्ट निर्णय नहीं लिया गया है निर्मली और माइथाई का भी यही हाल है। फिर आप देखें त्रिपाठी जी ने अपने इलाके में, उत्तर प्रदेश में 30 हाल्ट बनवा दिये इससे लगभग एक करोड़ रुपये की क्षति हुई। खुशी की बात है कि रेल विभाग ने इस निर्णय पर अमल नहीं किया और इसे रद्द कर दिया।

आरा-सासाराम लाइट रेलवे अंग्रेजों के समय में बनी थी और आज तक चल रही थी। इस लाइट रेलवे को मार्टिन कम्पनी चलाती थी। इसके लिये भूतपूर्व कांग्रेसी सरकार ने लगभग बीस लाख रुपया प्रतिवर्ष उसे देने का निर्णय किया था और उससे मिल कर ये खाते-पकाते थे। खुशी की बात है कि इस सरकार ने उसे बन्द कर दिया है और जितने कर्मचारी थे, रेलवे के, उन लोगों को समाहित करने का निर्णय लिया है। शायद अप्रैल से उनको समाहित किया जाएगा।

मैं पूछना चाहता हूं, कि उस इलाके के लोगों का क्या होगा ? आप जानते ही हैं कि वह इलाका कितना उपजाऊ हैं। सब से पहले सोन नहर यहीं निर्मित की गई थी--उस उपजाऊ इलाके का अन्न आपके जिले में तो नहीं लेकिन उत्तरी बिहार के अन्य जिलों में जाता है। सासाराम और इसके दक्षणी इलाके इंडस्ट्रियल बैल्ट हैं, औद्योगिक केन्द्र हैं उस इलाके से सम्पर्क रखना आवश्यक है। वहां जो कोयला, लोहा, और अन्य उपज की चीजें हैं वे उत्तर बिहार वे लोगों को उपलब्ध नहीं हो सकेंगी या दक्षिण बिहार के उत्तरी इलाके के लोगों को उपलब्ध नहीं हो सकेंगी यदि आरा-सासाराम लाइट रेलवे को ब्राड गेज नहीं किया जायेगा। इसलिए मेरी स्पष्ट राय है कि इस पर आपको निर्णय लेना चाहिये और स्पष्ट निर्णय लेना चाहिये कि इस लाइट रेलवे को ब्राड गेज लाइन में परिवर्तित कर दें।

विगत 1974 की राष्ट्र व्यापी रेल हड़ताल में शामिल कर्मचारियों के काटे गए वेतन के पैसे अभी तक उनको नहीं मिल पाए हैं। अब तक उस पर भी कोई स्पष्ट निर्णय नहीं लिया गया है। जिसको लेकर कर्मचारियों में काफी असन्तोष है। रेलवे बजट में भी इसका कोई जिक्र नहीं किया गया है। जो कर्मचारी इस रेल हड़ताल में शामिल हुए थे उनको देश द्रोही की संज्ञा दी गई थी। उस समय यह कहा गया था कि ये लोग "डिसलायल वर्कर्ज आफ दी नेशन" हैं। उनकी चरित्र पुस्तिका में भी यह बात लिख दी गई थी। इस चीज को भी अभी तक वापिस नहीं लिया गया है। इसका भी कोई जिक्र नहीं किया गया है। मैं चाहता हूं कि इस तरह की टिप्पणियों को सर्विस रिकार्ड में से हटा दिया जाए।

रेल कर्मचारियों को औद्योगिक मजदूर माना जाना चाहिये और उसके आधार पर उनको बोनस दिया जाना चाहिये, न्यूनतम वेतन दिया जाना चाहिये। साथ ही उनकी पोस्ट्स को अपग्रेड भी किया जाना चाहिये। जो कैज्युअल मजदूर हैं उनको नियमित कर दिया जाना चाहिये। रेलवे फैडरेशन से बात करके उनके मामले तय कर दिए जाने चाहियें और उनको नियमित कर दिया जाना चाहिये।

रेलवे में जो बड़े-बड़े पदाधिकारी हैं उनकी दस-बीस वर्षों में काफी पदोन्नतियां हो जाती हैं लेकिन, जो तृतीय और चतुर्थ श्रेणी के कर्मचारी हैं उन के लिए प्रोन्नति का ऐसा कोई प्रावधान नहीं है। इनके लिए भी प्रावधान होना चाहिये ताकि इनकी भी तरक्कियां हो सकें। इस को लेकर उन में काफी असन्तोष बढ़ता चलाजा रहा है। जिस पद पर वे भरती होते हैं उसी पद पर वे रिटायर भी करते हैं ऐसा नहीं होना चाहिये। कुछ वर्षों की सेवा के बाद उनको पदोन्नति न मिले तो यह एक दुर्भाग्य की ही बात होगी।

वेतनों में भी काफी विषमता है। रेलवे बोर्ड के अध्यक्ष का वेतन पांच हजार है और महा प्रबन्धक का 3500। ये लोग शीत एवं ताप नियंत्रित घरों में रह कर काम करते हैं। लेकिन उन लोगों की बात सोचिये जो कैजुअल लेबर हैं। वह चिलचिलाती धूप, कड़ाके की ठंडक, और घनघोर बरसात में काम करते रहते हैं। ठीक इसी तरह रेलवे में ऐसे लोग भी हैं जो रेलवे विभाग को, यात्रियों के जान-माल और देश की सुरक्षा करते हैं, लेकिन उन लोगों का वेतनमान क्या है ? कैजुअल लेबर का वेतन-मान साढ़े तीन रुपये से 5 रुपये तक है जो इतनी हाड़-तोड़ मेहनत करते हैं। हमारे दोनों मंत्री समाजवादी विचार के लोग हैं, इन लोगों को समता और एकरूपता पर ध्यान देना चाहिये। वेतन की वर्तमान विषमता को जब दूर किया जायेगा, तभी कुछ होगा।

तृतीय और चतुर्थ वर्गीय कर्मचारियों को बिना घूस लिये कोई काम नहीं होता। यह कौन घूस लेते हैं ? बड़े अफसर लेते हैं। इस पर ठीक ढंग से नियंत्रण करना होगा, तभी कुछ हो सकेगा, नहीं तो आप इसे नियंत्रित नहीं कर पायेंगे। यह दिन-ब-दिन बढ़ता जा

[श्री चन्द्रदेव प्रसाद वर्मा]

रहा है, ऐसा नहीं है कि जनता पार्टी की सरकार में यह कम हुआ है, यह उसी तरह से है, जैसा कि पहले था। इसलिये इस धांधली को बन्द कीजिये और जैसे ही यह बन्द होगी करोड़ों रुपये का रेल विभाग को लाभ होगा।

पूर्वोत्तर रेलवे के महाप्रबन्धक के सम्बन्ध में अनेकों प्रकार की भ्रष्टाचार की भयंकर शिकायतें आ रही हैं। मैं चाहता हूं कि इसकी जांच कराइये, उससे यह स्पष्ट हो जायेगा।

सभापति महोदय, आप भी जयन्ती जनता से अधिकांश आते जाते हैं, आपने खुद देखा होगा कि 2 महीने से उसमें भोजन-यान नहीं है। इसके बगैर कितनी तकलीफ होती है? रेल मंत्री को इस पर ध्यान देना चाहिये और शीघ्र यह व्यवस्था करनी चाहिये।

रेल सेवा से जो कर्मचारी सेवामुक्त हो जाते हैं, उनके लड़के या परिवार में से किसी एक सदस्य के लिये सेवा में व्यवस्था होनी चाहिये, उनकी योग्यता के अनुसार यह करना आवश्यक है।

सभापति महोदय, आप जानते हैं कि सभी राज्यों की राजधानी तक तेज गाड़ियां हैं, लेकिन पटना तक जाने वाली कोई तेज गाड़ी नहीं है। पटना जाने के लिये दूसरी जगह की जो गाड़ियां हैं, उसी से जाना पड़ता है। लौटने में जगह नहीं मिलती। इसलिये मेरी राय है, आपकी भी राय होगी, आपकी तरफ से भी हम सदन को कहना चाहते हैं कि दिल्ली से पटना तक एक तेज गाड़ी की निश्चित रूप से व्यवस्था होनी चाहिये और यह यदि प्रति दिन हो तो सबसे अच्छा है।

श्री कृष्ण सिंह (मुंगेर): सभापति महोदय, जो रेलवे बजट रखा गया है, उस का समर्थन करते हुए मैं इतना जरूर कहूंगा कि रेलवे एक बड़ा उद्योग है, बहुमुखी उद्योग है, है, और यह देश के विकास का प्रमुख वाहक है। वह देश की प्रगति का बैरोमीटर अथवा इंडेक्स भी है--उससे पता चलता है कि देश कितना आगे बढ़ रहा है।

मंत्री महोदय को विरासत में जो रेलवे मिली, उस की स्थिति बिल्कुल अव्यवस्थित थी। पिछली सरकार हमेशा यात्रियों का किराया और माल का भाड़ा बढ़ाकर अपने बजट को पूरा करती थी। उस ने मजदूरों की समस्याओं पर कभी ध्यान नहीं दिया। 1974 में जो इतनी बड़ी हड़ताल हुई, उस के मुद्दे क्या थे, इस पर उस ने कभी गहराई से नहीं सोचा। रेलवे प्रशासन ने उस से पहले भी और बाद में भी कर्मचारियों की समस्याओं को समझने का कभी भी प्रयास नहीं किया। इस स्थिति में असंतोष धूधू कर के जल रहा था। आपातकाल के दौरान उन्हें और दबाया गया। रेलवे कर्मचारियों में बड़ी बेचैनी छाई हुई थी।

लेकिन रेल मंत्री ने पिछले ग्यारह महीनों में कर्मचारियों, मजदूरों और प्रशासन के सहयोग से काम किया, और उसके फलस्वरूप रेलों को अनुमान से अधिक लाभ हुआ है। उन्होंने मजदूरों का सहयोग लेने की जो प्रक्रिया अपनाई, उस का नतीजा अच्छा निकला। इस लिए रेल मंत्री से भी अधिक धन्यवाद के पात्र 17 लाख रेल मजदूर और रेल प्रशासन हैं।

इसी प्रक्रिया को आगे बढ़ाते हुए रेल मंत्री ने रेल कर्मचारियों को पदोन्नति देना स्वीकार किया है और उन के लिये नये वेतनमान शुरू किये हैं। क्लास फ़ोर के कर्मचारियों को सब से पहली बार सिलेक्शन ग्रेड देकर रेलवे के 130 वर्ष के इतिहास में एक अनोखा, अपूर्व और अभूतपूर्व काम किया गया है, जिस के बारे में आज तक सोचा भी नहीं गया था। इस से साफ़ जाहिर होता है मंत्री महोदय की दृष्टि नीचे के लोगों की ओर है, वह क्लास फ़ोर के कर्मचारियों को उठाना चाहते हैं। एक गांधियन का यह पहला सूत्र है। जनता में

तो सब आते हैं। प्रश्न उठता है कि हम ऊपर से शुरू करें या नीचे से। लेकिन मंत्री महोदय की दृष्टि क्लास फ़ोर के लोगों की ओर है। उन्होंने सब से पहले उन लोगों को सिलेक्शन ग्रेड देकर जो नया काम किया है, उसके लिए हम उन्हें धन्यवाद देते हैं।

उधर के माननीय सदस्य हमेशा नये कामों की ओर से आंखें मूंद लेते हैं। वास्तव में विरोधी बैंचों को इस प्रकार के नये कामों के लिए मंत्री महोदय को धन्यवाद देना चाहिए। रेल मंत्री कर्मचारियों को कांफ़िडेंस में लेकर काम कर रहे हैं, जबकि पिछली सरकार ने उन लोगों के प्रति तानाशाही का व्यवहार किया, उन्हें दबाया, उन की मांगों को नहीं सुना, उन के आवास की कोई व्यवस्था नहीं की, और फिर इमरजेंन्सी लागू कर के उन्हें जेलों में डाल दिया। अगर ठीक उस के विपरीत रेल मंत्रालय अब जनता और कर्मचारियों को साथ लेकर एक नई प्रक्रिया अपना रहा है और नया काम कर रहा है, तो उधर के माननीय सदस्यों को इस पर गहराई से सोचना चाहिए और दाद देनी चाहिए।

सभापति महोदय : माननीय सदस्य अपना भाषण कल जारी रखें।

18.00 hrs.

[The Lok Sabha then adjourned till Eleven of the Clock on Friday, March 10, 1978/Phalguna, 19, 1899 (Saka).]

MGIPND—M—3942 LS—14-4-78—880